

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Seventeenth Lok Sabha)



(Vol. XIV contains Nos. 01 to 10)

**LOK SABHA SECRETARIAT
NEW DELHI**

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THE SPEAKER

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LOK SABHA DEBATES

LOK SABHA

Monday, December 06, 2021/Agrahayana 15, 1943 Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... (व्यवधान)

11.01 hrs

At this stage, Sh. B.B. Patil, Shrimati Kavitha Malothu and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल

... (व्यवधान)

11.02 hrs

SUBMISSION BY MEMBERS

Re: Alleged killings of civilians in Nagaland

श्री अधीर रंजन चौधरी (बहरामपुर): सर, नागालैंड में कल जो घटना घटी है... (व्यवधान)

सर, माइक ऑन नहीं है।... (व्यवधान) नागालैंड में कल जो घटना घटी है, वह बड़ा ही दुखदायी और शर्मसार करने वाला मुद्दा है। नागालैंड में 16 से 17 बेगुनाह लोगों की मौत हुई है।... (व्यवधान) इस घटना पर सदन में चर्चा करने के लिए मौका दिया जाए।... (व्यवधान) नागालैंड में ये लोग शांति करार किए थे। इस शांति करार का नतीजा क्या निकला? ... (व्यवधान) हम सब इसे देख रहे हैं। इसके चलते आज सदन में सबसे बड़ा मुद्दा नागालैंड मुद्दा है, यह मुद्दा आज सदन में आना चाहिए।... (व्यवधान)

माननीय अध्यक्ष: आप प्रश्न काल चलने दें।

... (व्यवधान)

माननीय अध्यक्ष: माननीय मंत्री जी।

... (व्यवधान)

संसदीय कार्य मंत्री; कोयला मंत्री तथा खान मंत्री (श्री प्रहलाद जोशी): सर, यह काफी संवेदशील मामला है।... (व्यवधान)

माननीय अध्यक्ष: आप एक अच्छी परंपरा डालें और प्रश्न काल चलने दें।

... (व्यवधान)

माननीय अध्यक्ष: सुदीप जी, आप क्या बोल रहे थे?

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, आप एक मिनट के लिए रुकिए। मैं आपको मौका दे रहा हूँ।

... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, the issue of Nagaland has shaken the nation. ... (*Interruptions*). Our simple expectation is that the hon. Home Minister should come to the House. ... (*Interruptions*). Let him explain and make a statement in the House about the ongoing situation there ... (*Interruptions*).

श्री प्रहलाद जोशी: सर, यह बहुत ही संवेदनशील मामला है। माननीय गृह मंत्री जी आज सदन में आकर स्टेटमेंट देंगे।... (व्यवधान) माननीय गृह मंत्री जी आज ही सदन में स्टेटमेंट देंगे, मैं आपको आश्वासित कर रहा हूँ। आपकी भावना भी गृह मंत्री जी और सरकार जानती है। यह बहुत संवेदनशील मामला है।... (व्यवधान) गृह मंत्री जी आज ही स्टेटमेंट देंगे। Hon. Home Minister will make a detailed statement today itself.

माननीय अध्यक्ष: माननीय सदस्य, मैंने आपको मौका दिया है।

... (व्यवधान)

माननीय अध्यक्ष: अधीर रंजन जी, प्लीज़, आप एक मिनट के लिए बैठिए।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, सुदीप जी बोल चुके हैं। आप एक मिनट के लिए बैठिए।

... (व्यवधान)

माननीय अध्यक्ष: दादा, आप बैठिए। आप मेरी बात सुन लीजिए, उसके बाद बोलिए।

... (व्यवधान)

प्रो. सौगत राय (दमदम): सर, मैं कहना चाहता हूँ कि हम लोगों ने एडजर्नमेंट मोशन दिया है।...

(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, मैं आपको उसकी व्यवस्था दे रहा हूँ।

... (व्यवधान)

माननीय अध्यक्ष: प्लीज़, आप सभी एक बार बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, जिन विषयों की आप चर्चा कर रहे हैं, उस विषय पर माननीय गृह मंत्री जी ने मुझे लिखित में दिया है। वह सदन में आकर इस बात के लिए स्टेटमेंट देंगे।

... (व्यवधान)

माननीय अध्यक्ष: एक मिनट, पहले आप मेरी बात सुन लीजिए। प्लीज़, डिस्टर्बेंस मत कीजिए।

आप सभी बैठ जाइए। यह तरीका ठीक नहीं है

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, गृह मंत्री जी आकर स्टेटमेंट देंगे। उन्होंने मुझे पत्र दिया है।

संसदीय कार्य मंत्री जी ने भी सदन में अवगत कराया है। एक अच्छी परम्परा के अंतर्गत प्रश्नकाल चलना चाहिए। आप इसका पालन करेंगे तो यह सदन के लिए उचित रहेगा।

... (व्यवधान)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, the hon. Home Minister could give the Statement now itself. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, जब मैं आपका स्थगन खारिज करूंगा, उस समय मैं आपको बोलने का मौका दूंगा।

... (व्यवधान)

श्री अधीर रंजन चौधरी : सर, बात यह है कि यह जो घटना घटी है, इसकी गंभीरता के मद्देनजर सरकार को शुरू में ही स्टेटमेंट देना जरूरी था, लेकिन सरकार इसकी अहमियत को नहीं समझ रही है। जब मर्जी करे, तब यह स्टेटमेंट पारित करने की बात कर रहे हैं। ... (व्यवधान) माननीय गृह मंत्री जी के साथ रक्षा मंत्री जी दोनों..... (व्यवधान)

श्री प्रहलाद जोशी: सर, मैं केवल इतना ही कहना चाहता हूं कि गृह मंत्री जी ने ऑलरेडी लिखित रूप में दिया है। ... (व्यवधान) गृह मंत्री जी आज ही स्टेटमेंट देंगे। सरकार संवेदनशील है। ... (व्यवधान) It is a very sensitive and important matter, and हमारी सरकार इसकी इम्पोर्टेंस समझती है और जब भी आप निर्णय देंगे, तब गृह मंत्री जी स्टेटमेंट देंगे। ... (व्यवधान)

What do they want? ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आप सभी को अपनी बात रखने के लिए पर्याप्त समय और अवसर दूंगा।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मैंने बोल दिया है कि आप सभी को अपनी बात रखने के लिए शून्यकाल में मौका दूंगा। दादा, मैंने सभी को बोल दिया है, तो फिर अब आप कृपया ऐसा मत करिए।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, आप कृपया सदन की परम्परा को बनाए रखें। आप सभी अपनी सीट्स पर बैठ जाएं। मैं मौका देने के लिए तैयार हूं, फिर आप यह विषय क्यों उठा रहे हैं? मैं आप सभी को पर्याप्त समय और अवसर दूंगा। यह आपका सदन है। मैं आप सभी को बोलने की इजाजत दूंगा। मैंने पहले ही कह दिया है कि नागालैंड के विषय पर मैं आपको बोलने का मौका अवश्य दूंगा। कृपया बैठ जाइए।

श्री मनीष तिवारी (आनंदपुर साहिब) : सर, हमारा भी एडजर्नमेंट मोशन है।

माननीय अध्यक्ष : ठीक है, मैं पक्का आपको बोलने का मौका दूंगा। इस सदन में आपकी कांग्रेस पार्टी से कोई भी एक नेता उस समय बोल सकता है। माननीय सदस्य, आपसे मेरी बात हो चुकी है। मैं चैंबर में आपकी बात करा दूंगा

... (व्यवधान)

11.07 hrs

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या-101, श्री पी. आर. नटराजन जी ।

(Q. 101)

SHRI P. R. NATARAJAN : Sir, what are the initiatives taken by the Ministry to implement different Indian languages in the States? ... (*Interruptions*)

DR. SUBHAS SARKAR: Sir, with the visionary leadership of our hon. Prime Minister, Shri Narendra Modi ji, our Government has launched the National Education Policy with the golden pair of hands of Shri Narendra Modi ji. ... (*Interruptions*)

11.08 hrs

(Shri Rajendra Agrawal *in the Chair*)

The Government has taken various initiatives. The All-India Council for Technical Education (AICTE) has given approval to 19 engineering colleges to impart engineering courses in six Indian languages, namely, Hindi, Telugu, Marathi, Bengali, Tamil and Kannada, for engineering programmes across 10 States from the academic year 2021-2022. ... (*Interruptions*)

The AICTE has also developed a Translation Automation AI Tool with a vision to translate English language online courses into 11 different Indian languages. ... (*Interruptions*) The Government is also working towards translating reference materials for courses of engineering in major regional languages through Study Webs of Active Learning for Young Aspiring Minds (SWAYAM). ... (*Interruptions*) This is a Government of India's own Massive

Open Online Courses (MOOCs) portal. ... *(Interruptions)* Many other initiatives have also been taken. ... *(Interruptions)*

According to paragraph 22.10 of our NEP, it has been clearly mentioned that : “More HEIs, and more programmes in higher education will use the mother tongue or local language as a medium of instruction and offer programmes bilingually, in order to increase access and GER and also to promote the strength, usage, and vibrancy of all Indian languages”. ... *(Interruptions)* Thank you, Sir. ... *(Interruptions)*

SHRI T. R. BAALU : Sir, it is good and I appreciate that the Government of India, through the AICTE, has come forward to impart engineering courses in at least six languages. My first question is this. ‘Education’ is a State List. I want to know whether the Government of India has received the consent from all the State Governments on this issue where these six languages are spoken. My second question is, whether the Government of India has got the consent from the Government of Tamil Nadu, as ‘education’ is in the State List? Has the Central Government consulted the State Government? Has the Government issued instructions to all the universities to select the questions in Tamil when they conduct examinations? When are you going to conduct the examinations?

DR. SUBHAS SARKAR: Sir, the hon. Member has asked a very good question. During the process of framing the National Education Policy, our Government has taken the suggestions numbering more than one lakh and have already consulted at all the State Governments. From time to time, our

Government has consulted all the States. That is why, 'Tamil' language has been selected by the AICTE in Tamil Nadu. Definitely, consultation has already been done.

(Q.102)

श्री विवेक नारायण शेजवलकर : सभापति महोदय, मैं माननीय मंत्री जी को बहुत धन्यवाद देता हूँ कि उन्होंने बहुत विस्तृत जवाब दिया है।... (व्यवधान) मैं उनसे पूरक प्रश्न के रूप में प्रश्न पूछना चाहता हूँ। यह अच्छा संकेत है कि नए युवा निवेशक आईपीओ के माध्यम से स्टार्ट-अप व अन्य कंपनीज़ में उत्साह से निवेश कर रहे हैं।... (व्यवधान) यह देखा गया है कि जब ये शेयर लिस्टिंग की स्टेज पर आते हैं, तो इन निवेशकों को कई बार भारी नुकसान का सामना करना पड़ता है। इसका ताजा उदाहरण पेटिएम का आईपीओ है।... (व्यवधान) क्या इन उत्साही निवेशकों के इंटरैक्ट सेफगार्ड करने के लिए सेबी आईपीओ के लिए अनुमति देने के पूर्व सघन छानबीन करने हेतु आवश्यक कदम उठाएगी? ... (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: First of all, this impression that One97 Communications, जो पेटिएम का है, उसमें नुकसान नहीं हुआ है।... (व्यवधान) That is also subscribed more than what they went for. वैसे आईपीओ हो, कुछ और फारवर्ड ऑफर भी हो, उसमें सेबी पूरी मॉनीटरिंग करती है।... (व्यवधान) इसलिए आईपीओ के द्वारा नुकसान हुआ हो, ऐसा कुछ अभी तक रिकार्ड में नहीं है।... (व्यवधान)

श्री विवेक नारायण शेजवलकर : सभापति महोदय, मैं माननीय मंत्री जी से पूछना चाहता हूँ कि कहीं ऐसा तो नहीं है कि सरकार की नीतियां मैनुफैक्चरिंग कंपनीज़ को नए उद्यम व विस्तार हेतु पूंजी जुटाने के लिए प्रोत्साहित करने में विफल रही हों।... (व्यवधान) सरकार उनकी फ्यूचर सिक्योरिटी के लिए क्या कार्रवाई कर रही है? ... (व्यवधान)

श्रीमती निर्मला सीतारमण : सर, आईपीओज़ हर एक सैक्टर में आ रहे हैं।... (व्यवधान) यह नहीं है कि सिर्फ सॉफ्टवेयर और टेक्नोलॉजी रिलेटेड कंपनीज़ के आईपीओज़ आ रहे हैं।... (व्यवधान) उदाहरण के लिए, वर्ष 2021-22 में, मैंने जवाब में भी यह बात रखी है कि 61 आईपीओज़ आए हैं, जिसमें आईटी कंपनीज़ के अलावा जितने भी हैं, उनका विवरण दिया गया है।... (व्यवधान) वैसे

ही वर्ष 2021-22 में भी 57 कंपनीज हैं, जिसमें बहुत सारे एमएसएमईज भी हैं, मैन्युफैक्चरिंग सैक्टर की कंपनीज भी हैं।

वर्ष 2020-21 में 56 एनटीटी आईपीओ में गए। इसमें 27 एमएसएमईज हैं जो मैन्युफैक्चरिंग में भी भाग लेंगे। इसी तरह से 61 कंपनियां वर्ष 2020-21 में आईपीओज में गईं, इनमें 34 एमएसएमईज हैं, इनको मैन्युफैक्चरिंग की लिस्ट में जोड़ा गया। पूरे के पूरे आईपीओज में जो गए हैं, वे मैन्युफैक्चरिंग सैक्टर के भी हैं।

इसके अलावा माननीय सदस्य के प्रश्न का उत्तर यह है कि मैन्युफैक्चरिंग को प्रोत्साहन देने के लिए पीएलआई स्कीम एनाउंस की गई है, जिसकी वजह से आज भी देश में इन्वेस्टमेंट को प्रोत्साहन देने के कारण ज्यादा मैन्युफैक्चरिंग हो रही है। इसके लिए सरकार ने बहुत कदम उठाए हैं। पैनडेमिक के दौरान इमेरजेंसी लिक्विड गारंटी स्कीम लॉन्च की गई और इसमें कम से कम 1.5 लाख करोड़ तक डिस्बर्समेंट हो गई है। हम एडिशनली 1.5 लाख करोड़ इससे जोड़ रहे हैं, which means, initially, we gave Rs. 3 lakh crore, and now, Rs. 1.5 lakh crore is added. So, the ECLGS scheme which was launched during pandemic is now expanded to the level of Rs. 4.5 lakh crore. More than that, Rs. 20,000 crores have been given in the name of subordinate debt relief for manufacturing units of MSMEs. उससे भी बहुत एमएसएमईज जो मैन्युफैक्चरिंग में हैं, उनका सपोर्ट आया है।

We are bringing the investor charter because of which interested investors have gone up. SEBI is taking all the steps. एमएसएमई की डेफिनेशन रिवाइज की है जिससे एमएसएमई इन्वेस्टमेंट लिमिट में बेनिफिट कर सकते हैं। And the last point is, हमने गवर्नमेंट फाइनेंशियल रूल्स को बदला है। अब 200 करोड़ से कम वाली परचेज़ रिक्वायरमेंट के रूल्स बदलने के कारण ग्लोबल टेंडर में नहीं जाना पड़ेगा, भारत में ही इसकी प्रोक्योरमेंट होगी, इसका मतलब है कि एमएसएमई इसमें भाग ले सकते हैं, जो पहले नहीं था।

SHRI MANISH TEWARI: In January, 2020, when the Standing Committee of Finance visited the National Stock Exchange and the other trading platforms, we were informed that these trading platforms are regularly subject to cyberattacks which are warded off. Since thousands of crores of transactions take place every day on these electronic platforms and in October, 2020, we saw as to how the power grid in Mumbai was targeted by a cyberattack, would the hon. Minister like to inform the House whether these trading platforms have been classified as critical infrastructure from the point of view of cyber domain? What steps has the Government initiated in order to harden the defences of these trading platforms?

SHRIMATI NIRMALA SITHARAMAN: Sir, the hon. Member has raised a very important issue which relates to the cyber security of most of our critical infrastructure which takes care of banking and other payment related matters. I am glad to know, I also heard it earlier, that the Standing Committee and the hon. Member have gone and visited these places. I have also subsequently gone there, even after the lockdown was lifted, to ensure that the mechanisms for safeguarding the digital network of the stock markets are there, and the digital network of the related activities are all protected so that hacking or any kind of interruptions do not take place. I can assure the hon. Member that many steps have been taken by all the institutions concerned. There are very many checks and balances and plan Bs which are in place, as a result of which I feel there are measures that are being taken timely. They are also

being taken by institutions with a periodic trial and error kind of a method. Checking up is happening.

I am assured by SEBI, NSE and also BSE that they are taking all kinds of precautions. To answer the particular question that hon. Member Manish Tewari raised, the NSE and the BSE platforms are declared critical infrastructure. So, there is a periodic review and anything that has to be strengthened to make sure their setup is digitally safeguarded, is happening.

... (*Interruptions*)

माननीय सभापति: माननीय सदस्यगण, मेरा आप लोगों से अनुरोध है कि आपकी बात आपके नेता रख चुके हैं। वे दो बार रख चुके हैं। Please go back to your seats.

... (व्यवधान)

माननीय सभापति: प्रश्न काल चल रहा है। प्लीज आप आपनी सीट पर जाकर बैठिए।

श्री रितेश पाण्डेय जी।

... (व्यवधान)

11.21 hrs

(Hon. Speaker in the Chair)

श्री नामा नागेश्वर राव : सर, हम लोग गवर्नमेंट की तरफ से स्टेटमेंट मांग रहे हैं। ... (व्यवधान)

श्री रितेश पाण्डेय : धन्यवाद सभापति महोदय, मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि एल.आई.सी. के जो ऑपरेशन्स हैं, वे करोड़ों लोगों के वेलफेयर से जुड़े हुए मुद्दे हैं। यह सर्वविदित है कि मात्र 2 परसेंट लोग ही हमारे देश में शेयर मार्केट को एक्सेस करते हैं। ... (व्यवधान) मेरा माननीय मंत्री जी से प्रश्न यह है कि एल.आई.सी. का जो आई.पी.ओ. निकल रहा है, उसके निकलने के बाद एल.आई.सी. से जुड़े हुए जो लोग हैं, जिनका वेलफेयर उससे जुड़ा हुआ है, वह

सुचारु रूप से चल सके, इसको सरकार कैसे सुनिश्चित करेगी? जब आई.पी.ओ. निकल जाएगा और वह प्राइवेट सेक्टर के हाथों में चली जाएगी? ... (व्यवधान) सरकार कैसे उन करोड़ों लोगों को, जिसको वे वेलफेयर के रूप में इस्तेमाल करते हैं, सरकार उसको कैसे सुनिश्चित करेगी? ... (व्यवधान)

11.22 hrs

At this stage, Sh. B.B. Patil, Shrimati Kavitha Malothu and some other hon. Members left the House.

SHRIMATI NIRMALA SITHARAMAN: Sir, this question is certainly on the IPO and, therefore, in a way the hon. Member has brought in a larger issue which pertains to the proposed IPO of the LIC. The hon. Member is fairly aware that IPO is only to a limited extent that you are giving a certain percentage of the shares as an initial public offering.

SHRI RITESH PANDEY : Madam, when this happens, how will it affect the operations of LIC? Once private players are involved, how will the Government assure crores of Indians who use it for their own welfare which LIC gives?

माननीय अध्यक्ष : आपको मैंने अलाऊ थोड़े ही किया था। माननीय मंत्री जी, आप इनके प्रश्न का जवाब मत दीजिए।

क्वैश्चन नम्बर 103.

... (व्यवधान)

माननीय अध्यक्ष : आप सदन खुद ही चला रहे हैं क्या?

... (व्यवधान)

माननीय अध्यक्ष : यह काम मेरा है, आप लोगों का नहीं है।

(Q.103)

SHRI SAUMITRA KHAN: Sir, I would like to ask the Minister what was the amount of industrial loans sanctioned by Central banks during UPA regime from 2004 to 2013, and out of that what percentage of loans turned out to be NPAs? Under the MUDRA Scheme, how much amount was utilised for educated youth of the country and what percentage of it was NPA till date? Based on this, what is the strategy to increase disbursement of more MUDRA loans which will provide employment to the youth and also reduce NPAs?

DR. BHAGWAT KARAD: Hon. Speaker, Sir, the MUDRA Loans Scheme was announced by hon. Prime Minister on 8th April, 2015 and not during 2004 and 2013 which was the UPA Government period. The targets of MUDRA are being continuously achieved except last year because of COVID-19. The Department of Financial Services continuously reviews MUDRA loans distribution by all the banks. If there are any complaints as regards MUDRA loans, they can be addressed to the MUDRA loan nodal officers available in the banks.

श्री सौमित्र खान: सर, अभी देश में माननीय नरेन्द्र मोदी जी के नेतृत्व में और निर्मला जी के नेतृत्व में हम लोग आगे जा रहे हैं। पश्चिम बंगाल में 1.33 लाख करोड़ रुपये मुद्रा लोन के लिए डिस्बर्सड हुए हैं। मैं यह जानना चाहता हूँ कि इन तीन सालों में पश्चिम बंगाल में स्टार्टअप कंपनियों ने कितने लोन की मांग की थी और उसमें से कितने सैंक्शंड हुए हैं। यदि, मुझे इसके बारे में जानकारी मिलेगी, तो बहुत अच्छा होगा।

DR. BHAGWAT KARAD: Hon. Speaker, Sir, this question was only for the Mudra loans. Anyway, the State-wise information is not available with me at present; I will give it later to the hon. Member.

श्री रवनीत सिंह : अध्यक्ष महोदय, मंत्री जी ने जवाब तो दिया है, लेकिन सच्चाई कुछ और है। अगर मैं एमएसएमईज की बात करूं, मैं ज्यादातर अर्बन, सेमी अर्बन और रूरल एरियाज की बात करूंगा। वहां आज कुछ और स्थिति है, एनपीए न हो, क्योंकि एनपीए बहुत बढ़ चुके हैं, इसलिए एनपीए को डाउन रखने के लिए जो जैनुअन एप्लीकेंट्स हैं, आप उनको भी रिजेक्ट कर रहे हैं। क्यों? क्योंकि एसबीआई ने यह कहा है कि one-fifth of the loans given under PMMY have become non-performing. खासतौर से मुद्रा योजना के जो बैड लोन्स हैं, वे 31 मार्च तक 12 प्रतिशत इन्क्रीज कर चुके हैं। इसीलिए जो बैंक जैनुअन लोगों को लोन देता है, उसको इन्सेटिव दिया जाए और अगर किसी बैंक ने गलत लोन दिया है, तो उसको सजा दी जाए।

माननीय मंत्री जी ने ठीक बोला है कि उन्होंने कंप्लेन के लिए लिखा है। आपके पास कितनी शिकायतें आई हैं? क्या आपने किसी शिकायत का हल भी किया है? क्योंकि यह दिख रहा है कि जैनुअन लोगों को बिल्कुल भी लोन नहीं दिया जा रहा है। बैंक्स घबराए हुए हैं, क्योंकि वे सिर्फ यह देख रहे हैं कि बैड लोन न हो जाएं, इसलिए जैनुअन लोगों को भी लोन नहीं दिया जा रहा है। सच्चाई यह है, क्योंकि मैं लुधियाना से आता हूं, पंजाब में सबसे ज्यादा छोटी फैक्टरियां हैं। इसीलिए मंत्री जी, आप इस पर ध्यान दीजिए। मैंने आपके सामने आंकड़े रखे हैं कि एसबीआई क्या बोल रहा है। आपकी जो स्कीम है, 31 मार्च तक उसमें बैड लोन हो चुका है। इसलिए कोई भी बैंक जैनुअन लोगों को भी लोन नहीं दे रहा है।

डॉ. भागवत कराड : माननीय अध्यक्ष महोदय, अगर एनपीए को देखें, तो मुद्रा लोन में वर्ष 2018-19 में 6.01 प्रतिशत एनपीए है। वर्ष 2019-20 में 6.66 प्रतिशत और वर्ष 2020-21 में 11.48 प्रतिशत एनपीए के अकाउंट्स हैं। माननीय सदस्य ने मुद्रा लोन के बारे में जो प्रश्न पूछा है, तो

डिपार्टमेंट ऑफ फाइनेंशियल सर्विसेज़ मंथली यह रिव्यू करता है कि कितने लोगों को लोन मिला है और कितने लोगों को लोन नहीं मिला है। सरकार का उसके ऊपर डायरेक्टली कंट्रोल है।

PROF. SOUGATA RAY: Sir, the reply given by the Minister is skimpy. If you see, the question is whether any specific targets in this regard have been fixed in respect of West Bengal. In the reply to parts (c) and (d) of the question, they mentioned nothing about West Bengal.

Mudra loan was a favourite project of the Prime Minister. He had said initially that he wants to help the cobbler sewing shoes in the way. But actually, Mudra loan has not reached the small people. The micro businessmen have not got help. In West Bengal – they have not given the figures – Mudra loan has been a disastrous failure.

May I know from the hon. Minister what specific steps the Government is taking so that the Mudra loan reaches the poorest and small and micro businessmen in the country as well as in West Bengal?

डॉ. भागवत कराड : माननीय अध्यक्ष महोदय, पश्चिम बंगाल में जिलेवार मुद्रा लोन का जो अमाउंट डिस्ट्रीब्यूशन हो चुका है...(व्यवधान)

HON. SPEAKER: No, please.

... (*Interruptions*)

डॉ. भागवत कराड : लेकिन मैं बताना चाहता हूं कि मेरे पास पश्चिम बंगाल राज्य की पूरी जानकारी है, मैं माननीय सदस्य को वह जानकारी देने वाला हूं।...(व्यवधान)

प्रो. सौगत राय : आप हाउस को जानकारी दीजिए।...(व्यवधान)

DR. BHAGWAT KARAD: All right. I will produce it before the House. I will lay it on the Table.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, for Mudra loan, State-wise allocation does not happen. Bank-wise allocations happen. So, the banks which have branches in every State, whatever allocation has been given to them, in every State, through the branches that they have, do the Mudra loan distribution. The Department of Financial Services does...

PROF. SOUGATA RAY: Why are you not doing it State-wise?

SHRIMATI NIRMALA SITHARAMAN: Can I just answer? When the banks are given allocation, according to the network of the branches that they have in each State, they distribute Mudra loans, which means every State, for the three sub-schemes under Mudra; Shishu, Kishore and Tarun, will get allocation through the branches of different banks that are there in the State. The allocation is dependent on the branches within a State for each bank. Therefore, allocation cannot be done State-wise.

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, आपने मुझे सप्लीमेंट्री क्वेश्चन पूछने का मौका दिया, उसके लिए आपको धन्यवाद।

मैं आपके माध्यम से कहना चाहती हूँ कि हमारी सरकार ने और हमारे देश के प्रधान मंत्री जी ने हमेशा से कोशिश की है कि युवाओं के माध्यम से देश में छोटे-छोटे उद्योग बढ़ें और उनके माध्यम से रोजगार भी निर्मित हों। इसी कारण से मुद्रा योजना की शुरुआत की गई है। मैं आपके माध्यम से मंत्री जी से यह पूछना चाहती हूँ कि क्या इस योजना में हम किसानों को शामिल कर सकते हैं, जिसके माध्यम से वहां पर प्रोसेसिंग यूनिट भी लग सके? इसके साथ ही कई बैंकों में कई महीनों तक यह प्रपोजल पेंडिंग रहता है तो क्या इसको जल्दी से जल्दी करने के लिए आपने कोई टाइम लिमिट रखी है?

डॉ. भागवत कराड: माननीय अध्यक्ष जी, मुद्रा लोन पार्टिकुलरली टेक्सटाइल, ट्रेडिंग सर्विसेज़ और एग्रीकल्चर एक्टिविटी के लिए दिया जाता है। एग्रीकल्चर एक्टिविटी में पिंसीकल्चर, बीकिपिंग, डेयरी, पोल्ट्री, लाइवस्टोक रियरिंग के लिए लोन दिया जाता है, excluding the crop loans and the loan for land improvement. मुद्रा लोन दिया जाता है। नए रूल्स के अनुसार वर्ष 2017-18 से ट्रैक्टर और पावर टिलर के लिए भी मुद्रा लोन दिया जाता है। मुद्रा लोन के अन्तर्गत अगर शिशु लोन है तो 50 हजार रुपये तक का लोन दो वीक्स में सैंक्शन होना चाहिए और अगर तरुण और किशोर लोन योजना में है तो तीन वीक्स में सैंक्शन होना चाहिए। ये गवर्नमेंट के नियम हैं और उसी तरह से बैंकों को सूचना दी गई है।

श्री सुभाष चन्द्र बहेड़िया : अध्यक्ष महोदय, धन्यवाद। मुद्रा लोन की योजना वर्ष 2015 से चालू है। उसके बाद सरकार एक योजना और लेकर आई थी कि जिसने पहली बार लोन लिया है और अगर वह लोन सही ढंग से चल रहा है तो उसको दूसरा लोन भी दिया जाएगा तो क्या सदन को यह जानकारी मिल सकती है कि कितने लोगों ने पहले लोन का सक्सेसफुल यूज करके दूसरा लोन लिया है? धरातल पर, दूसरे लोन के लिए किसी ने अप्लाई नहीं किया है तो इस बारे में सरकार की क्या राय है? मंत्री जी इस बात की जानकारी दें कि कितने लोगों ने पहला लोन सक्सेसफुल तरीके से यूज करके दूसरी बार लिया है?

डॉ. भागवत कराड: माननीय अध्यक्ष जी, मुद्रा लोन के अन्तर्गत जो स्टार्टिंग में लोन लिया जाता है, उसे शिशु लोन बोलते हैं और जो डबल लेते हैं, उसे तरुण या किशोर लोन बोलते हैं। मैं इसके बारे में जानकारी लेकर माननीय सदस्य और पूरे देश को दे दूंगा।

माननीय अध्यक्ष : आप सबकी जानकारी लाकर दे देंगे तो सदन किसके लिए है?

... (व्यवधान)

श्री असादुद्दीन ओवैसी : सर, मंत्री जी तैयारी नहीं कर रहे हैं। लोक सभा में *करने के लिए आ रहे हैं।... (व्यवधान)

माननीय अध्यक्ष : यह जिम्मेदारी आपको नहीं दी गई है।

... (व्यवधान)

माननीय अध्यक्ष : सभापति प्रश्न संख्या 104, कुमारी गोड्डेति माधवी ।

* Not recorded.

(Q.104)

KUMARI GODDETI MADHAVI : I would like to know whether an exit option after three years, with an adequate degree, will be offered to the students under the four years of ITEP. If so, would they be allowed to complete the final year at a later stage?

DR. SUBHAS SARKAR: Hon. Speaker, Sir, *Mananiya* Member has asked a very good question. In our National Education Policy, there is a multiple exit and entry option. Four-year Integrated Teacher Education Programme is a part of NEP, 2020. Naturally, this option will be there. Four-year ITEP is a dual-major holistic Bachelor's Degree for B.A.-B.Ed., B.Sc.-B.Ed., B.Com.-B.Ed. From the year 2030 onwards, teachers' engagement will be only through ITEP and that too will be offered in pilot mode. It will be started from 2022-23 with 50 selected multi-disciplinary institutions across the country.

KUMARI GODDETI MADHAVI: Will the four-year ITEP be offered in multiple Indian languages; if so, has any timeline been declared for the introduction of this programme?

DR. SUBHAS SARKAR: Yes, Sir. In our National Education Policy, multiple Indian languages have been taken into account. इंडियन लैंग्वेजेज को आगे बढ़ाने के लिए भी हमारी नेशनल एजुकेशन पॉलिसी में व्यवस्था है।

SHRI B. MANICKAM TAGORE: Sir, the reply of the hon. Minister is incomplete. I would like to know, through you, Sir, in the four-years Integrated Teacher Education Programme, which the Union Government has proposed,

how many consultations with the States have happened. There is no proper consultation with the State Government. Has any institution from Tamil Nadu been selected in this pilot project?

DR. SUBHAS SARKAR: The Ministry had consultations with all the States. Before preparing the National Education Policy, more than one lakh suggestions have already been taken. With regard to the pilot project, a selected criterion will be announced within a short time. There are guidelines under three points, and all the educational institutions can apply for that.

An institute of eminence, an institute of national importance (A++) gets eight points. After that comes 'B' institute which gets three points. They are eligible to apply. As per the NIRF ranking of the universities, 1-50 universities will get eight points, and 200-500 ranked universities will get two points. Institutes running successfully for five or more years will get four points. ITEP selection process has not yet been started. It will be notified in the website.

माननीय अध्यक्ष : श्री असादुद्दीन ओवैसी जी, आप बैठे-बैठे क्यों कमेंट कर रहे हैं?

श्री असादुद्दीन ओवैसी: सर, इतने लम्बे-लम्बे आंसर्स दिए जा रहे हैं।

माननीय अध्यक्ष : जब आप प्रश्न नहीं पूछ रहे हैं तो आपको बैठे-बैठे कमेंट भी नहीं करना चाहिए। आप प्रश्न पूछिए, मैं आपको प्रश्न पूछने के लिए एलाऊ कर रहा हूँ।

... (व्यवधान)

माननीय अध्यक्ष : मैं सभीमाननीय सदस्यगण से आग्रह कर रहा हूँ कि कोई भी सप्लीमेंटरी क्वेश्चन पूछना है तो आप हाथ खड़े नहीं करेंगे। आप 11 बजे पहले मुझे लिखकर दें कि यह सप्लीमेंटरी क्वेश्चन पूछना है। कई बार उत्तर प्रदेश का क्वेश्चन होता है और तमिलनाडु के विषय

को बदलकर पूछते हैं। यह परम्परा ठीक नहीं है। अगर उस क्राइटेरिया में आएगा तो मैं सबको एलाऊ करूंगा, लेकिन मुझे आप लिखकर दे दें।

प्रश्न संख्या 105, श्री जयंत सिन्हा जी ।

(Q.105)

श्री जयंत सिन्हा : अध्यक्ष महोदय, हम सबको मालूम है कि इस आधुनिक युग में विज्ञान की अहम भूमिका है और कोविड महामारी के समय हम लोगों ने देखा है कि किस प्रकार से हमारे होनहार वैज्ञानिकों ने इस महामारी को पराजित किया है। इसलिए मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी की सरकार को बहुत साधुवाद देता हूँ कि उन्होंने इस स्कीम – The Scheme for Promotion of Culture of Science के द्वारा साइंस को बहुत प्रोत्साहन दिया है, बहुत राशि दी है। जैसे माननीय मंत्री जी ने अपने उत्तर में हमें विस्तृत रूप से बताया है कि कई क्षेत्रों में साइंस सिटी और इनोवेशन हब को तैयार किया जा रहा है और इन पर अमल किया जा रहा है। इस स्कीम के द्वारा जो फण्डिंग मॉडल तैयार किया गया है, वह एक शेयर्ड फण्डिंग मॉडल है, यानी इसमें 60 प्रतिशत राशि केन्द्र सरकार दे रही है और 40 प्रतिशत राशि राज्य सरकार को देना है।

अध्यक्ष महोदय, आपको मालूम है कि मैं झारखण्ड के हजारीबाग संसदीय क्षेत्र से आता हूँ। हमारा राज्य एक पिछड़ा हुआ राज्य है और मेरे संसदीय क्षेत्र के दो जिले – हजारीबाग और रामगढ़ महात्वाकांक्षी जिले हैं, एस्पिरेशनल डिस्ट्रिक्ट्स हैं। वहां 40 प्रतिशत कैपिटल एक्सपेंडिचर साइंस सिटी और इनोवेशन हब के लिए देना बहुत ही मुश्किल है और साथ-साथ जो ऑपरेटिंग एक्सपेंसेस हैं, वह भी हम लोगों को 100 परसेंट देना है। इसलिए मैं आपके माध्यम से माननीय मंत्री जी यह पूछना चाहूंगा कि क्या इस शेयर्ड फण्डिंग मॉडल को एस्पिरेशनल डिस्ट्रिक्ट्स में बदल सकते हैं, जिसमें हमें उनको विज्ञान का प्रोत्साहन देना हो और जो हमारे युवा हैं, उनको हम लोग किस तरीके से आगे बढ़ा सकते हैं?

श्री अर्जुन राम मेघवाल : अध्यक्ष जी, धन्यवाद। आज माननीय विद्वान सदस्य ने बहुत ही महत्वपूर्ण प्रश्न उठाया है और आज महत्वपूर्ण दिन भी है। मुझे लगता है कि माननीय सदस्य का भी वैज्ञानिक दृष्टिकोण है। आज बाबा साहेब भीमराव अंबेडकर जी का परिनिर्वाण दिवस है। उन्होंने संविधान में यह विषय भी रखा था और बाद में फण्डामेंटल ड्यूटीज में भी यह विषय आया कि हम सबको वैज्ञानिक दृष्टिकोण अपनाना चाहिए और उसकी बढ़ोत्तरी भी करनी चाहिए। जो मंत्रालय

की स्कीम है, उसके तहत आपने जिक्र किया कि 5 लाख की सिटीज़ तक, 5 लाख से 15 लाख की सिटीज़ और 15 लाख से ऊपर की सिटीज़ के लिए साइंस सेंटर, इनोवेशन हब, साइंस सिटीज़ और इसके लिए स्कीम है। आपने मूलतः हजारीबाग के लिए पूछा है।

मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि अभी 29 सितंबर, 2021 को सीएसआईआर और एनसीएसएम के बीच में एक एमओयू हुआ, जिसमें 37 जगहों पर साइंस सेंटर और स्थापित किए जाने का प्रस्ताव मंजूर हुआ है। उसमें झारखण्ड के धनबाद और जमशेदपुर हैं, लेकिन हजारीबाग के लिए अगर स्टेट गवर्नमेंट से प्रस्ताव आएगा, तब हम मंजूर कर पाएंगे। मैं सदस्य को आपके माध्यम से यह जानकारी देना चाहता हूं।

श्री जयंत सिन्हा : माननीय अध्यक्ष जी, मैं इसमें एक बात जोड़ना चाहूंगा कि आप लोगों ने जो स्कीम तैयार की है, इसमें आपने सिर्फ राज्य सरकार से राशि के लिए कहा है कि दी जा सकती है। मैं माननीय मंत्री जी से यह पूछना चाहूंगा कि हमारे क्षेत्र में कई सारी केन्द्र की संस्थाएं हैं, उनमें एनटीपीसी और सीसीएल है, अगर उनके द्वारा सीएसआर मिल सकता है तो उसको क्यों न हम लोग 40 प्रतिशत के लिए उपयोग करें तथा 60 प्रतिशत केन्द्र सरकार से मिल जाए, फिर हम लोग अपने हजारीबाग, रामगढ़ क्षेत्र में भी इस प्रकार का सेंटर बना सकते हैं। माननीय मंत्री जी, इसका जवाब दें।

श्री अर्जुन राम मेघवाल : अध्यक्ष जी, मैं आपके माध्यम से माननीय सदस्य को जानकारी देना चाहता हूं कि स्टेट गवर्नमेंट से प्रस्ताव प्राप्त होने पर ही भारत सरकार मंजूर करती है। जहां तक सीएसआर फण्ड का सवाल है, जो माननीय सदस्य ने पूछा है तो सीएसआर फण्ड भी स्टेट गवर्नमेंट के पास रहता है। स्टेट गवर्नमेंट से प्रस्ताव आने पर ही उसे मंजूर करने की हमारे यहां परंपरा और व्यवस्था है।

(Q. 106)

श्री अशोक महादेवराव नेते: अध्यक्ष महोदय, सबसे पहले तो मैं देश के लाडले पंत प्रधान आदरणीय नरेन्द्र मोदी जी और जनजातीय विभाग के मंत्री आदरणीय अर्जुन मुण्डा जी को धन्यवाद देना चाहूंगा कि वे जनजातीय समुदाय के लिए कई महत्वपूर्ण योजनाएं लाए हैं। भारतीय संविधान की अनुसूची 5 के अंतर्गत कई राज्यों में ट्राइबल एडवाजरी काउंसिल जनजातीय समुदाय के लिए नीतियां बनाने, नीतियों में सुधार और उनके सर्वांगीण विकास करने के लिए विकास संबंधी एक महत्वपूर्ण भूमिका अदा कर रही है।

अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से इस संबंध में जानना चाहूंगा कि विगत तीन वर्षों के दौरान राज्यवार उन ट्राइबल एडवाइजरी काउंसिल्स का विवरण क्या है, जिन्होंने अपने राज्यों के राज्यपाल को जनजातीय समुदाय के विकास हेतु सुझाव, योजनाएं प्रेषित की हैं और उन सुझावों, योजनाओं पर राज्यों के राज्यपालों द्वारा क्या कार्रवाई की गई है? इसके साथ ही इन सुझावों, योजनाओं के क्रियान्वयन से राज्यवार कितने आदिवासियों को लाभान्वित किया गया है?

श्री अर्जुन मुंडा : माननीय अध्यक्ष महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, वह बहुत ही महत्वपूर्ण है और उसकी पूरी सूचना माननीय सदस्य को दे दी गई है। उन्होंने जो पूरक प्रश्न के माध्यम से पूछा है तो यह बात सही है कि जनजातीय सलाहकार परिषद का गठन राज्याधीन महामहिम गवर्नर के द्वारा किया जाता है। उस पर सरकार अपना मंतव्य देती है, सुझाव देती है और रूल प्रेम करती है। उस दृष्टि से यह सुनिश्चित किया जाता है कि जनजातीय मामलों के ऐसी सभी विषयों पर वहां के सदन में चर्चा करने से पहले जनजातीय सलाहकार परिषद में चर्चा की जाती है। इस दृष्टि से जो योजनाएं बनाई गई हैं, उन योजनाओं का लाभ जनता को, जनजातीय समुदाय को कैसे मिले, यह सुनिश्चित किया जाता है। इसमें प्रावधान यह है कि जनजातीय सलाहकार परिषद जो उपयोजना क्षेत्र, जैसा कि माननीय सदस्य ने कहा है और संवैधानिक प्रावधान है, पांचवीं अनुसूची के आर्टिकल 244(1) में यह प्रावधान है कि सलाहकार परिषद में वैसे

संवैधानिक विषयों पर विकासात्मक कार्यक्रमों पर और मिलने वाले लाभों का सही ढंग से मूल्यांकन करें। मूल्यांकन करने के बाद वह विषय साल में एक बार महामहिम राज्यपाल के द्वारा अनुशंसा करने के बाद महामहिम राष्ट्रपति महोदय के पास भेजी जाती है। इन मामलों में महामहिम राष्ट्रपति ऐसा महसूस करते हैं कि ट्राइबल अफेयर मिनिस्ट्री को इस विषय को देखना चाहिए, तो वैसे मामलों की समीक्षा की जाती है। कुल मिला कर यह राज्यों के अधीन है कि उपयोजना का बेहतर तरीके से प्रबंधन करें। उनके जीवन पर किसी तरह का प्रतिकूल प्रभाव न पड़े, इसके लिए सलाहकार परिषद गंभीरता से विचार करेगी।

श्री अशोक महादेवराव नेते : अध्यक्ष महोदय, यह सही है कि ट्राइबल एडवाइजरी काउंसिल का मुख्य उद्देश्य जनजातीय समुदाय का सामाजिक, आर्थिक विकास करना है। वंचित समाज को मजबूत करने में इस काउंसिल की एक अहम भूमिका रहती है तथा काउंसिल के परामर्श से ही आदिवासियों के सर्वांगीण विकास हेतु कारगर कदम उठाए जाते हैं।

अतः इस संबंध में मैं आपके माध्यम से माननीय मंत्री जी से दूसरा पूरक प्रश्न यह पूछना चाहता हूँ कि ट्राइबल एडवाइजरी काउंसिल की वर्ष में दो बार बैठकें करने वाले और न करने वाले राज्यों का विवरण कारण सहित क्या है? सरकार ने जनजातीय समुदाय के सर्वांगीण विकास के लिए ट्राइबल एडवाइजरी काउंसिल के वर्ष में कम से कम दो बैठकें सुनिश्चित किए जाने हेतु क्या कदम उठाए हैं?

श्री अर्जुन मुंडा : माननीय अध्यक्ष महोदय, जैसा कि मैंने स्पष्ट किया है कि इन सारे मामलों पर राज्यपाल महोदय समीक्षा करते हैं कि वर्ष में दो बार बैठक होनी चाहिए और उस बैठक के बाद जो समीक्षा रिपोर्ट बनती है, वह महामहिम राष्ट्रपति जी को भेजी जाती है और राष्ट्रपति महोदय जब किसी ऐसे प्रदेश के बारे में मंत्रालय को चाहते हैं कि उसकी समीक्षा की जाए, हम उन मामलों की समीक्षा करके देखते हैं, लेकिन अभी राज्यों को हमारे मंत्रालय के माध्यम से यह कहा गया है कि ट्राइबल एडवाइजरी काउंसिल का जो इफेक्टिव रोल है, यह सुनिश्चित करना चाहिए, क्योंकि जब कभी भी यह सवाल उभर कर सामने आता है कि जनजातीय क्षेत्रों में विस्थापन के, रोजगार के

और ऐसे मामले, जो जल, जंगल और जमीन से जुड़े हुए विषय रहते हैं, उन पर गंभीरता से विचार करें, तो विस्तृत कार्ययोजना के तहत कार्य हो रहा है।

डॉ. निशिकांत दुबे : अध्यक्ष महोदय, आज 6 दिसम्बर है और बाबा साहेब अम्बेडकर जी ने लोगों को यह संविधान दिया है। संयोग से माननीय मंत्री जी जिस राज्य से हैं, उसी राज्य से मैं भी हूँ।...(व्यवधान) बाबरी मस्जिद को छोड़िए।...(व्यवधान)

अध्यक्ष महोदय, मैं एक पूछ पूछ रहा हूँ कि मंत्री महोदय ने बार-बार जिक्र किया है कि राज्यपाल महोदय इसको रेफर करते हैं, महामहिम राज्यपाल का अधिकार होता है, महामहिम राज्यपाल उसे महामहिम प्रेसिडेंट को भेजते हैं। मैं झारखंड राज्य से आता हूँ और जहाँ से माननीय मंत्री जी भी हैं, वहाँ महामहिम राज्यपाल को ट्राइबल एडवाइजरी काउंसिल के अध्यक्ष पद से हटा दिया गया है। यह चार्ज मुख्यमंत्री जी ने लिया है, क्योंकि कांग्रेस ने संविधान को * करने का फैसला कर रखा है।...(व्यवधान)

अध्यक्ष महोदय, मेरा आपके माध्यम से मंत्री जी से आग्रह है कि क्या यह संवैधानिक है और महामहिम राज्यपाल के अधिकार को जो झारखंड सरकार ने खत्म किया है, उसके बारे में मंत्री जी क्या सोचते हैं या केन्द्र सरकार क्या सोचती है? ...(व्यवधान)

श्री अधीर रंजन चौधरी : अध्यक्ष महोदय...(व्यवधान)

माननीय अध्यक्ष : मैं देख लूंगा।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप प्रश्न से संबंधित पूरक प्रश्न पूछा करें, प्रश्न में आरोप न लगाया करें।

... (व्यवधान)

माननीय अध्यक्ष : ओके, मैंने डायरेक्शन दे दिया है।

* Not recorded.

श्री अर्जुन मुंडा : माननीय अध्यक्ष महोदय, यह मामला मंत्रालय के संज्ञान में आया है कि सलाहकार परिषद का जो गठन है, वह वहां की राज्य सरकार की अनुशंसा के तहत महामहिम राज्यपाल की स्वीकृति के उपरांत इस जनजातीय सलाहकार परिषद की अधिसूचना – गजट नोटिफिकेशन के माध्यम से करना है। ... (व्यवधान) इस मामले की निश्चित रूप से महामहिम राज्यपाल ने देश के विधि मंत्रालय को भी और हमारी मिनिस्ट्री को भी सूचना दी है। ... (व्यवधान) इस सूचना के आधार पर मैंने विधि मंत्रालय से परामर्श किया है। ... (व्यवधान) इसकी सूचना भी आ गई है। ... (व्यवधान)

लोकतंत्र में यह बेहतर व्यवस्था है कि राज्य सरकार यह सुनिश्चित करे कि वहां के राज्यपाल के माध्यम से ऐसी व्यवस्था, जो संवैधानिक प्रावधानों को सुनिश्चित करती है, उसका अनुपालन करे। ... (व्यवधान) इस दृष्टि से विधि मंत्रालय ने भी यह सुझाव दिया है कि जिस मामले में वहां की सरकार ने इस तरह की नीति अपनाई है, जिससे महामहिम राज्यपाल के उन विषयों को नज़रअंदाज़ किया गया है, पुनः महामहिम राज्यपाल को भेजा जाए और महामहिम राज्यपाल के माध्यम से यह सुनिश्चित किया जाए कि उस सलाहकार परिषद का सही ढंग से गठन हो। ... (व्यवधान) दूसरी बात जो माननीय सदस्य, डॉ. निशिकांत दुबे जी ने कही है, इस सलाहकार परिषद के जो अध्यक्ष हैं, वे राज्य सरकार और खासकर अधिकांश राज्यों में, राज्य के मुख्य मंत्री होते हैं। ... (व्यवधान) लेकिन सलाहकार परिषद में जो सदस्य होते हैं, उन सदस्यों को तब तक नोटिफाई नहीं किया जा सकता है, जो संवैधानिक व्यवस्था में भी है, जब तक गवर्नर का अप्रूवल न हो। ... (व्यवधान) गवर्नर के अप्रूवल के अभाव में यदि ऐसा किया जाता है, तो लोकतंत्र में यह बेहतर होगा कि गवर्नर का अप्रूवल प्राप्त कर लिया जाए। ... (व्यवधान) विधि मंत्रालय का भी यही परामर्श है। ... (व्यवधान) हम राज्य सरकार को भी यह सूचना दे रहे हैं कि वे लोकतांत्रिक मूल्यों के आधार पर इन सारी चीज़ों के संवैधानिक प्रावधानों को सही ढंग से सुनिश्चित करे। ... (व्यवधान)

श्री हसनैन मसूदी : जनाब, जम्मू कश्मीर में हमारे जो ट्राइबल लोग हैं, उनको तरक्की की दौड़ में शामिल करने के कुछ प्रयास किए गए हैं, लेकिन अभी तक वे इससे दूर हैं। ... (व्यवधान) मैं यह जानना चाहूंगा कि क्या जम्मू कश्मीर में भी ट्राइबल एडवाइज़री काउंसिल बनाई गई है और उनको क्या काम सौंपा गया है? ... (व्यवधान) दूसरी बात यह है कि जब हम तरक्की की बात करते हैं, तो तरक्की कैसे मुमकिन होगी, कैसे तरक्की उन तक पहुंचेगी, जब वे इंस्टीट्यूशन्स ही नहीं हैं? ... (व्यवधान) अभी मुद्रा योजना की बात हो रही थी, जम्मू कश्मीर में मुद्रा योजना का लाभ कैसे पहुंचेगा, जब वहां बैंक्स की शाखा ही नहीं है? ... (व्यवधान) वहां बर्वगन-लांबर एक इलाका है, जहां ज्यादातर वही कम्युनिटी रहती है। ... (व्यवधान)

माननीय अध्यक्ष : आप क्वेश्चन से रिलेटेड बात पूछिए।

... (व्यवधान)

श्री हसनैन मसूदी: महोदय, वहां बैंक नहीं है। ... (व्यवधान) मेरी गुज़ारिश है कि क्या वहां कोई ट्राइबल काउंसिल बनेगी? ... (व्यवधान) अगर ट्राइबल काउंसिल बनाई गई है, तो उसे क्या काम सौंपा गया है? ... (व्यवधान) उससे क्या उपलब्धि हुई है और उसने क्या कॉन्ट्रिब्यूशन दिया है? ... (व्यवधान) आप मुझे इजाज़त दीजिए कि मैं आज बाबा साहेब को श्रद्धांजलि पेश करूं, उन्होंने ही स्पेशल स्टेटस जम्मू कश्मीर को दिया। ... (व्यवधान) वे ड्राफ्टिंग कमेटी के चेयरमैन थे। ... (व्यवधान) जो 5 अगस्त को असंवैधानिक तरीके से छीना गया। ... (व्यवधान) आर्टिकल-3 में विभाजन करने की कोई व्यवस्था नहीं थी। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप प्रश्न से संबंधित बात किया कीजिए। आप सीनियर सदस्य हैं।

... (व्यवधान)

श्री अर्जुन मुंडा : माननीय अध्यक्ष महोदय, जिन विषयों को माननीय सदस्य ने उठाया है, उनके बारे में मैं सदन को यह सूचना देना चाहता हूं कि इसके पहले, जब धारा-370 वहां लागू थी, उस समय वहां देश के अन्य कोई भी कानून लागू नहीं होते थे। ... (व्यवधान) अब धारा-370 हटने के

बाद इन सारे कानूनों के प्रावधानों के बारे में सुनिश्चित किया जा रहा है कि वे कैसे लागू हों । ...
(व्यवधान) गृह मंत्रालय इस पर काम कर रहा है । ... (व्यवधान) वहां के ट्राइबल्स और शेड्यूल
कास्ट के लिए रिजर्वेशन पॉलिसी पर होमवर्क हो रहा है । ... (व्यवधान) वहां वे सारी चीजें
सुनिश्चित की जा रही हैं, जो देश के अन्य प्रदेशों और पूरे देश के लिए व्यवस्थित हों । ...
(व्यवधान) अतः मैं माननीय सदस्य को आश्चस्त करना चाहता हूं कि इन सारी चीजों पर कार्य हो
रहा है और वे सारी चीजें वहां लागू होंगी, जो देश भर में लागू हैं ।... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नंबर – 107, श्री भर्तृहरि महताब जी ।

(Q. 107)

SHRI BHARTRUHARI MAHTAB : Sir, I think, for the first time, the hon. Minister of Finance is going to answer about the infrastructure investment on health sector. It relates to the recommendations of the 15th Finance Commission.

My question here is this. The number of hospital beds in the country is considered as one of the most important indicators of quality health services in an area. In 2019, India had one bed per thousand. This is significantly low in comparison to 2017 global average of 2.9 beds. The National Health Policy of 2017 plans to increase this to two beds per one thousand people. This could be achieved by creating 3000 to 5,000 hospitals with 200 beds each by 2025.

I would like to know what specific steps are being taken to create more number of hospitals and increase the number of beds in existing hospitals during these five years as per the recommendations of the 15th Finance Commission.

SHRIMATI NIRMALA SITHARAMAN: Sir, the hon. Member has raised a very important question, particularly in the context of India facing the pandemic. It is actually worth mentioning here that the 15th Finance Commission, after due consultation with the States, had identified gaps, particularly for the rural medical infrastructure. As a result, in the report of the 15th Finance Commission we find that they have allotted Rs. 70,051 crore over five years to be used for improving healthcare delivery systems, which obviously will also

include bed facilities in hospitals. This, the Finance Commission has recommended both for rural and urban areas. I am glad to say that out of this Rs. 70,051 crore for the five years, the first-year allocation which had to be done, Rs. 13,000 crore, slightly over Rs. 13,000 crore, even by the recommendation of the 15th Finance Commission could have been given in two instalments, but we have, for the benefit of the rural local bodies, given it upfront as one total instalment and cleared that due for this year. As a result, I am able to say that in many of the rural areas the primary health centres and also the wellness centres have all now identified their requirement and it is the institutional mechanism for reaching ground based, data driven allocation is enabled because at the national level we have a committee which is headed by the Minister of Health and Family Welfare. At the State level also, we have requested the States to form such Committees. It is on the recommendation of the States this kind of money given to the rural local bodies will be spent towards improving health infrastructure.

SHRI BHARTRUHARI MAHTAB : Sir, as per the recommendations of the 15th Finance Commission, grants amounting to Rs. 4,27,911 crore to local governments, both rural and urban bodies, is to strengthen healthcare systems and plug critical gaps at the primary healthcare level. The Commission has also identified interventions that will directly lead to strengthening the primary health infrastructure and facilities. Yet, when one sees the grants released for the local bodies for 19 States, one fails to understand on what criteria the monies have been distributed. For instance, Andhra Pradesh, I have nothing

against this State, which has a minus 3 per cent shortfall of primary health centres in rural areas has received Rs. 488.15 crore, whereas the State of Odisha which has minus 8 per cent shortfall of primary health centres has received Rs. 461.76 crore. I would like to understand the criteria on which grants have been allotted and on what basis and when this money was actually released.

12.00 hrs

SHRIMATI NIRMALA SITHARAMAN: Sir, the money for the first set of States was released and I have given the details of it in Annexure-I of the answer. The money for the second set of States was released on 30th November, 2021. The criteria and also the details of why this year and why not that year is very much a State recommendation-driven process. So, the recommendation of the Committee at the State level, if it is already formed, is considered. If not, the recommendation from the State is considered by the National Level Committee in which the States' Additional Chief Secretaries participate. So, the inputs come from the States and based on that, the allocations are made for the various criteria because the Finance Commission's recommendations are component-wise, State-wise and, of course, year-wise also so that gradual building-up can happen. You are not bringing something which should come later, at the beginning and so, the careful traction of giving resources and planning accordingly has been decided through the Technical Committee and also, partly through the recommendation of the Finance Commission itself. However, if the Member thinks that there is an anomaly, I will be quite happy to

receive it and have the Department of Expenditure look into it and come back on it.

*** WRITTEN ANSWERS TO QUESTIONS**
(Starred Question Nos.108 to 120
Unstarred Question Nos.1151 to 1380)
(Page No. 63 to 777)

* Available in Master copy of the Debate, placed in Library.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कुछ माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है। सभापटल पर पत्र रखे जाने के बाद मैं शून्य-काल में आपको बोलने का मौका दूंगा।

... (व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर 2, श्री राव इंद्रजीत सिंह।

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION, MINISTER OF STATE OF THE
MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF
CORPORATE AFFAIRS (RAO INDERJIT SINGH):** I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5196/17/21]

- (3) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 2013 for the year ended 31st March, 2021.

[Placed in Library, See No. LT 5197/17/21]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

1. The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2021 published in Notification No. IBBI/2021-22/GN/REG 078 in Gazette of India dated 30th September, 2021.
2. The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2021 published in Notification No. IBBI/2021-22/GN/REG/079 in Gazette of India dated 30th September, 2021.

[Placed in Library, See No. LT 5198/17/21]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): माननीय अध्यक्ष जी, मैं आपकी अनुमति से राज्य प्रतिकरात्मक वनरोपण प्रबंधन और आयोजना प्राधिकरण, पोर्ट ब्लेयर के वर्ष 2011-2012 से 2013-2014 तक के लेखाओं पर पृथक लेखापरीक्षा प्रतिवेदन की एक प्रति सभा-पटल पर रखता हूँ।

[Placed in Library, See No. LT 5199/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): On behalf of Shri Pankaj Chaudhary, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

1. The International Financial Services Centres Authority (Issuance and Listing of Securities) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG015 in Gazette of India dated 19th July, 2021.
2. The International Financial Services Centres Authority (Registration of Insurance Business) Regulations, 2021 published in Notification No. F. No. IFSCA/2021-22/GN/REG016 in Gazette of India dated 20th October, 2021.

3. The International Financial Services Centres Authority (Insurance Intermediary) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG-017 in Gazette of India dated 20th October, 2021.
4. The International Financial Services Centres Authority (Capital Market-Intermediary) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG-018 in Gazette of India dated 20th October, 2021.
5. S.O.4246(E) published in Gazette of India dated 14th October, 2021 amending the First Schedule of the International Financial Services Centres Authority Act, 2019.

[Placed in Library, See No. LT 5200/17/21]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

1. The Coinage of One Rupee, Two Rupees, Five Rupees, Ten Rupees and Twenty Rupees Rules, 2021 published in Notification No. G.S.R.783(E) in Gazette of India dated 8th November, 2021.
2. The Coinage (Issue of Commemorative coin to commemorate the occasion of Harcourt Butler Technical University Kanpur Centenary Celebrations) Rules, 2021 published in Notification No. G.S.R.806(E) in Gazette of India dated 18th November, 2021.

[Placed in Library, See No. LT 5201/17/21]

(3) A copy of the Circular No. 4 of 2021 (Hindi and English versions) dated 23rd March, 2021 regarding clarifications on provisions of the Direct Tax Vivad se Vishwas Act, 2020.

[Placed in Library, See No. LT 5202/17/21]

(4) A copy of the Notification No. S.O.1432(E) (Hindi and English versions) published in Gazette of India dated 31st March, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Taxation and other Laws (Relaxation of certain provisions) Act, 2020.

[Placed in Library, See No. LT 5203/17/21]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

1. The Income-tax (20th Amendment) Rules, 2021 published in Notification No. G.S.R.509(E) in Gazette of India dated 27th July, 2021, together with an explanatory memorandum.
2. The Income-tax (22nd Amendment) Rules, 2021 published in Notification No. G.S.R.545(E) in Gazette of India dated 9th August, 2021, together with an explanatory memorandum.
3. The Income-tax (23rd Amendment) Rules, 2021 published in Notification No. G.S.R.551(E) in Gazette of India dated 10th August, 2021, together with an explanatory memorandum.

4. The Income-tax (24th Amendment) Rules, 2021 published in Notification No. G.S.R.578(E) in Gazette of India dated 18th August, 2021, together with an explanatory memorandum.
5. The Income-tax (25th Amendment) Rules, 2021 published in Notification No. G.S.R.604(E) in Gazette of India dated 31st August, 2021, together with an explanatory memorandum.
6. S.O.3561(E) in Gazette of India dated 1st September, 2021, together with an explanatory memorandum constituting 3 Boards of Advance Ruling for the purpose of giving advance rulings.
7. S.O.3562(E) in Gazette of India dated 1st September, 2021, together with an explanatory memorandum appointing the date 01.09.2021 for the purpose of filing applications.
8. The Income-tax (26th Amendment) Rules, 2021 published in Notification No. G.S.R.612(E) in Gazette of India dated 2nd September, 2021 together with an explanatory memorandum.
9. The Income-tax (26th Amendment) Rules, 2021 published in Notification No. G.S.R.616(E) in Gazette of India dated 6th September, 2021, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.619(E) dated 7th September, 2021.

10. The Income-tax (28th Amendment) Rules, 2021 published in Notification No. G.S.R.623(E) in Gazette of India dated 10th September, 2021, together with an explanatory memorandum.
11. The Income-tax (29th Amendment) Rules, 2021 published in Notification No. G.S.R.627(E) in Gazette of India dated 13th September, 2021, together with an explanatory memorandum.
12. The Income-tax (30th Amendment) Rules, 2021 published in Notification No. G.S.R.661(E) in Gazette of India dated 24th September, 2021, together with an explanatory memorandum.
13. The Income-tax (31st Amendment) Rules, 2021 published in Notification No. G.S.R.713(E) in Gazette of India dated 1st October, 2021, together with an explanatory memorandum.
14. The Relaxation of Validation (Section 199 of the Finance Act, 2012) Rules, 2021 published in Notification No. G.S.R.737(E) in Gazette of India dated 14th October, 2021, together with an explanatory memorandum.
15. The e-Settlement Scheme, 2021 published in Notification No. S.O.4584(E) in Gazette of India dated 1st November, 2021, together with an explanatory memorandum.

16. S.O.4207(E) in Gazette of India dated 11th October, 2021, together with an explanatory memorandum exempting certain class of persons from the requirement of filing of return of income from the assessment year 2021-22 onwards subject to conditions specified therein.

[Placed in Library, See No. LT 5204/17/21]

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

1. S.O.3068(E) published in Gazette of India dated 30th July, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
2. Notification No. 65/2021-Customs (N.T.) dated 5th August, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
3. S.O.3243(E) published in Gazette of India dated 11th August, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

4. S.O.3296(E) published in Gazette of India dated 13th August, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices and corrigendum thereto published in Notification No.S.O.3365(E) dated 17th August, 2021.
5. Notification No. 68/2021-Customs (N.T.) dated 19th August, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
6. S.O.3559(E) published in Gazette of India dated 31st August, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
7. Notification No. 71/2021-Customs (N.T.) dated 2nd September, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

8. S.O.3793(E) published in Gazette of India dated 15th September, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
9. Notification No. 74/2021-Customs (N.T.) dated 16th September, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
10. S.O.4045(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
11. Notification No. 80/2021-Customs (N.T.) dated 7th October, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
12. S.O.4297(E) published in Gazette of India dated 14th October, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

13. Notification No. 82/2021-Customs (N.T.) dated 21st October, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
14. S.O.4527(E) published in Gazette of India dated 29th October, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
15. Notification No. 88/2021-Customs (N.T.) dated 29th October, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
16. Notification No. 90/2021-Customs (N.T.) dated 3rd November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

17. S.O.4753(E) published in Gazette of India dated 15th November, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
18. Notification No. 92/2021-Customs (N.T.) dated 18th November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
19. Notification No. 93/2021-Customs (N.T.) dated 24th November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
20. Notification No. 94/2021-Customs (N.T.) dated 25th November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
21. G.S.R.582(E) published in Gazette of India dated 19th August, 2021, together with an explanatory memorandum seeking to amend Notification number 34/2021- Customs dated 29.06.2021, for

reduction in the BCD on Crude Soya Oil [1507 10 00] from 15% to 7.5%; Crude Sunflower Oil [1512 11 10] from 15% to 7.5%; Refined Soya Oil [1507 90 10] from 45% to 37.5%; Refined Sunflower Oil [1512 19 10] from 45% to 37.5%, from 20th August 2021 till 30th September 2021.

22. G.S.R.601(E) published in Gazette of India dated 30th August, 2021, together with an explanatory memorandum seeking to amend Notification No. 28/2021- Customs dated 24.04.2021, in order to extend the validity of exemption under the said notification up to 30th September, 2021, as a Covid-19 relief measure.
23. G.S.R.624(E) published in Gazette of India dated 10th September, 2021, together with an explanatory memorandum seeking to amend the Notification No. 50/ 2017 -Customs dated 30.06.2017 and notification No. dated 11/2021 dated 01.02.2021 in order to reduce the BCD on Crude Soya-bean Oil falling under tariff item 1507 10 00 from 7.5% to 2.5% (b) reduce the BCD on Crude Sunflower Oil falling under tariff item 1512 11 10 from 7.5% to 2.5% (c) reduce the BCD on Crude Palm Oil falling under tariff item 1511 10 00 from 10% to 2.5% (d) reduce the BCD on Crude Palm Oil falling under tariff item 1511 10 00 from 17.5% to 20% (e) reduce the BCD on Crude Refined Soya-bean Oil falling under tariff item 1507 90 10 from 37.5% to 32.5% (f) reduce the BCD on Refined Sunflower Oil falling under tariff item 151910 00 from 37.5% to 32.5% (g) reduce

the BCD on Refined the RBD Palmolein Oil and others falling under sub- heading 1511 90 from 37.5% to 3 2.5%.

24. G.S.R.625(E) published in Gazette of India dated 10th September, 2021, together with an explanatory memorandum seeking to rescind the notification No. 34/2021- Customs dated 29.06.2021.
25. G.S.R.640(E) published in Gazette of India dated 17th September, 2021, together with an explanatory memorandum seeking to increase the BCD rate from 10% to 20% on Lentils (Masur) [0713 40 00], originating in or exported from USA.
26. G.S.R.672(E) published in Gazette of India dated 29th September, 2021, together with an explanatory memorandum seeking to extend the exemption on Covid-19 vaccines when imported into India from whole of the duty of Customs leviable thereon, upto 31st December, 2021.
27. G.S.R.708(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs, dated 30th June, 2017 to give effect to recommendations of GST Council in its 45th meeting on IGST on imports related to Spinal Muscular Atrophy disease, etc. as well leasing and /or renewal of lease of aircrafts.

28. G.S.R.709(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 90/2009-Customs, dated the 7th September, 2009 and 60/2011-Customs dated the 14th July, 2011 to implement GST Council recommendation in its 45th meeting on IGST on imports related to goods from Antarctica and Border haats.
29. G.S.R.733(E) published in Gazette of India dated 13th October, 2021, together with an explanatory memorandum seeking to give effect to the following changes in BCD from 14.10.2021 up to 31.03.2021, namely:- a. BCD on Crude Soya-bean Oil falling under tariff item 1507 10 00 is reduced from 2.5% to Nil; b. BCD on Crude Palm Oil falling under tariff item 1511 10 00 is reduced from 2.5% to Nil; c. BCD on Crude Sunflower Oil falling under tariff item 1512 11 10 is reduced from 2.5% to Nil; d. BCD on Refined Soya-bean Oil falling under tariff item 1507 90 10 is reduced from 32.5% to 17.5% e. BCD on RBD Palmolein Oil & others falling under sub-heading 1511 90 is reduced from 32.5% to 17.5% f. BCD on Refined Sunflower Oil falling under tariff item 1512 19 10 is reduced from 32.5% to 17.5%.
30. G.S.R.734(E) published in Gazette of India dated 13th October, 2021, together with an explanatory memorandum seeking to give effect to the following changes in AIDC from 14.10.2021 up to 31.03.2022, namely:- a. AIDC on Crude Soya-bean Oil falling under

tariff item 1507 10 00 is reduced from 20% to 5% b. AIDC on Crude Palm Oil falling under tariff item 1511 10 00 is reduced from 20% to 7.5% c. AIDC on Crude Sunflower Oil falling under tariff item 1512 11 10 is reduced from 20% to 5%.

31. G.S.R.756(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to amend notification No. 96/2008- Customs dated 13.08.2008 to include Sierra Leone in the list of Least-Developed countries (LDCs) to whom provides duty-free tariff access under India's Duty Free Preference (DFTP) Scheme, 2008.
32. G.S.R.757(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to amend notification No. 25/2021 - Customs dated 31.03.2021 to prescribe combined quota of 7000 tons @ 0% in respect of products with HS Code 16041410, 16041410 and 16042000 and combined quota of 1.50 million litres @ 50% in respect of products with HS Code 220844011, 22084012, 22084091 and 22084092.
33. G.S.R.781(E) published in Gazette of India dated 3rd November, 2021, together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess (RIC) collected as Additional duty of Customs on Petrol from Rs. 18 per litre to Rs. 13 per litre and Diesel from Rs. 18 per litre to Rs. 8 per litre.

34. The Levy of Fees (Customs Documents) Amendment Regulations, 2021 published in Notification No. G.S.R.719(E) in Gazette of India dated 17th February, 2021, together with an explanatory memorandum.
35. The Bill of Entry (Electronic Integrated Declaration and Paperless Processing) Amendment Regulations, 2021 published in Notification No. G.S.R.218(E) in Gazette of India dated 29th March, 2021, together with an explanatory memorandum.
36. The Bill of Entry (Forms) Amendment Regulations, 2021 published in Notification No. G.S.R.219(E) in Gazette of India dated 29th March, 2021, together with an explanatory memorandum.
37. The Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2021 published in Notification No. G.S.R.238(E) in Gazette of India dated 31st March, 2021, together with an explanatory memorandum.
38. The Customs (Verification of Identity and Compliance) Regulations, 2021 published in Notification No. G.S.R.249(E) in Gazette of India dated 5th April, 2021, together with an explanatory memorandum.

39. The Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2021 published in Notification No. G.S.R.265(E) in Gazette of India dated 15th April, 2021, together with an explanatory memorandum.
40. The Sea Cargo Manifest and Transhipment (Third Amendment) Regulations, 2021 published in Notification No. G.S.R.356(E) in Gazette of India dated 31st May, 2021, together with an explanatory memorandum.
41. The Sea Cargo Manifest and Transhipment (Fourth Amendment) Regulations, 2021 published in Notification No. G.S.R.457(E) in Gazette of India dated 30th June, 2021, together with an explanatory memorandum.
42. The Sea Cargo Manifest and Transhipment (Fourth Amendment) Regulations, 2021 published in Notification No. G.S.R.466(E) in Gazette of India dated 30th June, 2021, together with an explanatory memorandum.
43. G.S.R.466(E) published in Gazette of India dated 1st July, 2021, together with an explanatory memorandum containing corrigendum to the Notification No. 41/2018-Customs dated 14th May, 2018.

44. The Sea Cargo Manifest and Transhipment (Fifth Amendment) Regulations, 2021 published in Notification No. G.S.R.504(E) in Gazette of India dated 23rd July, 2021, together with an explanatory memorandum.
45. The Customs Brokers Licensing (Amendment) Regulations, 2021 published in Notification No. G.S.R.505(E) in Gazette of India dated 23rd July, 2021, together with an explanatory memorandum.
46. The Sea Cargo Manifest and Transhipment (Sixth Amendment) Regulations, 2021 published in Notification No. G.S.R.521(E) in Gazette of India dated 30th July, 2021, together with an explanatory memorandum.
47. The Sea Cargo Manifest and Transhipment (Seventh Amendment) Regulations, 2021 published in Notification No. G.S.R.606(E) in Gazette of India dated 31st August, 2021, together with an explanatory memorandum.
48. The Sea Cargo Manifest and Transhipment (Eighth Amendment) Regulations, 2021 published in Notification No. G.S.R.677(E) in Gazette of India dated 30th September, 2021, together with an explanatory memorandum.
49. G.S.R.663(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum notifying the manner of issue of duty credit for goods exported under the Scheme

for Rebate of State and Central Taxes and Levies and the conditions and restrictions governing the issuance of duty credit, in accordance with Government of India, Ministry of Textile, Notification No. 12015/11/2020/TTP dated 13.08.2021.

50. The Electronic Duty Credit Ledger Regulations, 2021 published in Notification No. G.S.R.654(E) in Gazette of India dated 23rd September, 2021, together with an explanatory memorandum.

51. G.S.R.655(E) published in Gazette of India dated 23th September, 2021, together with an explanatory memorandum notifying the manner of issue of duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products and the conditions and restrictions governing the issuance of duty credit, in accordance with paragraph 4.01(e) of the Foreign Trade Policy.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxiv) to (xlviii) (6) above.

[Placed in Library, See No. LT 5205/17/21]

(8) A copy each of the following Notifications (Hindi and English versions) under section 94 of the Customs Act, 1962:-

1. The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2021 published in Notification No. G.S.R.768(E) in Gazette of India dated 27th October, 2021.

2. The Courier Imports and Exports (Clearance) Amendment Regulations, 2021 published in Notification No. G.S.R.769(E) in Gazette of India dated 27th October, 2021.

[Placed in Library, See No. LT 5206/17/21]

- (9) A copy of the PM CARES for Children Scheme, 2021 (Hindi and English versions) published in Notification No. G.S.R.723(E) in Gazette of India dated 7th October, 2021 under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873.

[Placed in Library, See No. LT 5207/17/21]

- (10) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

1. The Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2018/48 in Gazette of India dated 3rd August, 2021.
2. The Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/32 in Gazette of India dated 3rd August, 2021.
3. The Securities and Exchange Board of India (Foreign Portfolio Investors)(Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/54 in Gazette of India dated 26th October, 2021.

[Placed in Library, See No. LT 5208/17/21]

(11) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

1. The Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2021 published in Notification No. S.O.3206(E) in Gazette of India dated 9th August, 2021.
2. The Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2021 published in Notification No. S.O.3411(E) in Gazette of India dated 19th August, 2021.
3. The Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2021 published in Notification No. S.O.4091(E) in Gazette of India dated 5th October, 2021.
4. The Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2021 published in Notification No. S.O.4242(E) in Gazette of India dated 12th October, 2021.

[Placed in Library, See No. LT 5209/17/21]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

1. The Central Goods and Services Tax (Seventh Amendment) Rules, 2021 published in Notification No. G.S.R.598(E) published in Gazette of India dated 29th August, 2021, together with an explanatory memorandum.

2. G.S.R.599(E) published in Gazette of India dated 29th August, 2021, together with an explanatory memorandum seeking to extend form GSTR 3B late fee Amnesty Scheme from 31.08.2021 upto 30.11.2021.
3. G.S.R.600(E) published in Gazette of India dated 29th August, 2021, together with an explanatory memorandum seeking to extend the timelines for filing of application for revocation of cancellation of registration to 30.09.2021 where due date for filing such application falls between 01.03.2020 to 31.08.2021 in cases where registration has been cancelled under clause (b) or clause (c) of Section 29(2) of the CGST Act.
4. The Central Goods and Services Tax (Eighth Amendment) Rules, 2021 published in Notification No. G.S.R.659(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum.
5. G.S.R.660(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 03/2021 dated 23rd February, 2021.
6. G.S.R.687(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to notify CGST rates of various services as recommended by GST Council in its 45th meeting held on 17.09.2021.

7. G.S.R.688(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in its 45th meeting held on 17.09.2021.
8. G.S.R.693(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017-Central Tax (Rate) dated the 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 45th meeting.
9. G.S.R.694(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 2/2017-Central Tax (Rate) dated the 28th June, 2017 to give effect to exemption to seeds meant for sowing from levy of GST as recommended by GST Council in its 45th meeting.
10. G.S.R.695(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 4/2017-Central Tax (Rate) dated the 28th June, 2017 to give bring mentha oil from unregistered person to registered person under reverse charge mechanism as recommended by GST Council in its 45th meeting.
11. G.S.R.696(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 39/2017- Central Tax (Rate) dated 18th October, 2017 to give effect to

changes in relation to fortified rice kernel used in ICDS and other similar schemes as recommended by GST Council in its 45th meeting.

12.G.S.R.697(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to exempt (CGST on specified medicines used in COVID-19, up to 31st December, 2021 as recommended by GST council in its 45th meeting.

13.G.S.R.763(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Central Tax (Rate) dated 28.06.2017 so as to prescribe uniform GST rate of 18% on permanent transfer of IPR of all goods as recommended by GST Council in its 45th meeting held on 17.09.2021.

14.G.S.R.816(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 1/2017-Central Tax (Rate) dated 28.06.2017 to correct inverted duty structure in the case of textiles and footwear.

15.G.S.R.807(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 11/2017-Central Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in 45th meeting held on 17.09.2021.

16.G.S.R.810(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 12/2017-Central Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in 45th meeting held on 17.09.2021.

17.G.S.R.813(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 11/2017-Central Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in 45th meeting held on 17.09.2021.

[Placed in Library, See No. LT 5210/17/21]

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

1. G.S.R.522(E) published in Gazette of India dated 31st July, 2021, together with an explanatory memorandum extending the levy of Anti-Dumping duty on Polytetrafluoroethylene originating in or exported from Russia, up to and inclusive of 30th November, 2021 in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.

2. G.S.R.523(E) published in Gazette of India dated 1st August, 2021, together with an explanatory memorandum seeking to amend anti-dumping duty imposed on imports of 'Wire Rod of Alloy or Non-Alloy Steel' originating in or exported from China PR vide Notification No. 48/2017-Customs (ADD), dated the 9th October, 2017, for a further period till 31st January, 2022, on the request of Directorate General of Trade Remedies.
3. G.S.R.543(E) published in Gazette of India dated 9th August, 2021, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Phthalic Anhydride originating in or exported from China PR, Indonesia, Korea RP and Thailand, in pursuance of the anti-dumping investigation findings issued by the Designated Authority, Directorate general of Trade Remedies.
4. G.S.R.572(E) published in Gazette of India dated 12th August, 2021, together with an explanatory memorandum seeking to rescind notification No. 43/2016-Customs (ADD) dated 8th August, 2016 to revoke the levy of anti-dumping duty on imports "Viscose Staple Fibre" from China PR and Indonesia.
5. G.S.R.585(E) published in Gazette of India dated 24th August, 2021, together with an explanatory memorandum seeking to rescind notification No. 14/2016-Customs(ADD) dated 21st April,

2016 to revoke levy of anti-dumping duty on imports of "Barium Carbonate" from China PR.

6. G.S.R.588(E) published in Gazette of India dated 25th August, 2021, together with an explanatory memorandum seeking extending the Anti-Dumping Duty (ADD) on imports of "Axle for Trailers" originating in or exported from People's Republic of China, imposed vide Notification No. 54/2016- Customs (ADD), dated 29th November, 2016, till 28th January, 2022.
7. G.S.R.590(E) published in Gazette of India dated 26th August, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty (ADD) on imports of " Natural Mica based Pearl Industrial Pigments excluding cosmetic grade " originating in or exported from China PR for a period of five years till 25th August, 2026 based on the recommendation of the Directorate General of Trade Remedies.
8. G.S.R.597(E) published in Gazette of India dated 27th August, 2021, together with an explanatory memorandum seeking to amend Notification No.- 56/2018-Customs(ADD), dated 4th December, 2018, extending the levy on 'uncoated copier paper' from Indonesia & Singapore upto 28th February, 2022 based on the recommendations of the Directorate General of Trade Remedies.

9. G.S.R.607(E) published in Gazette of India dated 31st August, 2021, together with an explanatory memorandum extending the levy on “Glass Fibre and Articles thereof” from China PR upto 31st October, 2021.
10. G.S.R.630(E) published in Gazette of India dated 14th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 54/2017 –Customs (ADD) dated 17.11.2017 to amend the name of exporter from "Solutia Europe BV" based on the recommendation of the Directorate General of Trade Remedies.
11. G.S.R.637(E) published in Gazette of India dated 16th September, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Aluminium foil' originating in or exported from China PR, Malaysia, Thailand, Indonesia for a period of five years on recommendation of Directorate General of Trade Remedies (DGTR).
12. G.S.R.649(E) published in Gazette of India dated 22nd September, 2021, together with an explanatory memorandum seeking to rescind Notification No. 11/2016-Customs (ADD) dated 29th March, 2016 so as to revoke the anti-dumping duty imposed on ‘tyre curing presses’ from China PR, based on the recommendation of Directorate General of Trade Remedies(DGTR).

13. G.S.R.671(E) published in Gazette of India dated 29th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 49/2017-Customs (ADD) dated the 17th October, 2017 extending the levy of ADD on 'Colour coated/pre-painted flat products of alloy of non-alloy steel' from China PR and EU up to 31st March, 2022 on recommendation of Directorate General of Trade Remedies (DGTR).
14. G.S.R.685(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking extending the anti-dumping dumping duty imposed on imports of "Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption" originating in or exported from China PR, imposed vide Notification No. 29/2017-Customs (ADD), dated 14th June 2017, for a further period till 28th February, 2022, on the request of Directorate General of Trade Remedies (DGTR).
15. G.S.R.681(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 54/2018-Customs (ADD) dated the 18th October, 2018 so as extending the temporary revocation of the anti-dumping duty on straight length bars and rod of alloy steel from China PR imported into India up to 31st January, 2022 in public interest.

16. G.S.R.682(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 38/2019-Customs (ADD) dated 25th September, 2019 so as extending the temporary revocation of the anti-dumping duty on High Speed Steel of Non-cobalt Grade from China PR, Brazil and Germany imported into India up to 31st January, 2022 in public interest.
17. G.S.R.683(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 16/2020-Customs (ADD), dated the 23rd June, 2020 so as extending the temporary revocation of the anti-dumping duty on flat rolled products of steel coated with Aluminium or Zinc from China PR, Vietnam and Korea PR upto 31st January, 2022 in public interest.
18. G.S.R.662(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum seeking to impose countervailing duty on “Aluminium Wire in coil form/Wire Rod in coil form having diameter ranging from 9 mm to 13 mm” originating in or exported from Malaysia for a period of 5 years based on the recommendation of Directorate General of Trade Remedies.

19. G.S.R.684(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum extending the temporary revocation of the countervailing duty on hot rolled and cold rolled stainless steel flat products from China PR imported into India upto 31st January, 200 in public interest.
20. G.S.R.712(E) published in Gazette of India dated 1st October, 2021, together with an explanatory memorandum together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on Imports of Jute Products from Nepal and Bangladesh upto and inclusive of 31st May, 2022.
21. G.S.R.715(E) published in Gazette of India dated 4th October, 2021, together with an explanatory memorandum seeking to extend anti-dumping duty on 'Ceramic tableware and kitchenware, excluding knives and toilet items' originating in or exported from Malaysia, to prevent the circumvention of anti-dumping duty levied on 'Ceramic tableware and kitchenware, excluding knives and toilet items originating in or exported from China PR vide Notification No. 4/2018-Customs (ADD) dated the 21st February, 2018 on recommendation of Directorate General of Trade Remedies (DGTR)'.
22. G.S.R.739(E) published in Gazette of India dated 14th October, 2021, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of "Aceto Acetyl

Derivatives of aromatic or hetrocyclic compounds also known as Arylides”, originating in, or exported, from China PR for a period of 5 years.

23. G.S.R.748(E) published in Gazette of India dated 20th October, 2021, together with an explanatory memorandum seeking to rescind Notification No. 06/2016-Customs(ADD) dated 8th March, 2016, to revoke the levy of anti- dumping on imports of “Phenol” from European Union, Singapore and Korea RP.
24. G.S.R.753(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to rescind Notification No. 23/2016-Customs(ADD) dated 6th June, 2016, to remove levy of ADD on Polytetrafluoroethylene originating in or imported from Russia.
25. G.S.R.754(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to rescind Notification No. 24/2021-Customs(ADD) dated 26th April, 2021, to remove levy of ADD on Polytetrafluoroethylene originating in or imported from Korea RP.
26. G.S.R.771(E) published in Gazette of India dated 28th October, 2021, together with an explanatory memorandum seeking to impose anti-dumping duty on 'Seamless tubes, pipes and hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or

cold rolled of an external diameter not exceeding 355.6 mm or 14 "OD" originating or exported from China PR for a period of 5 years on recommendation of DGTR.

27. G.S.R.760(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to further amend Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidised Articles and for Determination of Injury) Rules, 1995 to introduce Anti-Absorption provisions in these rules.
28. G.S.R.761(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to further amend Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 to introduce Anti-Absorption provisions and make certain other miscellaneous changes.
29. G.S.R.789(E) published in Gazette of India dated 11th November, 2021, together with an explanatory memorandum seeking to rescind the Notification No. 34/2016-Customs (ADD) dated 14th July, 2016 by effect of which the anti-dumping duty imposed on imports of 'Plain Medium Density Fiberboard having thickness 6mm and above' originating in or exported from Vietnam will be withdrawn on recommendation of DGTR.

30. G.S.R.790(E) published in Gazette of India dated 11th November, 2021, together with an explanatory memorandum seeking to impose Anti-dumping duty on imports of “Untreated Fumed Silica” originating in, or exported, from China PR and Korea RP.
31. G.S.R.794(E) published in Gazette of India dated 12th November, 2021, together with an explanatory memorandum seeking to impose Anti-dumping duty on “measuring tapes” originating in or exported from Singapore and Cambodia, based on the recommendations of the Directorate General of Trade Remedies (DGTR) regarding anti-circumvention of the anti-dumping duty imposed on measuring tapes from China PR vide Notification No. 17/2020 dated 08.07.2021.

[Placed in Library, See No. LT 5211/17/21]

(14) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

1. G.S.R.689(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 08/2017-Integrated Tax (Rate) so to notify IGST rates of various services as recommended by GST Council in its 45th meeting held on 17.09.2021.

2. G.S.R.690(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 09/2017-Integrated Tax (Rate) so as to implement recommendations made by GST Council in its 45th meeting held on 17.09.2021.
3. G.S.R.698(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017- Integrated Tax (Rate) dated the 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in the 45th meeting.
4. G.S.R.699(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 2/2017- Integrated Tax (Rate) dated the 28th June, 2017 to give effect to exemption to seeds meant for sowing from levy of GST as recommended by GST Council in its 45th meeting.
5. G.S.R.700(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 4/2017- Integrated Tax (Rate) dated the 28th June, 2017 to give bring supply of mentha oil from unregistered person to registered person under reverse charge mechanism as recommended by GST Council in its 45th meeting.

6. G.S.R.701(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 40/2017- Integrated Tax (Rate) dated the 18th October, 2017 to give effect to changes in relation to fortified rice kernel used in ICDS and other similar schemes as recommended by GST Council in its 45th meeting.
7. G.S.R.702(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to exempt IGST on specified medicines used in COVID-19, up to 31st December, 2021 as recommended by GST Council in its 45th meeting.
8. G.S.R.764(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Integrated Tax (Rate) dated 28.06.2017 so as to prescribe uniform GST rate of 18% on permanent transfer of IPR of all goods as recommended by GST Council in its 45th meeting held on 17.09.2021.
9. G.S.R.817(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Integrated Tax (Rate) dated 28.06.2017 to correct inverted duty structure in the case of textiles and footwear.

10. G.S.R.808(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 8/2017- Integrated Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
11. G.S.R.811(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 9/2017- Integrated Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
12. G.S.R.814(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 14/2017- Integrated Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.

[Placed in Library, See No. LT 5212/17/21]

(15) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

1. G.S.R.691(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory Tax (Rate) so as to notify

UTGST rates of various services as recommended by GST Council in its 45th meeting held on 17.09.2021.

2. G.S.R.692(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 12/2017- Union Territory Tax (Rate) so as to implement recommendations made by GST Council in its 45th meeting held on 17.09.2021.
3. G.S.R.703(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated the 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in the 45th meeting.
4. G.S.R.704(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 2/2017-Union Territory Tax (Rate) dated the 28th June, 2017 to give effect to exemption to seeds meant for sowing from levy of GST as recommended by GST Council in its 45th meeting.
5. G.S.R.705(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 4/2017-Union Territory Tax (Rate) dated the 28th June, 2017 to give bring supply of mentha oil from unregistered person to registered person under reverse charge mechanism as recommended by GST Council in its 45th meeting.

6. G.S.R.706(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 39/2017-Union Territory Tax (Rate) dated the 18th October, 2017 to give effect to changes in relation to fortified rice kernel used in ICDS and other similar schemes as recommended by GST council in its 45th meeting.
7. G.S.R.707(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to exempt UTGST on specified medicines used in COVID-19, up to 31st December, 2021 as recommended by GST Council in its 45th meeting.
8. G.S.R.765(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum prescribing uniform GST rate of 18% on permanent transfer of IPR of all goods as recommended by GST Council in its 45th meeting held on 17.09.2021.
9. G.S.R.818(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Union territory Tax (Rate) dated 28.06.2017 to correct inverted duty structure in the case of textiles and footwear.
10. G.S.R.809(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 11/2017- Union territory Tax (Rate) dated 28.06.2017 so

to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.

11. G.S.R.812(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 12/2017- Union territory Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.

12. G.S.R.815(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 12/2017- Union territory Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.

[Placed in Library, See No. LT 5213/17/21]

(16) A copy of the Notification No. G.S.R.710(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum making change in the GST compensation cess rates in relation to Carbonated beverages of fruit drink or carbonated beverages with fruit juice as recommended by GST Council in its 45th Meeting under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.

[Placed in Library, See No. LT 5214/17/21]

(17) A copy of the Notification No. G.S.R.782(E) (Hindi and English versions) published in Gazette of India dated 3rd November, 2021 together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess collected as Additional duty of Excise on Petrol from Rs. 18 per litre to Rs. 13 per litre and Diesel from Rs. 18 per litre to Rs. 8 per litre under sub-section (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library, See No. LT 5215/17/21]

शिक्षा मंत्रालय में राज्य मंत्री (डॉ. सुभाष सरकार): माननीय अध्यक्ष जी, श्रीमती अन्नपूर्णा देवी जी की ओर से मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) समग्र शिक्षा, पुदुचेरी के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) समग्र शिक्षा, पुदुचेरी के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5216/17/21]

- (3) (एक) समग्र शिक्षा-दादरा और नागर हवेली संघ राज्यक्षेत्र, सिल्वासा के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) समग्र शिक्षा-दादरा और नागर हवेली संघ राज्यक्षेत्र, सिल्वासा के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5217/17/21]

- (5) (एक) समग्र शिक्षा-लक्षद्वीप संघ राज्यक्षेत्र, कवारत्ती के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) समग्र शिक्षा-लक्षद्वीप संघ राज्यक्षेत्र, कवारत्ती के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) समग्र शिक्षा-लक्षद्वीप संघ राज्यक्षेत्र, कवारत्ती के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5218/17/21]

- (7) (एक) समग्र शिक्षा मिजोरम, आइजोल के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) समग्र शिक्षा मिजोरम, आइजोल के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5219/17/21]

- (9) (एक) राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद्, नई दिल्ली के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद्, नई दिल्ली के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद्, नई दिल्ली के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5220/17/21]

- (11) (एक) समग्र शिक्षा, सिक्किम, गंगतोक के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) समग्र शिक्षा, सिक्किम, गंगतोक के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5221/17/21]

- (13) (एक) समग्र शिक्षा गुजरात स्कूली शिक्षा परिषद्, गांधीनगर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) समग्र शिक्षा गुजरात स्कूली शिक्षा परिषद्, गांधीनगर के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5222/17/21]

(15) (एक) पश्चिम बंग समग्र शिक्षा मिशन, कोलकाता के वर्ष 2018-2019 और 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पश्चिम बंग समग्र शिक्षा मिशन, कोलकाता के वर्ष 2018-2019 और 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5223/17/21]

(17) (एक) समग्र शिक्षा केरल, तिरुवनंतपुरम के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) समग्र शिक्षा केरल, तिरुवनंतपुरम के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5224/17/21]

- (19) (एक) समग्र शिक्षा महाराष्ट्र प्राथमिक शिक्षण परिषद्, मुंबई के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (दो) समग्र शिक्षा महाराष्ट्र प्राथमिक शिक्षण परिषद्, मुंबई के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5225/17/21]

- (21) भारतीय सूचना प्रौद्योगिकी संस्थान (पब्लिक-प्राइवेट भागीदारी) अधिनियम, 2017 की धारा 48 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) का.आ.4727(अ) जो 15 नवम्बर, 2021 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो भारतीय सूचना प्रौद्योगिकी संस्थान भोपाल बी.टेक कार्यक्रम अध्यादेशों के बारे में है।

- (दो) का.आ.4728(अ) जो 15 नवम्बर, 2021 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो भारतीय सूचना प्रौद्योगिकी संस्थान सूरत के अध्यादेशों के बारे में है।

- (तीन) का.आ.4604(अ) जो 6 नवम्बर, 2021 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो भारतीय सूचना प्रौद्योगिकी संस्थान अगरतला बी.टेक कार्यक्रम अध्यादेशों के बारे में है।

(चार) का.आ.4605(अ) जो 16 नवम्बर, 2021 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो भारतीय सूचना प्रौद्योगिकी संस्थान भागलपुर के अध्यादेशों के बारे में है।

[Placed in Library, See No. LT 5226/17/21]

शिक्षा मंत्रालय में राज्य मंत्री (डॉ. सुभाष सरकार) : माननीय अध्यक्ष जी, आपकी अनुमति से मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) भारतीय प्रौद्योगिकी संस्थान (बनारस हिन्दू विश्वविद्यालय), वाराणसी के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
 - (दो) भारतीय प्रौद्योगिकी संस्थान (बनारस हिन्दू विश्वविद्यालय), वाराणसी के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
 - (तीन) भारतीय प्रौद्योगिकी संस्थान (बनारस हिन्दू विश्वविद्यालय), वाराणसी के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5227/17/21]

- (3) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, धारवाड़, हुबली के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान, धारवाड़, हुबली के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) भारतीय सूचना प्रौद्योगिकी संस्थान, धारवाड़, हुबली के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5228/17/21]

- (5) (एक) भारतीय प्रौद्योगिकी संस्थान पटना, पटना के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय प्रौद्योगिकी संस्थान पटना, पटना के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) भारतीय प्रौद्योगिकी संस्थान पटना, पटना के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5229/17/21]

- (7) (एक) भारतीय प्रौद्योगिकी संस्थान तिरुपति, तिरुपति के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय प्रौद्योगिकी संस्थान तिरुपति, तिरुपति के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) भारतीय प्रौद्योगिकी संस्थान तिरुपति, तिरुपति के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (8) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5230/17/21]

- (9) (एक) भारतीय प्रौद्योगिकी संस्थान मंडी, मंडी के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय प्रौद्योगिकी संस्थान रुड़की, रुड़की के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) भारतीय प्रौद्योगिकी संस्थान मंडी, मंडी के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5231/17/21]

- (11) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान, अगरतला के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान, अगरतला के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5232/17/21]

- (13) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान आंध्र प्रदेश, ताड़ेपल्लीगुडम के वर्ष 2017-2018 से 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान आंध्र प्रदेश, ताड़ेपल्लीगुडम के वर्ष 2017-2018 से 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5233/17/21]

- (15) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान, दुर्गापुर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान, दुर्गापुर के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) राष्ट्रीय प्रौद्योगिकी संस्थान, दुर्गापुर के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5234/17/21]

- (17) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान, राउरकेला के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान, राउरकेला के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5235/17/21]

- (19) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान, वारंगल के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान, वारंगल के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5236/17/21]

- (21) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान मिजोरम, आइजॉल के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान मिजोरम, आइजॉल के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (22) उपर्युक्त (21) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5237/17/21]

- (23) (एक) भारतीय प्रबंधन संस्थान उदयपुर, उदयपुर के वर्ष 2021-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भारतीय प्रबंधन संस्थान उदयपुर, उदयपुर के वर्ष 2021-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5238/17/21]

- (24) (एक) योजना तथा वास्तुकला विद्यालय, नई दिल्ली के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) योजना तथा वास्तुकला विद्यालय, नई दिल्ली के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (25) उपर्युक्त (24) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5239/17/21]

- (26) (एक) भारतीय प्रबंधन संस्थान अमृतसर, अमृतसर के वर्ष 2017-2018 से 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) भारतीय प्रबंधन संस्थान अमृतसर, अमृतसर के वर्ष 2017-2018 से 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (27) उपर्युक्त (26) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5240/17/21]

- (28) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, गुवाहाटी के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान, गुवाहाटी के वर्ष 2020-2021 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय सूचना प्रौद्योगिकी संस्थान, गुवाहाटी के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5241/17/21]

- (29) (एक) भारतीय प्रौद्योगिकी संस्थान बॉम्बे, मुम्बई के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान बॉम्बे, मुम्बई के वर्ष 2020-2021 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान बॉम्बे, मुम्बई के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5242/17/21]

- (30) दिल्ली विश्वविद्यालय, दिल्ली के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

- (31) उपर्युक्त (30) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5243/17/21]

- (32) (एक) नेशनल बुक ट्रस्ट, इंडिया, नई दिल्ली के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल बुक ट्रस्ट, इंडिया, नई दिल्ली के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (33) उपर्युक्त (32) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5244/17/21]

- (34) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान हमीरपुर, हमीरपुर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान हमीरपुर, हमीरपुर के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (35) उपर्युक्त (34) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5245/17/21]

- (36) (एक) भारतीय अभियांत्रिकी विज्ञान एवं प्रौद्योगिकी संस्थान, शिवपुर के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय अभियांत्रिकी विज्ञान एवं प्रौद्योगिकी संस्थान, शिवपुर के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5246/17/21]

- (37) (एक) भारतीय प्रबंध संस्थान जम्मू, जम्मू के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय प्रबंध संस्थान जम्मू, जम्मू के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (38) उपर्युक्त (37) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5247/17/21]

- (39) (एक) भारतीय प्रबंध संस्थान काशीपुर, काशीपुर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय प्रबंध संस्थान काशीपुर, काशीपुर के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (40) उपर्युक्त (39) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5248/17/21]

- (41) (एक) भारतीय प्रबंध संस्थान सिरमौर, सिरमौर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

- (दो) भारतीय प्रबंध संस्थान सिरमौर, सिरमौर के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (42) उपर्युक्त (41) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5249/17/21]

- (43) (एक) भारतीय प्रबंध संस्थान विशाखापट्टनम, विशाखापट्टनम के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

- (दो) भारतीय प्रबंध संस्थान विशाखापट्टनम, विशाखापट्टनम के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (44) उपर्युक्त (43) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5250/17/21]

(45) (एक) भारतीय प्रबंध संस्थान बोधगया, बोधगया के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

(दो) भारतीय प्रबंध संस्थान बोधगया, बोधगया के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(46) उपर्युक्त (45) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5251/17/21]

(47) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान रांची, रांची के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

(दो) भारतीय सूचना प्रौद्योगिकी संस्थान रांची, रांची के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(48) उपर्युक्त (47) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5252/17/21]

(49) (एक) भारतीय सूचना प्रौद्योगिकी, डिजाइन और विनिर्माण संस्थान, कुरनूल के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

(दो) भारतीय सूचना प्रौद्योगिकी, डिजाइन और विनिर्माण संस्थान, कुरनूल के वर्ष 2018-2019 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(50) उपर्युक्त (49) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5253/17/21]

(51) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान कोटा, कोटा के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

(दो) भारतीय सूचना प्रौद्योगिकी संस्थान कोटा, कोटा के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(52) उपर्युक्त (51) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5254/17/21]

(53) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, नागपुर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।

(दो) भारतीय सूचना प्रौद्योगिकी संस्थान, नागपुर के वर्ष 2019-2020 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5255/17/21]

- (54) उपर्युक्त (53) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (55) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, कल्याणी, के वर्ष 2017-2018 और 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान, कल्याणी, के वर्ष 2017-2018 और 2018-2019 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखा-परीक्षा प्रतिवेदन।
- (तीन) भारतीय सूचना प्रौद्योगिकी संस्थान, कल्याणी, के वर्ष 2017-2018 और 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (56) उपर्युक्त (55) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5256/17/21]

- (57) (एक) भारतीय सूचना प्रौद्योगिकी संस्थान, तिरुचिरापल्ली, के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखा-परीक्षित लेखे।
- (दो) भारतीय सूचना प्रौद्योगिकी संस्थान, तिरुचिरापल्ली, के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (58) उपर्युक्त (57) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5257/17/21]

- (59) अखिल भारतीय तकनीकी शिक्षा परिषद अधिनियम, 1987 की धारा 24 के अंतर्गत अधिसूचना संख्या एफ.सं. एआईसीटीई/पीएण्डएपी/इंज. डिसिप्लिन/2021 जो 14 अक्टूबर, 2021 को भारत के राजपत्र में प्रकाशित हुई थी तथा जो अखिल भारतीय तकनीक शिक्षा विनियम (मेजर कोर ब्रांच ऑफ इंजीनियरिंग/टेक्नोलॉजी एण्ड देयर रेलीवेंट/एप्रोप्रिएट कोर्सेज लीडिंग टू डिग्री इन इंजीनियरिंग/टेक्नोलॉजी) 2017 शिक्षण पदों की युक्तिका है की प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5258/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Oriental Insurance Company Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section 1(b) of Section 394 of the Companies Act, 2013.

[Placed in Library, See No. LT 5259/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 5260/17/21]

- (3) A copy of the 51st Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31st March, 2021.

[Placed in Library, See No. LT 5261/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 5262/17/21]

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

1. The Pension Fund Regulatory and Development Authority (Custodian of Securities) (Amendment) Regulations, 2021 published in Notification No. F. No. PFRDA/12/RGL/139/10 in Gazette of India dated 22nd September, 2021.

2. The Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to and Other Terms and Conditions of Service of Chairperson and Whole-time Members) (Third Amendment) Rules, 2021 published in Notification No. G.S.R.731(E) in Gazette of India dated 12th October, 2021.

[Placed in Library, See No. LT 5263/17/21]

- (6) A copy of the Canara Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. HRW:IRS:124C:LW:3231:2021 in Gazette of India dated 29th July, 2021 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 5264/17/21]

- (8) A copy of the Registration of Assignment of Receivables (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.732(E) in Gazette of India dated 14th October , 2021 under Section 33 of the Factoring Regulation Act, 2011.

[Placed in Library, See No. LT 5265/17/21]

(9) A copy of the Notification No. S.O.4145(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2021, together with an explanatory memorandum making certain amendments in Notification No. S.O.379(E) dated 9th February, 2017 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

[Placed in Library, See No. LT 5266/17/21]

12.03 hrs

**MESSAGE FROM RAJYA SABHA
AND
BILL AS AMENDED BY RAJYA SABHA ***

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Dam Safety Bill, 2021 which was passed by the Lok Sabha at its sitting held on the 2nd August, 2019, has been passed by the Rajya Sabha at its sitting held on the 2nd December, 2021, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Seventieth",

the word "Seventy-second" be **substituted**.

CLAUSE 1

2. That at page 1, line 4, **for** the figure "2019",

the figure "2021", be **substituted**.

* Laid on the Table.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Sir, I lay on the Table the Dam Safety Bill, 2019, as passed by Lok Sabha and returned by Rajya Sabha with amendments.

12.04 ¼ hrs

BUSINESS ADVISORY COMMITTEE

26th Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): I beg to present the Twenty-sixth Report of the Business Advisory Committee.

12.04½ hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

9th to 11th Reports

SHRI P. P. CHAUDHARY (PALI): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha):-

- (1) Ninth Report on the subject 'India and International Law, including its Extradition Treaties with foreign countries, asylum issues, international cyber-security and issues of financial crimes'.
 - (2) Tenth Report on the subject 'India and Bilateral Investment Treaties'.
 - (3) Eleventh Report on Action Taken by the Government on the 'Observations/Recommendations contained in Eighth Report on Demands for Grants of the Ministry of External Affairs for the YEAR 2021-22'
-

12.04 ¾ hrs

STANDING COMMITTEE ON INDUSTRY
309th Report

SUSHRI S. JOTHIMANI (KARUR): I beg to lay on the table the 309th Report (Hindi and English versions) on 'Electric and Hybrid Mobility – Prospects and Challenges in Automobile Industry' of the Standing Committee on Industry.

12.05 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Finance on Demands for Grants (2021-22) pertaining to the Department of Revenue, Ministry of Finance.*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shrimati Nirmala Sitharaman, I beg to make a statement regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Finance on Demands for Grants (2021-22) pertaining to the Department of Revenue, Ministry of Finance.

* Laid on the Table and also placed in Library, See No. LT 5194/17/21.

12.06 hrs

(ii) Status of implementation of the recommendations contained in the 329th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-22) pertaining to the Department of Higher Education, Ministry of Education.*

शिक्षा मंत्रालय में राज्य मंत्री (डॉ. सुभाष सरकार): महोदय, मैं उच्च शिक्षा विभाग, शिक्षा मंत्रालय की अनुदानों की माँगों (2021-22) के बारे में शिक्षा, महिला, बाल, युवा और खेल संबंधी स्थायी समिति के 329वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य देता हूँ।

महोदय, लोक सभा के निर्देशों के निर्देश 73क के अनुसार, मैं, शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति की तीन सौ उनत्तीसवीं रिपोर्ट में दी गई सिफारिशों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य दे रहा हूँ।

शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति ने उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय की अनुदान माँगों 2021-22 से संबंधित तीन सौ चौबीसवें प्रतिवेदन पर की गई कार्रवाई पर तीन सौ उनत्तीसवीं रिपोर्ट राज्य सभा में प्रस्तुत की, जिसे दिनांक 06 अगस्त 2021 को ही लोक सभा में प्रस्तुत किया गया। इस रिपोर्ट के कार्यान्वयन की स्थिति दिनांक 27 अक्टूबर 2021 (अंग्रेजी संस्करण) और 08 नवम्बर 2021 (हिन्दी संस्करण) को राज्य सभा सचिवालय में भेज दी गई है।

माननीय अध्यक्ष : माननीय मंत्री जी, आप अपना वक्तव्य सभा पटल पर रख दीजिए।

डॉ. सुभाष सरकार : महोदय, ठीक है।

महोदय, मैं 329वीं रिपोर्ट में की गई सिफारिशों के कार्यान्वयन की स्थिति सभा पटल पर रखता हूँ।

*□ Laid on the Table and also placed in Library, See No. LT 5195/17/21.

12.07 hrs

NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES

(AMENDMENT) BILL, 2021*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, on behalf of Shrimati Nirmala Sitharaman, I beg to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

“कि स्वामक ओषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन ।

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I rise to oppose the introduction of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021 under Rule 72 of the Rules of Procedure and Conduct of Business in Lok Sabha.

Sir, my objection is purely on technical grounds. I am challenging the legislative competence. Therefore, I request the hon. Speaker to please grant me some time since I am challenging the legislative competence under the provisions of the Constitution.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 06.12.2021.

Sir, this is a typical example of bad drafting of a law for which every day we are agitating in this House. But, unfortunately, the Government in office is totally not responsive or not sensitive to hear the objections which are being raised by the Opposition since you are having brutal majority. If you examine this case, insensitivity to the objections of the Opposition is the real reason for which this thing has also happened. Sir, lack of proper scrutiny will result in a bad law which is harmful to the society.

Sir, one of the main objections to this Bill is that the provisions in the Bill violate Article 13(2) and Article 21(1) of the Constitution of India. Article 13(2) of the Constitution is very specific and very clear that the State shall not make any law which takes away or abridges the fundamental rights enshrined in Part III of the Constitution. This is Article 13(2).

Sir, coming to the history of this Bill, if you examine this academically, it is very interesting to see that the Narcotic Drugs and Psychotropic Substances Act came into force on 14th November, 1985 and the Act was amended thrice, in the years 1988, 2001 and 2014. In 2014, the Act was amended and the clause regarding the definition of illicit activities was changed.

Sir, you may kindly see this. I am drawing the attention of the hon. House. 'illicit activities' was the definition which was under clause 2 sub clause(i-v) of (viii a).

What was done in the year 2014? The words 'Illicit activities' were re-lettered and relocated as Clause (viii b) of Section 2 in the Narcotic Drugs and Psychotropic Substances Act of 2014. Sub-clause (viii a) was replaced as Clause (viii b). What had been done? It was re-lettered as 'Essential Narcotic Drug'.

Sir, the very interesting fact is that the Definition Clause is re-lettered and relocated, but consequential amendment to the penal provision under Section 27A is not made. This is a drafting error on the part of the Government ... (*Interruptions*) It is absolutely a drafting error on the part of the Government.

Unfortunately, the consequential amendment is not done in Section 27A. Section 27A is the penal provision. But the re-lettering and relocation of the Definition is not carried out in Section 27A.

Section 27A provides for the punishment for those who finance illicit trafficking. The enabling provision to Section 27 was not amended. One accused went to the Tripura High Court and pleaded that he was punished under Section 27A, which is a blank list, and therefore, he cannot be charged. The Tripura High Court directed the Government to make appropriate amendment to Section 27A. Hence, this Bill is here.

But again, Sir, they are making a legal hurdle in the Bill. They are giving a retrospective effect to a criminal penal provision from 1st May, 2014. That is my main objection. How can a punishment under criminal penal offence be given retrospectively? So, it is a clear violation of Article 20(1).

Sir, according to Article 20(1) of the Constitution, 'no person shall be convicted of any offence except for violation of law in force at the time of the commission of the act charged as an offence.'

माननीय अध्यक्ष : आप पूरी डिटेल्स बाद में बताइयेगा।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN: Sir, I am concluding ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): You should speak on the merits of the Bill.

... (*Interruptions*)

SHRI N. K. PREMACHANDRAN : It is totally on the merits. It is a technical point, which I am making.

It is violation of Article 20(1) of the Constitution. That is a Fundamental Right. The Fundamental Right cannot be abridged; it cannot be taken away ... (*Interruptions*)

SHRI ARJUN RAM MEGHWAL: We are correcting the error ... (*Interruptions*)

SHRI N. K. PREMACHANDRAN : That is why I am challenging the legislative competence. ... (*Interruptions*)

Mr. Minister of Parliamentary Affairs, do not be intolerant. I am challenging the legislative competence because you are violating the Fundamental Right under Article 20(1) of the Constitution ... (*Interruptions*)

Sir, what is this? If the Minister of Parliamentary Affairs is so much intolerant, how can we make our submissions? ... (*Interruptions*)

Hon. Speaker, Sir, you have to protect us ... (*Interruptions*)

Sir, so, this is violation of Article 20(1); it is a Fundamental Right. The State shall not make any law, which violates the Fundamental Right.

So, even if we pass this law, definitely it will go for the judicial scrutiny and it will be declared as null and void. So, I am challenging the legislative competence on technical ground. This Bill should be passed with proper scrutiny ... (*Interruptions*) I strongly oppose it.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Speaker, Sir, this Ordinance was promulgated on 30th September, 2021 to amend Section 27A of the 1985 Act. The Government is saying that this is being done to correct a drafting error. An Act, which came into force on 14th November, 1985 and has been amended thrice, that is, in 1988, in 2001 and in 2014, is now before us for the fourth time to rectify a drafting error. This amendment will be deemed to have been in effect from 1st May, 2014.

The point that my friend, Mr. Premachandran, was making was relating to certain issues, which I agree with.

But I am on a different point. The amendments will come into effect from 2014, which means, it will have a retrospective effect. At first, I wondered how wisdom has dawned upon this Government after seven years to rectify a drafting error; and whether it was a drafting error at all? After doing a little

research, I found that the Tripura High Court noticed an anomaly, and so, the Union Government was directed by them to amend Section 27A.

After an accused sought bail before the Special Judge in West Tripura in Agartala citing omission that amendment done in Sub-Clause 8(A) of Section 2 of the NDPS Act and relocated at Clause 7B of Section 2 has not been amended in Section 27A. I made a little enquiry also. This amendment was moved by the then Finance Minister Mr. Pranab Mukherjee and subsequently, by Mr. Meena, who was the Minister of State. It was discussed in this House in 2011. More than 16 Members participated in that deliberation. I did not participate in that deliberation, of course, but I am aware that during that period also, this retrospective effect also was being discussed. The then Government, the UPA Government, did not listen to us. My question here is this. Shri Nishikant Dubey was the first initiator of that debate. If the Government thinks that this is a drafting error – and I believe in its logic – yet I cannot accept the view that with this amendment we can make a criminal law amended retrospectively. Article 20 of the Constitution guarantees protection against double jeopardy. Article 20(1) says: “No person shall be convicted of any offence except for violation of the law in force at the time of the commission of the act charged as an offence, nor be subjected to a penalty greater than that which might have been inflicted under the law in force at the time of the commission of the offence.” So, even if this amendment is brought in, the result of the drafting error could lead to more Constitutional questions that are being raised. I would not go into the merits of the Bill at all during this time of

introduction but I would tell this Government, redraft it and come back to this House for approval. Giving retrospective effect on penal provision is bad in law and that which is bad in law is no law.

माननीय अध्यक्ष : के. सुरेश जी ।

बहुत डिटेल्ड ज्ञान में चर्चा हो चुकी है । आप कहां इस चक्कर में पड़ रहे हैं?

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, I am also opposing it. Already, hon. Member Premachandran ji has mentioned all the points here. So, I am fully supporting him. I would like to request the Government to withdraw this Bill and redraft a new Bill.

माननीय अध्यक्ष : माननीय मंत्री जी, क्या आप कुछ बोलना चाहते हैं?

DR. BHAGWAT KARAD: Hon. Speaker, Sir, some Members have raised a few questions but these questions will be answered during the discussion on the Bill. My sincere request to you is to allow me to introduce this Bill.

माननीय अध्यक्ष : प्रश्न यह है :

“कि स्वामक ओषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।”

प्रस्ताव स्वीकृत हुआ ।

DR. BHAGWAT KARAD: Sir, I introduce the Bill.

12.18 hrs

**STATEMENT RE: NARCOTIC DRUGS AND PSYCHOTROPIC
SUBSTANCES (AMENDMENT) ORDINANCE, 2021^{*}**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD): Sir, on behalf of my senior colleague, Shrimati Nirmala Sitharaman ji, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No.8 of 2021).

^{*} Laid on the Table.

माननीय अध्यक्ष : अब शून्य काल ।

... (व्यवधान)

माननीय अध्यक्ष : मैं बोल रहा हूँ न, आपको मौका दूंगा ।

... (व्यवधान)

माननीय अध्यक्ष : श्री तोखेहो येपथोमी, नागालैंड ।

SHRI TOKHEHO YEPTHOMI (NAGALAND): Thank hon. Speaker, Sir. I take that opportunity to apprise the Members of this august House what had happened the day before yesterday night. At 1610 hours, a group of daily-wage labours working in Tiru coalfield were returning to their village by a pick-up truck. They were eight in number. There, 21 Paratroopers were waiting on the way. It is said that they got the information that some NSCN(K) undergrounds are moving in that vicinity.

They got the information that the undergrounds were moving in two-three vehicles. Whereas, those eight people were moving in a pick-up mini truck. When the 21 Para Troopers approached them, they indiscriminately fired upon them and killed six of them on the spot in the mini truck. The other two were seriously injured. It was in the close vicinity of Oting Village. This village is not located at Myanmar border. It is located at Assam-Nagaland border. The villagers heard the shooting sound and reached the spot to see the incident that had taken place. The body of those six labourers were shifted to another mini-truck. Since there were blood stains on the ambush vehicle, they searched for their dead bodies and found those bodies beneath the tarpaulin.

The villagers agitated and tried to take back the dead body, following which there was a scuffle between 21 Para Troopers and the villagers. In between, the villagers set fire on the three vehicles belonging to the security forces. When their vehicles started burning, they again indiscriminately fired upon those villagers and killed another seven of them. About 14 of them were seriously injured and 8 of them sustained minor injuries. The Paramilitary should have ascertained the presence of the militants. Since it was only one vehicle, they should have stopped the vehicle and identified those labourers. But they were killed in that manner.

Hon. Speaker Sir, the Naga political negotiation is going on for the last 25 years. People are anxiously waiting for a solution. From 1st December, the Hornbill Festival has also started which would continue for 10 days. The festival of Christmas is also coming. The people were in a mood to celebrate Hornbill festival and also Christmas but unfortunately, this incident has taken place. It was not done by the Assam Rifles. It was done by the 21 Para Troopers who are stationed in Assam.

I think, there is the Armed Forces (Special Powers) Act in the State. But this Act has not given powers to the Armed Forces to indiscriminately kill the public. ... (*Interruptions*) Yesterday, in Mon town, which is the district headquarter of Konyak tribes, there was an agitation after seeing the dead bodies. They burnt two-three Assam Rifles buildings. They again indiscriminately shot upon the public, and one young fellow was killed on the spot and a few of them were injured.

The hon. Chief Minister is at Mon. But, Sir, through you, I want to request the hon. Home Minister – he is not here today – that an inquiry should be done. The law of the land should be enforced and stern action should be taken against the Commander of 21 Para Troopers and its constables. ...

(Interruptions)

Lastly, the State Government has given ex-gratia of Rs. 5 lakh. But since 21 Para Troopers comes under the Central Government, the compensation should be given to those deceased families. With these few words, I thank you for giving me this opportunity.

माननीय अध्यक्ष: माननीय सदस्यगण, आप सभी एक-एक मिनट में अपनी बात कह दें।

श्री गौरव गोगोई।

SHRI GAURAV GOGOI (KALIABOR): Sir, what has happened on 4th and 5th December will be remembered as a black day in the history of Nagaland. The people of Nagaland and the people of the North-East want to live in peace, want to address the issue of unemployment, and want to showcase their beautiful culture. Right now, the Hornbill Festival is being celebrated, which brings the diverse tribes together, and Christmas is on its way.

Similarly, the Government of India is holding a very important negotiation on the Naga political issue. At this juncture, the killing of unarmed civilians is highly condemnable. At this juncture, I appeal to all sections of the society to maintain peace, and peace can only be delivered if the Union Home Minister, the Union Defence Minister and the Government of India give us the truth and give us justice. The death of the Indian civilians on the basis of inaccurate

intelligence inputs is highly condemnable. The question on everyone's mind is how come a group of unarmed civilians, unarmed labourers could not be distinguished from hardcore militants. How could a group of unarmed civilians not be detained and arrested, instead of being shot at? ... (*Interruptions*)

Therefore, I request the Union Home Minister and also the Union Defence Minister, because the paramilitary group is involved, that they should give their statements, and the Central Government should announce an ex-gratia payment to the families of the deceased.

Sir, if you look at what is happening in the North-East, in this month, we had this dastardly attack on the unarmed civilians. In November, an army colonel and his family members were shot dead in the State of Manipur. ... (*Interruptions*) Prior to that, there have been clashes between the police of Assam and Mizoram. What is happening in the North-East? Earlier this year, the Union Home Minister had visited Shillong in the North-East and still the law-and-order situation continues to deteriorate.

Sir, through you, I request the Government to hold an all-Party meeting on the law-and-order situation in the North-East.

SHRI T. R. BAALU (SRIPERUMBUDUR): Hon. Speaker, Sir, it is very much unfortunate to hear that more than 16 people have been killed by our own security forces. The security forces are meant to deal with terrorist activities on the porous borders of our frontline areas. Nagaland, especially, has got a lot of porous borders, and because of that, the terrorists used to come and the security forces used to deal with them. But instead of killing the terrorists, our

own Government security forces have killed our own people, our own citizens. It is not fair. It is very much condemnable. At the same time, a proper inquiry should be clearly conducted on this issue and enough compensation to the kith and kin of the deceased should also be given. This must not be repeated again because killing our own citizens by our own security guards is condemnable.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, the past of Nagaland was very serious. The NSCN organization used to operate in the lands of Nagaland, and it was very much difficult for the then Government of India to come to a negotiation with this organization to introduce peace in this area. So, we should remain alert that Nagaland should not be allowed to be deteriorated at all. Now, with this law-and-order problem, it has further deteriorated.

The incident of killing of 16 people including amongst them labourers, and an army man, is painful. How such types of common people have been so brutally killed cannot be tolerated in any manner.

Sir, I hope that those who have lost their lives have to be certainly given the maximum compensation, as told by our Nagaland MP, by Mr. Baalu and by Mr. Gaurav Gogoi. I hope all should remain united to fight this battle and Nagaland should not be allowed to be thrown to uncertainty. The hon. Home Minister should come and give a report on the floor of the House in a truthful manner by which everyone can be satisfied and everyone will come to know the truth about the whole incident.

श्री विनायक भाउराव राऊत (रत्नागिरी-सिंधुदुर्ग): माननीय अध्यक्ष जी, शनिवार को नागालैंड के मोन जिले में जिस तरह से अपराध हुआ, वहां के नागरिकों की हत्या हुई, यह एक चिंता की बात है, दुखद बात है। भविष्य में अपने देशवासियों की इस तरह की जानें नहीं जानी चाहिए। एक दुःख की बात है कि असम राइफल्स के कमांडर ने स्पष्ट किया कि उन्हें खुफिया एजेंसी के माध्यम कुछ जानकारी मिली थी।

मेरा प्रश्न है कि खुफिया एजेंसी के माध्यम से उन्हें ऐसी गलत बातें कैसे पता चलती हैं? अगर इस तरह खुफिया एजेंसी बाउंड्री पर काम करती है और गलत जानकारी प्राप्त होती है तो यह सही नहीं है। मेरी आदरणीय रक्षा मंत्री जी और गृह मंत्री जी से विनती है कि सारी बार्डर लाइन्स की खुफिया एजेंसियों की एक बार जांच करें, उनके साथ डिसकस करें ताकि भविष्य में ऐसी घटना न हो।

महोदय, इस घटना में जिनकी जान गई है, उनके परिजन को 25 लाख रुपए मुआवजा देने की व्यवस्था करें।

श्री राजीव रंजन सिंह 'ललन' (मुंगेर): माननीय अध्यक्ष महोदय, पूर्वोत्तर नागालैंड की घटना बहुत दुखद है। सरकार का प्रयास पूर्वोत्तर राज्यों में शांति स्थापित करना है। सरकार शांति का प्रयास भी कर रही है। ऐसी परिस्थिति में गलत पहचान के आधार पर अगर निर्दोष लोगों की निर्मम हत्या सेना द्वारा या पैरा मिलिट्री फोर्सिस द्वारा होती है तो शांति के प्रयास को भी धक्का लगता है और वहां के लोगों में अविश्वास पैदा होता है।

महोदय, वहां 14-16 लोग मारे गए, नागालैंड के साथी ने जो आग्रह किया है और हम भी उससे सहमत हैं कि माननीय गृह मंत्री और माननीय रक्षा मंत्री जी को सदन में पूरे नागालैंड की वस्तुस्थिति की जानकारी देनी चाहिए। जिन लोगों की गलत पहचान के आधार पर हत्या हुई है, उन गरीबों को सरकार पूरी तरह से मुआवजा प्रदान करे। मेरा यही सरकार से निवेदन है।

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, I join my colleagues in this deep anguish of what has happened in Nagaland. This entire House condemns it in one voice. Even the hon. Home Minister said that he was deeply anguished. If he is so deeply anguished, it would be nice if he came and made a statement.

On behalf of all of us, I feel that Rs.25 lakh is not good enough because it was really no fault of theirs. They were coming back from work, celebrating and singing. So, it should be either Rs.50 lakh or a crore, even to the soldier who lost his life. I urge the Government to kindly look into it. We stand together united. This should not happen again, and we need a detailed inquiry to know what has happened. Thank you, Sir.

SHRI P.V. MIDHUN REDDY (RAJAMPET): Sir, we sympathise with the people of Nagaland for the lives lost. We wish the Government should compensate these people adequately. We also want the Government to act in such a way that peace is restored soon. Whatever we do or whatever action we take, it should be in such a way that neither the morale of the Armed Forces nor the confidence of the people in the Government should go down. We want peace to be restored soon. Thank you, Sir.

श्री रितेश पाण्डेय (अम्बेडकर नगर): आदरणीय अध्यक्ष महोदय, नागालैंड में जो 4 दिसम्बर को घटना घटी है और पिछले दो दिनों में जिन 17 लोगों की जानें गई हैं, उनके प्रति हम और हमारी पार्टी संवेदना व्यक्त करती है। ये गलतियां, चाहे आर्मी के द्वारा हुई हों या प्रोटोकॉल फॉलो करने में हुई हों, यह पूरी तरह से हमारे देश के बॉर्डर के इलाकों के लोगों के विश्वास को सरकार के प्रति और आर्मी के प्रति कम करती है। इसलिए, इस स्थिति की एक उच्च स्तरीय जांच होनी चाहिए।

जो भी व्यक्ति इस घटना के अंदर दोषी पाए जाते हैं, उनके ऊपर कार्रवाई होनी चाहिए। इसके साथ-साथ हिंसा में मारे गए लोगों को उचित मुआवजा और सरकारी नौकरी की व्यवस्था करनी चाहिए। सरकार को इस समय संवेदना और निष्पक्षता दिखानी चाहिए, ताकि हमारे देश में लोगों का सरकार पर भरोसा रहे। खासतौर से, बॉर्डर के इलाकों में उनको पूरी तरह से एक शांति का माहौल मिलने का काम हो। बहुत-बहुत धन्यवाद।

SHRI PRADYUT BORDOLOI (NAWGONG): Sir, as an Indian, I hang my head in shame when we find that some of our security personnel exert and carry on such barbaric acts on our own citizens imagine the case of these youths who were all daily-wage earners. They were returning home on Saturday evening to be with their families for attending the Church on Sunday mass with the family members, but they were killed unprovoked on the road.

What is important is that the Armed Forces (Special Powers) Act has been extended again in Nagaland, but there should be an arrangement of oversight and there should be measure for check and balances because many instances have taken place because of the misuse of this Act. Therefore, it is very important that the enquiry should be exemplary and the perpetrators should be brought to justice. At the same time, amendment of this particular Act should also be carried out.

SHRI ASADUDDIN OWAISI (HYDERABAD): Sir, I strongly condemn this barbaric killing of 17 innocent Indians. I offer my condolences to them. AFSPA is a symbol of operation and an object of hate. It should be repealed.

May I know from the Government whether the Government will give permission to sanction those killers? They cannot be called men in uniform;

they are killers of innocent people. Will the Government give the permission to prosecute them? Would the Government repeal AFSPA? No country in the world has such a barbaric law.

माननीय अध्यक्ष : बदरुद्दीन अजमल जी ।

श्री असादुद्दीन ओवैसी : मेरा सरकार ये मुतालबा है कि आप 31 दिसम्बर के बाद नागालैंड में डिस्टर्ब्ड एरियाज एक्ट मत इन्क्रीज कीजिए । ... (व्यवधान) क्या इन्फॉर्मर का ताल्लुक चीन से था? सरकार क्या कर रही है? यह मिनिस्टर की जिम्मेदारी है । ... (व्यवधान)

श्री एम. बदरुद्दीन अजमल (धुबरी): अध्यक्ष महोदय, मैं असम से हूँ । नागालैंड के इस घटना के ऊपर ये पूरा हाऊस और पूरा मुल्क शर्मिदा है । पूरे मुल्क की गर्दन झुकी हुई हैं । इस किस्म की घटनाएं इससे पहले कभी नहीं हुई हैं और मुझे उम्मीद है कि आइंदा भी नहीं होने दी जाएंगी । इस मामले की उच्च स्तरीय इन्क्वॉयरी होनी चाहिए । होम मिनिस्टर साहब आएँ और यहां बयान दें । इन लोगों को कम से कम 50 लाख रुपये का मुआवजा दिया जाए ।

माननीय अध्यक्ष : माननीय सदस्यगण, सभी माननीय सदस्यों की भावनाओं से सदन अवगत हो गया है और मैं भी अवगत हो गया हूँ । जब शून्य काल समाप्त हो जाएगा तो लंच के बाद माननीय गृह मंत्री जी इस विषय पर अपना स्टेटमेंट आकर देंगे । आपने जिन-जिन विषयों को उठाया है, उन सभी विषयों से माननीय गृह मंत्री जी को अवगत कराएंगे ।

शून्यकाल ।

माननीय अध्यक्ष : श्री एस. ज्ञानतिरावियम – उपस्थित नहीं ।

श्री केसिनेनी श्रीनिवास जी ।

SHRI KESINENI SRINIVAS (VIJAYAWADA): Hon. Speaker, Sir, with your permission, I raise a significant issue of police reforms in the State of Andhra Pradesh. The state of functioning and welfare of the State Police Force is depressing when you look at the realities on the ground. The toll it is having on the law and order situation in the State is visible for all of us to witness, be it the drug menace or the increasing goon violence.

Sir, according to the State of Policing in India Report, the police force is on duty for 16 hours on an average and only eighteen per cent of the police force in Andhra Pradesh work for eight hours a day, as stipulated by the Model Police Act. An appalling consequence of the over-burdening of the police force is that 78 per cent of the police personnel suffer from mental and physical health side-effects in the State. This is rather very alarming.

Sir, it is also pertinent to note that Andhra Pradesh has the highest ratio, among all States, of women population per woman police, at 7,500, not a statistic to be proud of. Based on research undertaken by the Bureau of Police Research and Development, women police constitute only six per cent of the actual strength of the police force in Andhra Pradesh. It is surprising given the fact that the State mandates a 33 per cent reservation for women in police force. The root of this and other problems are the large vacancies in the force

and the lack of adequate modernization within it. At present, the vacancies stand at 14,000.

I urge the Government of Andhra Pradesh to look into this matter and make necessary course corrections on a priority basis. Also, I request the Central Government to initiate a consultation process with the States to help them reform and modernize their respective police forces.

Thank you.

12.41 hrs*(Shri Rajendra Agrawal in the Chair)*

श्री दुलाल चन्द्र गोस्वामी (कटिहार) : सभापति महोदय, आपने मुझे एक अति लोक महत्व के विषय पर बोलने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ।

सभापति महोदय, देश में माननीय प्रधानमंत्री जी के मार्गदर्शन में नागरिक उड्डयन मंत्रालय तेजी से काम कर रहा है। वह केन्द्र और राज्यों में एयरपोर्टों का निर्माण कर रहा है। अंतर्राज्यीय 'उड़ान योजना' के तहत एयरपोर्टों का विस्तारीकरण और चयन हो रहा है। इसी क्रम में पूर्णिया जिले में एक एयरपोर्ट का चयन हुआ है।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि यह एक अति महत्वपूर्ण जगह है, सीमांचल का एरिया है, क्योंकि अभी वहां एयरपोर्ट का काम नहीं चल रहा है, तो इस एयरपोर्ट के बन जाने से सीमांचल एरिया, पश्चिम बंगाल और उसके निकटवर्ती लोगों को आवागमन की सुविधा प्राप्त होगी। इसके साथ ही इस एयरपोर्ट के बन जाने से उस क्षेत्र में व्यापार और उद्योग के क्षेत्र में भी काफी तेजी से विस्तार होगा।

सभापति महोदय, इसीलिए मैं आपके माध्यम से सरकार से यह मांग करता हूँ कि वह शीघ्रतिशीघ्र इस एयरपोर्ट का निर्माण कार्य शुरू करवाए, ताकि वहां विमान संचालन का कार्य शुरू हो सके।

माननीय सभापति : डॉ. सुजय विखे पाटील – उपस्थित नहीं।

श्री ए. राजा जी।

SHRI A. RAJA (NILGIRIS): Sir, in my parliamentary constituency, Nilgiris, there is an Assembly segment called, Mettupalayam, where the Government of India Press was functioning for a long time. It was closed down. Now, the reopening process is being done. In and around the Mettupalayam area, a lot

of Naval and Air Force administrative officers are residing since there is a military station.

Considering all these things, there is an absolute need to open a Kendriya Vidyalaya school in Mettupalayam for which I am trying with the Government of India for the past five years. Vast land is available with the Government of India where the Government of India Press is running. Remaining part can be used for Kendriya Vidyalaya.

So, I urge the Government, through the hon. Chairman, a Kendriya Vidyalaya school may be opened as early as possible in my constituency.

Thank you, Sir.

SHRI K. MURALEEDHARAN (VADAKARA): Sir, I would like to raise a matter regarding the proposed Silver Line project, a semi-high speed railway project in Kerala which would tear the State geographically.

A 557-km line which is to be protected on either side by 4 to 10 m walls would bifurcate the State and it would impede the natural flow of water and act as a dam in the event of a flood or mud slip. The freight movement is not conceived under the project. Seventy per cent of railway income is derived from freight. The estimated cost of the project is Rs. 64,000 crore. It is financially not viable and lead the State into a debt trap. As per the NITI Aayog, the cost of the project will be Rs. 1,20,000 crore.

The land acquisition scheme is not clear. The Kerala Government has conducted no environmental or social impact study. People were in the dark as to whether the Silver Line would cut across their properties. The project

required the acquisition of 1,500 hectares of land and displacement of an estimated 20,000 families, 50,000 shops and 153 hectares of farmland.

The Centre has sanctioned a stand-alone elevated high speed railway system. However, K-rail hugged the terrain and required the construction of more than 1,000 over and under passes. It could carry only a minimal number of passengers. Silver Line would be one more white elephant in Kerala. Hence, the Union Government should advise the State of Kerala to give up the K-Rail Project. Instead, the Government should go in for a network of small airports and strengthen the existing railway system of high-speed traffic. Thank you.

माननीय सभापति : जो माननीय सदस्य असोसिएट करना चाहते हैं, वे स्लिप भेज दीजिए।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Hon. Member Shri K. Muraleedharan raised an important issue regarding the Kerala Government's proposed Silver Line project. It covers a distance of 523 kms from Thiruvananthapuram to Kasaragod in four hours. It is a high-speed railway system. The estimated cost of the project is Rs. 64,000 crore. That is the Government's estimate. At the time of completion, it would go up to Rs. 1,25,000 crore. The Government of India has not given any clearance. Neither the Ministry of Finance nor the Ministry of Railways nor the Ministry of Environment, Forest and Climate Change has given any clearance.

In spite of this, the Government of Kerala is going ahead with this project. The local people are opposing this Silver Line project. If the Government of Kerala implements this project, more than 35,000 households would be evicted due to land acquisition. So, 35,000 people would become

homeless. You can imagine the kind of crisis it would lead to. Where will these 35,000 people go? ... (*Interruptions*)

I would like to request the Central Government, through you, to give a direction to the Government of Kerala to stop the land acquisition and protect these 35,000 people in Kerala. Thank you.

माननीय सभापति: श्री मोहनभाई कुंडारिया, उपस्थित नहीं।

... (व्यवधान)

श्री प्रवेश साहिब सिंह वर्मा (पश्चिमी दिल्ली): सर, आपने मुझे दिल्ली की नई ब्लैक एक्साइज पॉलिसी पर बोलने के लिए मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं आपसे विनती करना चाहता हूँ कि आप मुझे इस विषय पर बोलने के लिए पूरा समय दें।

भारत देश की राजधानी दिल्ली में, जहां पर पार्लियामेंट है, वहां हम सभी लोग सेशन के समय में रहते हैं। यहां की जनता के साथ एक अन्याय हो रहा है। जब हमने सेकेंड वेव देखी थी और मार्च और जुलाई महीने के बीच में दिल्ली में 25000 लोगों की मौत हुई थी, जब दिल्ली की सरकार उनको ऑक्सीजन नहीं दे पा रही थी, उस समय वह एक नई पॉलिसी बनाने में व्यस्त थी। अभी एक नई एक्साइज पॉलिसी आई है। मैं आपको इसकी डेट बताना चाहता हूँ। आपको हैरानी होगी और पूरे सदन को हैरानी होगी कि जब दिल्ली के और देश के लोग कोविड से मर रहे थे उस समय दिनांक 1 जून, 2021 को दिल्ली के मुख्य मंत्री अनाउंस करते हैं कि दिल्ली के घरों में शराब की होम डिलीवरी की जाएगी और 28 जून को दिल्ली में नई एक्साइज पॉलिसी का टेन्डर फ्लोट होता है और दिल्ली को 35 जोन्स में बाँट दिया जाता है। बड़े-बड़े देश के जो बड़े-बड़े प्लेयर्स हैं, वे दिल्ली में 300-300 करोड़ रुपये का टेन्डर लेते हैं। वर्ष 2012-13 में दिल्ली का एक्साइज रेवेन्यू 3,000 करोड़ रुपये था, वर्ष 2016-17 में 5,000 करोड़ रुपये हो गया, वर्ष 2019-20 में 6,000 करोड़ रुपये हो गया और अब दिल्ली सरकार का इस एक्साइज पॉलिसी से 10,000 करोड़ रुपये का टारगेट है। जब पूरी दिल्ली कोविड से जूझ रही है तो क्या एक सरकार और दिल्ली का मुख्य

मंत्री एक शराब की पॉलिसी बनाने में व्यस्त हो सकता है? क्या दिल्ली का मुख्य मंत्री इसके बारे में सोच सकता है कि इमरजेंसी की स्थिति में दिल्ली में शराब से रेवेन्यू कैसे बढ़े? क्या जो मुख्यमंत्री नशा अपने बच्चों के लिए नहीं सोच सकता है, वह दिल्ली के बच्चों के लिए सोच सकता है? एक तरफ वे पंजाब में जाकर बोलते हैं कि मैं नशाबन्दी करूंगा और दूसरी तरफ दिल्ली में नशे को बढ़ाने का काम कर रहे हैं। क्या इससे घरेलू हिंसा नहीं बढ़ेगी? वर्ष 2021 में दिल्ली में घरेलू हिंसा की 2047 घटनाएं हुई थीं। ... (व्यवधान)

माननीय सभापति: आप 'ज़ीरो आवर' की मर्यादा का भी ध्यान रखिए।

श्री प्रवेश साहिब सिंह वर्मा : सर, मैं आपको इस पॉलिसी के बारे में दो-तीन बिंदु बताना चाहता हूं। एक, बच्चों की उम्र घटाकर 25 वर्ष से 21 वर्ष कर दी गई है अर्थात् अब बच्चे बिल्कुल कॉलेज जाते हुए भी शराब पी सकते हैं। दिल्ली में ठेका रात को तीन बजे तक खुलेगा, महिलाओं के लिए 'पिक बार' खोले जाएंगे और अगर वहां महिलाएं रात में 12 बजे से तीन बजे तक पिएंगीं तो उनको 30 प्रतिशत डिसकाउण्ट मिलेगा। ... (व्यवधान)

माननीय सभापति : अब आप समाप्त कीजिए।

श्री प्रवेश साहिब सिंह वर्मा : दिल्ली के जो गांव और कॉलोनीज़ हैं, जो नॉन-कन्फर्मिंग ज़ोन्स हैं, जो कॉमर्शियल एरियाज़ नहीं हैं, वहां पर भी ठेके खोले जाएंगे। दिल्ली के मुख्यमंत्री ने वायदा किया था साफ पानी देने का, मगर आज दिल्ली के मुख्यमंत्री दिल्ली की जनता को शराब दे रहे हैं। ... (व्यवधान)

माननीय सभापति : श्री ए. गणेशमूर्ति जी ।

श्री प्रवेश साहिब सिंह वर्मा : सर, यहां पर अभी भगवंत मान जी नहीं बैठे हैं, वह इस पॉलिसी से बहुत खुश होंगे। मगर दिल्ली की जनता मर रही है, दिल्ली की जनता रो रही है। ... (व्यवधान)

दिल्ली के मुख्यमंत्री ने कहा था कि मैं दिल्ली में 500 नए स्कूल बनाऊंगा, 50 नए कॉलेज बनाऊंगा। मगर एक भी नया कॉलेज नहीं बना है। ... (व्यवधान)

माननीय सभापति : यह 'ज़ीरो ऑवर' है।

श्री प्रवेश साहिब सिंह वर्मा : सर, कृपया मुझे बोलने दीजिए।... (व्यवधान)

माननीय सभापति : यह 'जीरो ऑवर' है। हो गया, आपकी बात आ गई है

... (व्यवधान)

HON. CHAIRPERSON: Nothing is going on record except the speech of Shri A. Ganeshamurthi.

... (*Interruptions*) *

****SHRI A. GANESHAMURTHI (ERODE):** The announcement of the Union Government to double the income of farmers still remains a mere announcement. They have not increased the income of farmers in any way. Doubling the farmers' income, enhancing the production of agricultural products by way of increasing the productivity, and minimizing the input cost, are some of the announcements which remain mere announcements without any benefit. They are just on paper. Uncertain north-eastern monsoon, heavy rains, etc. have resulted in heavy loss to the farmers as their standing crops have been totally inundated and damaged. The Pradhan Mantri Agricultural Insurance Scheme, announced by this Government has become a failure and the farmers are in a debt-ridden state. As part of the Scheme to double the income of farmers Atmanirbhar Bharat, Pradhan Mantri Krishi Samman Nidhi, Pradhan Mantri Fasal Bima Yojana, and Pradhan Mantri Kisan Sanjay Yojana are some of the Schemes of the Union Government which have not reaped the desired results for farmers. The names of these Schemes are in a language

* Not recorded.

** English translation of the speech originally delivered in Tamil.

which cannot be easily understood by farmers. Even the farmers don't have awareness about these Schemes, they are unable to get benefits through these Schemes. I therefore urge that the Schemes of the Union Government should be in the language that can be easily understood by the farmers of this country. Taking into consideration the seriousness of this issue, the Government should name the Schemes in a language easily understandable by the farmers. Hybrid and effective seeds introduced as part of Green Revolution, insecticides, fertilizers, etc. are being sold at higher prices. This Government has failed to control the price rise of these products. Agricultural input cost has increased the production cost. As a result of their inability to repay the agricultural loans due to income loss, the farmers are committing suicides. Every year several thousands of farmers commit suicide. Farmers have lost interest to engage themselves in agriculture continuously, due to which they are leaving agriculture and opting for some other wage related work. In this scenario, farmers are not in a position to repay the agricultural loans availed by them from the nationalized banks, private banks, cooperative banks, and other financial organizations. Therefore, the Union Government should waive all the loans availed by farmers by way of financial package. Moreover, the Government should also announce a remunerative and just price for agricultural products produced by farmers. Dr. M.S Swaminathan Committee was set up to frame guidelines for fixing the price of agricultural products. As per the Report of the Dr. M.S. Swaminathan Committee, 50 per cent cost should be added over and above the production cost, and the price

of the agricultural produce should be fixed. On that price thus fixed, the Government should procure all the agricultural produce from the farmers.

Thank you, Sir.

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): According to the NFHS report, the State of Tamil Nadu has a fertility rate which is lower than the national total fertility rate of two. The population control in the State has been achieved due to successfully implementing the family planning programme that too without any imposition of a population control law.

Despite better demographic performance, Tamil Nadu and many other Southern States get punished as they get a smaller share of tax revenue from the Union Government only because their population has decreased. This is an unfair devolution of revenue as it hinders the development of well-performing States and it is like they are being punished and penalized for such accomplishments.

The 15th Finance Commission, in its Final Report, changed its Terms of Reference and adopted the 2011 census data rather than 1971 population figures for devolving tax revenue among the States. It has also considered 15 per cent of devolution based on population of States as per 2011 census and 12.5 per cent of devolution based on demographic performance. This effectively punishes the States like Tamil Nadu, which have effectively contained its population since the 1970s.

The Terms of Reference issued to the 15th Finance Commission required them to adopt 2011 population instead of 1971 population, which has been protested by the DMK, and the Chief Minister of Tamil Nadu Shri M. K. Stalin -- who met the Prime Minister in Delhi on 17 June -- has also expressed his protest to the Prime Minister.

Our Prime Minister, on the eve of Independence Day speech in 2019 said that : “A small section of society, which keeps its families small deserves respect”. Unfortunately, when a population control measure is taken by a State, they are not rewarded and they are punished by the Union Government.

There was a decline of 19 per cent tax share from the Centre between the 13th Finance Commission and 14th Finance Commission, and this trend of depreciation is continuing. Many of the States, which are performing well, especially when it comes to population control are being penalized and this is very unfair. States like Kerala, Tamil Nadu, and Andhra Pradesh, which have done very well are on the losing end.

Moreover, Tamil Nadu had 41 Parliamentary Constituencies at the time of elections during 1962, but now because our population has reduced and we performed well, we only have 39 seats. We have been reading that again the delimitation process will reduce our seats even further. I think that this is very unfair and it goes against the ethos of democracy, and this has to be rectified. We need our due share of taxes, and the number of seats should not be reduced and it has to be brought back to 41 seats. Thank you.

HON. CHAIRPERSON: Shrimati Sangeeta Azad -- not present.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, the hon. Member has made very valid arguments here. ... (*Interruptions*)

HON. CHAIRPERSON: Shri K. Subbarayan.

... (*Interruptions*)

PROF. SOUGATA RAY (DUM DUM): The better performing States are being punished. ... (*Interruptions*)

माननीय सभापति : जो माननीय सदस्य एसोसिएट करना चाहते हैं, स्लिप भेज दीजिए ।

प्रो. सौगत राय : हम लोग एसोसिएट करते हैं ।

***SHRI K. SUBBARAYAN (TIRUPPUR):** The prices of yarn are on the rise in an unprecedented manner. People in large numbers are employed in textile industry, next to agriculture. Especially power looms, knitting or banian sectors of textile industry are very much affected due to rise in price of yarn. The Union Government is not at all worried about this price rise. This crisis is due to ill effects of the corporate friendly policies of the Union Government. Hoarding takes place. Ignoring the domestic needs, exports are being encouraged. The amount of yarn that is needed for the domestic use should be procured by the Union Government and can be stored appropriately. Thereafter this yarn should be provided at a nominal cost to the power looms and knitting or banian industry as per their needs. Similarly, the NTC Mills in India are not properly

*English translation of the speech originally delivered in Tamil.

functioning. They are not allowed to function. This is improper. In order to address the issues faced by the Textile industry due to the price rise of yarn, NTC Mills should be taken over and run by the Union Government. This can ensure the functioning of NTC Mill in an effective manner. Labourers may get employment. But the Union Government has not shown interest in running the NTC Mill. This is a dangerous stand of the Union Government, and this viewpoint should be given up. Only then the small and medium enterprise in the textile sector affected by the recent price rise of yarn may see a revival. Therefore, the Union Government should give up its corporate friendly policies which are resulting only in export of yarn. Thank you.

13.00 hrs

SHRI BELLANA CHANDRA SEKHAR (VIZIANAGARAM): Hon. Chairperson, Sir, I thank you very much for giving me this opportunity to express my gratitude to the Government, on behalf of our country's farmers', through you, for the introduction of the novel Kisan Rail service with 50 per cent subsidy to farmers during the pandemic to help the farmers.

A total subsidy of Rs 50 crore per year was decided to be provided by the Ministry of Food Processing Industries. However, as reported by the Ministry of Railways, it would require a three-fold subsidy to meet the demand. Kisan Rail has carried more than 2.7 lakh tons of consignment across its 60 operational routes till now. The service has benefitted the farmers across the country in increasing their income by cutting the transportation cost by Rs.1,000 per tonne, and the travel time by almost 15 hours. However, one of the grievances has been the need for proper airflow and ventilation facility in trains, without which the produce may have a shorter shelf life.

I, therefore, urge the Government to increase the subsidy allocated to the Kisan Rail service to Rs.150 crore per year and consider introducing requisite upgrades to the train for the longevity of the agricultural produce. Thank you, Sir.

SHRI THOMAS CHAZHIKADAN (KOTTAYAM): Sir, I want to raise a grave and burning issue being faced by the farmers of Kerala due to the man-animal conflict, which is happening every day. Almost every day wild animals are regularly encroaching on the human settlements and agricultural farms. The

number of casualties up to January this year in Kerala alone is as high as 64. Section 9 of the Wildlife Protection Act, 1972 does not allow the farmers, settlers or even those who live in the urban areas where these animals encroach upon to take protective or preventive measures.

The population of wild animals has multiplied over the last few years. But the feed and drinking water available in the forest area for their survival remains limited. This pushes these wild animals to intrude on human settlements and agriculture farms. Boring of ditches and construction of fences (solar and otherwise) have failed to prevent such wild animal from encroachments and destruction of farms and attack on human beings.

Through this submission, I appeal to the Government of India to come up with amendments to the Wild Life Protection Act, 1972 to facilitate the declaration of wild boars and other wild animals that encroach on human settlements and agriculture farms as "vermin". I would also request the Government to amend Section 62 of the Act in order to ensure use of self-protective measures to scare them away or even to kill, if necessary, the intruding animals. This is a very burning issue.

SHRI MOHAMMED FAIZAL P.P. (LAKSHADWEEP): Sir, I would like to raise a very important issue pertaining to my constituency, Lakshadweep. People of Lakshadweep are facing hardship and suffocation because of unscientific and unpopular administrative reforms which affect mostly the education sector and the agriculture sector. The students are facing shortage of teachers. The classes were started after five months now.

HON. CHAIRPERSON : Have you changed the subject?

SHRI MOHAMMED FAIZAL P.P.: It is an important issue related to Lakshadweep.

HON. CHAIRPERSON: But you should have informed before.

SHRI MOHAMMED FAIZAL P.P. : Yes, Sir. Thank you. There are a lot of issues. The main issue here is about the future of our students. The department of education has conducted the streamlining of education, and after streamlining, they have allotted 32 periods for the teachers and for the principals also. You know the principals normally do not take classes because they manage the schools. After allotting 32 periods, they identified that there is a need of a hundred regular teachers to teach the students. Now, what is the fate of the students? They do not have classes for physics, chemistry, and important subjects because they do not have teachers.

Now, when the department is putting up the file for engaging teachers on contract basis, the present administrator who is in charge is not allowing any engagement because he wanted Lakshadweep to have zero contract. When the students are going for strike, disciplinary action is being taken against them. Article 19 gives permission for them to protest.

In Lakshadweep, main agricultural practice is cultivating coconut trees. About 15 lakh coconut trees are there on the island. Considering all the aspects, the previous Government had sanctioned many technical posts in the agriculture department. This administrator is closing the agriculture department and engaging the technical staff with the other departments. I am not saying

that the issue is that he is engaging the technical staff somewhere else. My point is this. Where should the farmers go when something happens to the coconut trees or when there is a problem related to pesticides or anything? The cultivation of coconut trees is the only source of income for the people there. If they are not able to approach any technical person on the island, how will the problems be solved? I want to know whether the Lakshadweep Administrator is taking any sort of advice from ICAR, CPCR or Coconut Development Board. This is a big issue because 70 per cent of the population of Lakshadweep depends on coconut cultivation.

I have given a notice of privilege also. I would like to present before you a complaint against the district collector of Lakshadweep.

HON. CHAIRPERSON: That should not be clubbed with this. Please give this complaint separately. Please, no. Hon. Speaker will take action on that.

... (*Interruptions*)

HON. CHAIRPERSON: Now, Shri Raghu Rama Krishna Raju. Please speak.

... (*Interruptions*)

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): Sir, I would like to talk about a Gandhian way of agitation that is going on in my State of Andhra Pradesh. In our State, from the High Court to the streets around Lord Venkateswara temple, there is a Gandhian way of protest going on. They have obtained the permission from the hon. Court. The farmers gave their land of about 33,000 acres for the proposal of the then Government. They supported it

overwhelmingly. The subsequent government wanted to bring in three capitals. That matter is sub-judice. I do not want to get into the nitty gritty of that.

The farmers who have lost all their land wanted to march in a Gandhian way from Amaravati to Tirupati. But the police of our State were creating many hurdles. ... *(Interruptions)* Sir, this is an important issue of my State. ... *(Interruptions)* The police were creating many hurdles. They are badly beating up the people. Law and order is a State Subject and law and order in my State is not being dealt with in the way it should be. ... *(Interruptions)* The fundamental rights of the people are being violated. ... *(Interruptions)* Whoever wants to extend support to them were also not being allowed to go and meet them. ... *(Interruptions)* Sir, let this be recorded. These people are using bad words here. ... *(Interruptions)*

HON. CHAIRPERSON : Shri Krupal Balaji Tumane -

Not present.

माननीय सभापति : श्री अब्दुल खालेक ।

... (व्यवधान)

माननीय सभापति : श्री मिधुन रेड्डी ।

... (व्यवधान)

माननीय सभापति : आप किसी पर आरोप मत लगाएं, आप अपनी बात कहिए ।

SHRI P.V. MIDHUN REDDY (RAJAMPET): Sir, it is not appropriate to make baseless and false allegations in the House. He is raising a State issue.

माननीय सभापति : आप लोग बैठ जाएं । Your leader is speaking.

SHRI P.V. MIDHUN REDDY : Sir, the fact is that Shri Raghu Rama Krishna Raju has two CBI cases against him. He has ... * the banks. ... (*Interruptions*) He wants to get out of them. He is trying to join the Ruling Party. People should take cognizance of this. He was elected from our Party. He ...* the banks and he wants to get out of the cases. ... (*Interruptions*) Through you, Sir, we demand the Government to expedite his cases and the probe into Bharat Thermal which has taken thousands of crores of rupees from the banks. ... (*Interruptions*)

श्री अब्दुल खालेक (बारपेटा): सभापति जी, नदी के किनारे के साथ वाली जगह को असम में 'चौर' इलाका कहते हैं। यह नदी के पास का 'चौर' इलाका बहुत ही बैकवर्ड है और कटाव यहां के लोगों के लिए बहुत समस्या उत्पन्न करता है। वर्ष 2002-03 में एक समीक्षा हुई थी, उसमें बताया गया कि 'चौर' इलाके में केवल 18 परसेंट लिट्रेसी है। यह इलाका लगभग 3 लाख 60 हजार हेक्टेयर में फैला हुआ है और वहां शिक्षा की कोई सुविधा नहीं है और पापुलेशन ग्रोथ रेट भी बहुत ज्यादा है।

सभापति जी, मैं चाहता हूं कि जब हम जनसंख्या नियंत्रण की बात करते हैं तो भी देखने की बात है कि इतने बड़े इलाके के होते हुए असम में जनसंख्या नियंत्रण नहीं किया जा सकता है। यहां शिक्षा की सुविधा होनी चाहिए। यहां हेल्थ की सुविधा भी बढ़ाने की जरूरत है। इन लोगों का लीविंग स्टैंडर्ड भी बढ़ाना चाहिए। मैं सामाजिक न्याय मंत्री से रिक्वेस्ट करता हूं कि लक्षद्वीप के सारे लोगों को ट्राइबल स्टेटस दिया गया, वैसे ही नदी के साथ वाले 'चौर' इलाके के जितने लोग हों, उनका कोई भी मजहब हो, कोई भी भाषा हो, कोई भी कम्युनिटी हो, एससी-एसटी के लोगों को छोड़ कर जितने समुदाय हैं, सभी लोगों को सेंट्रल ओबीसी लिस्ट में लेना चाहिए।

*Expunged as ordered by the Chair.

श्री हसनैन मसूदी (अनन्तनाग): सभापति जी, आप मुझे इजाजत दीजिए कि नागालैंड में जो धमाका हुआ, उसके लिए हमदर्दी जाहिर करूं।

माननीय सभापति : उस पर बोल चुके हैं। आप अपने विषय की बात कीजिए।

श्री हसनैन मसूदी: सभापति जी, जम्मू-कश्मीर के 1 करोड़ 25 लाख लोगों की तरफ से कह रहा हूं, क्योंकि हम ऐसे ही दौर से गुजर रहे हैं। अभी हैदरपुरा में सिविल किलिंग हुई। उससे पहले राम बाग में, उससे पहले लावेपुरा में, उससे पहले अनन्तनाग में, लेकिन क्या कहीं तहकीकात हुई? हाँ, हमारे दोनों राज्यों के दुखों में फर्क है, क्योंकि उनके लिए सारे लोग बोले, लेकिन कश्मीर के लिए कोई नहीं बोलता है।

माननीय सभापति : आप विषय पर आइए।

... (व्यवधान)

श्री हसनैन मसूदी : महोदय, मैं विषय पर आ रहा हूं। सवाल यह है कि हमने बड़ी मेहनत करके एक वेज-कोड बनाया था। जम्मू-कश्मीर में लगभग 61 हजार कैजुअल वर्कर्स, जो हॉस्पिटल डेवलपमेंट फंड, स्कूल डेवलपमेंट फंड, कॉलेज डेवलपमेंट फंड, कैंपा (CAMP) में कार्यरत हैं, उनको मिनिमम वेजेज नहीं दिए जा रहे हैं। उनको मिनिमम वेज से भी कम दिया जा रहा है। पिछले 10 सालों से जो मेन डिपार्टमेंट्स हैं, ये उनकी रीढ़ की हड्डी हैं, फिर चाहे वह पावर डेवलपमेंट डिपार्टमेंट हो, जल-जीवन डिपार्टमेंट हो, फॉरेस्ट या वाइल्ड लाइफ हो, हर-एक डिपार्टमेंट्स में ये बड़ी कामयाबी के साथ काम कर रहे हैं।

महोदय, जरूरत इस बात की है कि मिनिमम वेजेज एक्ट वहां इम्प्लीमेंट हो। माननीय मंत्री जी यहां पर बैठे हुए हैं। जम्मू-कश्मीर में जो डिस्एबिलिटी पेंशन दी जा रही है, वह पूरे देश के राज्यों की तुलना में सबसे कम है। यह एक महीने में एक हजार रुपये दी जा रही है। इसके अलावा कोई भी तुरन्त फैसिलिटी उनके लिए एक्सेस नहीं हो रही है। इस बारे में कोई तवज्जो नहीं दी जा रही है। अतः मेरी यह गुजारिश है कि एक तो रिकवेजिशन की पॉलिसी बनाई जाए, ताकि जो कैजुअल वर्कर्स हैं, जिनके करीब एक लाख के करीब घराने हैं और कुल आबादी 10 लाख के

करीब है, उनके लिए सोशल जस्टिस मिनिस्टर इन्शोर करें कि जम्मू-कश्मीर में जो मिनिमम वेजेज हैं, वे इन सारे वर्कर्स को दिए जाएं। धन्यवाद।

श्री संगम लाल गुप्ता (प्रतापगढ़): धन्यवाद सभापति महोदय, मैं आपके माध्यम से आज अपने लोक सभा क्षेत्र-प्रतापगढ़ के मध्य से गुजरने वाले एनएन-231 लखनऊ-वाराणसी राष्ट्रीय राजमार्ग के संबंध में माननीय भूतल परिवहन मंत्री जी का ध्यान आकर्षित करना चाहता हूं। इस मार्ग पर एनएच के निर्धारित टोल स्थापित होने के बावजूद भी सुविधा नदारद है। मेरे लोक सभा क्षेत्र की बड़ी बाजार, तहसील मुख्यालय-लालगंज, रानीगंज, अजगरा, मोहनगंज अधिकांश हिस्सों में श्री-डी होने के बावजूद भी बायपास का निर्माण विगत 10 वर्षों से लंबित पड़ा हुआ है और उसके चलते लोग घंटों जाम में फंसे रहते हैं।

अतः मैं आपके माध्यम से यह मांग करता हूं कि एनएच-231 के तहसील मुख्यालय-लालगंज, रानीगंज, अजगरा, मोहनगंज में बायपास का तत्काल निर्माण कराने का कष्ट करें।

माननीय सभापति: माननीय सदस्यगण, मेरे पास 50 माननीय सदस्यों की सूची है। मैं चाहता हूं कि सभी को बोलने का अवसर मिले। अतः स्वाभाविक रूप से एक मिनट से अधिक का समय नहीं दिया जा सकेगा।

कुंवर दानिश अली (अमरोहा): महोदय, एक मिनट में हम अपनी पूरी बात कैसे रख पाएंगे?

माननीय सभापति : दानिश जी, मेरी बात सुनिए। आप सभी केवल एक मिनट में अपनी बात कहें, अन्यथा आपका माइक ऑटोमैटिकली आपको बोलने से रोक देगा।

डॉ. निशिकांत दुबे (गोड्डा): धन्यवाद सभापति महोदय, मैं आज एक बहुत महत्वपूर्ण विषय 'क्रिप्टोकॉरेन्सी' के बारे में सदन और इस देश का ध्यान आकर्षित करना चाहता हूं। यह उसी तरह की स्थिति है कि जिस तरह से सन् 1600 में हॉलैंड में ट्यूलिपमैनिया हुआ था, ठीक उसी तरह से यह देश अभी क्रिप्टोमैनिया से ग्रसित है। सभी लोग डार्क-नेट, टेक्नोलॉजी, नेट और ब्लॉक-चेन की बात करते हैं। इस सदन में मेरे मित्र श्री शिवकुमार उदासी जी नहीं हैं। वह वर्ष-2013-14 से लगातार इस बात को कहते आ रहे हैं कि डार्क नेट की टेक्नोलॉजी को बंद होना चाहिए। यह

केवल ड्रग्स, प्रॉस्टीट्यूशन, टेररिस्ट एक्टिविटी, आर्म्स के लिए उपयोग की जाएगी। पूरी दुनिया इससे परेशान है। आरबीआई लगातार यह बात कह रही है कि इसको पूरी तरह से बैन करना चाहिए। कोई एसेट्स की बात करता है, कोई नेट की बात करता है।

महोदय, मैं आपके माध्यम से उनको यह बताना चाहता हूँ कि यह जो ब्लॉक-चेन टेक्नोलॉजी है, इसका कोई मालिक नहीं है। जिसका कोई मालिक ही नहीं होगा, तो फिर उसकी एक्टिविटी को आप कैसे नियंत्रित करेंगे? पूरी दुनिया में समस्या पैदा होने वाली है। आरबीआई दो ही काम करती है। वह या तो मॉनीटरी पॉलिसी डिसाइड करती है या करेंसी मैनेजमेंट करती है।

माननीय सभापति: कृपया सभी माननीय सदस्य एक मिनट की मर्यादा का पालन करें।

... (व्यवधान)

श्री कृष्णपालसिंह यादव (गुना): महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, मैं आपका ध्यान अन्नदाता किसानों की उर्वरक की समस्या की ओर आकर्षित कराना चाहता हूँ, जबकि भारत सरकार के पास उर्वरक की कोई कमी नहीं है। चूँकि इस वर्ष समय पर पर्याप्त वर्षा होने के कारण और रबी फसल बुवाई का क्षेत्रफल बढ़ जाने के कारण मेरे लोक सभा क्षेत्र के गुना, शिवपुरी और अशोक नगर जिलों में एक ही समय में खाद की अधिक माँग से कृषकों को असुविधा का सामना करना पड़ रहा है। खाद वितरण की समस्या मेरे लोक सभा क्षेत्र के साथ-साथ सम्पूर्ण मध्य प्रदेश में ही बनी हुई है। मेरा क्षेत्र कृषि प्रधान है और गेहूँ की पैदावार के लिए प्रसिद्ध है। डीएपी खाद की फसल बुवाई के समय कमी हुई थी, जबकि बुआई के बाद वर्तमान में यूरिया की आवश्यकता अधिक है।

अतः मेरा आपके माध्यम से उर्वरक मंत्री जी से निवेदन है कि यूरिया की पर्याप्त मात्रा समयानुसार उपलब्ध कराने की कृपा करें। धन्यवाद।

SHRI C.N. ANNADURAI (TIRUVANNAMALAI): Hon. Chairperson, Sir, around ten thousand acres of forest land at Melchengam in Tiruvannamalai district of Tamil Nadu, is lying underused for almost ten years.

I would request that a Herbal-cum-Eco Park or tribal or forest related Central Government institution may be developed on that land for the promotion of eco-tourism.

I would like to draw the attention of the hon. Minister of Environment, Forests and Climate Change, through this august House, to examine this demand of the people of my constituency.

माननीय सभापति : देखिए, इस तरह से जल्दी-जल्दी काम हो जाएगा ।

माननीय सदस्य, समय के अंदर अपनी बात कहने के लिए आपको धन्यवाद ।

***SHRI M. SELVARAJ (NAGAPATTINAM):** My Nagappatinam parliamentary constituency lies along the coast of Bay of Bengal. This constituency is very much affected by natural disasters like cyclones. Particularly this constituency has been continuously affected by cyclones like Nivar, Niravi, Gaja and other natural disasters. Around 10 lakh acres have been inundated due to recent heavy rains and crops were damaged. The benefits of Crop Insurance Scheme have not been given to the affected farmers of my constituency. Out of the 10 lakh registered farmers, approximately only 8 lakh farmers received the crop insurance claims. Remaining 2 lakh farmers were left with no hope as they did not get crop insurance for their damaged crops. The private insurance

*English translation of the speech originally delivered in Tamil.

companies are doing the spoilsport which is the reason behind farmers not getting their insurance benefits. I therefore urge the Union Government to kindly take necessary steps to ensure that the affected farmers insurance get their insurance claim. Thank you.

SHRI MANISH TEWARI (ANANDPUR SAHIB): Mr. Chairperson, I had moved an Adjournment Motion with regard to the unfortunate incident which happened in Nagaland, in Mon District, on the 4th of December.

The emotional integration of people living in our border areas is extremely important for the unity and integrity of our country.

I would like to urge the Government, Mr. Chairperson, Sir, through you, that there should be an impartial judicial inquiry by a sitting High Court Judge, which should be conducted into this unfortunate incident in order to inspire confidence.

Secondly, I would like to urge the Government to please do not invoke the immunity under the Armed Forces Special Powers Act against those who are found guilty, because justice is not only to be done but it is also seen to be done. Incidents like this, have very portentous implications and they have a long-term impact on the security and stability of our border areas.

माननीय सभापति : श्रीमती रमा देवी – उपस्थित नहीं ।

श्री हनुमान बेनीवाल ।

श्री हनुमान बेनीवाल (नागौर): महोदय, मैं आपके माध्यम से सेना भर्ती रैलियों के गंभीर विषय को लेकर माननीय रक्षा मंत्री जी का ध्यान आकर्षित कराना चाहूँगा।

महोदय, राजस्थान के जोधपुर सेना भर्ती कार्यालय की ओर से उदयपुर में 8 से 27 फरवरी 2021 तक प्रदेश के 11 जिलों के लिए सेना भर्ती हुई, जिसमें बाड़मेर, जैसलमेर, सिरोही, जोधपुर, डूंगरपुर, बांसवाड़ा, उदयपुर, प्रतापगढ़, पाली और जालौर सहित नागौर जिले के अभ्यार्थी शामिल हुए थे। इस भर्ती में ग्राउंड फिट युवाओं की लिखित परीक्षा 25 अप्रैल को होनी थी, लेकिन अब तक 7 बार इस लिखित परीक्षा को स्थगित किया जा चुका है और अभी तक भी यह परीक्षा नहीं हुई है।

युवाओं की माँग है कि लिखित परीक्षा जल्द से जल्द कराई जाए।

महोदय, इसी तरह राजस्थान के जयपुर सेना भर्ती कार्यालय की ओर से जयपुर के कुंडा स्थित सीआईएसएफ कैंप मैदान में 8 से 31 मार्च, 2021 तक और कोटा सेना भर्ती कार्यालय की ओर से 11 जुलाई से 2 अगस्त, 2021 तक अजमेर के कायड़ विश्राम स्थली में सेना भर्ती हुई थी।

इन दोनों भर्तियों की लिखित परीक्षा भी अभी तक नहीं कराई गई है। कोटा एआरओ की भर्ती में आठ जिले, अजमेर, बारां, बूंदी, भीलवाड़ा, चित्तौड़गढ़, झालावाड़, कोटा एवं राजसमंद जिलों की भर्ती हुई। साथ ही इसी भर्ती में कुछ पदों पर पूरे प्रदेश के युवाओं ने भाग लिया था। इसी तरह जयपुर सेना भर्ती में जयपुर, सीकर और टोंक जिले के युवाओं ने भाग लिया था, लेकिन अभी तक इन तीनों सेना भर्तियों की लिखित परीक्षा नहीं कराई गई है।

महोदय, अंत में, मैं कहना चाहूँगा कि रिक्रूटिंग ईयर 2020 के तहत प्रदेश के पाँच में से सिर्फ तीन सेना भर्ती कार्यालय, जयपुर, जोधपुर और कोटा के तहत आने वाले जिलों के युवाओं की ही सेना भर्ती कराई गई। जबकि शेष दो सेना भर्ती कार्यालय अलवर और झुंझुनू की सेना भर्ती नहीं कराई गई, जिसमें अलवर सेना भर्ती में प्रदेश के जिले भरतपुर, धौलपुर, करौली, सवाई माधोपुर, दौसा और अलवर के युवाओं की भर्ती नहीं हुई। वहीं झुंझुनू सेना भर्ती कार्यालय ...
(व्यवधान)

माननीय सभापति : श्री दिलेश्वर कामैत ।

श्री हनुमान बेनीवाल: सर, मुझे आधा मिनट दे दीजिए । मुझे अपनी बात समाप्त करने दीजिए ।

माननीय सभापति : आप अपनी बात खत्म कीजिए ।

श्री हनुमान बेनीवाल: झुंझुनूं सेना भर्ती कार्यालय के तहत आने वाले जिले हनुमानगढ़, गंगानगर, चुरू, झुंझुनूं और बीकानेर के युवाओं के लिए साल 2020 में सेना भर्ती नहीं कराई गई । अब साल 2021 भी खत्म होने को आया है, अभी तक इनकी सेना भर्ती नहीं कराई गई हैं । ऐसे में देश सेवा का जज्बा लिए हजारों युवा समय पर सेना भर्ती नहीं होने से ओवर एज हुए हैं । इन युवाओं को कम से कम दो साल उम्र में छूट प्रदान की जाए ।

अंत में, मैं यह कह रहा हूं कि जब कोरोना काल के अंदर रैलियां हो रही हैं, चुनाव प्रचार हो रहा है, सब कुछ हो रहा है तो सेना भर्ती भी आवश्यक रूप से होनी चाहिए । देश का जवान सेना के अंदर जाना चाहता है ।

श्री दिलेश्वर कामैत (सुपौल): महोदय, मेरे संसदीय क्षेत्र सुपौल में डीएपी खाद एवं अन्य खादों की काफी किल्लत है । रबी खेती के लिए खाद नहीं मिल पा रही है, इसके फलस्वरूप खेती में काफी विलम्ब हो रहा है । किसान त्राहिमाम कर रहा है । मेरे संसदीय क्षेत्र सुपौल में डीएपी खाद की खेती के लिए 16000 मीट्रिक टन की आवश्यकता है । उसमें से अभी तक मात्र 3450 मीट्रिक टन ही खाद उपलब्ध हुई है । खाद की किल्लत पूरे बिहार राज्य में है ।

अतः मैं सदन के माध्यम से भारत सरकार से अनुरोध करता हूं कि किसानों को अतिशीघ्र डीएपी खाद एवं अन्य उर्वरक उपलब्ध कराया जाए, जिससे किसान सुगम रूप से खेती कर सकें तथा उत्पादन को बढ़ा सकें । धन्यवाद ।... (व्यवधान)

***SHRIMATI PRAMILA BISOYI (ASKA):** Thank you, for giving me this opportunity to speak in Zero Hour. Sir, around 10 crore and 50 Lakh tribal people reside in India. Many types of programmes and schemes are there for the tribal people. Even then there is a lot of difference in the standard of living of tribal and non-tribal people. In tribal areas the healthcare system has almost collapsed. Due to lack of information and awareness the pandemic had posed a big challenge. As the healthcare infrastructure in tribal areas is not well-developed, managing the pandemic was a tough task. Yet the Government of Odisha handled the situation with competence. In order to get rid of health-related problems in tribal areas, we have to develop a strong network of primary health-centres across the nation. Apart from that the tribal areas should be given priority and health-centres should provide maximum services to the people. Jai Jagannatha! Vande Utkal Janani!

SHRI ASIT KUMAR MAL (BOLPUR): Venerable Atal Bihari Vajpayee Ji, the then Prime Minister gave a start to introduce a television centre at Santiniketan in order to broadcast the message, doctrine and culture of Kobi Guru Rabindranath Tagore home and abroad.

Shri Muktar Abbas Naqvi, the then hon. Minister of State for Information and Broadcasting, Shri Somnath Chatterjee, hon. Member of Parliament as the Chief Guest and Prof. Dilip Kumar Singh, the then Vice Chancellor of Visva Bharati University had inaugurated Doordarshan Kendra, Santiniketan on

* English translation of the speech originally delivered in Odia.

Sunday, the 19th August, 1998. But it is very unfortunate that Doordarshan Kendra, Santiniketan has been closed.

Consequently, I would like to draw the kind attention and request the hon. Prime Minister to restore Doordarshan Kendra Santiniketan for the greater interest of the human kind.

Thank you, Sir.

***SUSHRI S. JOTHIMANI (KARUR):** Hon. Chairman Sir, Thank you for this opportunity. Due to North-east monsoon there are heavy rains continuously pouring the State of Tamil Nadu. There is a flow of flood throughout the State of Tamil Nadu. As many as 50 persons died due to heavy rains. Thousands of cattle were affected; as many as 10000 huts and 2500 houses were damaged due to rains. Other than this, the agricultural crop losses were estimated to be more than 50 thousand hectares due the recent heavy rains. As much as 75 per cent of bridges constructed by the Highways Department has been damaged. In my Karur parliamentary constituency, Viralimalai and Manapparai Assembly segments are very much affected. In this tough situation, Tamil Nadu government has been making all efforts to bring normalcy and to restore the situation. Tamil Nadu Governmnet cannot on its own handle the challenging situation severely affected by rains and floods, with the economic constraints faced by the State. Therefore the State Government of Tamil Nadu has demanded the flood relief package of Rs 4,625 Crore from the Union Government. Even after the visit of an Expert Team of the Union Government making survey of the affected areas, no fund has been released. This is not the first time it is taking place. During the period when Tamil Nadu was affected by Gaja and Vardah cyclones and flood, I would say that with a sigh of sorrow that relief funds were not released by the Union Government in the past as well. Therefore I request that the Union government to release Rs 4,625

* English translation of the speech originally delivered in Tamil .

Crore as flood relief package to Tamil Nadu, as demanded by the Tamil Nadu government at the earliest. Thank you.

डॉ. आलोक कुमार सुमन (गोपालगंज): महोदय, मैं अपने संसदीय क्षेत्र – गोपालगंज, बिहार में ट्रेन नंबर 15080 और 15079, गोरखपुर-पाटलीपुत्र एक्सप्रेस का स्टॉपेज, गोपालगंज जिले के जलालपुर, सासामुसा, रतन सराय, सिधवलिया, बृज किशोर हाल्ट एवं राजापट्टी स्टेशनों पर करवाने के लिए आग्रह कर रहा हूँ। महोदय, रेलवे के अधिकारियों की ओर से जवाब आता है कि रेवन्यु नहीं आता है। मेरा कहना है कि पूरे जिले में मात्र दो जगह स्टॉपेज हैं। यदि ये स्टॉपेज नहीं रहेंगे तो रेवन्यु कहां से मिलेगा? महोदय, अतः आपके माध्यम से आग्रह है कि 15080 और 15079 गोरखपुर-पाटलीपुत्र एक्सप्रेस को सभी स्टेशनों पर तथा 15113 और 15114 लखनऊ से छपरा कचहरी एक्सप्रेस का स्टॉपेज का सिधवलिया स्टेशन पर कराने की व्यवस्था की जाए।

श्री गणेश सिंह (सतना): सभापति महोदय, मैं आपके माध्यम से भारत सरकार के पर्यटन मंत्री जी का ध्यान देश के सबसे बड़े धार्मिक और पर्यटन स्थल – चित्रकूट जो मेरे लोक सभा क्षेत्र में है, उसकी ओर दिलाना चाहता हूँ। लाखों यात्री वहां पर आते हैं, लेकिन सुविधाओं का अभाव है। लोग वहां रामपथगमन के लिए आते हैं। उसकी सड़क के निर्माण के लिए, 84 कोसी परिक्रमा है। उसके तीर्थस्थलों के विकास के लिए, माँ मंदाकिनी नदी के संरक्षण के लिए, कामताराज जी परिक्रमा केंद्र सुविधाओं के लिए, रामायणम् के निर्माण के लिए लगातार मैंने पहले भी प्रस्ताव भेजे हैं, लेकिन आज तक उनमें से किसी की स्वीकृति नहीं मिली है। वहां के साधु संत हमेशा मांग उठाते हैं, चूंकि वह बहुत-बड़ा धार्मिक स्थल है। उत्तर प्रदेश और मध्य प्रदेश की सरकार से बातचीत कर के एक विशेष धार्मिक विकास प्राधिकरण बनाने की मेरी मांग है। मैं वहां पर वित्तीय सहायता पहुंचाने की मांग करता हूँ।

श्री रवनीत सिंह (लुधियाना): सर, मैं आपका ध्यान आकर्षित करना चाहता हूँ, क्योंकि यह हम सबके लिए बहुत ही ... * की बात है। हमारे सदन के एक सदस्य हैं – भगवंत मान जी, जो आम आदमी पार्टी के हैं। वे इस पार्लियामेंट में मेंबर भी हैं। उन्होंने कल प्रेस कॉन्फ्रेंस कर सीधा आरोप

* Not recorded.

लगाया। वह बात करनी तो उनको यहां चाहिए थी, क्योंकि वे यहां मेंबर हैं। उन्होंने इस पार्टी पर, जो अपने आपको सबसे बड़ी पार्टी कहती है, उस पर आरोप लगाए हैं। मैंने आज मंत्री जी से भी बात की थी कि अगर उन्होंने यह कहा है कि - 'मुझे खरीदने के लिए यह बोली लगी है और मुझे पैसे के अलावा मिनिस्ट्री भी दी जा रही थी।' सर, अब सरकार बताए या भगवंत मान जी बताएं कि उनको सरकार ने पैसे कम दिए, इसलिए वह सौदा टूट गया या मान साहब टोटल एक खबर के लिए ऐसा कह रहे हैं?

जब इलेक्शंस शुरू होते हैं तो सबसे बड़ा खेल सियासत का शुरू हो जाता है। सभी अपने-अपने रंग में दिखते हैं। हमारे जैसे पोलिटिकल लोगों के लिए बहुत ही शर्म की बात है कि वह एक एम.पी. होकर ऐसी बात बाहर करे, अगर यह सही बात नहीं है तो सरकार बी.जे.पी. की है, उसे स्पष्ट करना चाहिए। मान साहब पब्लिसिटी के लिए बिल्कुल ही ... *बोल रहे हैं।

श्री बसंत कुमार पंडा (कालाहाण्डी): माननीय सभापति महोदय, आपके आशीर्वाद से मुझे इस सेशन में पहली बार बोलने का मौका मिला, इसलिए मैं आपको धन्यवाद देना चाहता हूँ।

महोदय, मेरे यहाँ नुआपाड़ा और कालाहाण्डी दोनों ही आकांक्षी जिले हैं। हायर एजुकेशन का द्वारा प्लस-टू हायर सेकेंडरी में खुलता है। नुआपाड़ा, खड़ियाल और धर्मगढ़ में तीन सेन्ट्रल स्कूल्स हैं, लेकिन इन तीनों स्कूलों की बिल्डिंग अभी तक नहीं बनी है, जिसके कारण दूसरे के बिल्डिंग में बच्चों को पढ़ाया जाता है। अब प्लस-टू स्कूल खुल नहीं पा रहे हैं।

मेरा आपके माध्यम से माननीय शिक्षा मंत्री जी से निवेदन है कि इस बजट में इन तीनों केन्द्रीय विद्यालयों के बिल्डिंग बनाने के लिए पैसा आवंटित किया जाए। वहाँ के बच्चों को हायर एजुकेशन में जाने की सुविधा प्रदान कर दी जाए। इससे मेरे क्षेत्रवासी निश्चित रूप से आनंदित होंगे।

* Not recorded.

श्री खलीलुर रहमान (जंगीपुर): सभापति महोदय, हमारा जो लोक सभा क्षेत्र जंगीपुर है, वह मुर्शिदाबाद डिस्ट्रिक्ट में है। जंगीपुर इलाके में 90 परसेंट आदमी बीड़ी बनाने का काम करते हैं। इसको देखते हुए, केन्द्र सरकार ने एक पी.एफ. ऑफिस बीड़ी मजदूरों के लिए जंगीपुर में खोला था। वहाँ ठीक-ठाक काम चल रहा था, लेकिन अचानक रातों-रात इस पी.एफ. ऑफिस को जंगीपुर से उठाकर बहरामपुर भेज दिया गया। यह बड़ी ही दुखद बात है। इसके बारे में किसी को कुछ मालूम ही नहीं हुआ। आज सारे काम ऑनलाइन सिस्टम से हो रहे हैं। हमारे यहाँ रूरल एरिया में इंटरनेट सर्विस बहुत ही पुअर है। इस प्रकार कैसे सिस्टम से काम चलेगा? इस काम को ठीक करने के लिए प्रयास किया जाए। वहाँ के बीड़ी मजदूरों को अपना काम कराने के लिए 80 से 100 किलोमीटर दूर बहरामपुर जाना पड़ रहा है। उनका एक दिन में काम नहीं होता है। उनको अपने साथ किसी को लेकर जाना पड़ता है। उनको आने-जाने में काफी खर्च होता है। उनको मजदूरी का खर्च भी नहीं मिलता है। मेरा बहुत ही सेनसेटिव प्वाइंट है। इन लाखों बीड़ी मजदूरों को जो दिक्कत हो रही है, उसको देखते हुए, मैं स्ट्रॉंगली डिमांड करता हूँ कि उनकी समस्याओं का समाधान किया जाए।

श्रीमती नवनित रवि राणा (अमरावती): सभापति महोदय, आपका बहुत-बहुत धन्यवाद। मेरा विषय बहुत ही ज्यादा सेनसेटिव विषय है। महाराष्ट्र में मेरा जो संसदीय क्षेत्र है, वहाँ 12 नवंबर, 2021 को बिना पुलिस के परमिशन से हजारों की संख्या में लोगों ने एक मोर्चा निकाला, उसे राजनीतिक दलों ने सपोर्ट किया। वहाँ की पुलिस ने उस मोर्चा को क्यों नहीं रोका? क्या महाराष्ट्र की सरकार की ओर से उसे सपोर्ट किया गया? महाराष्ट्र सरकार के नेता आखिर भड़काऊ भाषण उस दिन क्यों दे रहे थे? उस मोर्चे के दौरान क्राउड ने व्यापारिकों को मारा-पीटा, उनकी दुकानों पर पथराव किया और दुकानें भी तोड़ी-फोड़ी। मैं पूछना चाहती हूँ कि उन्हें ऐसा करने के लिए इतनी हिम्मत किसने दी और इन सब के पीछे कौन है? इस घटना की कड़ी से कड़ी जाँच होनी चाहिए। इस पूरे घटनाक्रम में महाराष्ट्र सरकार असफल रही है।... (व्यवधान)

सर, यह बहुत ही सेनसेटिव विषय है। इसके बारे में पूरी तरह से बोले बिना समाधान नहीं होगा। महाराष्ट्र में जब पाँच साल तक देवेन्द्र साहब की सरकार थी, तब ऐसे सांप्रदायिक दंगे कभी नहीं हुए। आज वहाँ ठाकरे सरकार है। उनकी तीन तिगाड़ी सरकार में ये दंगे आखिर क्यों हो रहे हैं? इसमें सरकार का क्या रोल था? मैं इसकी कड़ी से कड़ी निंदा करती हूँ।

माननीय सभापति : आप क्या चाहती हैं, उसके बारे में आप बोलिए।

श्रीमती नवनित रवि राणा : सभापति महोदय, इस घटना के लिए कार्रवाई होनी चाहिए।...
(व्यवधान)

सर, मेरी आखिरी बात है। ... (व्यवधान)

श्री राजेन्द्र अग्रवाल : आप अपनी आखिरी बात को तुरंत बोलिए।

श्रीमती नवनित रवि राणा : सर, त्रिपुरा में हुई घटना अफवाह मात्र थी। रजा एकादमी की महाराष्ट्र सहित पूरे देश में कई सेंटर्स हैं। उसने अफवाह को फैलाने का काम किया, यानी आग में तेल डालने जैसा काम किया। इसके लिए रजा अकादमी के जितने भी सेंटर्स हैं, उन पर कार्रवाई होनी चाहिए।

माननीय सभापति : आप भूमिका छोटी रखिए और तुरन्त विषय पर आइए।

श्रीमती नवनित रवि राणा : महोदय, मैं आपको अवगत कराना चाहती हूँ कि सिर्फ अमरावती ही नहीं, बल्कि जिले के आकोट में, नांदेड़ में, नासिक में, मालेगांव जिले में भी ऐसे दंगे हुए, तो इसके पीछे जिनके भी हाथ हैं, उनके ऊपर कड़ी से कड़ी कार्रवाई होनी चाहिए।... (व्यवधान)

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Sir, continuing economic distress in rural India has led to increased demand for jobs under the Mahatma Gandhi National Rural Employment Guarantee Scheme which promises 100 days of unskilled work for every household at a pay of about Rs. 210 per day.

The Mahatma Gandhi National Rural Employment Guarantee Scheme assumed renewed significance during the pandemic when millions of workers migrated to rural areas causing an unprecedented surge in demand for work under the programme. Even after the lockdowns were eased or lifted, the demand for work has remained high owing to job losses in different sectors. An amount of Rs. 1281 crore was due as unskilled wages at a time when scores of workers are relying on MGNREGS as a last resort to earn a living in the face of huge employment loss across the country.

With four months remaining in the financial year, MGNREGS has finished spending Rs. 73,000 crore initially allocated in the Budget but its financial statement was a negative net balance of Rs. 10,244 crore including payments due. The additional funding of Rs.25,000 crore is not sufficient to tackle the crisis.

श्री सुनील कुमार पिन्टू (सीतामढ़ी): सभापति महोदय, आपने मुझे लोक हित की बात को उठाने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। न्यायालय के अंदर जो कानून थे, अंग्रेजों के बनाए हुए कानून जो उपयोग में नहीं आ रहे थे या जिनमें त्रुटियां थीं, माननीय प्रधान मंत्री जी के नेतृत्व में उन कानूनों को निरस्त किया गया और उनकी त्रुटियों में सुधार किया गया।

मैं आपके माध्यम से विधि मंत्री, गृह मंत्री और प्रधान मंत्री जी से अपील करना चाहता हूँ कि लोकल न्यायालय में और उच्च न्यायालय में स्थानीय भाषा में बहस हो, उसके जजमेंट स्थानीय भाषा में लोगों को दिए जाएं। न्याय के मंदिर में खड़ा वह व्यक्ति, जो अपनी जमीन, जेवर को गिरवी रखकर न्यायालय में आता है, उसको यही नहीं पता कि हमारा वकील क्या आर्ग्यूमेंट कर रहा है? वहां सिर्फ अंग्रेजी भाषा का उपयोग होता है। अगर स्थानीय भाषा में बहस होगी, स्थानीय भाषा में

जजमेंट मिलेगी, तो उस व्यक्ति को सही न्याय मिल सकेगा। मेरी आपके माध्यम से माननीय प्रधान मंत्री जी और विधि मंत्री जी से यह अपील है।

माननीय सभापति: माननीय सदस्यगण, आप ठीक से जानते हैं कि एक मिनट में कितनी बात कही जा सकती है। आप उसी ढंग से एक मिनट बोलने के लिए प्लान कीजिए।

... (व्यवधान)

SHRI RAJMOHAN UNNITHAN : Sir, will you please give me one minute to complete my submission?

माननीय सभापति: बोलिए, अपनी बात पूरी करिए।

SHRI RAJMOHAN UNNITHAN : Hence, at least Rs. 50,000 crore may be allocated as additional funding. The wages under the MGNREGA may be enhanced from Rs. 210 to a living wage. The number of working days may be enhanced from 100 to 200 per year and steps may be taken to clear the pending wage arrears of the MGNREGS as early as possible.

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, the Government is allowing import of natural rubber on zero per cent import duty. It is an act against the interests of the natural rubber growers in the country.

As per the records of the Rubber Board, duty-free import of natural rubber was 1,40,258 tonnes in the year 2019-20 and 1,58,478 tonnes in the year 2020-21. This shows that duty-free import is increasing ever year, which leads to fall in price of natural rubber in domestic market. Therefore, duty-free import of natural rubber may be banned immediately so that the price of natural rubber in domestic market may improve. Thank you.

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Thank you very much, hon. Chairperson, Sir, for allowing me to raise a very important issue of public importance.

Sir, it is very sad and disappointing to note that in the recently concluded 58th Convocation held in IIT Chennai on 20th November, the State's invocation song was not sung which is an obvious deviation from the protocol.

Sir, this song was introduced as a State official invocation song by our reverend beloved leader of DMK Party, Dr. Kalaignar way back in 1970 and from then onwards, it is a protocol that it is being sung in all the important State and Union Government functions where dignitaries are present. But this has been gravely breached of. I would like to state in this House that this is not the first case. It had already stirred the hornet's nest way back in 2018 when the State's invocation song was not sung. Instead, a Sanskrit song was sung.

Sir, we are not against any other languages. We love all languages, but we worship Tamil. So, I would like to request the concerned Ministry, through you, to ensure that the State's invocation song should be sung in all the functions.

श्री देवजी पटेल (जालौर): माननीय सभापति जी, राजस्थान में किसान की कर्जा माफी पर कांग्रेस ने सरकार बना ली, लेकिन आज तक किसानों को कोई लाभ नहीं दिया। इसके साथ किसानों का दुर्भाग्य शुरू हुआ। राजस्थान में कभी पटवारियों की हड़ताल होती है या दो-तीन पंचायतों के इलैक्शन कराकर यह सरकार अपने दिन निकाल रही है।

अब वर्ष 2020 में रबी के लिए फसल बीमा की जो स्कीम माननीय प्रधानमंत्री जी ने लागू की है, उसे भी रोकने का कार्य किया और यह एक साल लेट मिला। लोक सभा क्षेत्र जालौर पूरी तरह से अकाल प्रभावित घोषित हो चुका है, लेकिन अभी तक इस पर कोई कार्रवाई नहीं हुई। बीमा कंपनियों से मिलीभगत करके पता नहीं क्यों ये किसानों को नुकसान पहुंचा रहे हैं।

मेरा निवेदन है कि प्रधानमंत्री फसल बीमा योजना, 2021 के तहत खरीफ का पैसा जल्द से जल्द किसानों को मिले। यही मेरा आग्रह है।

ADV. DEAN KURIAKOSE (IDUKKI): Sir, I would register my strong protest that we have regarding the opening of shutters of Mullaperiyar dam. They are regularly opened in night time without any information and intimation.

Sir, as per the Supreme Court judgement, 142 feet is the maximum water level that has to be fixed. Yesterday also, in evening time, 7,000 cusecs of water have been released. The people living in the downstream are suffering a lot. I do not know what constraints they are facing to open the shutters in day time. I am requesting our Tamil Nadu friends, through you, that it should be treated as a humanitarian issue.

The fact is that the dam is unsafe. Let us have a discussion for a new dam. We have already supported the Dam Safety Bill in the context of safety. So, I am appealing to our Tamil Nadu Government to have a discussion for constructing a new dam.

श्री सय्यद ईमत्याज़ जलील (औरंगाबाद): माननीय सभापति जी, मैं बहुत ही गंभीर विषय पर सभी सम्मानित सदस्यों का ध्यान आकर्षित करना चाहता हूँ। यह एक सांसद के साथ हुआ है, ऐसा नहीं है, कल किसी और सांसद के साथ भी यह घटना हो सकती है।

मेरी पार्टी के अध्यक्ष और मैम्बर ऑफ पॉर्लियामेंट, जिन्हें इसी अगस्ट हाउस ने बैस्ट पॉर्लियामेंटेरियन अवार्ड दिया था। 21 सितंबर, 2021 को, जिसे हम देश का सबसे सिक्थोर जोन मानते हैं, पॉर्लियामेंट के आसपास जितने भी बंगले हैं या पॉर्लियामेंट हाउस है, वहां अशोका रोड पर, वहां शाम के वक्त पांच लड़के आते हैं, उनके हाथ में कुल्हाड़ी होती है, कुछ और हथियार लेकर आते हैं और उनके गेट पर हमला करने से पहले पूरी वीडियो रिकॉर्डिंग की जाती है। वीडियो रिकॉर्डिंग लाइव करके वे लोग उनके बोर्ड को तोड़ते हैं, गेट को तोड़ते हैं और घर के अंदर बड़े पत्थर फेंककर मारते हैं। उस घर में राजू नाम का शख्स, जो 50 साल से उनकी सेवा कर रहा है, उनके साथ रह रहा है। उनका छोटा पोता वहां खेलता है।

सभापति महोदय, अगर जरा-सा भी वह पत्थर उस लड़के के ऊपर लग जाता तो वह लड़का वहीं पर खत्म हो जाता। वह 12 साल का लड़का है। लेकिन, इस घटना से ज्यादा चिंता की बात यह है कि उनके घर के बाजू में इलेक्शन कमीशन ऑफ इंडिया का ऑफिस है। आप सोचिए कि कितनी सिक्थोरिटी रहती होगी। जो घर है, उस के अक्रॉस द रोड पॉर्लियामेंट स्ट्रीट पुलिस स्टेशन है। जब राजू पुलिस स्टेशन में फोन करता है तो पुलिस वहां 15 मिनट के बाद पहुंचती है।

मेरा यह कहना है कि इतने सेक्थोर्ड जोन के अंदर पुलिस अगर 15 मिनट के बाद पहुंचती है तो दिल्ली पुलिस से इस बारे में सवाल करना चाहिए।

माननीय सभापति : आप इस बारे में अध्यक्ष जी को लिखकर दे दीजिए। इसके ऊपर वे उचित कार्रवाई करेंगे।

श्री सय्यद ईमत्याज़ जलील : मैं, तमाम सम्मानीय सदस्यों से यह कहना चाहता हूं कि आज यह घटना हमारे साथ घटी है कल किसी और के साथ भी घट सकती है। इसीलिए, इसकी कड़ी निंदा होनी चाहिए। जब हम पॉर्लियामेंट आते हैं, तो दो-दो जगहों पर सिक्थोरिटी रखी जाती है, जबकि बाहर इस तरह से हमला किया जाता है। इस पर कड़ी कार्रवाई किए जाने की जरूरत है।

माननीय सभापति: डॉ. चन्द्र सेन जादौन जी। ये हमारे बहुत बुजुर्ग सांसद हैं।

डॉ. चन्द्र सेन जादौन (फिरोजाबाद): सभापति महोदय, आपने मुझे बोलने का अवसर प्रदान किया, इसके लिए मैं आपका अति आभारी हूँ। मैं डॉ. चन्द्रसेन जादौन फिरोजाबाद से सांसद हूँ। मेरी लोक सभा फिरोजाबाद अत्यधिक विकराल है। यह जंगल से विकराल तथा पानी के अभाव में अत्यधिक ग्रस्त है। भूगर्भ जल की हालत बहुत खस्ता है। भूगर्भ जल बराबर गिरता जा रहा है। अगर, इसी तरह से गिरता रहा तो निकट भविष्य में पेयजल तथा सिंचाई जल की समस्या फिरोजाबाद तथा आगरा जिले में विकराल रूप धारण कर लेगी तथा खाद्यान्न का संकट भी उत्पन्न हो सकता है। इसके कारण ग्रामीण जन वहाँ से पलायन तथा आत्मदाह करने के कगार पर पहुँच रहे हैं।

सभापति महोदय, जनपद फिरोजाबाद तथा आगरा की उपजाऊ भूमि होने के साथ-साथ, खाद्यान्न के मामले में निर्यातक क्षेत्र में गिनती हो रही है और अब ये देश के खाद्य भंडार का भी हिस्सा बनने लगे हैं। परन्तु, सिंचाई जल के अभाव में ऐसा प्रतीत होता है कि निकट भविष्य में उक्त जिलों में कृषि योग्य भूमि कहीं बंजर न बन जाए और ये खाद्यान्न निर्यातक के दर्जे से दूर न हो जाएं।

माननीय सभापति: आप सरकार से क्या चाहते हैं? उसके बारे में बताइए।

डॉ. चन्द्र सेन जादौन: सभापति महोदय, मैं आपके माध्यम से भारत सरकार के संज्ञान में लाना चाहता हूँ कि उक्त दोनों जिले, फिरोजबाद और आगरा की सीमा में यमुना नदी विशाल जल से परिपूर्ण होकर बहती है तथा राजस्थान की तरफ से आने वाली उटंगन नदी यमुना में आकर जनपद, तहसील व ब्लॉक फिरोजाबाद की ग्राम पंचायत फरौल नगरिया में गिरती है। उत्तर प्रदेश में फरौल नगरिया पर दोनों नदियों के मिलने वाले स्थान पर नदी को रोककर बांध बनाकर वर्षा का पानी रोक दिया जाए तो भूगर्भ जल का स्तर ऊपर आ जाएगा तथा उक्त दोनों जिलों की भीषण पेयजल तथा सिंचाई जल की समस्या हमेशा-हमेशा के लिए हल हो जाएगी। धन्यवाद।

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Mr. Chairman, Sir, I thank you for giving me this opportunity.

Sir, I would like to raise a matter of urgent public importance pertaining the issue of strike in the fireworks industry in Sivakasi. Sivakasi is the area where 95 per cent of firework manufacturing units are situated. Sivakasi is in my constituency. About six lakh workers are working in these units and all of them depend upon these industrial units to earn their livelihood. Due to the Supreme Court order, the fireworks industry is facing an existential crisis now. The point is that the fireworks industry is ready to follow the Supreme Court order and they are ready to obtain the certificate from the National Environmental Engineering Institute (NEERI). But the problem is, there is no NEERI office in Sivakasi or Karaikudi. I have written a letter on this issue to the hon. Prime Minister also. Therefore, I request the Government, through you, to set up a NEERI office in Karaikudi so that these units can approach that office and get the Green Cracker Certificate.

SHRI T. N. PRATHAPAN (THRISSUR): Mr. Chairman, Sir, NH-544 which connects Mannuthi and Vadakkancheri is the first six-lane National Highway project in Kerala. About 28 km. long road is almost complete after 10 years of constructions. One of the two tunnels has already been opened and the other tunnel will be opened soon. But there are many issues in the maintenance of this road and it causes many accidents in this area. In the past four months alone, around a dozen accidents have happened in this stretch of the road. Many people have lost their lives in such accidents. A lot of complaints have

been made to the authorities by the people of the area highlighting the lack of maintenance of this road. People who live in this area have sacrificed their land and properties for the construction of this road. In Panancheri Panchayat the service road has not yet been constructed. At the time of land acquisition for this project, Panancheri Panchyat gave more land for this project. The construction of underpasses at Mudikkodu junction, Kallidukku and Mulaiyam has not even started. Vaniyampara and Kannampara underpasses are also very important. Some of these projects have been sanctioned and they remain only on paper.

So, I request the Government to consider these issues pending in NH-544 of Mannuthi-Vadakkancheri to ease the lives of people who sacrificed a lot for the development of this stretch of the National Highway.

श्री मोहनभाई कुंडारिया (राजकोट) : माननीय सभापति महोदय, मैं आपके माध्यम से माननीय ग्रामीण विकास मंत्री जी को यह अवगत कराना चाहता हूँ कि 'प्रधानमंत्री ग्राम सड़क योजना' के माध्यम से प्रत्येक राज्य में विधान सभा के सदस्यों को सुझाव और सिफारिश दी जाती है। उसके लिए 'प्रधानमंत्री ग्राम सड़क योजना' में केन्द्र सरकार की तरफ से पूरा धन आवंटित किया जाता है। इसलिए उसमें प्रत्येक संसद सदस्य की सिफारिश और सुझाव लेना चाहिए। उनको प्राथमिकता देने के लिए मैं आपके माध्यम से माननीय ग्रामीण विकास मंत्री जी को अवगत कराना चाहता हूँ।

श्री अर्जुन लाल मीणा (उदयपुर) : सभापति महोदय, आपने मुझे शून्य काल में मेरे संसदीय क्षेत्र के विषय को उठाने का मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ।

माननीय सभापति : आप सीधे विषय पर आइए।

श्री अर्जुन लाल मीणा : महोदय, मैं आपके माध्यम से माननीय शिक्षा मंत्री जी का ध्यान उदयपुर (राजस्थान) में नवोदय विद्यालय खोलने की तरफ आकृष्ट कराना चाहता हूँ। मेरे संसदीय क्षेत्र में एक भी नवोदय विद्यालय नहीं है। उदयपुर जिले के मावली विधान सभा में जो नवोदय विद्यालय है, वह चित्तौड़गढ़ संसदीय क्षेत्र में आता है।

महोदय, मेरे संसदीय क्षेत्र में खेरवाड़ा, सलूमबर, झाड़ोल नामक स्थान हैं, इनमें से किसी भी क्षेत्र में एक नवोदय विद्यालय खोला जाए, ऐसा मैं आपके माध्यम से निवेदन करना चाहता हूँ।

SHRI MARGANI BHARAT (RAJAHMUNDY): Mr. Chairman, Sir, I thank you for giving me this opportunity.

The recent floods and the cyclone have devastated the Rayalaseema region of Andhra Pradesh. The standing crops in 1.85 lakh hectares have been completely damaged and the initial estimate made by the Central team is around Rs. 6,000 crore. The Central team has appreciated the Government of Andhra Pradesh for the effective management of the cyclone. I would request the hon. Home Minister, through you, to release a special grant of at least Rs. 1,000 crore at the earliest.

कुंवर दानिश अली (अमरोहा) : सभापति महोदय, मैं यहां पर एक बहुत ही महत्वपूर्ण मुद्दा उठाना चाहता हूँ। जैसा कि आप जानते हैं कि 'प्रधानमंत्री जन विकास कार्यक्रम', जिसे पहले एमएसडीपी के नाम से जाना जाता था, इस कार्यक्रम के तहत पूरे देश में जो फंड्स एलोकेशन था, अब वह नहीं है। मेरे लोक सभा क्षेत्र अमरोहा-गढ़मुक्तेश्वर में इस कार्यक्रम के तहत कई योजनाएं चल रही हैं, जहां पर स्कूल्स, टीचर्स ट्रेनिंग इंस्टीट्यूट्स, पानी की टंकियां बननी हैं, लेकिन जब से यह सरकार आई है, तब से इस सरकार में इस कार्यक्रम के लिए कोई फंड नहीं है।...(व्यवधान) उत्तर प्रदेश सरकार में छूटी हुई योजनाओं के लिए एक भी पैसे का एलोकेशन नहीं हुआ है।...(व्यवधान)

सभापति महोदय, मेरी आपके माध्यम से सरकार से यह मांग है कि 'प्रधानमंत्री जन विकास कार्यक्रम' के तहत जितनी योजनाएं अमरोहा-गढ़मुक्तेश्वर लोक सभा क्षेत्र में लंबित हैं, उनके लिए पैसा आवंटित कराया जाए।

14.00 hrs

SHRI ARVIND DHARMAPURI (NIZAMABAD): Sir, I am thankful to you for allowing me to raise a very important matter. It is regarding suicides of farmers in the State of Telangana. I would request you to give me a couple of minutes.

In Telugu, there is a proverb: "Donge Donga Donga Annattu", whose Hindi version is "*ulta chor kotwal to daante*" 'उल्टा चोर कोतवाल को डांटे'. Today, in Telangana, this seems to be coming into life.

The farmers of Telangana are in very a bad condition under the current State dispensation. The farmers in the State of Telangana are committing suicides because the State is not procuring paddy in spite of an agreement in place with the Centre for procuring 60 lakh metric tonnes of paddy. Between 2014 and 2020, more than 416 farmers have committed suicide in Siddipet District alone, which is the home District of the Chief Minister, Finance and Health Minister.

Another reason for increase in farmers' suicide in Telangana is the delay in procurement of paddy due to which, during the rains, the produce stands damaged resulting in irreparable loss to the farmers.

The Central Government has never said that they will not procure rice from Telangana. Instead, the procurement of rice by FCI during the past five years has increased from 35.96 lakh metric tonnes to 94.53 lakh metric tonnes

in 2020-21, which is an increase of over three times. In spite of this, the TRS MPs are creating a ruckus in the House, insulting the institution of Parliament and the people's mandate.

माननीय सभापति : प्लीज, आप अंतिम बात बोलिए।

... (व्यवधान)

SHRI ARVIND DHARMAPURI : I am just concluding, Sir.

Regarding parboiled rice, the FCI has been communicating with the State since many years to reduce the production of parboiled rice as the States that consume parboiled rice are now self-sufficient. There is another reason that is going on in this process. This paddy which is procured is being distributed among all rice millers to make Custom Miller Rice. The old-fashioned rice mills are selling this paddy for Rs. 1,600 per quintal to the modern rice mills, which are milling it and selling it at a premium of Rs. 40 per kilo in the domestic and international markets.

HON. CHAIRPERSON: Make your request quickly.

SHRI ARVIND DHARMAPURI : Yes, Sir. Give me just 10 seconds.

These old-fashioned millers are buying recycled rice at the rate of Rs.18 per kilogram from adjacent States and other parts, and are handing over to the FCI at 67-kilogram rice for 100 kilogram of paddy. The cost incurred by these millers is Rs. 1,206. Without milling or making any efforts, these mills are

minting money, to the tune of approximately Rs. 400 per quintal. So, this scam of thousands of crores is being run under the supervision of the son of the ... *

माननीय सभापति: आप बोलना क्या चाहते हैं?

... (व्यवधान)

SHRI ARVIND DHARMAPURI : Sir, I would request the Central Government to investigate the entire scenario and take necessary action. ... (*Interruptions*)

**LIST OF MEMBERS WHO ASSOCIATED THEMSELVES WITH THE
ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC
IMPORTANCE**

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Shri Dileshwar Kamait	Shri Sunil Kumar Pintu Shri Dulal Chandra Goswami
Shri Gaurav Gogoi	Shri B. Manickam Tagore
Dr. T. Sumathy alias Thamizhachi Thangapandian	Shri B. Manickam Tagore Shri K. Navaskani
Shri Mohammed Faizal P.P.	Adv. A. M. Ariff Shri N.K. Premachandran
Shri A. Raja Shri C. N. Annadurai Shri Anto Antony	Shri K. Navaskani
Shri M Selvaraj	Shri K. Navaskani Shri DNV. Senthilkumar S.
Sushri S. Jothimani	Shri K. Navaskani Shri DNV. Senthilkumar S.

* Expunged as ordered by the Chair.

Shri A Ganeshamurthi	Shri K. Navaskani Shri DNV. Senthilkumar S.
Shri K. Subbarayan	Shri K. Navaskani Shri DNV. Senthilkumar S.
Dr. Nishikant Dubey	Shri Devaji Patel Kunwar Pushpendra Singh Chandel
Shrimati Kanimozhi Karunanidhi Shri Mohammed Faizal P.P.	Shrimati Supriya Sadanand Sule
Shri Parvesh Sahib Singh Verma	Shri Gopal Shetty Shri Devaji Patel Kunwar Pushpendra Singh Chandel
Shri Kesineni Srinivas Shri Dulal Chandra Goswami Shri Sangam Lal Gupta Shri Krishnapalsingh Yadav Shri Ganesh Singh Shri Basanta Kumar Panda Shrimati Navneet Ravi Rana Shri Sunil Kumar Pintu Shri Devaji Patel Dr. Chandra Sen Jadon Shri Mohanbhai Kundariya Shri Arjunlal Meena Shri Arvind Dharmapuri	Kunwar Pushpendra Singh Chandel
Shri Manish Tewari	Shri DNV. Senthilkumar S.
Shri Asit Kumar Mal Shri Haji Fazlur Rehman	Shrimati Pratima Mondal
Shri B. Manickam Tagore Shri T. N. Prathapan	Shri K. Navaskani

माननीय सभापति: सभा की कार्यवाही 3 बजे तक के लिए स्थगित की जाती है।

14.03 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs

(The Lok Sabha reassembled at Fifteen of the Clock)

(Hon. Speaker in the Chair)

MATTER UNDER RULE 377*

माननीय अध्यक्ष :नियम 377 के अधीन मामले सभा पटल पर रखने की अनुमति दी जाती है।

माननीय गृह मंत्री जी ।

**(i)Need to provide stoppage of all Konkan bound trains at Bhandup
Railway Station in Maharashtra**

श्री मनोज कोटक (मुम्बई उत्तर-पूर्व): मैं सरकार का ध्यान मेरे संसदीय क्षेत्र मुंबई नॉर्थ – ईस्ट (महाराष्ट्र) के लोगो को कोंकण जाने में होने वाली परेशानी की ओर दिलाना चाहता हूँ। भांडुप और आसपास के इलाके में बहुत सारे कोंकण वासी रहते हैं। इनकी काफी लंबे समय से मांग है कि भांडुप स्टेशन पर कोंकण जाने वाली ट्रेनो को अवश्य स्टॉपेज दिया जाए। इसका कारण है कि मांडवी एक्सप्रेस सुबह प्रातः 7:10 मिनट पर मुम्बई सी.एस.टी. से छूटती है और अगला स्टॉपेज थाने में 7:56 मिनट पर पहुँचती है। इस कारण इन लोगो को सी.एस.टी. जाने में बहुत दिक्कत का सामना करना पड़ता है। थाना अलग जिला होने के कारण वहाँ भी इस ट्रेन को पकड़ पाने में काफी मुश्किलों का सामना करना पड़ता है। सुबह के समय इस मार्ग पर लोकल ट्रेनो का आवागमन कम होता है एवं थोड़ा परिवर्तन करते हुए इस गाड़ी को ट्रेक नम्बर 5 में चलाया जा सकता है इससे लोकल ट्रेन का समय भी बचेगा और इस ट्रेन को भाण्डुप स्टेशन पर रोका जा सकेगा।

मेरा माननीय रेल मंत्री से निवेदन है कि कोंकण वासियों के कल्याण के लिए कोंकण जाने वाली सभी ट्रेनो को भांडुप स्टेशन पर अवश्य रूप से स्टॉपेज दिया जाए जिससे मुम्बई उत्तर पूर्व

* Treated as laid on the Table.

जिले के लोगो के साथ साथ जोगेश्वरी और दहिसर जहाँ कोंकण के लोग काफी बड़ी संख्या में बसते है उन्हें भी लाभ मिल सके । कोंकण जाने वाली एक और प्रमुख ट्रेन कोंकणकन्या एक्सप्रेस जो रात 11 बजे चलती है उसे भी इस स्थान पर रोका जाना चाहिए । इस लम्बित मांग पर माननीय रेल मंत्री अतिशीघ्र फैसला लेंगे, ऐसा हमें विश्वास है ।

(ii) Need to review the decision to hike GST on textiles to 12%

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा): रोटी, कपड़ा और मकान आम आदमी की प्राथमिक आवश्यकताओं में हैं, महोदय रोटी के अलावा कपड़ा आदमी की दूसरी प्रमुख आवश्यकता है जीएसटी लागू होने से पहले देश में कपड़े पर कोई टैक्स नहीं था, जीएसटी में 5 प्रतिशत टैक्स लगाया गया परन्तु अभी कपड़े पर जीएसटी काउंसिल द्वारा कपड़े पर जीएसटी 12 प्रतिशत कर दी गई, जो 1 जनवरी 2022 से लागू होगी। मैं वित्तमंत्री महोदय से आग्रह करना चाहता हूँ कि कपड़ा व्याक्ति की प्राथमिक आवश्यकता है तथा जीएसटी 12 प्रतिशत होने से कपड़ा महंगा हो जायेगा इससे आम आदमी प्रभावित होगा। इसके साथ ही कपड़ा उद्योग सबसे अधिक रोजगार देने वाला उद्योग भी है। इसलिए कपड़ा उद्योग हतोत्साहित नहीं हो इसके लिए आवश्यक है कि जीएसटी की दर पूर्व की भांति 5 प्रतिशत की जावे ताकि उद्योग विश्व पटल पर भी व्यवसायिक प्रतिस्पर्धा में बना रहे।

(iii)Need to include agricultural activities in the list of works approved under Mahatma Gandhi National Rural Employment Guarantee Scheme

डॉ. ढालसिंह बिसेन (बालाघाट): भारत के यशस्वी प्रधानमंत्री जी देश के किसानों की आय दुगुनी करने की दिशा में निरंतर प्रयासरत् हैं । जो सराहनीय है । इसी दिशा में किसानों को लाभांवित करने यदि कृषि कार्य को मनरेगा योजना से जोड़ दिया जाता है तो किसानों को सालभर कृषि कार्य हेतु मजदूर मिल सकेंगे एवं मजदूरों को भी 100 दिन से अधिक पूरे वर्ष कार्य मिलेगा । वर्तमान में किसान ऑफ सीजन में 150 से 200 रुपये तक मजदूरी का भुगतान करता है एवं सीजन के दौरान मजदूरी 300 रुपये तक हो जाती है, जिससे किसान को आर्थिक भार आता है । यदि कृषि कार्य को मनरेगा में जोड़कर आधी मजदूरी किसानों एवं आधी मजदूरी शासन दे तो इसमें शासन को बचत होगी एवं किसान को भी आर्थिक मदद मिलेगी । यदि कृषि कार्य को मनरेगा योजना में सम्मिलित कर लिया जाता है तो देश के यशस्वी प्रधानमंत्री माननीय श्री नरेन्द्र मोदी जी की किसानों की आय दुगुनी करने और उन्हें आत्मनिर्भर बनाने की दिशा में महत्वपूर्ण कदम होगा ।

(iv) Need to construct Sitamarhi to Sheohar railway line project in Bihar

श्रीमती रमा देवी (शिवहर): मैं सरकार का ध्यान अपने संसदीय क्षेत्रांतर्गत प्रस्तावित नई रेल लाइन सीतामढ़ी से बापूधाम मोतिहारी वाया शिवहर की ओर आकृष्ट कराना चाहती हूँ। बिहार का शिवहर जिला काफी पिछड़ा हुआ इलाका है क्योंकि यह बिहार सहित देश के उन गिने-चुने जिलों में शामिल है जहां रेलवे लाइन नहीं है। ज्ञात हो कि शिवहर में रेल लाइन का निर्माण नहीं होने से यहां के आम लोगों में काफी निराशा एवं रोष है तथा विभिन्न सामाजिक एवं राजनीतिक संगठनों द्वारा जगह-जगह पर सरकार के विरुद्ध आंदोलन किया जा रहा है। इस रेल लाइन की उपयोगिता एवं महत्व के बारे में मैं समय-समय पर सरकार एवं सदन को भी अवगत कराती रही हूँ। 10 जून, 2016 को तत्कालीन माननीय रेल मंत्री जी ने मोतिहारी में रेलवे के एक कार्यक्रम में घोषणा की थी कि मोतिहारी-सीतामढ़ी वाया शिवहर रेल खण्ड के भू-अधिग्रहण में राशि की कमी नहीं होने दी जाएगी। जिसके बाद रेलवे ने उक्त रेल खण्ड के प्रथम चरण के रूप में सीतामढ़ी-शिवहर 28 किमी नई रेल लाइन के निर्माण हेतु एक डी.पी.आर. पूर्व-मध्य रेलवे, हाजीपुर द्वारा रेलवे बोर्ड को दिया गया है। सीतामढ़ी से मोतिहारी रेल परियोजना के जैसी बिहार में रेलवे की ऐसी कई परियोजनाएं हैं जिसके संबंध में यूपीए सरकार में सिर्फ घोषणा की गई और उसे जमीनी स्तर पर पूरा करने का काम हमारी एनडीए सरकार कर रही है। इसलिए माननीय प्रधानमंत्री जी के नेतृत्व की हमारी एनडीए सरकार से शिवहर के लोगों को भी काफी उम्मीदें हैं।

अतः मेरा सरकार से पुनः अनुरोध होगा कि इस विषय पर गंभीरता से विचार करते हुए सीतामढ़ी से बापूधाम मोतिहारी वाया शिवहर नई रेल लाइन के प्रथम चरण में सीतामढ़ी से शिवहर रेल लाइन परियोजना के क्रियान्वयन हेतु आवश्यक कार्यवाही की जाये।

(v) Need to relax the norms for appointment on compassionate ground in group 'C' and 'D' posts in Central Government services

श्री सत्यदेव पचौरी (कानपुर): मैं माननीय कार्मिक, लोक शिकायत एवं पेंशन मंत्री जी का ध्यान केन्द्र सरकार की तृतीय एवं चतुर्थ श्रेणी की नौकरियों में अनुकंपा के आधार पर की जाने वाली नियुक्तियों में होने वाले अनावश्यक विलम्ब की ओर आकर्षित करना चाहता हूँ ।

केन्द्र सरकार में प्रत्येक वर्ष तृतीय व चतुर्थ श्रेणी के स्वीकृत पदों के केवल पांच फीसदी पद ही अनुकंपा के आधार पर नियुक्तियों के लिए आरक्षित रखे जाते हैं । अनुकम्पा के आधार पर नियुक्ति प्रदान करने का मूल उद्देश्य मृतक सरकारी कर्मचारी के आश्रित परिवार को तुरंत सहायता प्रदान करना होता है ताकि ऐसे परिवार के सम्मुख, अपने परिवार के पालन-पोषण में कोई कठिनाई पैदा न हो ।

इस योजना के लिए बनाये गये मानक एवं शर्तें जटिल ही नहीं, वर्तमान परिप्रेक्ष्य पेक्ष्य में अव्यवहारिक भी हो गयी हैं । इससे संबंधित मृतक सरकारी कर्मचारी के आश्रित को इस प्रकार की नियुक्ति के लिए अपेक्षाकृत काफी प्रतीक्षा करनी पड़ती है । इससे न केवल प्रत्येक विभाग में अनुकंपा के आधार पर नियुक्तियों का बैक-लॉग वर्ष-प्रतिवर्ष बढ़ता ही जा रहा है बल्कि पीड़ित परिवारों को त्वरित रूप से विकट वित्तीय एवं अन्य समस्याओं का सामना करना पड़ रहा है ।

आवश्यकता इस बात की है कि सरकार को इन नियुक्तियों के लिए बनाये गये नियमों को ऐसे परिवारों के प्रति मानवीय दृष्टिकोण दृष्टिगत रखते हुए लचीला बनाया जाय ताकि ऐसे परिवारों को इस योजना का सही अर्थों में लाभ मिल सके ।

**(vi) Regarding increasing incidents of crime in Maharashtra
particularly in Mumbai**

श्री गोपाल शेटी (मुम्बई उत्तर): मैं सरकार का ध्यान महाराष्ट्र राज्य में विशेषकर मुंबई शहर में बढ़ रही निरंतर हिंसा, हत्या और बैंक लूटपाट की ओर आकर्षित करना चाहूंगा । जिस देश में नारी को देवी के समान पूजा जाता है, उस देश के मुंबई महानगर में महिलाओं के साथ शर्मनाक और दर्दनाक हादसे हो रहे हैं । इस संबंध में, मैं सरकार का ध्यान मुंबई के निकट विरार में हुई इस दर्दनाक और जघन्य घटना की ओर दिलाना चाहूंगा, जिसमें आई0सी0आई0सी0आई0 बैंक की एक महिला प्रबंधक की दिनांक 29-07-2021 में बैंक लूटपाट के दौरान निर्मम हत्या कर दी गई और एक महिला कैशियर भी बुरी तरह से घायल हो गई ।

मेरा सरकार से अनुरोध है कि वह महाराष्ट्र राज्य में विशेषकर मुंबई महानगर में निरंतर बढ़ रहे अपराध, बैंक लूटपाट, हत्या इत्यादि पर अंकुश लगाए जाने हेतु सकारात्मक कदम उठाए ।

**(vii) Need to expedite conversion of NH-19 from four lane to six lane in
Aurangabad Parliamentary Constituency, Bihar**

श्री सुशील कुमार सिंह (औरंगाबाद): मैं सरकार का ध्यान दिल्ली से कोलकाता को जोड़ने वाले राजमार्ग (NH -19) जो मेरे संसदीय क्षेत्र औरंगाबाद (बिहार) से होकर गुजरती है, की दयनीय स्थिति की ओर आकृष्ट करना चाहूँगा। इस राष्ट्रीय राजमार्ग की स्थिति उत्तरप्रदेश के वाराणसी से बिहार और झारखंड की सीमा तक अत्यंत ही दयनीय है। प्रतिदिन घंटों जाम लगा रहता है। सड़क पर वाहनों के भारी दबाव के कारण इस चार लेन सड़क को छः लेन सड़क में परिवर्तित करने का कार्य एक दशक से जारी है किन्तु कार्य की प्रगति की स्थिति अत्यंत धीमी है। मैंने स्वयं भी दर्जनो बार संबन्धित पदाधिकारी को पत्र लिखकर बार -बार स्थिति से अवगत कराया है किन्तु कोई कार्रवाई नहीं की गई। इसके साथ ही इस राष्ट्रीय राजमार्ग पर बिहार के डेहरी ऑन सोन में सोन नदी, गया जिले में कोयल नहर पुल एवं शेरघाटी (गया) के सोरहर तथा मोरहर नदियों एवं डोभी के नीलांजन नदी तथा कई अन्य छोटे -छोटे पुलों की स्थिति भी जर्जर है।

मेरी मांग है कि इस राजमार्ग को 4 से 6 लेन राजमार्ग में परिवर्तित करने के साथ – साथ उक्त नदियों पर बने पुलों को अविलंब दुरुस्त किया जाए।

(viii) Regarding drinking water and sewer problem in Delhi

श्री रमेश बिधूड़ी (दक्षिण दिल्ली): जल ही जीवन है, पानी की बूंद बूंद कीमती है। दिल्ली सरकार ने 2014 में कहा था कि 5 साल के अंदर हर घर में पाइप से पानी पहुंचाएंगे, फिर 2015 में कहा गया कि 5 साल में पाइप लाइन बिछा के हर घर में पानी आएगा और फिर 2016 में कहा गया कि दिसंबर 2017 तक दिल्ली के हर घर के अंदर पाइप लाइन द्वारा पानी पहुंचेगा और फिर 2019 में आश्वासन दिया गया कि 2024 तक हम दिल्ली के हर नागरिक को 24 घंटे पानी मुहैया करावेंगे। जबकि सरकार का बजट माननीय प्रधानमंत्री जी द्वारा देश में जीएसटी लागू करने के कारण 39 हजार करोड़ रुपये से बढ़कर 69 हजार करोड़ रुपये के करीब हो गया। 2014 में क्षेत्र में गंदे पानी की निकासी के लिए सीवर लाइन व पीने के पानी की पाइप लाइन डालनी थी इनके वर्क एक्शन प्लान व टेंडर 5 सितम्बर 2014 से पूर्व आ गए थे, जो बोर्ड मीटिंग के लिए प्रस्तावित थे। मेरे पास मुख्य सचिव व सीओ, ऑफिस मिनट की कॉपी है। जल बोर्ड के उन कार्यों का प्रत्यक्ष प्रमाण है कि पालम, साधनगर क्षेत्रों में जो सीवर लाइन डाली जा रही या डाली गई कैसे काम किया गया है उसकी जांच हो। ठेकेदारों से कथित मिलीभगत करके जनता का करोड़ों रुपया बर्बाद किया जा रहा है। पहले तो सीवर लाइन चालू नहीं हुई अगर कहीं हुई भी तो काम सही ढंग से नहीं किया गया। क्योंकि जो सीवर की लाइन डाली गई मेन होल कच्चे छोड़ दिए गए। पैड भी पक्के नहीं किए जिस कारण गंदा पानी जमीन में जा रहा है व कहीं कहीं ओवर फूलो से साइड में घरों में फर्श को तोड़कर ऊपर उबल रहा है। गन्दा पानी जमीन को दूषित तो कर ही रहा है बरसात के समय में पानी का दबाव बढ़ने से कालोनी वासियों के घरों में वह पानी फर्श से बैक मार रहा है। क्योंकि सड़क तो ऊपर से पक्की हो गई, जिस कारण लोगों को नारकीय जीवन जीने को मजबूर होना पड़ रहा है, बीमारी फैलने का डर है। इसलिए मैं शहरी विकास मंत्रालय व जल शक्ति मंत्रालय से निवेदन करूंगा कि इनकी जांच कराएं और जनता के करोड़ों रुपए बचाकर दोषियों को सजा दिलाई जाए।

**(ix) Regarding joining of Jherda-Sirohi and Rohit-Karda-Sanchore
with Gati Shakti Plan**

श्री देवजी पटेल (जालौर): झेरडा से सिरौही मार्ग पर प्रतिदिन गाड़ियों की संख्या बढ़ती जा रही है। दोनों तरफ से यह सड़क राष्ट्रीय राजमार्ग से मिलने के कारण भारी वाहनो की संख्या बढ़ी है। मंडार और रेवदर दो घनी आबादी वाले शहर हैं। यहाँ दिन में ट्रैफिक जाम रहता है जिससे नागरिको, छात्रो और व्यापारियो को काफी परेशानियो का सामना करना पड़ता है

रोहित-आहोर-जालोर-भीनमाल-करडा-सांचोर मार्ग जोधपुर पाली, जयपुर, अजमेर, ब्यावर एवं दिल्ली को सीधा पश्चिम क्षेत्र से जोड़ता हैं, इस मार्ग से कांडला बंदरगाह, अहमदाबाद जैसे गुजरात के बड़े शहरों से सीधा सम्पर्क होता है। साथ ही यह सड़क मार्ग जिले के सभी उपखंड क्षेत्र को जालोर जिला मुख्यालय एवं जोधपुर संभाग से जोड़ता हैं। इस मार्ग पर प्राचीन धार्मिक स्थल होने के साथ-साथ अंतराष्ट्रीय पाक सीमा से जुड़ने वाला मुख्य राजमार्ग हैं।

झेरडा से सिरौही तथा रोहित -करडा-सांचोर मार्ग को गति शक्ति योजना से स्वीकृत किया जाए।

**(x)Need to develop a Logistics Park in Rajgarh Parliamentary
Constituency, Madhya Pradesh**

श्री रोड़मल नागर (राजगढ़): मेरा संसदीय क्षेत्र राजगढ़ मध्य प्रदेश कृषि प्रधान क्षेत्र है यहाँ की 70% आबादी कृषि कार्य पर ही आधारित है। माननीय प्रधानमंत्री जी के नेतृत्व में भारतीय जनता पार्टी कि सरकार ने राजगढ़ को आकांक्षी जिले में शामिल कर विकास के पथ पर अग्रसर किया है मोहनपुरा ,कुंडालिया,रेशई आदि डैम बनने से क्षेत्र में कृषि और औद्योगिक कार्य हेतु जल की संभावनाएं पर्याप्त मात्रा में है जिससे 3:50 लाख हेक्टेयर नवीन भूमि भी सिंचित होगी । क्षेत्र में चार-चार राष्ट्रीय राजमार्ग एवं दो रेलवे लाइन का जंक्शन होने से परिवहन सुविधा भी क्षेत्र में चाक-चौबंद है । भोपाल में एयर कार्गो भी स्वीकृत हो चुका है अध्यक्ष महोदय,मैं आपके माध्यम से माननीय सड़क एवं परिवहन मंत्री जी से निवेदन करता हूं कि कृषि एवं कृषि उत्पादों के भंडारण से लेकर अन्य उपयोगी सामान गंतव्य स्थान तक पहुंचाने हेतु क्षेत्र में एक लॉजिस्टिक पार्क विकसित करने की आवश्यकता है क्षेत्र में माननीय मुख्यमंत्री जी की प्रेरणा से राष्ट्रीय राजमार्ग ए बी रोड ब्यावरा में १२०० हेक्टेयर भूमि उद्योग स्थापना हेतु उपलब्ध है । लॉजिस्टिक पार्क कृषि क्षेत्र मे रुझान पैदा करके क्षेत्र के शिक्षित बेरोजगारों को पलायन से रोकेगा एवं कृषि और कृषि उत्पादन के क्षेत्र में भारत को आत्मनिर्भर बनाने में मील का पत्थर साबित होगा ।

(xi) Need to set up a Bauxite based factory at Lohardaga or Gumla district in Jharkhand

श्री सुदर्शन भगत (लोहरदगा): जैसा कि आपको विदित है, लोहरदगा संसदीय क्षेत्र जनजाति बहुल, ग्रामीण अंचल वाला क्षेत्र है। रत्न गर्भा धरती होने के बावजूद भी यह क्षेत्र आर्थिक रूप से पिछड़ा हुआ है। कृषि ही आय का प्रमुख श्रोत है, यहां से रोजगार के अभाव में लोग अधिकतर पलायन करने को मजबूर हैं।

लोहरदगा में बॉक्साइट प्रचुर मात्रा में पाया जाता है, और यहाँ से खनन कर कहीं अन्यत्र उसकी प्रोसेसिंग की जाती है। जिसके कारण यहाँ ट्रकों का बहुतायत में आवागमन, यहाँ प्रदूषण को बढ़ाने के साथ-साथ, यहां की कानून व्यवस्था के लिए भी चुनौती बना हुआ है। मैं सरकार से निवेदन करना चाहता हूं, लोहरदगा व गुमला जिले में कहीं भी उपयुक्त स्थान चिन्हित कर बॉक्साइट आधारित एक बड़े कारखाने की स्थापना व संचालन भारत सरकार द्वारा किया जाना चाहिए, जिससे कि यहाँ के लोगों को प्रचुर मात्रा में रोजगार मिल सके। यहां से पलायन रुक सके और इस क्षेत्र के लोगों की आर्थिक स्थिति में सुधार आ सके। आशा है मेरी इस मांग को सरकार स्वीकार अवश्य करेगी। आपका बहुत बहुत धन्यवाद।

(xii) Regarding condition of NH-30 in Chhattisgarh

श्री मोहन मंडावी (कांकेर): छत्तीसगढ़ राज्य के लोकसभा कांकेर क्षेत्रांतर्गत राष्ट्रीय राजमार्ग क्र. 30 का ग्राम नन्दन मारा से ग्राम सिंगारभाटा तक मार्ग अत्यधिक खराब होने के कारण धूल उड़ने से पर्यावरण में पोल्यूशन के बढ़ने से आम नागरिकों की स्वास्थ्य समस्या बढ़ रही है। आवागमन में कठिनाइयों के कारण जनजीवन प्रभावित हो रहा है। व्यापारीगण तथा शहरवासियों द्वारा मार्ग के नवीनीकरण की मांग निरंतर की जा रही है। तथा अनेकों बार विरोध में चक्का जाम आदि के माध्यम से प्रदर्शन भी किया जाता रहा है।

पूर्व में मार्ग का कार्य 2013-14 में किया गया था। वर्ष 2016-17 में मार्ग चौड़ीकरण के लिए राष्ट्रीय राजमार्ग अधिकारी को स्वीकृति हेतु पत्र भेजा गया था। 2018-19 में मुख्य अभियंता रायपुर को स्वीकृति हेतु पत्र भेजा गया। इनके माध्यम से भारत सरकार परिवहन मंत्रालय को पत्र क्रमांक 1500/w/CE/NH दिनांक 02.07.2018 भेजा गया किन्तु स्वीकृति नहीं मिलने के कारण मार्ग का चौड़ीकरण/ नवीनीकरण नहीं हो सका।

कांकेर बायपास का निर्माण कार्य प्रगति पर है, जिसे पूर्ण होने में दो वर्ष का समय लग सकता है। इसलिए राष्ट्रीय राजमार्ग क्र. -30 का ग्राम नन्दन मारा से ग्राम सिंगारभाटा तक नवीनीकरण कराना अति आवश्यक है। अतः सरकार से मांग है कि उक्त समस्याओं के निराकरण हेतु अतिशीघ्र स्वीकृति प्रदान करने की महान कृपा करें।

**(xiii)Need to conduct Army recruitment Test in Tonk Sawai Madhopur
Parliamentary Constituency, Rajasthan**

श्री सुखबीर सिंह जौनापुरिया (टोंक-सवाई माधोपुर): मैं एक महत्वपूर्ण विषय सदन में रखना चाहता हूँ। मैंने माननीय रक्षा मंत्री श्री राजनाथ जी को दिनांक 12 नवम्बर 2020 को पत्र लिखा था जिसमें मैंने मांग की कि मेरे संसदीय क्षेत्र टोंक एवं सवाई माधोपुर में सेना की भर्ती का आयोजन किया जाए जिसमें माननीय मंत्री जी ने आश्वासन दिया और कहा कि मैं जल्द से जल्द इस पर कार्यवाही करवाता हूँ। उसके लिए माननीय मंत्री जी का धन्यवाद करता हूँ।

राजस्थान प्रदेश के सीआईएसएफ मैदान आमेर कुण्डा में जिला टोंक, जिला जयपुर, ग्रामीण जिला जयपुर शहर और जिला सीकर के नौजवानों के लिए सेना की भर्ती का आयोजन दिनांक 8 मार्च से लेकर 30 मार्च तक किया गया था जिसमें लाखों नौजवानों भाग लिया। जिसमें से नौजवानों की शारीरिक परीक्षा और मेडिकल चैकअप एवं परीक्षा हुई परन्तु अभी तक सफल नौजवानों की लिखित परीक्षा नहीं हुई है जबकि देश में मेडिकल आईआईटी पुलिस एवं अन्य प्रकार की परीक्षा हो रही है। मेरे संसदीय क्षेत्र टोंक सीकर एवं जयपुर के लोगों ने बताया की हमारी सेना में भर्ती की लिखित परीक्षा अभी तक नहीं हुई है।

अतः मेरी माननीय रक्षा मंत्री जी से मांग है कि इनकी जल्द से जल्द परीक्षा की जाए क्योंकि हमारे देश के नौजवान सेना में भर्ती होकर देश की सेवा करने के लिए उत्सुक हैं।

**(xiv) Regarding alleged violation of reservation policy in
Aligarh Muslim University**

SHRI BHOLA SINGH (BULANDSHAHR): I am the member of the court of Aligarh Muslim University (AMU) but from the last two years no meeting has been convened by AMU Administration. Unfortunately, there is no Reservation for SC/ST and OBC which is against Article 16 (4) and Article 16 (5) of Indian Constitution. Its very sad that on the one side we are celebrating Constitution Day in Parliament and on the other side AMU is violating constitutional provisions which has been established by the Parliament Act of 1920.

Therefore, I request Government to look into the matter and take action against AMU & stop discrimination against SC/ST & OBC as Reservation is a fundamental right of SC/ST & OBC.

**(xv)Regarding setting up of a 100-bedded super-speciality hospital in
Kisangarh, Rajasthan**

श्री भागीरथ चौधरी (अजमेर): किशनगढ़ मार्बल एवं ग्रेनाइट एशियामहाद्वीप में उत्पादन एवं वितरण का सबसे बड़ा व्यापारिक केंद्र है। यहां पर सूक्ष्म लघु एवं मध्यम श्रेणी के करीब 1200 इकाइयां संचालित हो रही हैं जिनमें लगभग 50000 अकुशल, अशिक्षित श्रमिक नियोजित हैं जहाँ चूक के चलते भयानकदुर्घटना घटित हो सकती हैं। गैट्री एवं प्रसंस्करण में 15-20 से टन तक के भारी ब्लॉक्स पर कार्य किया जाता है, जहां पर श्रमिकों को भयंकर चोट लग जाती है तथा कई मामलों में समय पर चिकित्सा सहायता नहीं मिलने से दर्दनाक मृत्यु हो जाती है। जोखिम क्षेत्र में संकटकालीन विकट परिस्थितियों से राहत पाने का एकमात्र सर्वोत्तम उपाय यही है कि किशनगढ़ में सो बैड का सुपर स्पेशलिटी अस्पताल हो जिसमें हड्डी एवम ट्रोमा विभाग अनिवार्य रूप से शामिल हो। अतः श्रमिक हित एवम आवश्यकता को देखते हुये कर्मचारी राज्य बीमा अस्पताल की स्वीकृति प्रदान कराकर अनुग्रहित कराएं।

**(xvi) Need to resume train services connecting Jamshedpur
Parliamentary Constituency, Jharkhand discontinued due to
Covid-19 Pandemic**

श्री बिद्युत बरन महतो (जमशेदपुर): मैं सरकार का ध्यान एक अति महत्वपूर्ण विषय की ओर आकृष्ट कराना चाहता हूँ कि कोविड-19 महामारी के दौरान बंद किए गए ट्रेनों का परिचालन यथाशीघ्र प्रारंभ करने की अत्यंत आवश्यकता है। विदित है कि उक्त ट्रेनों का परिचालन नहीं होने के कारण मेरे संसदीय क्षेत्र जमशेदपुर (टाटानगर) के यात्रियों को आवागमन में काफी कठिनाइयों का सामना करना पड़ रहा है। उक्त कठिनाइयों को देखते हुए निम्न ट्रेनों का परिचालन पूर्व की भांति स्टॉपेज सहित चलाया जाय।

(1.)टाटा एलेप्पी ट्रेन संख्या (18189), (2.)टाटा एलटीटी मुंबई अंत्योदय एक्सप्रेस ट्रेन संख्या (22886), (3.)टाटा नगर से जालियांवाला बाग एक्सप्रेस (4.)टाटा जम्मू तवी एक्सप्रेस एवं टाटा से अमृतसर ट्रेन।

अतः माननीय रेल मंत्री जी से अनुरोध करता हूँ कि यात्रियों के आवागमन में हो रही कठिनाइयों को देखते हुए उपरोक्त ट्रेनों का परिचालन पूर्व की भांति पुनः चलाने की कृपा की जाय ताकि यात्रियों का आवागमन सुगम हो सके।

(xvii) Regarding cost of RTPCR tests conducted at Airports

SHRI T. N. PRATHAPAN (THRISSUR): The RTPCR tests at many Airports of the country is costlier compared to the market. Especially in Kerala, the laboratory agencies at Airports charge ₹2490 for RTPCR tests while it's just ₹500 for testing in the outside laboratories. Actually, the charges are different and too high to be afforded by the common people. Later, courts interfered in this issue and set it to ₹500. Now, expatriates, especially to UAE, suffer a lot because of this alleged loot. There are around 100 airplane services to UAE every week from Cochin airport alone. After Omicron threat this may affect all passengers. The travellers need to have another RTPCR for even entering the Airport, and later unjustifiable charges are asked for RTPCR. This should be stopped. The charges for RTPCR should be similar to charges prevalent in the market. The ministry of civil aviation must take clear action in this regard.

(xviii) Regarding conversion of Ernakulam Marshalling Yard into an integrated coaching terminal

SHRI HIBI EDEN (ERNAKULAM): The Ernakulam train stations – Ernakulam Town and Ernakulam Junction (Jn) are facing a massive congestion with its inability to cater to the influx of trains waiting to be docked at the platforms. The want of an Integrated Coaching Terminal is immensely felt.

A feasibility study ordered in January 2021, carried out by Kerala Rail Development Corporation to convert Ernakulam Marshalling Yard into an integrated coaching terminal was completed but no further actions materialised.

The development of the marshalling yard promises great opportunities and benefits for both the citizens and the operators. As per estimates, this land totalling 110 acres will fetch a revenue of Rs 1,654 cr of which only Rs 320cr will be required for the development of railway station having 4 new platforms and 2 parcel lines as per the feasibility study.

A study of the matter is urgently required, along with follow up actions.

**(xix) Regarding compensation for lands under Bharatmala
Pariyojana in Odisha**

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Proposed highway under Bharatmala Pariyojana touches lands that fall under Mouza Tola, Dongri, Rengaguda, Doliamba, Liliguda etc under Koraput Tahasil and many cultivable lands of the farmers under Borigumma, Dasmanthpur, Semiliguda and Pottangi Tahasil. The proposed compensation amount for the classification of lands like D-I, D-II, D-III, Paddy – I, Paddy – II etc. has been fixed by District Administration as per Benchmark Valuation.

Undivided Koraput district is notified as Schedule District wherein the rules of OSATIP Reg 1956 and OLR Act is applicable and most of the people belong to ST, SC, Economically backward classes and are illiterate. The proposed compensation as per benchmark valuation is very less given the above conditions and lack of transactions of said property.

I would request the Ministry of Road Transport and Highways to kindly look into the matter and increase compensation to at least Rs 30 Lakhs per acre to mitigate the sufferings of the people of this area.

(xx) Regarding proposal to increase the GST from 5% to 12% on handloom textiles

SHRI S. RAMALINGAM (MAYILADUTHURAI): I came to know that there is a proposal to increase the GST from 5% to 12% on handloom textiles. During the pandemic period there was no employment for the weavers community, and they suffered due to poverty. Weavers community are suffering a lot due to natural calamity of heavy rain in Tamil Nadu. So, increase of GST may be avoided to save the weavers.

(xxi) Regarding Andhra Pradesh Disha Bill

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): The Andhra Pradesh Legislative Assembly has passed the AP Disha Bill, 2019. The aforementioned bill is a landmark legislation aimed at completion of investigation within 7 days and trial within 14 days of heinous crimes of sexual offences against women and children. The bill also provides for the establishment of Special courts for speedy justice and stringent punishment in such cases.

The state of Andhra Pradesh has taken proactive action for establishment of an enabling framework in terms of 18 ISO certified Disha Women Police stations, setting up women help desks across 700 police stations, 13 One stop centres to focus on psycho-social well being of victims and 12 designated Mahila courts and 9 exclusive POCSO courts. Two IAS and IPS officers each are exclusively posted to supervise the implementation. The Disha App - emergency response system for women in distress has become widely used with 19.83 lakh downloads.

As the Criminal Law, Criminal Procedure and Administration are subjects in the Concurrent List, such substantial interventions by the state government are subject to consideration and assent of the President. The matter has been referred to the Home Ministry, which forwarded the same to the Women and Child Development Ministry for further consultation.

As the Women and Child Development Ministry has reverted with their recommendations, I would therefore urge the Minister of Home Affairs to expedite the matter for creation of a robust and conducive justice delivery system in Andhra Pradesh.

(xxii) Regarding repeal of CAA and NRC

PROF. SOUGATA RAY (DUM DUM): The two draconian laws, CAA and NRC caused fear and anguish among the minority community nationwide and a section of Hindus in the state of Assam. The CAA and NRC will put people of the country to hardships as it demands impractical proof from the time of forefathers. The stark reality is that many of the citizens do not even have birth certificates or any other proofs to prove their ancestral hierarchy as per the guidelines of the acts. It is the responsibility of the government to consider the hardships among the affected people. NDA Partner, NPP also demanded to withdraw the CAA and NRC. I urge upon the government to repeal the CAA and NRC with immediate effect to maintain the communal harmony and peace among the nation.

(xxiii) Need to put a ban on import of Soyabean

श्री ओम पवन राजेनिंबालकर (उस्मानाबाद): केंद्र सरकार ने हाल ही में 15 लाख टन सोयाबीन आयात करने के निर्णय के फलस्वरूप बाजार में सोयाबीन के कीमतों में गिरावट दिखाई दे रही है, जिसका सीधा असर सोयाबीन किसानों पर हुआ है इस वर्ष सोयाबीन को अधिकतम कीमते मिलने की उम्मीद थी जुलाई-अगस्त, 21 में किसानों द्वारा बाजारों में सोयाबीन लगभग दस हजार प्रति मीट्रिक क्विंटल बेचा जा रहा था और किसानों को अच्छे दाम मिल रहे थे एवं उनकी आर्थिक स्थिति सुधर रही थी लेकिन सरकार के सोयाबीन आयात निर्णय के कारण बाजार में सोयाबीन की कीमत पर 2000 रु. तक गिरावट देखने को मिली, महाराष्ट्र और मध्यप्रदेश सहित कई अन्य राज्यों में सोयाबीन का अच्छा उत्पाद होता है! यदि किसानों को आत्मनिर्भर बनाना है तो ऐसे निर्णयों पर रोक लगानी चाहिए। चंद व्यावसायिक लोगों के लिए निर्णय ना लेकर सरकार किसानों के बारे में सोचें और इस सोयाबीन आयात पर रोक लगायें।

**(xxiv) Need to provide funds for Dr. Ambedkar Chair,
Patna University, Bihar**

श्री दुलाल चन्द्र गोस्वामी (कटिहार): बिहार की राजधानी पटना में डा० अम्बेडकर चेयर, पटना विश्वविद्यालय में स्थापित है। ये सामाजिक न्याय और अधिकारिता मंत्रालय, भारत सरकार द्वारा संचालित डा० अम्बेडकर फाउण्डेशन, नई दिल्ली के माध्यम से संचालित और संपोषित होता है। इसी तरह कई राज्यों में जैसे डा० अम्बेडकर चेयर, बनारस हिन्दू विश्वविद्यालय उत्तर प्रदेश, बड़ौदा विश्वविद्यालय गुजरात, हरी सिंह गौड़ विश्वविद्यालय, सागर मध्यप्रदेश में प्रशिक्षण एवं शोध का कार्य चल रहा है। लेकिन इसमें कार्यरत प्रोफेसर, शोध पदाधिकारी और अन्य कर्मचारी जन को वर्ष 2019-2020 एवं 2020-2021 की संचालन हेतु संपोषण राशि निर्गत न होने के कारण यहाँ के कर्मचारियों की वित्तीय स्थिति दयनीय हो गयी है। मैं मा० सामाजिक न्याय और अधिकारिता मंत्री से माँग करता हूँ कि डा० अम्बेडकर चेयर, पटना विश्वविद्यालय को वर्ष 2019-2020 एवं 2020-2021 की संचालन हेतु संपोषण राशि जो लम्बित पड़ी है। इसको अविलम्ब जारी करने का आग्रह करता हूँ।

**(xxv) Regarding relief measures for farmers affected by
natural calamities**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Relief measures have been taken for farmers affected by natural calamities by way of conversion of ST (SAO) loans to medium term loans as per NABARD circular. In case of crop damage between 33% and 50%, the crop loan shall be converted to Medium Term (Conversion) loans repayable within a period of two years with a moratorium of one year. Similarly, where the crop damage is 50% and above, the conversion facility of the crop loan can be allowed for a maximum period of five years with one year moratorium.

The Union Government provides Interest Incentive at 3% to farmers for prompt payment in respect of crop loans, which is not made available in case of conversion of such crop loans in the event of occurrence of natural calamities. Due to this, the interest rate on the converted loans remains at a higher level which affects the interest of the farmers. As crop loans are converted into medium term loans, the interest rate is expected to remain at the same level instead of higher rate of interest being charged. Similarly, the incentive made available for prompt payment for crop loans should also be extended to the Medium Term (Conversion) loans to provide relief to the affected farming community.

**(xxvi) Need to release remaining installments of funds for
implementation of schemes under Pradhan Mantri Jan Vikas Karyakram
in Amroha Parliamentary Constituency, Uttar Pradesh**

कुंवर दानिश अली (अमरोहा): पूरे उत्तर प्रदेश खास कर मेरे संसदीय क्षेत्र अमरोहा एवं हापुड़ में एम०एस०डी०पी० (प्रधानमंत्री जन विकास कार्यक्रम) योजना अंतर्गत ज्यादातर इंस्टीट्यूट, स्कूल एवं अन्य परियोजनाओं के विकास कार्यों हेतु धनराशि निर्गत नहीं किया जा रहा है जिसके कारण धन के अभाव में यहाँ का विकास नहीं हो पा रहा है। कार्य के अधूरा रहने से शासकीय धन की क्षति भी हो रही है। धनाभाव/कार्य बाधित रहने के कारण परियोजना को शासन की प्राथमिकता कार्यों में अनुश्रवण से भी प्रथक रखना पड़ता है चूंकि धनराशि प्राप्त होने पर ही कार्य को प्रारम्भ किया जा सकता है अन्यथा की स्थिति में यह संसदीय क्षेत्र की प्रगति पर प्रतिकूल प्रभाव पड़ रहा है। अतः सरकार से मेरी मांग है कि निर्माण कार्यों के शेष किश्त की धनराशि शीघ्र उपलब्ध कराने का कष्ट करें जिस से योजनाओं को पूर्ण कर संचालन प्रारम्भ कराते हुये जनोपयोगी बनाया जा सके एवं क्षेत्र का विकास हो सके।

کنوردانشعلی (امروہ):

**محترم مچیر مین صاحب، میرا پارلیمانی حلقے امروہ اور ہاپوڑ ایم۔ ایس۔ ڈی۔ پی۔ (پردہانم
نتریجنو کاسپر وگرام)**

یوجنا کے تحت زیادہ تر انسٹیٹیوٹ، اسکول اور دوسرے پیریو جناؤں کی ترقی کے لئے پیسہ ریلیز نہیں کیا جا رہا ہے جس کی وجہ سے پیسے کی کمی کی وجہ سے یہاں کی ترقی نہیں ہو رہی ہے۔ کام کے ادھورارہنے سے شاسکیے دھنکا بہینقصان ہو رہا ہے۔ فنڈ کی کمی کی وجہ سے کام مینر کا وٹھونے کی وجہ سے پیریو جناؤں کو شاسن کیپر اتھمکتا کار یونمیناوش روئے سے بھیپر تھکر کھنا پڑتا ہے۔ چونکہ دھنراشیپر اپتھونے پر بی کام کو شروع کیا جا

اسکتابے۔ انیتھاکیاستتھیمینیہپار لیمانیحلقہ کیترقیمیناثر اندازہورہا ہے۔ اسلئے سر
کار سے میریہہمانگہے کہ تعمیراتی کاموں کے لئے بقایہ قسٹ جلد مہیا کرانے کی مہربانی
کرینجس سے یوجناؤنکو مکمل کر کے سناچا نشرو عکرا تے ہوئے جنایوگیبنا یا جاس
کے اور علاقے کیترقیہوسکے۔

شکریہ

(xxvii) Regarding review of Bank Locker Safety Rules

SHRI JAYADEV GALLA (GUNTUR): Recently, RBI has released Bank Locker Safety Rules indicating that henceforth banks are not responsible for any loss of items in lockers. It is surprising that even if any fraud is committed by bank employee, banks are absolved from the responsibility. This is creating concern in the minds of people since they feel that bank lockers are the safest.

Earlier, banks absolved themselves from deposits in account and deposit insurance has been increased to Rs. 5 lakhs, irrespective of deposit amount in account. People are demanding return of the entire amount, not insured.

Customers cannot be at the mercy of bank for protection of their valuable or receive pittance proposed under BLSR as they avail locker facility so that their assets are taken care of by paying annual fee. BLSR says that 100 times of locker fee would be given as compensation which is miniscule.

Hence, I demand RBI to revisit BLSR Rules.

(xxviii) Regarding demand of new tribal states

श्री नव कुमार सरनीया (कोकराझार): आदिवासी (ST) लोगों को बहुत से प्रदेशों में संवैधानिक सुरक्षा मिली हुई है उसके बावजूद आज भी वे अपने आपको सुरक्षित महसूस नहीं करता हैं । उसका उदाहरण है असम, मणिपुर, नागालैंड में हुए सहस्र संग्राम और त्रिपुरा का टिपरालैंड की डिमांड एवं देश के राजधानी जंतर मंतर तक आंदोलन पहुंचना । छत्तीसगढ़, झारखंड और ओडिसा में भी इन आदिवासियों ने सहस्र संग्राम में भाग लिया । वहीं असम के छः समुदायों का जनजातिकरण का मामला भी इसी के तहत आते हैं ।

इसलिए मेरी मांग है कि त्रिपुरा के टिपरालैंड का डिमांड हो या उल्फा का कथित अपना स्वाधिकार का मांग हो उसको सकारात्मक नजरिये से समाधान करने के लिए निर्धारित समय के भीतर समाधान करना चाहिए ।

15.01 hrs**STATEMENTS BY MINISTERS...Contd.****(iii) Statement regarding firing incident on 04.12.2021 in
Mon district Nagaland**

गृह मंत्री तथा सहकारिता मंत्री (श्री अमित शाह): माननीय अध्यक्ष जी, भारतीय सेना को नागालैण्ड के मोन जिले के तिज़ित क्षेत्र में तिरु गांव के पास उग्रवादियों की आवाजाही की सूचना मिली थी। इसके आधार पर सेना के 21 पैरा कमाण्डो के एक दस्ते ने दिनांक 4/12/2021 की शाम को संदिग्ध क्षेत्र में एम्बुस लगाया था। एम्बुस के दौरान एक वाहन एम्बुस के स्थान के समीप पहुंचा, उसे रुकने का इशारा और प्रयास किया गया। रुकने की बजाय वाहन द्वारा उस जगह से तेजी से निकलने का प्रयास किया गया, जिसके उपरान्त इस आशंका पर, कि वाहन में संदिग्ध विद्रोही जा रहे थे, वाहन पर गोली चलाई गई, जिससे वाहन में सवार आठ व्यक्तियों में से छः व्यक्तियों की मृत्यु हुई। बाद में यह गलत पहचान का मामला पाया गया। जो दो लोग घायल हुए थे, उन्हें सेना द्वारा ही इलाज हेतु नजदीकी स्वास्थ्य केन्द्र में ले जाया गया। यह समाचार प्राप्त होने के बाद स्थानीय ग्रामीणों ने सेना की टुकड़ी को घेर लिया, दो वाहनों को जला दिया और उन पर हमला किया। इसके परिणामस्वरूप सुरक्षा बल के एक जवान की मृत्यु हो गई तथा कई अन्य जवान घायल हो गए। अपनी सुरक्षा में तथा भीड़ को तितर-बितर करने के लिए सुरक्षा बलों को गोली चलानी पड़ी जिससे सात और नागरिकों की मृत्यु हो गई तथा कुछ अन्य घायल हो गए। स्थानीय प्रशासन और पुलिस ने स्थिति को सामान्य करने के प्रयास किए हैं। अभी स्थिति तनावपूर्ण लेकिन नियंत्रण में बनी हुई है। पुलिस महानिदेशक, नागालैण्ड और आयुक्त, नागालैण्ड ने दिनांक 5/12/2021 को घटनास्थल का दौरा किया। तिज़ित पुलिस थाने में घटना के बारे में प्राथमिकी दर्ज की गई है और मामले की गंभीरता को ध्यान में रखते हुए, इस मामले को राज्य अपराध पुलिस स्टेशन को जांच के लिए सौंप दिया गया है। इस सन्दर्भ में एक विशेष जांच टीम (एसआईटी) का गठन किया गया है, जिसे एक माह के अन्दर जांच पूरी करने के निर्देश दिए गए हैं।

उपरोक्त घटना के पश्चात् दिनांक 5/12/2021 की शाम में लगभग 250 लोगों की उद्वेलित भीड़ ने मोन शहर में कम्पनी ऑपरेटिंग बेस पर तोड़फोड़ की। भीड़ ने सीओबी के मकान में आग लगाई, जिसके उपरान्त असम रायफल की टुकड़ी को भीड़ को तितर-बितर करने के लिए गोली चलानी पड़ी। इसके कारण एक और नागरिक की मृत्यु हो गई और एक अन्य नागरिक घायल हो गया। प्रभावित क्षेत्र में किसी और अप्रिय घटना को रोकने के लिए अतिरिक्त बलों की तैनाती कर दी गई है। सेना की 3 कोर मुख्यालय द्वारा एक प्रेस वक्तव्य जारी किया गया है, जिसमें निर्दोष नागरिकों की दुःखद मृत्यु के घटनाक्रम पर अत्यधिक दुःख सेना द्वारा व्यक्त किया गया है। सेना द्वारा इन दुर्भाग्यपूर्ण मृत्यु के कारणों की जांच उच्चतम स्तर पर की जा रही है और कानून के अनुसार समुचित कार्यवाही की जाएगी। घटना की सूचना मिलने पर मैंने तत्काल नागालैण्ड के गवर्नर और मुख्यमंत्री जी से सम्पर्क किया। गृह मंत्रालय द्वारा भी नागालैण्ड के मुख्य सचिव और पुलिस महानिदेशक से सम्पर्क किया गया है।

कल पूरे दिन स्थिति को मॉनिटर किया गया। गृह मंत्रालय द्वारा तुरंत पूर्वोत्तर के प्रभारी अपर सचिव को कोहिमा भेजा गया, जहां उन्होंने आज सुबह नागालैण्ड राज्य सरकार के मुख्य सचिव एवं अन्य वरिष्ठ अधिकारियों और अर्द्धसैनिक बलों के वरिष्ठ अधिकारियों के साथ बैठक की। स्थिति की विस्तारपूर्ण समीक्षा की है, ताकि यह सुनिश्चित किया जा सके कि शीघ्र सामान्य स्थिति बहाल हो। यह निर्णय लिया गया है कि सभी एजेंसियों को यह सुनिश्चित करना चाहिए कि विद्रोहियों के खिलाफ अभियान चलाते समय भविष्य में ऐसी कोई दुर्भाग्यपूर्ण घटना की पुनरावृत्ति न हो। सरकार स्थिति पर सूक्ष्मता से नजर रख रही है और क्षेत्र में शांति और सौहार्द सुनिश्चित करने के लिए आवश्यकतानुसार जरूरी उपाय भी किए जा रहे हैं। राज्य प्राधिकारियों ने एहतियात के तौर पर प्रभावित इलाकों में निषेधाज्ञा लागू की है। भारत सरकार नागालैण्ड में हुई इस दुर्भाग्यपूर्ण घटना पर अत्यंत खेद व्यक्त करती है और मृतकों के परिवारों के प्रति गहरी संवेदना व्यक्त करती है।

[Placed in Library, See No. LT 5266A/17/21]

माननीय अध्यक्ष : आइटम नं. 17 ।

... (व्यवधान)

माननीय अध्यक्ष : नो, मैंने सबको पर्याप्त मौका दे दिया । कुछ भी रिकॉर्ड में नहीं जाएगा ।

... (व्यवधान) *

* Not recorded.

15.07 hrs

**NATIONAL INSTITUTE OF PHARMACEUTICAL EDUCATION AND
RESEARCH (AMENDMENT) BILL, 2021**

माननीय अध्यक्ष : आइटम नं. 17- राष्ट्रीय औषध शिक्षा और अनुसंधान संस्थान (संशोधन) विधेयक, 2021, माननीय मंत्री जी ।

... (व्यवधान)

**THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF
CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA):** Hon.

Speaker Sir, I rise to move:

“That the Bill further to amend the National Institute of
Pharmaceutical Education and Research Act, 1998, be taken into
consideration.” ... (*Interruptions*)

माननीय अध्यक्ष : मैंने सबको मौका दिया है । सभी दलों के नेताओं को पर्याप्त समय और पर्याप्त अवसर दिया है । आपका यह तरीका ठीक नहीं है । मैंने सबको मौका दिया है ।

... (व्यवधान)

माननीय अध्यक्ष : कोई बात है तो आप लिखकर दीजिए ।

... (व्यवधान)

15.07 ½ hrs

*At this stage, Shri Adhir Ranjan Chowdhary, Shri Manish Tewari and some
other hon. Members left the House.*

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, नेशनल इंस्टीट्यूट ऑफ फार्मास्युटिकल एजुकेशन रिसर्च देश में फार्मा सेक्टर में रिसर्च करने वाला महत्वपूर्ण इंस्टीट्यूट है। पहले एक इंस्टीट्यूट हुआ करता था, लेकिन आज उनकी संख्या बढ़कर 7 हो गई है। फार्मा सेक्टर में रिसर्च के लिए इस इंस्टीट्यूट को स्थापित किया गया था। ... (व्यवधान)

माननीय अध्यक्ष : नो, बिल चालू हो गया है। कुछ भी रिकॉर्ड में नहीं जाएगा। मंत्री जी, आप बोलिए।

... (व्यवधान) *

श्री मनसुख मांडविया : उसको नेशनल इंपोर्टेंस का दर्जा दिया गया। नेशनल इंपोर्टेंस सभी एजुकेशनल इंस्टीट्यूट पर लागू हो। ... (व्यवधान)

श्री सुदीप बन्दोपाध्याय (कोलकाता उत्तर) : सर, जिन लोगों ने वॉक आउट नहीं किया है, उनको तो बोलने दीजिए।

15.08 hrs

(Shri Rajendra Agrawal in the Chair)

श्री मनसुख मांडविया : सभी एजुकेशनल इंस्टीट्यूट्स नेशनल इंपोर्टेंस के बनें। ... (व्यवधान) फार्मा सेक्टर में और कॉन्ट्रीब्यूशन कर सकें, रिसर्च हो और अदर टाइप के एजुकेशन कोर्सेज भी स्थापित हो सकें, इस उद्देश्य के साथ यह बिल लाया गया है। ... (व्यवधान) दो-तीन अमेंडमेंट करके, हमारी आईआईटीज़ जैसे अलग-अलग नेशनल इंपोर्टेंस के एजुकेशनल इंस्टीट्यूट्स हैं, उनके बराबरी का दर्जा सभी नाइपर इंस्टीट्यूट्स को मिले, इस उद्देश्य के साथ अमेंडमेंट लाया गया है। सदन उसके ऊपर विचार करे।

* Not recorded.

माननीय सभापति: प्रस्ताव प्रस्तुत हुआ :

“कि राष्ट्रीय औषध शिक्षा और अनुसंधान संस्थान अधिनियम, 1998 का और संशोधन करने वाले विधेयक पर विचार किया जाए।”

SHRI ABDUL KHALEQUE (BARPETA): Hon. Chairperson Sir, the National Institute of Pharmaceutical and Research plays an important role in the overall research and development of the pharmaceutical sector in the country. As an ‘Institute of National Importance’, it plays an important role in human resource development for the ever-growing Indian pharmaceutical industry, which has been in the forefront of India’s science-based industries with wide-ranging capabilities in this important field of drug manufacture. More so, there is a greater need to pump in extra force in matters related to health, and prepare ourselves for our future, especially after seeing the present scenario of COVID-19.

Sir, the move to accord the status of ‘Institute of National Importance’ to six of the seven institutes, by amending Section 2 (2) of the principal Act and Clause 4.2 (2) of the proposed Bill, is appreciated as this will enhance development and research work in each of the institutes. NIPER, Mohali already enjoys this status. I hope, this will bring clarity in the status of all the institutes. The proposed Bill makes way for any similar institutes set up subsequently to be the Institutes of National Importance automatically.

Section 4(3) of the principal Act and clause 6 of the proposed Bill have brought a drastic change in the composition of the Board of Governors of the institutes. The number of members of the Board has been brought down from 23 to 12. In this process, among others, three eminent public persons and three Members of Parliament, two from the Lok Sabha and one from the Rajya Sabha, have been removed. Eminent public persons and MPs as people's representatives can provide a better insight to any institutional body as they are connected to the public at large than anyone else. The MPs also act as representatives of the Parliament and may raise any important issue that needs immediate Government intervention. The Government must consider having both the categories in the Board, even if it means downsizing the number from three each. Sudden downsizing of the Board to close to 50 per cent and a total overhaul in the composition might give knee-jerk reactions. I hope the Government has taken this into consideration. I would like to recommend that the Chairman of the Board of Governors should be a person who is highly qualified in pharmacology and he holds no other qualification.

Sir, clause 30A (1) of the proposed Bill talks about the establishment of a Council which will act as the central body of all the seven institutes put together. There is a need to increase the number of field experts in the Council. Doing so would ensure planned and coordinated development of pharmaceutical education and research and maintenance of standards across the institutes. The Bill also proposes that the Council should meet once in a year. However, to nurture the growth and development of the institute of

national importance, the Council should meet more than once in a year. One year timeline is too big a time. Meetings of the Council should be held once in every four or six months.

But what is very important is that the Government, through the proposed amendment, is trying to make cosmetic changes to the functioning of the institutes. However, there is not much of an effort to create more opportunities for work in pharmaceutical research. In a country like ours, with a huge population and not so good healthcare facilities available to its citizens, there is a huge need for research and development in health-related sector. And to bridge the gap, there is a need to establish more such institutions throughout the country. The present Government during its first term had announced establishment of new NIPER in Maharashtra, Rajasthan and Chhattisgarh. However, for reasons known to the Government, the announcement is still on paper and nothing concrete has been done yet. We need to pull our socks and bite the dust if we want to develop the quality of our research. Sitting on announcements and looking for the opportune time will do no good for the country. Thank you, Sir.

DR. RAJDEEP ROY (SILCHAR): नमस्कार महोदय, as I stand here, at the outset, I would like to thank Dr. Mansukh Mandaviya *Bhai*, Minister of the Department concerned, for the Bill and my floor leaders for giving me a chance to start this debate on behalf of the Treasury Benches.

Today being 6th of December, at the outset, I would like to convey my salutation to Bhimrao Ambedkar Ji for the Constitution that he has given us and that Constitution is binding the whole country together for the last 73 years.

Mr. Chairperson, Sir, the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, in short form called, NIPER, was presented in the House on 15th March, 2021.

This Bill was referred to the Standing Committee. The Committee then submitted its report on 4th of August 2021. The Bill has come in the present form following the suggestions made by the Parliamentary Standing Committee and incorporating those suggestions as we go along.

Sir, the Bill aims to makes a few amendments to the National Institute of Pharmaceutical Education and Research Act of 1998. This NIPER will impart postgraduate, doctorate degrees and conduct high-end research in various streams of pharmaceuticals. These institutes over the years have gone up to a capacity intake of around 1200 students and more requirement of students is being felt following a post COVID-19 situation.

The NIPER Bill was initially tabled in 1998 with the first institute started at Mohali. Subsequently, in 2007 a few more NIPERs were added which were set up at Hyderabad, Ahmedabad, Guwahati, Kolkata and other places. In the recent past we have seen that the National Institutional Network Framing has ranked three of these institutes very highly and all these institutes are doing excellently well.

Sir, the Bill also seeks to make amendments and grants status of institution of national importance – which is the crux of this Bill – to all those institutes which have been set up in the country at Mohali and then subsequently at other places. This Bill wishes to bring into its purview all the seven institutes to be declared as institutes of national importance. These institutes include the institutes at Ahmedabad, Hajipur, Hyderabad, Kolkata, Guwahati and Rai Bareilly along with the Mohali institute.

Sir, what does this Institute of National Importance (INI) mean? It needs to be understood by the House today. This new status will allow these institutes to exercise greater economy by giving them the power to hold their own examinations, to grant them degrees, diplomas and, of course, other academic distinctions or fellowships, as the case may be. In addition, such institutes receive direct funding from the Union Government. The funding aspect is very crucial since the construction of certain NIPERs is still underway for a long time. I will come to that in the later part of my speech.

A concern herein remains about the terminology of INI, that is, Institute of National Importance. It is high time that the Government works towards defining this as well. I am glad that this Ministry led by Dr. Mansukh Mandaviya has applied its mind on this and come with a new Bill, with a new definition and new amendments. It also proposes to establish a Council and a Board of Governors for the institute. I will come to that also later.

Before that I would like to go to the evolution of these institutes on a historical basis. The Act was passed in 1998. This enabled the set-up of Mohali institute and it was declared as an institute of national importance. In 2007, the first amendment in the original Bill of 1998 was passed and it empowered the Central Government to develop six new institutes, as I said.

In view of the pandemic that has broken all across the globe, the Government feels that we are more in need of manpower, we are more in need of technical persons and we need to take these institutes to each and every nook and corner of the country because the pharmaceutical industry has grown by leaps and bounds in the past few years. I must mention here that between 2007 and 2014 the fund allocated to those seven institutes were only Rs.300 crores. As a result of this meagre allocation, the research sector of those institutes did not go as desired. Following 2014, up to 2021, what we have done is that we have allocated funds for research and development of these institutes to the tune of Rs. 1,300 crore. That is a huge, quantum leap that has especially taken place after 2017. The pharma sector and the whole pharma industry and the academia are upbeat about it and we have seen the

results which have been showcased by our researchers, our scientists, and our pharma industry in the COVID-19 times and all. I take you to those days when there were news all across the globe that there was shortage of paracetamol from the US to Japan to Maldives and there was shortage of 4-hydroxychloroquine all across the world. The Indian pharma industry stood up to the challenge and we became not only the pharmacy of the world; we started supplying medicines all across the globe for which our country has been hugely appreciated.

We need to apply our mind now to bringing certain changes whereby there will be more transparency and there will be a sort of activity in those institutes whereby we can actually take those institutes from national level to international level.

Sir, what are the amendments that are being proposed? All these institutes, the seven which are in operation now and the coming, may be four or five, in few more States that are being planned, will have an umbrella body called by the name Council. I will come to that later. Each of these institutes will be governed by a Board of Governors and this Board of Governors will be clearly defined and the members of the Council will also be clearly defined. One of my friends from the Opposition Benches just said that the Board of Governors was initially conceptualised at 23 members and it has been brought down to 12 members. Keeping in mind the fact that more the heads, more the ideas and as there is an old English saying that too many cooks always spoil the broth, the Government has decided to keep the number of members in the

Board of Governors to the least minimum possible and in tune with IIMs and IITs of our country so that we can also develop these pharmaceutical institutes on the lines of IIMs and IITs.

I have mentioned about the establishment of the Council. The functions of those Councils will include advising on matters related to course duration, admission standards, formulating policies for recruitment, conditions of service, fee structure, and examining and approving development plans of the institutes, and examining annual budget estimates of the institutes for recommendation to the Central Government for allocation of funds. That will be the main function of the Council.

I would now like to come to the composition of the Council. I will not take too much time on this. The Minister in charge of the Ministry or Department of the Central Government having administrative control of pharmaceuticals will be the *ex officio* Chairperson. The Minister of State of the Ministry or Department of the Central Government having administrative control of the pharmaceuticals will be the *ex officio* Vice-Chairperson. The Chairperson of each Board of Governors will be an *ex officio* member. The Director of every institute will also be an *ex officio* member. The Chairperson of All India Council for Technical Education will also an *ex officio* member. This increases the versatility of this committee because there will be technical expertise, there will be law-makers, there will be ministers, and there will be representatives from all the other institutes so that we get the best level of governance and the best level of policy formulation at individual institute's level.

When we talk of the Board of Governors, the Act constituted a Board of Governors for control and management of the institute's affairs. It was initially done in 1998.

Mr. Chairman, Sir, this present Act will bring down the number of members in the Board to 12. This Board will be chaired by an eminent academician or a professional; the ex-officio member of the Board will be the Director of that institute. The Board also has the Joint Secretary of the Central Government in the Department of Pharmaceuticals dealing with National Institute of Pharmaceutical, Education and Research, the Secretary dealing with medical and technical education in the concerned State Government, and a representative from the Drug Controller General of India. Most importantly, there will be three pharmaceutical experts of which one should be a woman with specific knowledge of the subject; they cannot be outside the knowledge of pharmaceuticals; two pharmaceutical industries; and two professors of the institute.

Now, people will always ask a question why to include industrialists or people from pharma industry. It is because today in a market-driven economy, there has to be a bondage between the academician and the industry. The industry needs to know what the academicians are thinking and the academician should also know what the industry wants from us. So, that is where the versatility of this whole group of Board of Governor comes in.

There is an urgent need to focus on capacity building, and this substantially increases the annual intake capacity of the National Institute of Pharmaceutical, Education and Research. We need to train more manpower for the coming days, and I hope this will serve the purpose.

I have spoken about what are the major changes in the amendment but I would like also to draw the attention on certain other things which need to be mentioned here. I said, some time back, the fund utilization between 2007 and 2014 was Rs. 300 crore, and subsequent to that, it has gone up to Rs. 1,300 crore. I must mention with pride that after 2017, from the data that I have collected from the Ministry, we have had Revised Estimate of Rs. 180 crore in 2017-18, and I am proud to say 100 per cent of it has been utilized by the institutes and all. Subsequently, in the year 2018-19, 2019-20, and 2020-21, 100 per cent of the fund has been utilized. This time around, Rs. 200 crore have already been allocated. So, we are seeing very minimal or almost negligible wastage of national funds, national resources under the able guidance of our Prime Minister, Shri Narendra Modi.

What NIPER next proposes to do is that it wants to associate for providing technical assistance, testing facility under the recently launched PLI and Parks schemes. We want to start MTech courses in all four NIPERs. Medical testing device facilities are being started in NIPERs; preparation and acceptance of detailed report has already been done at the level of HMCF; and steps are initiated for obtaining NABL accreditation for the testing labs. As I have said, we are also seeking to get an enhanced academia industry linkage,

and that is the reason why people from the industry have also been incorporated in the Board of Governors.

We hope that this Report on financial resilience is prepared and accepted at the level of HMCF, and these steps are initiated and Government will take all possible care to see to it that all of these are accepted and implemented in the subsequent days.

Mr. Chairman, Sir, what benefit the Bill gives us is important and that is where the crux of the matter lies in. The India-specific findings of the CPI Annual Report Survey conducted amongst 350 executives forecasts that there is a sustained pharma industry growth in the country which is being written almost for sure by all experts all across the world. So, we are heading for a pharma board, and it is time for us to take a decision appropriately measuring what the changing world is thinking about India. We once missed the bus to China around 25 years back. This time, we should not miss the bus as far as the pharmaceutical industry is concerned.

We are hopefully heading in the right direction. We need to pass certain laws, amend certain laws, so that we also come up with the changing world.

Sir, as per India Ratings and Research, the Indian pharmaceutical market has grown by almost 18 per cent in the last financial year, which is phenomenal during the COVID times which no body thought of. No one can imagine that the Prime Minister of our country is visiting the vaccine manufacturing centres, talking to each and every worker there, learning about their difficulties, seeking to solve the problems which they were having,

energizing them, giving them the impetus to work during the CORONA pandemic. India's experience with the COVID pandemic has also highlighted its vaccine and medicine capabilities. We are not just being the vaccine powerhouse of the world today, but we are also proud to say that we have supplied medicines like Remdesivir, hydroxychloroquine, Paracetamol etc. to the developed countries like the United States and Maldives.

There is a paper on 'pharmacy profession in India' which has been authored by all the experts. The inconsistencies with respect to the implementation of educational policies and the opportunities were highlighted by the experts. To mitigate this, to become a world class leader in the pharma sector, India needs to apply its mind, do the right training, focus on research and other facilities to form a required professional pool and a skill force.

I would like to quote Shri Amitabh Kant, CEO of NITI Aayog who has said, "To position Indian pharma on the top in the global landscape, it is crucial to move towards research, innovation and emerging technologies." India cannot turn a blind eye to all this. Therefore, the introduction of this Act is very, very logical.

By granting the institutes status of national importance, these institutions will gain administrative autonomy, functional autonomy to enhance efficiency, quality and accountability.

The industry's response to this Bill has been very, very positive. I do not want to go into detail of what each of the Directors of NIPER has said, but it is important to say that the mood of the Directors and mood in the academia at

the NIPERs are very, very positive. The Make in India programme is going to get a further boost. Development of state-of-the-art infrastructure required for pharmacy research and development is important. The wide range of courses, industry-academia collaborations and skill development required for industry and other academic institutes will also see a boom ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude your speech.

DR. RAJDEEP ROY : I will just take one more minute. I am about to finish my speech.

The research and development output is anticipated to increase and promote sprouting of more innovations and start-ups.

At the end, I would like to tell one little fact that India today is home to 12,000 pharmaceutical industries. Can we believe the workforce that is there behind this? If you can supply them knowledge, if you can supply them with the requisite infrastructure, they can do wonders. I would end my speech by urging everybody in this House to give their opinion in favour of the Bill.

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Sir, thank you for giving me an opportunity to speak on The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. Today being 6th of December, I would like to join my hon. Member from Silchar and pay tribute to Dr. Bhimrao Ambedkar who has gifted this country with vibrant living Constitution.

I would like to start my speech by quoting Thiruvalluvar. He is a poet from Tamil Nadu. 2000 years ago, he had written so many things which are applicable even today. He mentioned,

“Uttaravan theerpan marundhuzahi chelvanendru

Appalnar kootre marundhu”

I will translate that to you. It says that for successful treatment of any disease, you need cooperation of the patient, the doctor, the medicine, and the pharmacist, a person who gives the medicine. These are all very essential for successful treatment of any patient. So, he has understood the importance of a pharmacist even 2,000 years ago.

This Bill was initially introduced in 1998 when the Mohali Centre was started, and it is a great thing that 20 years back they were able to start this institution and it has its own building. The reason why I say that it has its own building is because between 2007 and 2008 there were six other Centres that were started in Ahmedabad, Hajipur, Hyderabad, Kolkata, Guwahati and Rae

Bareilly. Even 15 years later, these institutions do not have their own buildings. It is a very sad state of affairs, especially when you are calling these Centres as institutes of national importance. This Government has forsaken these institutes where proper budget allocation has not been made. So, I would like to urge the Government to look into this matter and ensure that the buildings are made available to all these institutions at the earliest.

This Bill is bringing about a situation where there was a mention about the change in the Board of Governors. The number of Members has been reduced from 23 to 12. The hon. Member, who spoke before me, had mentioned that too many cooks spoil the broth. I would say that not only do they spoil the broth, but they make a mess of the whole kitchen. So, I feel that this point should also be taken, and I am sure that the reduction of the number of Members in the Board of Governors is going to be helpful.

As regards the establishment of a Council, there is a talk about putting in so many people over there, which is all understood as most of them are ex-officio. We are talking about three MPs and it has been mentioned that the three MPs should have some kind of medical background. It is fortunate that in this Term we have more than 20 doctors subject to correction, but I do not know if this is going to be happening in every Term where there is going to be a doctor or Member with adequate medical knowledge. So, leaving something arbitrary like that and to say that somebody should have medical experience to be in this Board will lead to a lot of confusion in the future. I think that this issue has to be addressed and sorted out.

We are talking about institutions of national importance. I would like to talk about some of the data, which was given by the Standing Committee to which this Bill was referred. The Chairperson of the Committee is from our Party, Shrimati Kanimozhi, who had given me a lot of inputs on this particular Bill. The data shows that the number of research that are being conducted varies in all these seven Centres. The highest is around 140 research conducted in Ahmedabad, and next to it is 132 research conducted in Hyderabad. The least research conducted is only 10 research in Hajipur. So, when you are going to say that there is going to be an institute of national importance, then I feel that there should be certain criteria / guideline prescribed mentioning about the amount or quality of research that needs to be done in these institutions where the Council can guide them to do more research.

The speaker before me had mentioned that the pharmaceutical industry is a huge industry. I think that the United States has the highest amount of pharmaceutical investment in the world. Their budget is about \$ 340 billion and next is China, which is about \$ 90 billion and India is having only \$ 40 billion. We have such a huge talent pool with such eminent doctors, scientists, etc. I feel that we should probably be one of the top countries in the pharma industry because so much of research potential is available over here as we have one of the largest populations where all kinds of studies can be done.

When it comes to patents, it is sad to note that the highest number of patents that have been done is from Hyderabad where 17 patents are filed. The least is from Kolkata where only one patent has been filed. I would like to say that patents are a way by which a Government can generate revenue. So, if we have greater number of patents, then it can be monetised where it will be helpful -- if you are doing adequately well -- to probably give students even free education where a certain amount of research can be done because we are giving them scholarship. So, it can be enhanced. I feel that the Government should give more importance and push for research.

For this, we need adequate funding. If we look at the funding pattern, about Rs.4,500 crore was allocated for these Institutions of National Importance but sadly - early speaker has mentioned it as Rs.300 crore – I think, it is only about Rs.100 crore each for Hyderabad, Guwahati, and Ahmedabad and Rs.55 crore each for Hajipur, Kolkata and Raebareli *has been allocated. It comes to less than Rs.500 crore whereas the requirement was for about Rs.4,500 crore. The amount sanctioned was very meagre. So, the amount of funding which needs to be given to these institutions should be enhanced to bring out quality education and research, which is going to benefit our country in a great manner.*

This Bill also talks about new Centres which are to be started – one is at Madurai (Tamil Nadu), Jhalawar (Rajasthan), Nagpur (Maharashtra), New Raipur (Chhattisgarh) and Bengaluru (Karnataka). I would like to say that this has been in the planning stage for a very long time. I feel that, we never had

any representation in these existing seven Centres. I would request the Government to consider Madurai, and even Chennai in Tamil Nadu, where we can have two Centres. These Centres have huge talented and educated pool, as you are well aware, ... (*Interruptions*). Another hon. Member is asking for another Centre at Coimbatore. I would be happy if three Centres are considered in Tamil Nadu.

In a related topic, the earlier speaker has stated that the Prime Minister has visited vaccine centre, which has given great confidence to the people during the COVID-19 Pandemic. I would like to point out that our hon. Chief Minister had visited the vaccine centre - HBL-IVC in Chengalpattu. Shrimati Supriya Sule, hon. Member from Maharashtra has also, during the discussion under Rule 193 on COVID-19, mentioned about this, and asked about the status of the HBL-IVC in Chengalpattu. Sadly, the Minister in his reply had not been able to give proper response to that. Even after the discussion, several Members from our Party raised the matter. I don't know whether he heard it properly or not. I hope, he would be able to answer this in his response. The reason why I say this is that HBL-IVC has the potential to produce 160 crore vaccines in one year. The Government has funded Rs.600 to Rs.700 crore till now. Further expenditure of only Rs.300 crore is required to make this fully operational. I would urge upon the Government to ensure that this is done. I do not know why there is so much of hesitancy and resistance to start this. ... (*Interruptions*)

माननीय सभापति: आप माननीय मंत्री जी से मिलकर उनको बता दीजिएगा।

... (व्यवधान)

DR. KALANIDHI VEERASWAMY : It is not only kept idle, but every year they are also spending Rs.50 crore on salaries where not a single vaccine has come out in the last four years. Sir, Rs.200 crore has been spent on salaries in a Centre where there is no manufacturing. I do not know whether it is because of political reason because it was started during the earlier Government, and this Government does not want to see the Centre to see the light of day. I request the Government to ensure that this is done. I hope the Minister would at least find time to answer my queries. Thank you, Sir.

PROF. SOUGATA RAY (DUM DUM): Sir, I rise to speak on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. The first NIPER was set up at Mohali in 1998. Since then, six other NIPERs have been set up in Hyderabad, Guwahati, Ahmedabad, Haijpur, Kolkata and Raebareli.

The object of this Bill is to bring all these NIPERs under one Council, which is to be headed by the Minister himself.

The idea is also to reduce the power of the local NIPERs and to reduce the number of Board of Governors from 23 to 12. And all these NIPERs are labelled as institutes of national importance. These are the three major objectives of this amendment.

Now, pharmaceutical education and research is very good, and is necessary also. During this COVID-19 pandemic, we have realised the value of manufacturing of new medicines and new vaccines. Some of our companies have done extremely well including the Serum Institute of India and Bharat Biotech. Other pharmaceutical companies like Reddy's Laboratories etc. have also done very good in developing new medicines. They say that NIPERs are doing some good work and good research, 161 MoUs have been signed with the industry and 5,277 research papers are also published. I want the hon. Minister to tell me about one significant medicine or vaccine that has been developed by his NIPER so far. As my friend Dr. Veeraswamy said, whatever is done is that you have spent a lot of money in paying salaries, but what have you really done?

Earlier, these NIPERS were not taking B.Pharma courses. For instance, in Kolkata, we have Jadavpur University giving B.Pharma degree. Now, NITI Aayog advised that you open B.Pharms courses in all the NIPERs because there is a great demand for B.Pharma. People who work as medical representatives need a B.Pharma degree. Also, those who work in medicine companies also need B.Pharma degree. Earlier, it was only M.Pharma and PhD which were there at the NIPER. I would like the hon. Minister to present to this House a position paper on the work done by the NIPERs so far.

Sir, you would be surprised to know that apart from Mohali, none of the other six institutes have got permanent campuses. Ahmedabad, Guwahati, Hajipur, Hyderabad, Kolkata, and Raebareli have no permanent campuses as yet. They are functioning from other places. For instance, in Kolkata, they are mentored by CSIR - Indian Institute of Chemical Biology, Kolkata. I would suggest to the hon. Minister that in his department, Bengal Chemical is there. it is on the list of strategic disinvestment which is strongly opposed. Bengal Chemical has a lot of surplus land in their Sulphuric Acid Plant in Panihati in my constituency. I would like him to set up a full-fledged NIPER campus in Panihati in West Bengal.

The other thing is that the hon. Minister promised that he will open more NIPERs but nothing has happened. Now, it is only on papers. I will tell you, Sir, that these NIPERs have not yet been opened for years together. The last ones that were opened earlier were the NIPER in Ahmedabad in 2014 and the NIPER in Hajipur in November, 2018. After that, the Government has not

opened a single NIPER. The Government has not given the approval. I think that it is necessary to start the other NIPERs which have been promised.

There is a lot of demand from Tamil Nadu for opening three NIPERs. When is the hon. Minister going to open these NIPERs which are already promised by the Government?

The IITs which were set up earlier have done a great job. But NIPERs have not achieved that prominence. The Committee noted that there are proposals to create five more NIPERs at Madurai, Jhalawar, Nagpur, New Raipur and Bengaluru. What happened to the NIPER at Madurai or at Bengaluru? Why have they not been set up so far? The Minister has to answer this. He has become a very important Minister now. The whole Health Ministry is under him. He is also Chairman of the Council of NIPER. Where would he find time? He would say that in his absence, the Minister of State would preside over the Council meetings.

The main thing is, these are high-end research institutes. We must encourage our scientists, pharmaceutical scientists, pharmacologists, so that they do first-grade work. The Committee had earlier recommended to consider similar courses in natural products and traditional medicines also in NIPER. So far, these NIPERs are doing research on allopathic medicines. But what about research on natural products and ayurvedic medicines? The Ministry of AYUSH may present a separate Bill to promote and develop research on indigenous medical systems in NIPERs. The Committee recommended that

B.Pharm. must be initiated to expand the pool of professionals for pharmacological research. There is nothing very controversial about the Bill.

We want to become the *Vishwaguru*, according to the Prime Minister. We exported vaccines to 80 countries. That is how our own vaccination programme got delayed by three to six months. अगर विश्व गुरु बनना है तो पहले अपने को गुरु बनाइए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

DR. SANJEEV KUMAR SINGARI (KURNOOL): Hon. Chairperson, I thank you for giving me this opportunity to participate in the discussion on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, on behalf of YSRC Party of Andhra Pradesh. I thank hon. Chief Minister of Andhra Pradesh, Shri Y.S. Jagan Mohan Reddy *garu*, for promoting me to this august House.

Sir, there are many problems plaguing pharmaceutical education and research in India. Fortunately, we have a great visionary leader in hon. Prime Minister Shri Narendra Modi ji who brought historical changes in Indian polity, and I wish pharmacy education in India rises to international standards with his blessings. Sir, with tributes to Late Shri Mahadeva Lal Schroff, the father of Indian pharmacy education, I begin my speech.

Sir, at the outset, we support the Bill but we have a few suggestions. COVID crisis made it abundantly clear that pharmaceutical research is the need of the hour. I thank the medical fraternity who played a key role in helping the nation tide over the crisis. Researchers, pharmaceutical industry also played a key role. Though we failed to supply adequate medical oxygen, many lives were saved by the committed doctors, nurses and frontline government staff. *Vaariki sata koti vandanaalu! (A billion salutes to them!)*

After learning costly lessons from COVID, we should revisit our strategies of medical care and set new goals. The lessons which we learnt during the crisis were: the rural healthcare infrastructure should be improved; oxygen carrying cryogenic tanks should be procured in large numbers. Though

our industrial oxygen was in abundant quantities, we failed to deliver oxygen to hospitals because we were lacking in cryogenic tankers.

Sir, we tried many drugs during COVID crisis, but most of them were withdrawn from the clinical practice. So, research is the key to face any future crisis. We should also be ready to tackle any future chemical or biological sabotage.

When we look at the status of pharmaceutical education and research in India, things are not encouraging. There are nearly 2800 pharmacy colleges in India which train about 2,70,000 students every year. Presently, India has about eight lakh pharmacists, whereas USA has three lakh pharmacists. Our share in world pharma business is just three per cent. By volume, we are at third position in the world. But by value, we are at 14th position in the world. It means that we have huge volume, but less value. Comparatively, USA value of pharma business is 60 per cent. We are supplying generic drugs to 200 countries. We are giving more drugs to the world, but earning less. For example, we supply one lakh tablets and earn only Rs.10,000. This is because we are leaders in bulk drug production, whereas we are far behind in innovation of new drugs. It is astonishing to note that in the past 35 years, India has given only 14 drugs to the world, whereas USA has given 300 new drugs to the world in just five years. So, we have designed very few drugs and we have very few patents. This is a very critical point which we should take care of. Though India is called as the “pharmacy of the world”, our earnings

are meagre. This is because our pharma economy is labour-driven; it is not a knowledge-driven economy.

There are many positive features in the Bill that are likely to strengthen the seven NIPERs. Our first NIPER is situated in Punjab which was declared an “Institute of National Importance” by the principal Act of 1998. Likewise, the present Bill intends to classify six other NIPERs situated at Ahmedabad, Hajipur, Kolkata, Guwahati and Raebareli as “Institutes of National Importance”. This is a welcome measure. Likewise, through this Bill, the Government of India wants to establish a Central Council to monitor the activities of seven NIPERs. This is also a welcome measure. The Central Council shall guide the institutions with regard to course duration, admission standards, staff recruitment, fee structure, examinations, etc. The Bill intends to reduce the number of members of governing bodies from 23 to 12. This is supposedly for rationalisation. We welcome all these amendments, but we have a few suggestions to make.

We need to look at the recommendations of the Standing Committee on Chemicals and Fertilizers. I myself being a Member of that Committee, the report was submitted on August 4 this year. The first point made by the Committee was regarding social justice. The slogan “*Sabka Saath, Sabka Vikas, Sabka Vishwas aur Sabka Prayas*” should be translated into reality. It is not just sloganeering. The principal Act mandates at least one SC or ST person in the Board of Governors of seven NIPERs. This point is missing in the present

amendment Bill. It appears that “*Sabka Saath aur Sabka Prayas*” is gone from your slogan. ... (*Interruptions*)

15.58 hrs

(Shri P.V. Midhun Reddy *in the Chair*)

The Committee suggested that three MPs should be nominated to the Council who should have prior experience in medial field. That is also a welcome measure. When you pass the Bill, that should be followed strictly. The Committee also suggested that the Director of Board of Governors of NIPERs should be appointed by the Council and not by the members of the Boards. This is also missing in the Bill. The Committee also pointed out the delay in approval of new proposals from five different States. They asked for new NIPERs at Madurai, Jhalawar, Nagpur, New Raipur and Bengaluru. For the past nine years, this is pending. There is no mention of this in the Bill. Likewise, Andhra Pradesh, having very few central institutions, deserves a NIPER. We have lost the NIPER institute to Hyderabad after bifurcation of the State. The Committee recommended that the Council meetings should be conducted twice a year, but the Bill proposes one meeting per year. It needs to be looked into. Regarding transfers of faculty members from one NIPER to another NIPER, mutual sharing and learning among NIPERs is very much needed, and it should be promoted. This is also not mentioned in the Bill. The Committee’s recommendation with regard to promotion of indigenous medical systems is also not mentioned in the Bill. In our recent study tour of NIPERs, we observed that lab facilities should be upgraded. I would request the hon. Minister to respond on this point.

Being a medical graduate, I would like to share a few points which I learnt from Doctors' Associations and Pharmacists' Associations. Let the Council be chaired by an eminent person with scientific background. As per the Bill, the hon. Minister will be chairing the Council. I think, if the sanctioning authority is the Chairperson of the Council, there would be conflict of interest for any new proposals.

16.00 hrs

We should encourage intellectuals and allow them to research and innovate. Anyway, the hon. Minister would be the final authority to sanction such proposals.

One more notable point is, 36 members of the proposed Council are drawn from the Ministry, NIPERs, AICTE, CISR, pharma industry, and Parliament. It is obvious that only one-third of the proposed Council will be scientists or academicians and the rest of them will be either politicians or executives. Let us keep the intellectuals in the forefront and let us allow them to compete with international researchers.

The Bill proposes nothing with regard to gender equality. We call all forms of nature as 'mother', like Bhudevi, Lakshmi, Parvati, Sarasvati, and Ganga Mata. We give female names to mother nature, but astonishingly, we have not reserved a single seat for women in this Council. Out of 36 members, we have not reserved at least one seat for a woman. It is also to be taken care of. We are aware that there are 1020 females as against 1000 males in India. This has to be taken care of at every step.

I have a noteworthy point for all politicians of India. We can learn something from our hon. Chief Minister of Andhra Pradesh, Shri Y.S. Jagan Mohan Reddy. Our Chief Minister has reserved more than 50 per cent of posts in the governing bodies of all institutions for BCs, SCs, STs and minorities and 50 per cent to women. The House may note that we have won all elections in Andhra Pradesh in the last two-and-a-half years. What is the secret? The secret lies in social justice and gender equality. This is the trend-setting attitude of our hon. Chief Minister.

Sir, we have nearly 10,000 pharma companies in India but only 50 of them have their own research facilities. You may allow pharma industry to utilise research facility at NIPERs. This would go a long way in research orientation and innovations to happen in India. Sir, we have been called the 'Research Pharmacy of the World', but let us be called as the 'Research Lab of the World'.

I would recommend to the Minister to incentivise the scientists. For example, a professor who invents at least two drugs per year, should be awarded suitably.

At the same time, the Minister should incentivise the industry. We have become masters of reverse engineering. We are producing more bulk drugs, but we are producing very few new drugs. This anomaly needs to be corrected. We should incentivise the industrialist for every patent he holds. This will boost research in private sector also.

The last point is with regard to funding of NIPERs. We are producing just certificates but not research scholars. We are not able to get drug patents in good numbers. We should realise that pharmacists are the backbone of medical care in India. We all know that we reap the fruits of the seeds we sow. We need to allot funds in multiples of what we are doing now. We allot thousands of crores of rupees for crisis mitigation but we fail to invest a few hundreds for research. We all know that prevention is better than cure. So, let us fund more to pharmaceutical research. Let us prevent the crisis rather than tackle it.

Sir, our position in medical instruments manufacturing is very dismal. We pay huge price for small instruments imported from small countries like Japan and Germany. This is reflected in the medical bills of our hospitals. We have become experts in Space Technology, but we are not able to manufacture small medical instruments. To circumvent this aberration, the Government should provide research facilities at all NIPERs.

People are spending huge amounts on diagnostics. Let us allow NIPERs and such other institutions to innovate and bring economical diagnostic techniques to our people.

One important point regarding drug trials is, India is facing a silent agony with regard to drug trials. Many poor Indians are suffering silently in drug trials. Many people are dying. It is painful to say that most of these sufferers belong to BC, SC, ST and minority communities. We do not have registry for such trials. We are not taking action on the defaulters. It is a dubious distinction

that foreign companies are conducting trials in India through collaboration of Indian companies. Sir. Let us make all the drug trials accountable.

The curriculum at NIPERs needs to be market-driven. Today, our colleges are teaching how to make tincture iodine. It was taught around 30-40 years back, and we are still teaching our students about tincture iodine. We need to teach them more about drug delivery and other modern methods. We need to upgrade our obsolete curriculum.

There is a paradox in pharma sector. We have huge number of pharmacists in India, nearly 8 lakh, but most of them are unemployed. At the same time, we have a very good number of vacancies in pharma companies. So, this paradox is because of qualitative and quantitative mismatch in the talent. We are not able to transfer technology from institutions to industry. The fault is with the policymakers and the fault is not with the youth. Our youth is highly talented, which is proved in software sector. So, we need to groom and train them appropriately even in pharma sector.

Presently, this Bill says that there are three institutions which are governed by three Ministries. The Pharmacy Council of India is monitored by the Ministry of Health and Family Welfare, AICTE is governed by the Ministry of Education, and NIPERs are governed by the Ministry of Chemicals and Fertilizers. I hope that the proposed Council shall provide an inter-departmental coordination also.

There should be better coordination between institutions and industry. For this, we need to create industry-ready talent and not just production of certificates. We need to train our pharmacists as we train our soldiers because the future wars are Covid-like wars. We have learnt a very costly lesson from Covid. This is the lesson of this century.

Hon. Chairperson, Sir, I will just conclude in one minute. Many seats in the pharmacy colleges, in India, are lying vacant. Many colleges are closing down. We need to improve job opportunities for pharmacy graduates; or else, this downslide cannot be checked.

Now, I come to pharmacy practice in India. As of now, it is not there. We are not using the services of pharmacists in clinics. They can help us in personalised pharmacotherapy, counselling of patients, and follow-up of patients. They can also train them to identify the side-effects of drugs at an early stage.

Finally, nowadays, we speak more of politics and less of science. We have seen this during the COVID pandemic. The whole world was speaking ninety per cent of politics and only ten per cent of science. At least, now, in this post-COVID scenario, let there be 90 per cent of science and 10 per cent of politics.

Sir, in conclusion, I hope that the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 would start a new era of research in India. I urge the Government of India to accept all the

recommendations made by the Standing Committee on Chemicals and Fertilizers and expedite the establishment of NIPERs in all the States.

Sir, after the division of the State, we had lost NIPER to Hyderabad. Therefore, I humbly request the hon. Minister to sanction one NIPER to Andhra Pradesh. Thank you. Jai Hind.

श्री श्रीरंग आप्पा बारणे (मावल): माननीय सभापति महोदय, मैं राष्ट्रीय औषध शिक्षा और अनुसंधान संस्थान अधिनियम, 1998 का और संशोधन करने वाले विधेयक का समर्थन करता हूँ। इस संशोधन के द्वारा देश के छः राष्ट्रीय फार्मास्युटिकल शिक्षा और अनुसंधान संस्थान, राष्ट्रीय महत्व के संस्थान बनाए जाएंगे। इसके लिए बिल में काउंसिल बनाने का प्रावधान है।

महोदय, सरकार इस नियम (1) के द्वारा फार्मास्युटिकल क्षेत्र में शिक्षा और अनुसंधान संस्थान देने के लिए प्रयास करेगी। इन फार्मास्युटिकल शिक्षण संस्थानों से युवाओं को इस क्षेत्र में शिक्षा लेने और अनुसंधान करने का मौका मिलेगा। महाराष्ट्र में बहुत सारी फार्मास्युटिकल कंपनियां हैं, जो भारत सरकार के रसायन और उर्वरक मंत्रालय के द्वारा चलाई जाती हैं। जैसा कि इस विधेयक के माध्यम से इन छः संस्थाओं को राष्ट्रीय महत्व का दर्जा दिया जा रहा है, जबकि महाराष्ट्र में ऐसी बहुत सी फार्मास्युटिकल कंपनियां हैं तो महाराष्ट्र में ऐसे संस्थान क्यों नहीं खोले जा रहे हैं?

मैं यह भी पूछना चाहता हूँ कि क्या फार्मास्युटिकल कंपनियां एवं भारत सरकार की हिन्दुस्तान एंटीबायोटिक्स जैसी दवाई बनाने वाली कंपनियों में शिक्षा के अनुरूप नौकरी का प्रावधान है? सरकार, भारत सरकार की एंटीबायोटिक्स कंपनियों को बढ़ावा देने के लिए क्या कर रही है? आज देश में कोरोना जैसी महामारी का दौर चल रहा है। इस दौर में प्राइवेट कंपनियों ने भारी लाभ उठाया है। भारत सरकार की संस्थाओं को ज्यादा से ज्यादा बढ़ावा देकर युवाओं को शिक्षा एवं फार्मास्युटिकल क्षेत्र से ज्यादा से ज्यादा जोड़ने के लिए उन्हें इन सरकारी फार्मास्युटिकल कंपनियों में नौकरी या शिक्षा का प्रावधान करने की आवश्यकता है। इन रिसर्च के द्वारा निश्चित रूप से फार्मास्युटिकल क्षेत्र को बढ़ावा मिलेगा। सरकार की फार्मास्युटिकल कंपनियों में पुरानी मशीनें लगी हैं। अगर यह क्षेत्र नई टेक्नोलॉजी के साथ जुड़ जाए तो निश्चित रूप से फार्मास्युटिकल कंपनियों को बढ़ावा मिलेगा। सरकार जिस तरह से इन संस्थानों को महत्व दे रही है, वैसे ही सरकारी फार्मास्युटिकल कंपनियों को भी महत्व देने की आवश्यकता है।

आज जहां फार्मास्युटिकल क्षेत्र में रिसर्च और शिक्षा देने के लिए इस तरह का कानून बनाए जा रहे हैं, उसी तरह इन सरकारी कंपनियों को भी बढ़ाने के लिए कार्य करने की जरूरत है। जब हम इन संस्थानों में शिक्षा देने एवं अनुसंधान करने के लिए युवाओं को बढ़ावा दे रहे हैं, तब इन सरकारी फार्मास्युटिकल कंपनियों में उनको ट्रेनिंग हेतु भी भेजा सकता है, जिससे वे ऐसी फार्मास्युटिकल कंपनियों में कुछ न कुछ नया सीख सकते हैं। मेरे संसदीय क्षेत्र में एचआईएल कंपनी है। यह कंपनी किसानों के लिए उर्वरक और बीज बनाती है, लेकिन फण्ड नहीं होने के कारण कंपनी का उत्पादन बन्द हुआ है। एक तरफ सरकार ऐसे संस्थान को बढ़ावा देती है, लेकिन जो भारत सरकार की कंपनी है, उसके ऊपर भी ध्यान देने की आवश्यकता है। जब देश भर में बाकी कंपनियों की भी ऐसी ही हालत चल रही है, सरकार फार्मास्युटिकल क्षेत्र को बढ़ावा देने हेतु शिक्षा और अनुसंधान को राष्ट्रीय महत्व देने जा रही है। आज अगर सरकार ऐसी सरकारी कंपनियों को आगे बढ़ाने हेतु कार्य करेगी तो निश्चित रूप से कोरोना महामारी एवं ऐसे कार्यकाल में सरकारी कंपनी, भारत सरकार की कंपनी अच्छा कार्य करेगी।

निश्चित रूप से यह बिल अच्छा है। मैं माननीय मंत्री जी को बधाई देता हूं कि इस संस्थान द्वारा आगे चलकर अनुसंधान एवं अच्छा कार्य होगा। धन्यवाद।

डॉ. आलोक कुमार सुमन (गोपालगंज): मैं आभार व्यक्त करता हूँ कि आपने मुझे the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 पर बोलने का मौका दिया है।

Sir, the National Institute of Pharmaceutical Education and Research Act वर्ष 1998 में लाया गया था, ताकि मोहाली, पंजाब में स्थित इंस्टीट्यूट को नेशनल इम्पोर्टेंस का बनाया जाए। इस एक्ट को वर्ष 2007 में अमेंड किया गया, ताकि नए इंस्टीट्यूट्स ऑफ नेशनल इम्पोर्टेंस को खोला जाए। वे स्थान थे – अहमदाबाद, गुवाहाटी, हाजीपुर, हैदराबाद, कोलकाता और रायबरेली। इस बिल का उद्देश्य यह है कि इस तरह के जो भी इंस्टीट्यूट्स खोले गए हैं, उनको इंस्टीट्यूट्स ऑफ नेशनल इम्पोर्टेंस बनाया जाए, मेडिकल रिसर्च के क्षेत्र में अच्छी क्वालिटी हो, छात्रों की नम्बर ऑफ सीट्स ज्यादा हों, फार्मास्युटिकल एजुकेशन और रिसर्च देश में उच्चतम स्तर का हो।

Hon. Chairperson Sir, the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, inter alia, seeks to provide amendment of Section 7. It is to widen the scope and number of courses run by institutes including graduate and post graduate degrees, doctoral and post-doctoral distinction and research in pharmaceutical education, integrated courses, certificate courses and executive courses.

इस बिल में पांच नए सेक्शन्स इन्सर्ट किए गए हैं। वे हैं – सेक्शन 30ए, 30बी, 30सी, 30डी, और 30ई, ताकि इस्टैबलिशमेंट ऑफ काउंसिल, टर्म ऑफ ऑफिस आदि को सही से रेगुलेट किया जा सके। जैसा कि हम सभी जानते हैं, फार्मास्युटिकल्स के लिए और डेवलपमेंट वर्क्स के लिए, मिनिस्ट्री और बहुत सारे डिपार्टमेंट्स एवं एजेंसीज इस पर काम कर रही हैं। इस बिल के आने से फार्मास्युटिकल एजुकेशन और रिसर्च मजबूत होगी।

महोदय, मैं इस बिल के बारे में सरकार का ध्यान आकृष्ट करना चाहता हूं कि देश में जो भी फार्मास्युटिकल रिसर्च एंड एजुकेशन इंस्टीट्यूशन्स खोले जा रहे हैं और जो इंस्टीट्यूट्स ऑफ नेशनल इम्पोर्टेंस हैं, उनमें फैकल्टी की संख्या पूरी की जाए, पूरा इंफ्रास्ट्रक्चर उपलब्ध कराया जाए, रिसर्च एंड स्टूडेंट्स की संख्या भी बढ़ाई जाए, ताकि मेडिकल स्टूडेंट्स को अधिक लाभ मिले तथा देश में मेडिकल रिसर्च अच्छी हो। मैं यह भी कहना चाहूंगा कि वहां नम्बर ऑफ कोर्सेज अधिक से अधिक हों, ताकि अधिक छात्रों को इस क्षेत्र में एक्मोडेट किया जा सके।

महोदय, भारत सरकार ने पूरे देश में सात नेशनल इंस्टीट्यूट्स ऑफ फार्मास्युटिकल रिसर्च एंड एजुकेशन, जिनको इंस्टीट्यूट्स ऑफ नेशनल इम्पोर्टेंस का दर्जा प्राप्त है, स्थापित किए हैं, ताकि इस क्षेत्र में रिसर्च की क्वालिटी बेहतर हो। ये इंस्टीट्यूट्स पोस्ट ग्रेजुएट और डॉक्टरेट के साथ-साथ रिसर्च आदि के माध्यम से फार्मास्युटिकल्स स्पेशलाइजेशन के लिए काम करते हैं। देश में दवाइयों के उत्पादन के लिए सरकार ने अनेक कदम उठाए हैं, जिनके परिणामस्वरूप देशी दवाइयों का उत्पादन काफी बढ़ा है। भारत में वर्ष 2019-20 में 20.58 बिलियन यूएस डॉलर के फार्मास्युटिकल प्रोडक्ट्स को एक्सपोर्ट किया, जिसमें पिछले साल की तुलना में 7.57 प्रतिशत की वृद्धि हुई है।

महोदय, यह बहुत महत्वपूर्ण बिल है, इसलिए मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं। धन्यवाद।

KUMARI CHANDRANI MURMU (KEONJHAR): Hon. Chairperson, Sir, thank you for giving me the opportunity to speak on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

Sir, India enjoys an important position in the global pharmaceutical sector as it is the largest provider of generic drugs globally. Indian pharmaceutical sector supplies over 50 per cent of global demand for various vaccines; 40 per cent of generic demand in the US and 25 per cent of all medicines in the UK. Globally, India ranks third in terms of pharmaceutical production by volume and 14th by value. The country also has a large pool of scientists and engineers with the potential to steer the industry ahead to greater heights. Presently, over 80 per cent of the anti-retroviral drugs used globally to combat AIDS are supplied by Indian pharmaceutical firms. In view of the growth and competitiveness of this industry, the proposal to amend the NIPER Act was the need of the hour. I, on behalf of my Party, the Biju Janata Dal, support the Bill.

The Bill seeks to declare the six NIPER institutes located in Ahmedabad, Hajipur, Hyderabad, Kolkata, Guwahati and Rae Bareilly as well as any other similar institute to be established under the said Act to be institutes of national importance which will give them power to hold examinations, grant degrees, diplomas and other academic distinctions etc. This is a very welcome step taken by the Government. I would like to request for setting up a NIPER institute in Odisha as there is no representation of East except for the State of West Bengal.

Sir, this Bill provides for establishment of a Council to coordinate the activities amongst the institutes to ensure development of pharmaceutical education and research and maintenance of standards. The functions of the Council include advising on matters related to course duration and admission standards in the institutes, formulating policies for recruitment, conditions of service and fees, examining and approving the development plans of the institutes and examining annual Budget Estimates of the institutes for recommendations to the Central Government for allocation of funds. The Bill gives clarity for on details of terms of office and the composition.

India, hailed as the pharmacy of the world, the booming pharmaceutical industry of India is the leading source of path-breaking innovations, especially when it comes to life-saving medicines at affordable prices to countries that need them the most. Given the huge population of the country, the combined annual intake capacity of the NIPER should be enhanced. Also, new institutes should be established throughout the country which will provide geographic spread and opportunities for these institutions to serve as beacons of pharmaceutical knowledge in every corner of the country to ensure that the industry, business, and commerce can thrive alongwith interaction with best of academic knowledge and expertise.

Sir, out of all the NIPERs, only one has its full-fledged campus. The others do not have their own campus till date. Since it is very much necessary for these NIPERs to function in their own campus with good infrastructure and facilities to achieve the full potential and become institutes of national

importance, construction of own campuses of all these NIPERs should be done in a time-bound manner.

Another important step proposed in the Bill is to reduce the number of members in the Board of Governors for each institute from 23 to 12. I agree that a small group will work with dedicated focus. The pharmacists are supposed to obtain proper knowledge about the safety and efficacy of medicines and patient counselling during their studies, which unfortunately is not currently the case in India. Clinical Pharmacy Education Programmes have not taken root in India. Much work will be needed to improve these programmes to bring the benefits of clinical pharmacy practice to a larger number of people in the Indian society.

The Bill fulfils the need of widening the scope of number of courses or programmes run by NIPER and enhancement of collaboration amongst NIPERs with research institutions of other Departments. The quality of pharmacy education imparted by our universities has everlasting impact on quality of health care offered to our society. Moreover, there is no standardized pharmacy curriculum and it varies across the universities.

The Government needs to focus on the generation of employment for the students after completion of their respective programmes as pharmacists are facing a lot of challenges today including (1) identity as a pharmacist, lack of cohesiveness and low self-confidence as a profession; (ii) adoption of technology and workforce issues.

The Government should facilitate involvement of alumni with the institutions in terms of building them, contributing resources to help create faculty chairs, support research, support scholarship, etc. to help the institutions grow.

The Indian pharmaceutical sector contributes about two per cent to India's GDP and around eight per cent to the country's total merchandise exports. So, it is obvious that the pharmaceutical industry is a major sector of growth and competitiveness in economy. This includes decreasing the expenditures of public health, decreasing the weights on pension systems and medical care systems, improvement in health-related quality of life, boosting the value of total economic production and many more.

Sir, pharmaceutical industry is characterised by a higher degree of investment in research and development. The industry is highly competitive and strictly regulated. All new medicines introduced into the market are the result of lengthy, costly and risky research and development. The Government should give more emphasis upon research and development in the operation of these industries. Pharmacists must be trained in handling their clinical and patient-centric responsibilities. They should possess a wider knowledge which stretches beyond the traditional understanding of drug quality maintenance and marketing.

It should promote this industry to create awareness regarding the scope and job opportunities among the people to add more qualified individuals to aid in its growth.

With these words, I would like to conclude. Thank you, Sir.

कुंवर दानिश अली (अमरोहा): सभापति महोदय, आज बाबा साहेब भीमराव अम्बेडकर जी का परिनिर्वाण दिवस है। आज हम जिस संस्था में खड़े हैं, यह बाबा साहेब की देन है। उन्होंने ऐसा संविधान बनाया कि देश के दबे-कुचले वंचित समाज के लोग आ कर इस सदन में अपनी बात रख सकें। आज यहां पर बहुत ही महत्वपूर्ण बिल, The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 पर चर्चा हो रही है। बिल में जो अमेंडमेंट्स लाए गए हैं, स्टैंडिंग कमेटी ने भी उनको स्कूटिनाइज किया है। ओवर ऑल, मैं इस बिल के समर्थन में बोलने के खड़ा हुआ हूं।

सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी को सलाह देना चाहता हूं कि जितने इंस्टीट्यूट्स बने हैं, सबसे पहले मोहाली में यह बना है, उसके बाद छः इंस्टीट्यूट्स देश के विभिन्न कोनों में बने हैं। ये अहमदाबाद, गुवाहाटी, हैदराबाद, हाजीपुर और रायबरेली में बने हैं। इनमें से केवल मोहाली में एक ऐसा इंस्टीट्यूट है, जिसके पास अपनी बिल्डिंग है। आज कोविड-19 के बाद हमारे देश में मेडिकल इंफ्रास्ट्रक्चर और मेडिकल साइंस में रिसर्च के ऊपर कम से कम चर्चा हो रही है और देश में जागरूकता भी आई है।

सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूं कि दवाइयों टेस्ट करने में जितने ट्रायल्स होते हैं, उनकी एकाउंटिबिलिटी थोड़ी सख्त करनी चाहिए।

सभापति जी, यह देखने में आया है कि जो मल्टी नेशनल विदेशी कम्पनीज हैं, वे भारत की कम्पनीज के साथ टाई-अप करके हिंदुस्तान के लोगों पर ट्रायल्स करते हैं। जो लोग दलित हैं, आदिवासी हैं, पिछड़े और वंचित समाज के हैं, उनके ऊपर ऐसे ट्रायल्स ज्यादा होते हैं। इसकी एकाउंटिबिलिटी सरकार को तय करनी चाहिए।... (व्यवधान) मुझे मालूम है पीछे से निशिकांत जी बोलते हैं, क्योंकि इन्हें भारत के संविधान पर भरोसा नहीं है। डॉ. बाबा साहेब अम्बेडकर जी ने हमें वह ताकत दी कि हम वंचित समाज की बात इस सदन में रख सकें। सत्ता पक्ष के सदस्य को यह भी दर्द हो रहा है कि हम यहां वंचित समाज की बात कर रहे हैं। यदि दलित, आदिवासी, पिछड़े समाज के लोगों पर कोई रिसर्च होती है, ट्रायल होता है, उसके लिए सख्त कानून बनना चाहिए,

इसके लिए भी इन्हें दर्द हो रहा है ।... (व्यवधान) No, I am not yielding. I am not yielding.... (Interruptions)

HON. CHAIRPERSON: Danishji, you carry on your speech.

.... (Interruptions)

कुंवर दानिश अली: मैं आपके माध्यम से यही कहना चाहता हूं कि रिसर्च के लिए सरकार को और ज्यादा फंड्स देने की आवश्यकता है। रिसर्च करने वाले इंस्टीट्यूट्स को जो फंड जा रहा है, वह बहुत कम है। प्राइवेट सेक्टर ने भी इस फील्ड में बहुत काम किया है। जामिया हमदर्द डीम्ड यूनिवर्सिटी है। वहां की फार्मा की डिग्री की बहुत वैल्यू है और विदेशों से भी लोग वहां आते हैं। हमारे यहां दवाइयों की बहुत अच्छी कम्पनियां हैं, जिन्होंने बहुत अच्छा काम किया है। सिपला कम्पनी ने और ऐसी दो-तीन कम्पनियों ने दवाइयों के क्षेत्र में बहुत अच्छा काम किया है।

महोदय, मेरा क्षेत्र वेस्टर्न यूपी में आता है। मैं मंत्री जी से चाहता हूं कि एक ऐसा इंस्टीट्यूट मेरे लोक सभा क्षेत्र अमरोहा को भी देंगे, जो कि दिल्ली एनसीआर के नजदीक है, तो मैं आपका आभारी रहूंगा। शायद हो सकता है कि उत्तर प्रदेश की सरकार ने प्रपोजल नहीं भेजा होगा या नहीं भेजेगी, लेकिन मेरी आपसे यही मांग है। उत्तर प्रदेश बहुत बड़ा राज्य है। वहां आपने रायबरेली में एक इंस्टीट्यूट पिछली सरकार ने दिया है। वह भी क्यों दिया होगा और उसकी आज क्या स्थिति है, इस बारे में सब जानते हैं। मैं चाहता हूं कि उत्तर प्रदेश में कम से एक एक और इंस्टीट्यूट कम से कम मेरे लोक सभा क्षेत्र में दिया जाना चाहिए और इन इंस्टीट्यूट्स में जो रिसर्च हो रही है, चाहे पेटेंट दवाइयों पर ही क्यों न हो, हम लोग बहुत जागरूक नहीं हैं। हमारे यहां रिसर्च होती है और बहुत काम होता है, लेकिन सरकार को ऐसे पेटेंट कराने में साइंटिस्ट्स की मदद करनी चाहिए, उसमें कहीं न कहीं हम कमी देखते हैं। मैं इन्हीं शब्दों के साथ इस बिल का समर्थन करता हूं।

کنور دانش علی (امروہ): محترم چیرمین صاحب، آج بابا صاحب بھیم راؤ امبیٹ کر جی کا پری نروان دوس ہے۔ آج ہم جس سنسٹھا میں کھڑے ہیں، یہ

بابا صاحب کی ہی دین ہے۔ انہوں نے ایسا آئین بنایا کہ ملک کے دبے گچلے ونچت سماج کے لوگ آکر اس ایوان میں اپنی بات رکھ سکیں۔ آج یہاں پر بہت اہم بل The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 پر بحث ہو رہی ہے۔ بل میں جو ترمیم لائی گئیں ہیں، اسٹینڈنگ کمیٹی نے بھی اس کو اس کروٹٹائز کیا ہے۔ اور آل میں اس بل کی تائید میں بولنے کے لئے کھڑا ہوا ہوں۔

چیرمین صاحب، میں آپ کے ذریعہ سے محترم منتری جی کو مشورہ دینا چاہتا ہوں کہ جتنے انسٹی ٹیوٹس بنے ہیں، سب سے پہلے موبالی میں یہ بنا ہے، اس کے بعد چھ ادارے ملک کے مختلف حصوں میں بنے ہیں۔ یہ احمدآباد، گواہٹی، حیدرآباد، حاجی پور اور رائے بریلی میں بنے ہیں۔ ان میں سے صرف موبالی میں ایک ایسا انسٹی ٹیوٹ ہے جس کے پاس اپنی بلڈنگ ہے۔ آج کووڈ - 19 کے بعد ہمارے ملک میں میڈیکل انفراسٹرکچر اور میڈیکل سائنس میں ریسرچ کے اوپر کم سے کم چرچا ہو رہی ہے اور ملک میں جاگرتا بھی آئی ہے۔ (p. 393A)

چیرمین صاحب، میں آپ کے ذریعہ سے ماننے منتری جی سے کہنا چاہتا ہوں کہ دوائیاں ٹیسٹ کرنے میں جتنے ٹرائلس ہوتے ہیں، ان کی اکاؤنٹیبلیٹی تھوڑی سخت ہونی چاہیے۔

چیرمین صاحب، یہ دیکھنے میں آیا ہے کہ جو ملٹی نیشنل غیر ملکی کمپنیز ہیں، وہ بھارت کی کمپنیز کے ساتھ ٹائی۔ اپ کر کے ہندوستان کے لوگوں پر ٹرائلس کرتے ہیں۔ جو لوگ دلت ہیں، آدی واسی ہیں، پچھڑے اور ونچت سماج کے ہیں، ان کے اوپر ایسے ٹرائلس زیادہ ہوتے ہیں۔ اس کی

اکاؤنٹیبلٹی سرکار کو طے کرنی چاہیے (مداخلت)۔ مجھے معلوم ہے کہ پیچھے سے نشی کانت جی بولتے ہیں کیونکہ ان کو بھارت کے آئین پر بھروسہ نہیں ہے۔ ڈاکٹر بابا صاحب امبیڈ کر جی نے ہمیں وہ طاقت دی ہے کہ ہم ونچت معاشرہ کی بات کو اس ایوان میں رکھ سکیں۔ رولنگ پارٹی کے ممبر کو یہ بھی درد ہو رہا ہے کہ ہم یہاں ونچت معاشرہ کی بات کر رہے ہیں۔ اگر دلت، آدی واسی، پچھڑے طبقہ کے لوگوں پر کوئی ریسرچ ہوتی ہے، ٹرائل ہوتا ہے، اس کے لئے سخت قانون بننا چاہیے، اس کے لئے بھی انہیں درد ہو رہا ہے۔ (مداخلت)

میں آپ کے ذریعہ سے سرکار سے یہی کہنا چاہتا ہوں کہ ریسرچ کے لئے سرکار کو اور زیادہ فنڈس دینے کی ضرورت ہے۔ ریسرچ کرنے والے انسٹی ٹیوٹس کو جو فنڈ جا رہا ہے، وہ بہت کم ہے۔ پرائیویٹ سیکٹر نے بھی اس فیلڈ میں بہت کم کیا ہے۔ جامعہ ہمدرد ڈیمڈ یونیورسٹی ہے۔ وہاں کی فارما کی ڈگری کی بہت ویلیو ہے اور غیر ممالک سے بھی لوگ وہاں آتے ہیں۔ ہمارے یہاں دوائیوں کی بہت اچھی کمپنیاں ہیں، جنہوں نے بہت اچھا کام کیا ہے۔ سپلا کمپنی نے اور اسی طرح کی دو تین اور کمپنیوں نے دوائیوں کی فیلڈ میں بہت اچھا کام کیا ہے۔

جناب چیرمین صاحب، میرا حلقہ مغربی اتر پردیش میں آتا ہے۔ میں منتری جی سے جاننا چاہتا ہوں کہ ایک ایسا انسٹی ٹیوٹ میرے پارلیمانی حلقہ امروہہ کو بھی دیں گے، جو کہ دہلی این۔سی۔آر۔ کے نزدیک ہے تو میں آپ کا شکر گزار رہوں گا۔ شاید ہو سکتا ہے کہ اتر پردیش کی سرکار نے پریوزل نہیں بھیجا ہوگا، یا نہیں بھیجے گی، لیکن میری آپ سے یہی مانگ ہے۔ اتر پردیش بہت بڑی ریاست ہے۔ وہاں آپ نے رائے بریلی میں

ایک انسٹی ٹیوٹ پچھلی سرکار نے دیا تھا ، وہ بھی کیوں دیا ہوگا اور اس کی آج کیا حالت ہے ، اس (p. 393B)

بارے میں سب جانتے ہیں۔ میں چاہتا ہوں کہ اتر پردیش میں کم سے کم ایک انسٹی ٹیوٹ میرے پارلیمانی حلقہ میں دیا جانا چاہیے اور ان انسٹی ٹیوٹس میں جو ریسرچ ہو رہی ہے ، چاہے پیٹینٹ دوائیوں پر ہی کیوں نہ ہو ، ہم لوگ بہت جاگڑک نہیں ہیں۔ ہمارے یہاں ریسرچ ہوتی ہے اور بہت کام ہوتا ہے ، لیکن سرکار کو اسے پیٹینٹ کرانے میں سائنس دانوں کی مدد کرنی چاہیے ، اس میں کہیں نہ کہیں ہم کمی دیکھتے ہیں۔ میں انہیں الفاظ کے ساتھ اس بل کی تائید کرتا ہوں۔ شکریہ

डॉ. निशिकांत दुबे (गोड्डा): सभापति जी, माननीय सदस्य ने मेरा नाम लिया है और आज 6 दिसम्बर है इसलिए मैं एक बात कहना चाहता हूँ। दलित के नाम पर राजनीति करने से कोई दलित का हितैषी नहीं हो जाता है। हम भी दलित के बहुत ज्यादा हितैषी हैं।... (व्यवधान) मैंने केवल इतना कहा कि वर्ष 2009-10 में बलियाथन कमेटी बनी थी और उसने यही बात कही थी कि जो रिसर्च होता है, थर्ड वर्ल्ड कंट्रीज के नाते भारत में उसका ज्यादा एक्सपेरीमेंट होता है। जब माननीय मोदी जी के नेतृत्व में हमारी सरकार बनी, तो वर्ष 2009-10 से यूपीए सरकार ने लागू नहीं किया था, उसे वर्ष 2014-15 के बाद हमने लागू किया और जो भी उसमें सुधार करना था, वह सुधार हमने कर लिये हैं।

HON. CHAIRPERSON: Okay, you have made your point.

कुंवर दानिश अली : सभापति जी, मैंने यह कहा है कि देश में गरीबों के ऊपर ट्रायल होता है, दलित, आदिवासी, पिछड़ों पर ट्रायल होता है। मैं जानता हूँ कि माननीय सदस्य अपने क्षेत्र में... (व्यवधान)

HON. CHAIRPERSON: Okay, you have made your point. Thank you.

Shrimati Supriya Sadanand Sule.

.... (Interruptions)

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. On a lighter note, I think the hon. Health Minister seems to be the flavour of this Session, because normally, in every Session the Finance Minister is the flavour. She brings Bills after Bills. This is the first Session in which, I think, for the third time in a row we are discussing something on the Health Ministry. We discussed the ART Bill, then we discussed COVID, and now we are discussing the NIPER. So, I think it is complimentary that the Government seems to be a little serious finally about the health issues and the hon. Health Minister seems to be the flavour of the Government right now. This is what I would like to say on a lighter note.

Sir, first I would like to highlight a point which Dr. Rajdeep Roy brought out. I do not think he is present in the House now. I appreciate him for bringing out the fact that pharmaceutical companies did exceptionally well last year. The reason for them to do well is not because of some policy decision taken by the Government, but it is because we are going through a pandemic. So, I would like to put in on record that we do not want the pharmaceutical companies to grow well and have a pandemic. Let them grow without a pandemic. I think that would be a much better situation for all of us.

Now, I would like to ask a few pointed questions to the hon. Minister. Really, why do we have these NIPERS in this country? Is our goal very clear? All the earlier speakers have talked about it. My colleague Krishna, who is

present here, also runs a very successful pharmaceutical college. We are having a Bachelor's Programme in these pharmaceutical institutes situated in various parts of the country. What is the goal of having a NIPER? Any pharmaceutical college can have a Bachelor's Programme. But what is the specialised efforts that are going to be made in the NIPER? The NIPER being a research-oriented institute, do we really need a Bachelor's Programme there? There is no harm in having it. But what is the value addition that they are going to make? Are they going to have more flexibility in their education? This is my first question that I would like to put to the hon. Minister.

The other point is, the Standing Committee has recommended that the capacity of students should be 1,185. A lot of research is happening in this country at various levels. Every State has generic medicines and their own traditional medicines where the AYUSH Ministry has also intervened. Some medicines have even proved to be hoax, especially during the pandemic. Is there a possibility of the AYUSH Ministry helping States to promote the traditional medicines of their States? Do we really need a hub? I am saying this because right now we have only six institutes in our country. For example, if we go to the Northeast, I remember that they have something called 'Elephant Apple'. In the Northeast, a lot of people recommend that it is very good for diabetes. In Maharashtra, we all use turmeric. Actually, most of us use turmeric as a medicine. Mansukhbhai is from Gujarat and he knows that we all use turmeric a lot because it is a very good antiseptic medicine. A lot of research is happening there on turmeric which is then converted into medication. So, could

every State promote specialised medicines in their State? Is there a possibility that the Central Government would work with the States to get more research done on their traditional medicines? As we have the Krishi Vigyan Kendra in every district, we may not need a visibility of every district in pharmaceuticals. But could every State have one research institute? That would be an opportunity to promote research because that is the recommendation given by the Standing Committee also. The Standing Committee said that we must increase the number of seats, more so because of the traditional medicines that we have in our country.

The other point that I would like to talk about is the position of the laboratories. A lot has been said about the Board. I will not go into that. But the laboratories of all these institutes are not as good as they should be. The Standing Committee has visited them and this is what is reported in newspapers that the laboratories in these institutes need desperate upgradation. So, what is the plan of the Government? In this context, I would like to point about the allocation made to this sector. The Standing Committee has noted that the Minister's department has been allocated Rs. 234.34 crore against the requirement of Rs. 1,200 crore which has been asked for. The Committee has also stated that the Department of Pharmaceuticals has been allocated only Rs. 124.42 crore against the proposal for a budgetary allocation of Rs. 1,256 crore. They are asking Rs. 1,200 crore and Rs. 1,256 crore respectively and they are actually given only Rs. 350 which is nothing for the research that we are looking at.

Sir, all the private pharmaceutical companies are doing exceptionally good work. Some are based in Maharashtra and some are based in Gujarat where the hon. Minister comes from. Last week we discussed about the Haffkine Institute where the Maharashtra Government is also working very closely for the vaccine and the Government of India has been very kind by giving us some money for research. But what we need to do really is that we should make serious investments in our laboratories. I think that is what is required.

I would like to ask two questions to the hon. Minister about Hindustan Antibiotics Limited in Pune and also Bengal Chemicals and Pharmaceuticals Limited. I would not repeat that Bengal Chemicals and Pharmaceutical Limited is a profit-making company. But why are we looking at selling it? It is my first question because nobody sells family silver during the good time. So, what is the logic of the strategic disinvestment?

About Hindustan Antibiotics Limited, it has been one of the best companies. When penicillin was not made in India, this was the first company to make it. I think, that is something Mahatma Gandhi asked for, when his wife unfortunately died because she did not get good medication. The Hindustan Antibiotics Limited is the company, which has been bleeding for years. We have been reaching out to the Government of India. So, what intervention would your Government make? Would the hon. Health Minister talk to the Chemical and Fertiliser *Mantralaya* to see what we can do? It is because when they decided to sell it, they were looking to sell the land. Not

only that, in 2015 when you looked at disinvestment of Hindustan Antibiotics Limited, in the newspapers there was an item that all the good machinery which was lying there had suddenly gone missing. So, where did it go? What is the accountability? I know, you were not the Minister at that time, and it does not really directly come under your Department, but it is clearly under your Government, Mr. Minister. So, I think, this is something that you must really look into.

Another point, which I would raise is about the commitment made by the Government. It comes under the same Department. There was the commitment made by the Government for setting up four regional institutes of virology. The Pune based National Institute of Virology has been a flagship during these most challenging times of the pandemic, and they need support. Nine new level and three biosafety labs were committed. So, what is the position of all these labs? The question is about four regional institutes of virology and these three biosafety labs. So, will this all get integrated in the research? We are in the midst of the pandemic. Everybody is constantly talking about all the good businesses. I am not against any big businesses. I am glad for them.

Danish Bhai talked about Cipla Limited. Cipla Limited has a very big presence in the State where I come from. Even Sun Pharma Limited has a substantial presence there. They do wonderful research. During this pandemic, all these pharmaceutical companies have delivered superior results. But I think, the research which the Government needs to do, is being

completely ignored. What you really need to do is to improve the labs take, get all the feedback from the Standing Committee and get more scientists involved there. There are a lot of scientists doing very, very good work. But they are all in the private sector. So, how do we integrate?

Look at Amul. Amul is one of the finest examples, which is again from your State, Mr. Minister. The way Amul has done it, is a completely different model, and it is now looking at a commercial model. It is a great success story. So, why can India not become a hub for pharmaceuticals where research is given priority? But it has to be integrated in our Education Policy. So, it is really going to be very critical. Like everybody said, in Maharashtra, with Cipla and Sun Pharma being there, all the major pharma companies are based there. So, why are we left out for not getting a NIPER? I am sure, our Government is also committed and we are happy to share the cost with you. On anything about research, we are committed to working with the Central Government in truly making a difference and betterment to people's life.

With these words, I conclude. Thank you.

DR. MOHAMMAD JAWED (KISHANGANJ): Sir, I am thankful to you for giving me this opportunity to speak on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

In 1998, there was one institute in Mohali, which was started and it is functioning properly. Seeing the need for such an institute, in 2007, the Act was amended to enable the Central Government to establish similar institutions in the country, and six other institutes were sanctioned जिसमें से एक हाजीपुर भी है। मैं मिक्ष बोल रहा हूँ। इसमें हाजीपुर का एक इंस्टिट्यूट है, जिसकी हालत बहुत ही दयनीय है। सिर्फ यही नहीं, इसके अलावा वर्ष 2015 में 5 और इंस्टिट्यूट्स खोलने की बात सरकार ने की, लेकिन इत्तेफाक से सभी इंस्टिट्यूट्स की हालत बहुत ही खराब है, जबकि पार्लियामेंट ने इसको इंस्टिट्यूट ऑफ नेशनल इम्पोर्टेंस घोषित किया है। जैसा कि पहले भी हमारे क्लीग्स ने कहा कि there is a lack of campus buildings, there is a lack of staff and there is a lack of laboratories. So, I would request the hon. Minister to look into all this, and try and rectify the shortfall.

Sir, this Bill, unfortunately, confers powers to the Government officials and bureaucrats with respect to managerial, administrative and financial decisions of the institutes that can hamper the autonomy of research and educational institutes. The decision-making power of the established institutions should be decentralised to best suit the needs of the particular institutions and prevent interference of the Central Government. आदरणीय मंत्री जी को मेरा यह सुझाव है और मैं उम्मीद करता हूँ कि वह इस पर गौर करेंगे।

Sir, there was this Report of 2020 by C&AG wherein the audit mentioned that out of six institutes, which came into being in 2007 and 2008, most of them do not have buildings. जैसा कि मोहाली के अलावा एक इंस्टीट्यूट बरेली में है और आपको जानकारी ताज्जुब होगा कि उसका इंस्टीट्यूट बरेली में नहीं लखनऊ में चलता है। गवर्नमेंट ने हाजीपुर में पहले जो जमीन दी थी, वहां पर एक बिल्डिंग है, जो इंस्टीट्यूट के लिए एप्रोपिएट नहीं है। उसमें पढ़ाई चल रही है लेकिन वहां लैबोरेट्री नहीं है। इसलिए हमारे कुलीग ने मेन्शन भी किया कि जो पैटेंट्स होते हैं या रिसर्च पेपर्स होते हैं, वहां से वह मिनिमल आते हैं। सर, सबसे अफसोस की बात यह है कि there are about 880 Government and private universities in India. The ranking of that university is 662nd, so, you can well-imagine the status of these national institutes. सबसे अफसोस की बात यह भी है कि there is a huge pharmaceutical market in India. India's domestic pharmaceutical market is estimated at 42 billion dollars in 2021 and likely to reach 65 billion dollars by 2024 and further expected to reach 120-130 billion dollars by 2030. हम इन सब के आंकड़े देखते हैं और फिर हम देखते हैं कि इसमें इतना मिनिमल पैसा एलोकेट किया जा रहा है, it looks very unfortunate. उसके अलावा अनफॉर्च्युनेट और भी है कि जब वर्ष 2019 में स्टैंडिंग कमेटी ने यह महसूस किया है कि this fund is very low. They recommend to allocate a sum of Rs. 450 crore but only Rs. 200 and odd crores were allocated. मेरी गुजारिश होगी कि इस पर... (व्यवधान) Sir, please give me a few minutes.

There are a few suggestions which I would like to put forward. One is that since we need more such institutes, I would like to request the hon. Minister to consider Kishanganj for establishing a new institute. I would request that Hajipur Institute, apart from the fund already allocated, should be

allocated more funds and the funds should be to the tune of, at least, Rs. 500 crore to begin with. The amount of Rs. 30 crore per institute allocated in the last financial year was a meagre amount considering the important functions they are expected to deliver. Apart from that, the present Bill, unfortunately, has deleted a provision, which was in the parent Act, which provides three eminent public persons or social workers including a person from the SC, ST community in the Council. I would like to request the hon. Minister to include, at least, one person from the SC, ST community as well as, at least, one women in the Council. Apart from that, there was a provision of three MPs nominated for the Council.

Lastly, Sir, I would request the hon. Minister to introduce more institutes, and more disciplines and courses so that we can meet the need of the pharmaceutical market, earn a lot of revenue out of it, and also provide jobs to our youth. Through you, I would request the hon. Minister to also consider Kishanganj, which is one of the most deprived areas of India. अभी नीति आयोग की एक स्टडी आई थी, जिसमें बिहार में almost 52 per cent were poor people. If we talk about Kishanganj, that is the poorest district of Bihar. इसलिए मेरी गुज़ारिश होगी कि बिहार को अपलिफ्ट करने की ज़रूरत है और किशनगंज को बगैर अपलिफ्ट किए, बिहार नहीं बढ़ सकता है और हिंदुस्तान भी पीछे रहेगा। इसलिए उस पर ज़रूर गौर करेंगे।

Thank you once again for giving me this opportunity.

SHRI ANURAG SHARMA (JHANSI): Thank you, hon. Chairperson, for allowing me to speak on this very important Bill, that is, The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

पहले तो मैं माननीय मंत्री मांडविया जी को यह बिल लाने के लिए बहुत-बहुत बधाई देना चाहूंगा and also for getting a sense of the House. आज पूरे हाऊस में एक कनसेंसस ही है, जब इस बिल के समर्थन में अभी तक सारी पार्टिज़ ने बोला है, मंत्री जी को बहुत-बहुत बधाई।

Under the visionary leadership of our hon. Prime Minister, India has vaccinated over 100 crore people. Not only that, we have exported medicines during the pandemic. I would like to congratulate the hon. Prime Minister for making India a *Vishwaguru* today, as far as pharmaceuticals is concerned. Today, under his visionary leadership, we have what we now call the 'Vaccine Maitri'. Today, India exports vaccines to over 90 countries, and this would have not been possible without the dynamic leadership of the hon. Prime Minister, without the hard work done by our Scientists, and without the hard work done by our pharmaceutical industry.

Today, our pharma industry accounts for nearly 42 billion odd dollars, out of which exports account for about 22.4 billion dollars with a growth rate of 18 per cent. I just heard Supriya Suleji saying that this growth rate was only because of the pandemic. I would tend to disagree a bit there. The industry has been doing fabulous growth for the last couple of years, and it would continue to do so.

Today, this Bill becomes very critical because we have seen India and Indian scientific talent across the world. Today, our students from IITs lead India in the IT Sector. Our Pharmacists can do the same; our Research Scientists can do the same. I must also congratulate the hon. *Mantriji* and also the hon. Prime Minister for that.

सर, हमारे वहां छोटे-छोटे शहरों में कहा जाता है कि यह मोदी जी की दुकान है। मोदी जी की दुकान है - जन-औषधि केंद्र। जिसके बारे में भी आज एक थोड़ी सी आलोचना मुझे सुनने को मिली कि इंडियन फार्मा इंडस्ट्री जेनरिक मेडिसिंस ज्यादा प्रोड्यूस करती है। अगर यही जेनरिक मेडिसिंस नहीं प्रोड्यूस हो रही होतीं तो आज इन दुकानों पर हम सस्ती दवाई नहीं खरीद पाते। हिंदुस्तान में आज सबसे सस्ती दवाई बनती है। इसके लिए आदरणीय प्रधान मंत्री जी, मंत्री जी और फार्मा इंडस्ट्री बहुत-बहुत बधाई के पात्र हैं, जिन्होंने ये सस्ती दवाइयां हमको उपलब्ध कराई हैं। आज एचसीक्यू पूरी दुनिया भर में एक्सपोर्ट हुई, आज हमारे यहां से पैरासीटामोल पूरी दुनिया भर में एक्सपोर्ट हुई। मैं फिर से मांडविया जी के लिए एक चीज गौर में लाना चाहता हूँ कि आपने जो छह इंस्टिट्यूट्स और एक पुराना नाइपर में दिया है, इन सबको इंस्टिट्यूट ऑफ नैशनल इंपॉर्टेंस कहा गया है। आज यही इंस्टिट्यूट्स सबसे इंपॉर्टेंट हमारे लिए होंगे, अगर इस देश को सौ बिलियन डॉलर्स का टारगेट अगले तीन साल के अंदर अचीव करना होगा। NIPER has entered more than 161 MoUs with industry.

यह कहना गलत है कि हमारी इंस्टिट्यूट्स रिसर्च नहीं कर रहे हैं। About 5,277 research papers have been published in reputed journals across the world. Sir, 301 patents were filed by the seven working NIPERs today. I would also like to point out that today having an undergraduate course is very important for the pharma industry. माननीय मंत्री जी ने इस बिल की पहल के बारे में कहा है कि students will be brought in as undergraduates. यह भी एक बहुत महत्वपूर्ण विषय है। अण्डर ग्रेजुएट्स

स्टूडेंट्स ही ज्यादातर रिसर्च में मदद करते हैं। मेरा भी कुछ ताल्लुक फार्मा इंडस्ट्रीज़ से है। अक्सर हम देखते हैं कि it is not the professors who are working but it is the young students, young pupils, who are willing to spend 14-18 hours working in a lab. अण्डर ग्रेजुएट कोर्सेस भी जरूरी हैं। आज छह नाइपर्स में वर्ष 2019 से 156 फैकल्टी पोस्ट्स एंड 150 नॉन फैकल्टी पोस्ट्स की भर्ती हो चुकी है।

An amount of Rs.937 crore has been released for strengthening the NIPERs over the last five years. Yes, we realise that better labs and state-of-the-art facilities need to be brought up. That is why, all these institutes, existing and the proposed, are being taken under the institutes of national importance. Today, much has been said about strengthening and also reducing the number of people in the Board of Governors. I think it is a very necessary step. Today having a very large Board of Governors does not make sense. Having 12 members, I think, is completely ideal. These 12 members, whose number was scientifically decided, in the Board of Governors, will make it a lean, clean and an efficient working body. So, I congratulate the *mantralaya* again on this. A larger Council to overall give a picture and guidance is an ideal situation. So, the *mantri* has taken care of this.

My only request would be and this is what was also requested earlier through the Standing Committee Report that indigenous medicines need to be upgraded, and especially in the Ayurveda industry. So, I would request that all the NIPERs – today I think only one allows a course in Ayurvedic medicine – should be allowed to do higher research. Having higher research in Ayurveda

would give a fillip to the indigenous system of medicine. It will also bring a lot more people into it.

The last bit which I would like to make is about the intake. Today the industry is actually starved of trained manpower. These NIPERs will become very, very important for us. I have seen some of the NIPERs. Today they have a placement rate of 88-90 per cent. The children are really looking to join these institutes. Once they join and we have more people coming out, India's shortage of trained manpower will get reduced, especially in the pharma industry as it is a technical industry. If our intake goes up and the number of NIPERs is increased, we would be doing a much, much better job and India would actually and truly be the pharmacy of the world.

With these words, I am grateful to you for allowing me to speak today and I would commend this Bill by saying that it should be passed by a complete consensus in this House. Thank you. *Jai Hind*.

***SHRI S. VENKATESAN (MADURAI):**Hon. Chairman Sir, Vanakkam. I wish to take part in the discussion on National Institute of Pharmaceutical Education and Research Amendment Bill, 2021. I wish to register my agony at this moment. Today is the death anniversary of the visionary leader Dr. Bhim Rao Ambedkar. The Parliamentary Standing Committee recommended that there should be representation of SC and ST members in the Council of NIPER. It is a matter of great shock that ignoring the recommendation of the Parliamentary Standing Committee, this Bill does not have any provision to provide representation to the SC and ST persons in the Council. If that is so, what is the importance of the Standing Committee of Parliament and why are the meetings of the Committee convened, if there is no significance for the recommendation made by such a Standing Committee? Reservation is being denied in all the higher research institutions by this Government in the name of merit and knowledge. The same is followed in this Bill. Similarly, this Bill does not have any provision as regards the scholarships for minority students, research scholars belonging to lower strata of the society, and others. These aspects prove that this Bill, in a way, fails to ensure social justice in the higher research institutions of the country. The Union Government is time and again talking about the pride of the past. They will say that plastic surgery existed during the period of *puranas*. There is a difference between past pride and

* English translation of the speech originally delivered in Tamil.

traditional glory. There is great amount of difference between talking about tradition and taking pride over the past. You are talking about the past glory in a relaxed sitting posture. This pride will diminish. But the tradition will never ever diminish. Traditional glory will try to give knowledge to the newer generations always. This Bill does not talk about Indian Medicine or Tamil Medicine or the Siddha Medicinal System which has a long tradition. If I want to stress about Tamil Medicine or the Siddha System of Medicine, they proved scientifically the medicinal values of more than 8000 herbs about 2000 years ago. If I grow my body, I am helping for my life to sustain. This is the scientific theory that is based on the aspects of human body. Even the plants, minerals, and other materials were used as medicine in the traditional Tamil System of Medicine or the Siddha System of Medicine. But this NIPER Bill does not talk about Indian System of Medicine or the Tamil System of Medicine. India is termed as the Diabetics Capital of the world. But what is the medicinal cure for this diabetes in the advanced medicinal systems? What have we found from our traditional systems? This is a big question mark. Hon Prime Minister talks about Make in India more frequently. Think in India is more important. Our tradition of thought process is important. Only 10 patents were registered by NIPER in the last 40 years whereas several thousands of researches are taking place in the Indian Systems of Medicine. Eight numbers of NIPER have been approved by the 8th Finance Commission in the year 2011. The Union Cabinet had also approved the setting of up of a NIPER at Madurai among the eight institutions of NIPER approved by the Eighth Finance Commission. Out

of these 8 institutions, 7 institutes of NIPER have been started immediately as proposed. Eight NIPER that was approved by the then Cabinet and the 8th Finance Commission did not get any financial support. The NIPER that was proposed to be set up in Madurai is kept in abeyance for the last 12 years. As much as 100 acres of land was allotted to the setting up of NIPER at Thirumavoor in Madurai by the Tamil Nadu Government eight years ago. I can say that no State in India has provided as much as 100 acres of land for setting up of any NIPER. Till now, this NIPER has not been started in Madurai. We have seen only a brick that was kept as a symbolic representation of setting up of AIIMS in Madurai. No work has been started after the laying of a single brick. Since then, we have been struggling hard to take forward the progress in setting up of AIIMS in Madurai. Similarly this should not be the case with NIPER, Madurai. The Parliamentary Standing Committee has recommended that all the pharmaceutical institutions including a NIPER in Madurai, as announced earlier, should be set up soon. Mere announcements would not help in any way. Necessary funds should be allocated.

HON. CHAIRPERSON: Please conclude.

***SHRI S. VENKATESAN (MADURAI):** Setting up of a NIPER in Madurai is very much essential for the development of pharmaceutical education in Tamil Nadu and for the development of Siddha System of Medicine and Indian Systems of Medicine. There is not even a single national level institute in

*English translation of the speech originally delivered in Tamil.

Madurai. I therefore urge that NIPER, as announced, should be set up soon in Madurai. Thank you.

17.00 hrs

SHRI E.T. MOHAMMED BASHEER (PONNANI): Hon. Chairperson, Sir, this legislation, of course, is brought with a good intention. Upgrading these institutions to that of national standard and status would have opened up a new horizon for these institutions. They will become autonomous institutions; they can conduct their examinations properly; and they can grant degree, diploma and other academic distinctions. With respect to all these aspects, this Bill is really promising.

The first good thing is to make these institutions institutions of national importance. Then, the fund pattern is also a good thing. The Government of India's funds will be available to them. We all know that almost all the educational institutions in the country are having funds constraint. This provision may help them, up to some extent, in this regard also.

This Bill is with regard to the institutions in Ahmedabad, Hajipur, Hyderabad, Kolkata, Guwahati and Raibareli. The Bill also suggests the establishment of a Council which can coordinate with all these institutions and it is also a welcome step. The Board of Governors and all these things are specified in this legislation.

While welcoming all these things, I would like to tell you a fact about Kerala. It is quite unfortunate that Kerala has been ignored in this move. This kind of, what is called, a second-grade consideration is not at all acceptable. I would humbly suggest that due consideration should be given to Kerala when

you are upgrading these kinds of institutions to that of national standard. There is a very reasonable case of Kerala.

We all proudly say that India is known as pharmacy of the world. It is correct and up to an extent, we are moving ahead. In order to make this claim a reality, we have to go much ahead and a lot of work should be done. Of course, this piece of legislation perhaps may be a considerable step in that direction.

Now, we all know that the most important thing in the field of pharmaceutical education is research. World-wide a lot of things are going on, and research after research is being undertaken. Research is the most important thing in the field of pharmaceuticals. We all know that prevention of a disease is the most important thing. Similarly, forecasting the variant of virus causing pandemic is also important. One after the other, new variants of COVID-19 are coming, the latest one being the omicron. Being prepared to face a pandemic is an essential thing for a country. In this regard also, we have to increase the quantum of research. It is the duty of the Government. I hope that the Government will take further steps in this regard also.

Sir, we all know that this is an era of internationalisation of education. So, what I am saying is that almost all the institutions in the country should be that of international standard and we cannot have a compromise on that account as well.

Sir, research and innovation is the need of the hour. A lot of innovation is required. For that, linkage with industry and educational institutions, and collaboration with international institutions should also be an integrated part of this move. This aspect should also be given due consideration.

With regard to other innovative things, I would submit that new diseases are coming and nobody can predict what is going to happen next. It is quite unexpected. The entire science and technology sector is doing a hard work on that. In order to cope up with new diseases, new drugs will have to be developed. Once pharma industry and pharma education did not have so much of scope, but now its scope has widened. So, we have to give due consideration to finding new vaccines and meeting the new challenges.

As I said, around the world, a lot of research is going on. In this regard, curriculum revision also becomes a very important part of the education system. We have to give more emphasis to this point also.

The pharmacists are an integrated part of the healthcare team in our country. We should take a holistic approach in this matter. The science of pharmacy comprises of various basic sciences – health science such as chemistry, biology, psychology, nutrition, anatomy; social sciences and other biomedical sciences. What I am saying is that we should adopt a path whereby a comprehensive development takes place in all these sectors. That is the need of the hour.

Sir, I would like to say one more thing. The concept is totally changed now. Earlier it was product-oriented and now it is patient-oriented. That kind of change has taken place. In order to shape the things in such a way, we have to think loudly in that regard also.

Sir, I would like to say one more thing. There was a question about what is the future of educated section in the society. As far as pharma sector is concerned, the future is very bright. There are a lot of employment opportunities throughout the world. We have to realise that. Career choices and opportunities are very excellent and promising. In that way also, there is a very good hope and very good efforts can be made in this direction also. It is an emerging area. Internationally also, pharma education and research is very inevitable. Anyhow, I feel that Government is addressing all these problems. Let us dedicate ourselves to make this sector perfect and let us make a way forward.

With these few words, Sir, I conclude. Thank you very much.

SHRI M. SELVARAJ (NAGAPATTINAM): Thank you, Chairperson Sir, for giving me this opportunity to participate in the discussion on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

The Bill provides autonomy related to curriculum and assessment of the course structure to meet the demands of the market conditions. However, the Bill confers power to other essential dimensions such as managerial, administrative and financial autonomy to bureaucrats which will cause interference and affect the governance of these educational institutions.

The majority of the Council's members are either Government officials, bureaucrats or members nominated by the President of India. The Bill provides certain powers to the Central Government to make rules in respect of matters related to the Council. This potentially compromises the institution's autonomy and empowers the Government to impose terms that favours itself.

The constitution of Board of Governors for the six new NIPERs was fully initiated in July 2015 and all six Boards were constituted in March, 2019. The Ministry of Chemicals and Fertilizers was silent on the reasons for delay in constitution of Board of Governors for all six Boards and this led to constraints in each institute such as infrastructure, faculty staff, etc.

The six new NIPERs have been functioning in rented premises for the last ten years. It is very sad. The absence of permanent campus for the institutes adversely affects the availability of quality infrastructure facility for

students and faculty. The institutes' administrative and academic functions were carried out entirely by staff/faculty on contract basis, which certainly affects the quality of education of students. The Government should take urgent measures to fill all sanctioned posts of permanent academic or administrative staff. Due to lack of infrastructure and adequate facilities, such as permanent campus, non-availability of permanent staff, training and placement officers, student placements have been very poor.

NIPER, Madurai was initially approved in 2011 and the State Government had granted 116 acres of land for its establishment. A proposal of Rs.1,100 crore was submitted to the Ministry of Finance for infrastructural development. However, no progress had been made and this project remained shelved for some reasons for eight years. The Bill proposes that three Members of Parliament be included in the proposed Council. But it is silent on any requirements for such MPs to have relevant medical experience. It should also include SC/ST Members and one woman Member in the Board.

Thank you, Sir.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, thank you very much for giving me an opportunity to take part in the discussion on The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

I am on my legs to support this Bill in providing 'institute of national importance status' to six more institutes in Gujarat, Bihar, Telangana, Kolkata, Guwahati and Rae Bareilly. I support the Bill subject to one condition. My first request to the hon. Minister is that the Government College of Pharmacy in Thiruvananthapuram, attached to the medical college of Thiruvananthapuram, also be declared as an institute of national importance. I fully support the contents of the Bill subject to that condition.

The original Bill of 1998 declared Mohali institute in Punjab as a National Institute of Pharmaceutical Education and Research (NIPER). Thereafter six institutes were also started. I fully believe and I am satisfied with the purpose that this Bill will definitely serve the purpose of coordinating among all the seven institutes and also in rationalization of the Board of Governors and functioning of all these institutes of national importance. So, definitely it is a welcome step on the part of the Government in bringing such a legislation and I fully support the Bill subject to the condition that I have already mentioned.

The Parliamentary Standing Committee under the Chairmanship of Shrimati Kanimozhi Karunanidhi has submitted a report in this regard, and I would like to quote two very important suggestions made by the Standing Committee. The first one is about standardization of NIPERs. I would like to quote a recommendation of the report which says, The Committee noted that

even though all NIPERs are declared as Institutes of National Importance, there are huge disparities among NIPERs in terms of infrastructure, courses offered, campus area, and academic and research output. Therefore, it is recommended that certain standards for such parameters may be established to ensure that every NIPER meets the standard of an institution having national importance. It is a very valid recommendation made by the Standing Committee on Chemicals and Fertilizers. I would like to know from the hon. Minister what steps the Government is going to take so as to have the standardization of all these seven institutions. Otherwise there will be a disparity which will not hold good. Hon. Sougata Ray has already stated the disparities which are existing in various institutes. Even the campus is not there, there is no infrastructure, but we are declaring all these institutes as institutes of national importance. So, a parity has to be brought in for all these institutes having the status of national importance. We have to make efforts to take these institutes of national importance to an international level.

The second recommendation which has been made by the Parliamentary Standing Committee on Chemicals and Fertilizers is that additional courses have to be started. I am not going to quote the recommendation due to paucity of time. The very important recommendation is about specialized courses in natural products and traditional medicines. That is also a very valid recommendation made by the Standing Committee. But nothing is being seen in the Bill.

At this juncture I would like to speak a few words about generic medicines also. During the UPA Government, the Government started popularizing the generic medicines. I fully agree and appreciate that after Narendra Modi Ji's Government has come to office in 2014, this Government has also pursued it in a vigorous manner, and Jan Aushadhi medical stores have also been established. In my constituency also, there are a series of Jan Aushadhi medical stores. Hon. Prime Minister also talked about it during his Independence Day speech. I do not remember the exact year when that speech was made. The hon. Prime Minister said that the generic medicines will be popularized and Jan Aushadhi medical stores will be established in the country as a whole. But I would like to seek a specific clarification from the hon. Minister. What is the status and statistics of Jan Aushadhi medical stores in the country? I fully support the concept because the poor and marginalized sections of the society will be getting medicines at affordable and cheap rates.

It is a welcome concept and it has been implemented, but to my knowledge I can very well say that most of the Jan Aushadhi medical stores are lacking medicines. The pharmaceutical industry is not cooperating with the Jan Aushadhi medical stores. Why is it so? The pharmaceutical lobby is the biggest lobby who want to destabilise the Jan Aushadhi medical stores.

In most of the foreign countries it is a mandatory law for the doctors or physicians to prescribe generic medicines and not by their branded name. I would like to know from the hon. Minister whether the Government of India, under your leadership, is proposing to have a legislation so as to make it

mandatory to prescribe generic medicines and then only we can contain the prices of pharmaceutical products in our country.

The hon. Member, Mr. Roy, from the BJP was appreciating the pharmaceutical industry for the service rendered by them during the COVID-19. The first and foremost beneficiary, after occurrence of COVID-19, is the pharmaceutical industry, which is the biggest lobby in the world. The American politics is being controlled by the pharmaceutical lobby and army lobby. Even in India, after seven-and-a-half decades of our Independence, multinational corporations are controlling the pharmaceutical industry. So, my suggestion is that generic medicines have to be popularised internationally.

Lastly, let these seven institutes of national importance give focus to provide innovative medicines at an affordable and cheap rate so that the common masses will be benefitted by it. With these words, I support this Bill and I conclude. Thank you very much, Sir.

श्री हनुमान बेनीवाल (नागौर): सभापति महोदय, मैं सबसे पहले आपको धन्यवाद दूंगा कि आपने मुझे 'राष्ट्रीय औषधि शिक्षा और अनुसंधान संस्थान (संशोधन) विधेयक, 2021' पर बोलने के लिए मौका दिया है।

इस विधेयक में अहमदाबाद, गुवाहाटी, हाजीपुर, हैदराबाद, कोलकाता और रायबरेली में स्थित छः संस्थानों को राष्ट्रीय महत्व का दर्जा देने का उपबंध किया गया है। मैं सबसे पहले मंत्री जी को बधाई देना चाहता हूँ कि पिछले तीन-चार दिन से हाउस चल रहा है और कोरोना जैसे महत्वपूर्ण विषय पर चर्चा हुई तथा उस चर्चा में करीब-करीब सभी सांसदों ने भाग लिया। उस चर्चा में कुछ बातें निकलकर भी आईं। यह बिल भी बहुत महत्वपूर्ण बिल है। मैं इस बिल का समर्थन करता हूँ। विधेयक के उद्देश्यों एवं कारणों में कहा गया है कि इस अधिनियम के तहत स्थापित छः संस्थान एवं ऐसे ही अन्य संस्थान राष्ट्रीय महत्व के संस्थान होंगे। ऐसे सभी संस्थानों में सभी गतिविधियों के समन्वय तथा औषधि शिक्षा एवं शोध के समन्वित विकास एवं मानदंडों के पालन के लिए एक केन्द्रीय निकाय के गठन की जरूरत है, जिसे परिषद् कहा जाएगा।

सदन में मेरे से पूर्व कई माननीय सदस्यों ने अपने-अपने सुझावों व तर्कों के माध्यम से इस विधेयक पर अपने विचार रखे हैं। महोदय, चूंकि फार्मा में अनुसंधान की बात हो रही है तो मैं सदन के माध्यम से मंत्री जी से कहना चाहता हूँ कि भारत वैश्विक फार्मास्युटिकल क्षेत्र में एक महत्वपूर्ण स्थान रखता है और यदि सही कदम उठाए जाएं और उपयुक्त तरीके से संपोषण किया जाए तो भारत वैश्विक फार्मास्युटिकल बाजार में अग्रणी देश बन सकता है।

आज मंत्री जी जिस उद्देश्य से यह बिल लेकर आए हैं, मैं उन्हें कहना चाहता हूँ कि भारत के फार्मा सेक्टर में जो समस्याएं हैं, उनके समाधान पर गौर करने की जरूरत है। भारत श्रमशक्ति और प्रतिभा के मामले में तो समृद्ध है, लेकिन नवाचार अवसंरचना के क्षेत्र में पिछड़ा हुआ है इसलिए मेरा सुझाव है कि सरकार को भारत के नवाचार के विकास के लिए अनुसंधान पहलों और प्रतिभा में निवेश करने की आवश्यकता है।

सभापति महोदय, मैं आज कुछ रिपोर्ट्स पढ़ रहा था, उनमें लिखा था कि भारत सक्रिय दवा सामग्री (API) और अन्य मध्यवर्ती सामग्रियों के लिए अन्य देशों पर बहुत अधिक निर्भर है। चीन से 80 प्रतिशत API आयात किए जाते हैं। इसलिए भारत आपूर्ति में व्यवधान और अप्रत्याशित मूल्य उतार-चढ़ाव का शिकार होता है। आपूर्ति को स्थिर करने के लिए आंतरिक सुविधाओं के क्षेत्र में बुनियादी ढाँचे में सुधार लाया जाना आवश्यक है। मंत्री जी, दृष्टिकोण में परिवर्तन लाना और प्रौद्योगिकी के उपयोग में वृद्धि करना वर्तमान समय की मांग थी और इस बड़े विजन के साथ आप यह बिल लेकर आए हैं। मंत्री जी, आज बहुत बड़ी चिंता का विषय है कि इस देश के अंदर नकली दवाओं का कारोबार चल रहा है।

यह हम सबके लिए चिन्ता की बात है। उदाहरण के तौर पर, मैं एक रिपोर्ट पढ़ रहा था कि कोरोना जैसे संकट काल में नकली रेमेडिसिविर दवा बेचने वाली सूरत की एक गैंग से खुलासा हुआ कि कोरोना की दूसरी लहर में आरोपी एक लाख से ज्यादा नकली इंजेक्शन पूरे देश में सप्लाई कर चुका था। नकली दवाएं सिर्फ कोरोना के काल में ही नहीं बिकी हैं, नकली दवाओं का कारोबार, नीम-हकीम, झोला छाप डाक्टरों की वजह से गांवों के अंदर आए दिन मौतें होती हैं और फिर पता लगता है कि कोई किसी स्टेट से आया था, कोई कहीं से आया था, तो वे वापस मिलते भी नहीं हैं। नकली दवाओं के ऐसे मामलों में कड़ी सजा का प्रावधान हो, ऐसी मेरी सरकार से मांग है, जिससे आम आदमी को बचाया जा सके। यह बहुत दुर्भाग्यपूर्ण है कि आज आज़ादी के 70 साल बाद भी लोग नकली दवाओं के कारोबार में लिप्त हैं और जमानत पर छूट जाते हैं। 13 फरवरी, 2021 को एक समाचार चैनल की खबर के अनुसार विश्व स्वास्थ्य संगठन ने कहा कि भारत में कोरोना वायरस के नाम पर नकली दवाएं बड़े पैमाने पर बिक रही हैं। उसका कहना है कि घटिया केमिकल, बहुत कम केमिकल या बगैर जरूरी केमिकल्स से बनाई गई दवाओं के साथ ही एक्सपायर्ड दवाओं का कारोबार भी बढ़ रहा है। भारत समेत लोअर और मिडिल आय वाले देशों में नकली दवाओं का कारोबार 30 अरब डॉलर तक पहुंच गया है।

कई बार बड़ी फार्मा कंपनियां अपनी दवाएं छोटी कंपनियों से बनवाती हैं। अगर इन दवाओं में कोई गड़बड़ी पाई जाती है तो पहले सिर्फ दवा तैयार करने वाली कंपनी ही जिम्मेदार मानी जाती थी, मगर अब मैन्युफैक्चरिंग और मार्केटिंग कंपनी, दोनों के खिलाफ कानूनी कार्रवाई का प्रॉविजन है। माननीय मंत्री जी से मेरा अनुरोध है कि आप सख्ती से देश नकली व नशीली दवाओं के कारोबार पर लगाम लगाएं, क्योंकि देश में नकली दवाओं का एक बड़ा बाजार खड़ा हो गया है, इसे नियंत्रित करने के कानूनों में और सख्ती लाने की आवश्यकता है।

अन्त में, माननीय मंत्री जी से मैं यह कहना चाहता हूं कि फार्मा क्षेत्र में अनुसंधान को बढ़ावा देने के साथ फार्मासिस्ट्स, जिन्हें आदर्श हेल्थ केयर सिस्टम में डॉक्टर एवं मरीज के बीच संयोजक कड़ी माना जाता है, उनके स्थायी रोजगार एवं सरकारी क्षेत्र में उनके पद कैसे बढ़ें, सरकार चिकित्सा संस्थानों में उनकी अनिवार्य उपलब्धता की स्टेट्स पालन कर रहे हैं या नहीं, उस पर भी ध्यान दिया जाए।

मंत्री जी, अभी जो संस्थान चल रहे हैं, मैं चाहता हूं कि राजस्थान के अंदर भी आपका ऐसा संस्थान खुले। मैं राजस्थान की बात कर रहा हूं, मैं चाहूंगा कि आप मेरे संसदीय क्षेत्र नागौर के अंदर आपका 'नाइपर' संस्थान खोलें, जगह-जगह फार्मसी कॉलेज खोलें। ... (व्यवधान) आज देश में जो वैक्सीन तैयार हुई, अगर समय पर सारा वैक्सीनेशन हो जाता तो कोरोना से होने वाली मौतों का आंकड़ा घटाया जा सकता था, लोगों को बचाया जा सकता था, लेकिन हमारी वैक्सीन को पूरे विश्व ने पसन्द किया, वैक्सीन निर्यात भी की गई और उस वैक्सीन का असर पूरे विश्व में हर जगह देखा गया। यह निश्चित रूप से हिन्दुस्तान के लिए सम्मान की बात है। लेकिन मंत्री जी, आप कोरोना की तीसरी लहर के लिए भी तैयार हो जाएं। जब पहली लहर आई तो हमारे लोक सभा में बड़े-बड़े भाषण हो गए कि हम जीत गए, विजय पर्व मना लिया गया और दूसरी लहर में लाखों लोग चले गए। इसलिए तीसरी लहर आने से पहले पूरी तैयार कर लें, इस बार कोई मौका हाथ से नहीं जाना चाहिए। चूंकि अब आप बदल गए, आप पर हमें पूरा भरोसा भी है। मैं मंत्री जी को एक अन्य बात के लिए धन्यवाद दूंगा। ... (व्यवधान) मंत्री बदल गए हैं। ... (व्यवधान) कोई व्यक्ति आपके

पास जाता है, कोई सांसद आपको चिट्ठी-पत्र लिखता है, कागज भेजता है या टेलीफोन से बात करता है तो आप निश्चित रूप से उसका जवाब देते हैं। काम हो या नहीं हो, लेकिन लोगों को संतुष्टि होती है। ऐसा है कि संतुष्टि बड़ी बात होती है, सारे काम तो किसी के नहीं होते हैं।... (व्यवधान) लेकिन आप प्रयास करते हैं, हर सांसद की बात सुनते हैं और उसके पास वापस आपका मैसेज जाता है कि आपका काम फलां जगह होगा। यही संतुष्टि होती है, बाकी काम तो आज तक किसी के हुए नहीं, आज तक 70 साल में कौन से काम हुए हैं। आम आदमी तो ऐसे ही भटक रहा है काम के लिए। ... (व्यवधान)

सभापति जी, वैसे यह एक थोड़ा सा हटकर मामला है, लेकिन हो सकता है विपक्ष वाले आगे लोक सभा चलने दें या न चलने दें, इनका भरोसा नहीं है, इसलिए मौका है, बोल देता हूँ।... (व्यवधान) सर, जब एम्स की स्थापना होती है तो एम्स का एक बहुत बड़ा डेकोरम पूरे देश के अंदर है। हर आदमी संतुष्ट होता है कि मेरा इलाज एम्स के अंदर चल रहा है, वह आधा ठीक ऐसे ही हो जाता है। जोधपुर के अंदर आपने एम्स खोल दिया। एम्स के बारे में पिछले तीन साल में मैं चौथी या पांचवीं बार यह बात उठा रहा हूँ। ... (व्यवधान) आप वहां एम्स में जांच करा दीजिए कि सैकड़ों-हजारों लोगों को अपने आप ही भेड़-बकरियों की तरह उस हॉस्पिटल में भर दिया गया है। वहां पर कोरोना के अंदर सबसे ज्यादा मौतें हुईं और एक डाक्टर ने एम्स के अंदर आत्महत्या कर ली। एम्स, जोधपुर का डायरेक्टर अपने आपको किसी मिनिस्टर से कम नहीं समझता है। इसके लिए भी आपको चिन्ता करनी चाहिए। चूंकि जोधपुर मेरा नजदीकी क्षेत्र है, इसलिए मुझे वहां की चिन्ता है। मेरे इलाके के मरीज भी वहां जाते हैं। इसलिए एम्स, जोधपुर में कैसे सुधार हो, वहां किस तरह से नियुक्तियां हुई हैं, इसकी भी जांच की जाए। यह मैं आपसे मांग करता हूँ।

आपको बहुत-बहुत धन्यवाद देता हूँ कि आप एक अच्छा बिल लेकर आए हैं। धन्यवाद।

ADV. DEAN KURIAKOSE (IDUKKI): Sir, first of all, we are discussing this particular Bill on the memorable day of Dr. Babasaheb Ambedkar.

While introducing this Bill in March, the Government excluded the representatives of SC and ST category from the Board of Governors. Then, the Government reintroduced it last week on 1st December as an amendment. It is not a good behaviour towards that particular community. The Government should by default ensure representation of that community in all future legislations, and this should not be repeated.

Secondly, I would like to talk about the geographical disparity. In the State of Kerala, as per the seats availability, only 340 seats are there in Government colleges as compared to 3,320 seats in private colleges. It means that only 10 per cent of seats are available in the Government colleges. It clearly indicates the need for an institute in Kerala also. I would like to request to the hon. Minister to take an initiative to start an institute in Kerala. A clause must be added to the Bill to avoid geographical disparity. Interstate equity should also be added to the mandate of the Bill.

My third point is about standardisation of these institutes. Today, we are declaring all institutes as institutes of national importance. There are huge disparities among NIPERs in terms of infrastructure, courses, campus area, academic and research outputs. Passing this Bill without a clear mandate for standardisation could derail the objectives of this legislation. Hence, such parameters may be clearly and unambiguously established to ensure that every institute meets standards of an institute of national importance.

My fourth point is about transfer of members. It should be noted that the Bill does not provide for the transfer of directors and faculty members in the institutes. I think that the transfers in these institutes may encourage mutual sharing and learning in NIPERs. Hence, the Bill should empower the Department of Pharmaceuticals to enable inter-institute transfer of members. This should be added to the Bill. This is a recommendation of the Standing Committee also.

My last point is about the additional courses. There are four institutes which offer specialised courses in natural products and traditional medicines. It should be made part of this Bill that the Department of Pharmaceuticals can direct that the similar courses be offered at all the NIPERs.

HON. CHAIRPERSON: The hon. Minister is going to give the reply at 5:45 pm. So, the hon. Members who are going to speak further are requested to be to the point and crisp in their speech.

सुश्री सुनीता दुग्गल (सिरसा) : सभापति महोदय, बहुत-बहुत धन्यवाद । आज बाबा साहेब डॉक्टर भीमराव अंबेडकर का परिनिर्वाण दिवस है, मैं सबसे पहले उस पर सभी सांसदों की तरफ से श्रद्धांजलि अर्पित करती हूँ ।

सर, जो नेशनल इंस्टीट्यूट ऑफ फार्मास्यूटिकल एजुकेशन एण्ड रिसर्च (अमेंडमेंट) बिल, 2021 है, इसमें जिसके भी टेक्निकल इश्यूज हैं, मैं समझती हूँ कि सभी माननीय सांसदों ने बहुत अच्छे तरीके से अपनी बात में उन्हें रख दिया है कि यह किस तरह से सबसे पहले वर्ष 1998 में मोहाली में बना और उसको नेशनल इंपोर्टेंस का दर्जा दिया गया । उसके बाद फिर 2007-08 में 6 और नाइपर्स बने । अभी हमारी सरकार की यह कोशिश है कि ये और भी ज्यादा पूरे हिंदुस्तान के अंदर बनें । मैं देख रही थी कि मुझे कोई भी ऐसा सांसद नजर नहीं आया, जिसने इसको एप्रिशिएट न किया हो । मैं इस बात के लिए आदरणीय मंत्री जी और हमारे प्रधान मंत्री जी को बहुत-बहुत धन्यवाद देना चाहती हूँ कि वे इतना अच्छा बिल लेकर आए हैं ।

मैं इसके साथ-साथ यह कहना चाह रही थी कि चाहे इसके अंदर हम बोर्ड ऑफ गवर्नर्स की बात करें, चाहे काउंसिल की बात करें, उसमें भी सभी माननीय सांसदों ने एक यह सजेशन रखा है तो मेरी तरफ से भी एक यह सजेशन है कि इसके अंदर महिलाओं का भी पूरा प्रतिनिधित्व होना चाहिए और इसके साथ-साथ जो हमारे एससी/एसटी के मੈबर्स हैं, उनका भी इसके अंदर प्रतिनिधित्व होना चाहिए । मैं अपनी तरफ से भी इस बात के लिए मंत्री जी से रिक्वेस्ट करती हूँ ।

सभापति महोदय, भारत की बहुत पुरानी संस्कृति है । अगर हम फार्मास्यूटिकल, आयुर्वेद या मेडिसिन्स की बात करें, तो हम लोग इस क्षेत्र में पुरोधा हैं । हम लोग दिवाली से दो-तीन दिन पहले धनतेरस मनाते हैं और बहुत कम लोग इस बात को जानते हैं, वे लोग समझते हैं कि हम लोग इस दिन सोना-चांदी खरीद लेंगे, तो हमारे घर में लक्ष्मी का प्रवेश हो जाएगा, लेकिन ऐक्चुअल में उस दिन धनवंतरी जी का पदार्पण हुआ था । धनवंतरी वैद्य को हेल्थ का पुरोधा माना जाता है । हम इंग्लिश की कोटेशंस की बात करें या संस्कृत में भी देखें, तो हर जगह यह कहा जाता है कि हेल्थ इज वेल्थ । हेल्दी माइंड हेल्दी बॉडी में रहता है । जब से माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने

नेतृत्व संभाला है, तब से उनकी कोशिश यही रहती है कि दवाइयां गरीब से गरीब आदमी के पास पहुंचनी चाहिए, उनके पास मेडिकल की फैसिलिटीज पहुंचनी चाहिए।

आदरणीय प्रेमचंद्रन जी जन-औषधी केन्द्र की बात कर रहे थे। हमारी सरकार की तरफ से यह एक बहुत अच्छा प्रयास है। हमारी सरकार के द्वारा आज 100 से ज्यादा औषधी केन्द्र पूरे हिन्दुस्तान में खोले जा रहे हैं। उनकी यह बात ठीक है कि प्राइवेट सेक्टर के फार्मास्यूटिकल के लोग इसमें कोई दिक्कत पैदा कर रहे हैं, तो मैं माननीय मंत्री जी से निवेदन करूंगी कि वे उनकी तरफ ध्यान दें।

सभापति महोदय, मेरी रिक्वेस्ट है कि जो नाइपर में शॉर्ट टर्म सर्टिफिकेट कोर्सेज, डिप्लोमा कोर्सेज लाए जाएं। हमने कोरोना काल में देखा है कि प्रोफेशनल डॉक्टर्स और नर्सेज अपना काम करती हैं, लेकिन हमें पेशेंट्स के लिए छोटी-छोटी बहुत-सी चीजों को देखना पड़ता है। अगर उस समय वे शॉर्ट टर्म कोर्सेज, दो-तीन महीने के कोर्सेज कर लेंगे, तो वे पेशेंट्स को बहुत अच्छी तरह से संभाल सकते हैं। हम प्रार्थना करते हैं कि थर्ड वेव न आए, लेकिन अगर इस तरह का कुछ ऐसा हो जाता है, तो कम से कम हमारे पास इस तरह के स्टाफ होने चाहिए, जो उनको संभाल सकें।

सभापति महोदय, सभी माननीय सांसद महोदय ने यह रिक्वेस्ट की है कि उनके स्टेट्स में नाइपर की सुविधा हो, कई माननीय सदस्यों ने अपने संसदीय क्षेत्र में नाइपर की सुविधा के लिए रिक्वेस्ट की है, तो मैं भी इसमें पीछे नहीं रहना चाहती हूँ। मैं भी आपसे रिक्वेस्ट करती हूँ कि मेरे संसदीय क्षेत्र, सिरसा में आप एक नाइपर लगा दें। मेरा लोक सभा क्षेत्र, सिरसा थोड़ा पिछड़ा इलाका है। वह एक एग्रीकल्चर बेस्ड एरिया है। वहां पर कोई इंडस्ट्री नहीं आ पा रही है, तो अगर आप वहां पर एक नाइपर लगा देंगे, तो वहां के युवाओं को रोजगार भी मिलेगा। यह हमारे केन्द्र सरकार और हरियाणा सरकार के लिए अच्छा रहेगा।

सभापति महोदय, यह कहा जाता है कि “पहला सुख निरोगी काया, दूसरा सुख घर में हो माया, तीसरा सुख सुलक्षणा नारी, चौथा सुख बच्चा हो आज्ञाकारी।” हम लोग यह कोशिश करते हैं कि हमारा शरीर स्वस्थ हो, इसके लिए हमारे सरकार ने बहुत सारे वेलनेस सेंटर्स खोले हैं।

आदरणीय मंत्री जी यह बिल लाए हैं, उसके लिए मैं उनका तहे दिल से धन्यवाद करती हूं और इस बिल को ऐप्रिशिएट करती हूं। मैं चाहती हूं कि यह बिल सभी के कंसेंसस से पास हो। धन्यवाद।

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Sir, I rise to speak on the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021. Sir, today is 6th December. So, I would like to pay my tribute to Dr. B.R. Ambedkar, the Architect of the Indian Constitution.

Sir, I would like to bring to the forefront the fact that the Government of West Bengal had allotted ten acres of land at Kalyani, Nadia District, for NIPER Kolkata during January, 2018. NIPER, Kolkata is currently running on the leased land of Bengal Chemicals and Pharmaceuticals Limited, a PSU under the aegis of the Department. According to the Government, BCPL is under strategic disinvestment and it has been decided to transfer about 20 acres of BCPL land for setting up regular campus of the institution in its present site itself.

But the construction activities have not started due to deferment of decision by the Expenditure Finance Committee in March 2018 regarding construction of the campus. So, I sincerely request the hon. Minister to kindly address the issue and inform us about the current status of the project.

I would like to also mention here that BCPL was established in 1901 by the famous scientist Acharya Prafulla Chandra Roy. It is the first Government-owned pharmaceutical enterprise. It has been manufacturing the Hydroxychloroquine drug which is used for treatment of COVID-19. So, I would like to request the hon. Minister to kindly look into the matter regarding revival strategy of BCPL instead of its disinvestment.

The Bill that was introduced in March had a provision for removal of eminent SC/ST members of the field. But the Standing Committee advised against the same. So, my request to the hon. Minister is to kindly consider this matter and include at least one SC or ST member in this Committee.

I would also like to draw your attention to the fact that Masters and PhD students of these institutions are provided with a fellowship, but the students pursuing integrated Masters and PhD programme are deprived of the same. I would like to know the reason behind the same, and I would request the hon. Minister to consider the matter in favour of those students.

My last submission is this. In the educational programme, the candidates belonging to SC and ST categories are exempted from paying the tuition fees, which is a welcome step. But I would like to request the Government to extend the same to the students belonging to economically weaker sections of the society. This will promote equity in the system.

I would like to conclude by reminding the Government that in the year 2012, five institutions, namely, Madurai, Jhalawar, New Raipur, Nagpur and Bengaluru were put forth to be established, but as far as I know, they are still on paper. I would like to know the reason behind this.

Thus, in order to ensure all-round development of this sector, way more than what the Bill proposes is required to be done.

Thank you, Sir, for giving me this opportunity.

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण): सभापति महोदय, आज आपने मुझे इतने महत्वपूर्ण बिल पर अपनी बात रखने की अनुमति दी है। हम इस विधेयक के माध्यम से स्वास्थ्य, शोध और शिक्षा के विषय में चर्चा कर रहे हैं। मैं अपनी बात एक श्लोक से शुरू करना चाहूंगा:-

‘प्रदीप्त भूतं शास्त्रं हि दर्शनम् विपुलामति’। इसका अर्थ है: ‘Medical science is like a light which gives much wisdom and deep insight.’

इस श्लोक का विवरण करने का प्रमुख कारण है कि हमारी जो संस्कृति और इतिहास है, उसमें स्वास्थ्य और चिकित्सा को बहुत महत्व दिया गया है। यह जो विधेयक मंत्री जी द्वारा लाया गया है, उसका उद्देश्य मेडिकल रिसर्च इनोवेशन एंड एजुकेशन को प्रोत्साहन देना है। एक भारतीय होने के कारण यह हमारे लिए गर्व की बात है कि हमारा देश प्राचीनकाल से ही स्वास्थ्य और चिकित्सा के क्षेत्र में अग्रणी रहा है। उदाहरण के रूप में चरक हो या सुश्रुत हो, जो महान पुरुष हमारे इतिहास में रहे हैं और जो आयुर्वेद और सर्जरी के क्षेत्र में पॉयनीर रहे हैं। आज कोरोनाकाल और ओमिक्रोन वेरिएंट की उत्पत्ति हुई है। सभी राज्यों और केंद्र के साथ मिलकर इस वेरिएंट का संक्रमण कम कैसे हो, इसके लिए प्रयास कर रहे हैं। कोरोना के पहले और दूसरी वेव में हमने बहुत तबाही और मृत्यु देखी है और उसके बाद अब हमारी प्राथमिकताएं बदल गई हैं।

हमें इस देश का भविष्य सुधारने के लिए जिन दो क्षेत्रों में सबसे अधिक कार्य करना है, वे शिक्षा और स्वास्थ्य हैं। अतः यह बिल बहुत जरूरी है, जिसमें रिसर्च और इनोवेशन है। वर्ष 2020-21 के आर्थिक सर्वेक्षण में यह मंशन किया गया है कि

“Indian pharmaceutical sector is expected to expand multi-fold and become 130 billion dollar industry by 2030, while medicines spending is projected to grow rapidly too, leading India to become one of the top 10 countries in terms of such expenditure.”

इस विधेयक को सदन के समक्ष लाने की जो मंशा है, उसमें मुझे कोई संदेह नहीं है, लेकिन अगर इसके प्रावधानों को ठीक से पढ़ा जाए तो कुछ सिस्टमिक फ्लॉज हैं और कुछ नीतियों में बदलाव की आवश्यकता है। कोरोना ने हमारे हेल्थ सेक्टर के ड्रॉ-बैक्स को उजागर किया है। मुझे लगता है कि मेडिकल एजुकेशन और रिसर्च में बड़े पैमाने पर रिफॉर्म्स लाने की आवश्यकता है।

I would like to put forth small observations regarding the Bill. Clause 6 of the amendment Bill, which has modified Section 4 (3)(a) of the Act, talks about the Board of Governors, which will be headed by the Chairman. The qualification of the Chairman shall be that he should be an eminent academician, scientist, technologist or professional to be nominated by the Visitor. I have a strong objection to this vaguely worded qualification. The word 'eminent' can be applied to anyone. It has to be defined properly as to who should be the eminent personality.

एमिनेंट कोई भी हो सकता है और इतिहास देखा जाए तो मुझे लगता है कि अलग-अलग पीएसयूज और इंस्टीट्यूशन्स पर सरकार ने एमिनेंट पर्सनैलिटीज के नामों पर बहुत-से लोगों को विस्थापित किया है।

HON. CHAIRPERSON : Shrikant ji, please conclude.

डॉ. श्रीकांत एकनाथ शिंदे: मुझे लगता है कि एमिनेंट वह है, जिसकी एमिनेंस के कारण गवर्नमेंट की एमिनेंस दिखाई जा रही है। मुझे लगता है कि एमिनेंट एक काफी वेगली डिफाइन टर्म है, जिसको आप बिल में 'ले' कीजिए। Chairman should have the minimum experience and defined qualification, which should be clearly laid down in the Bill.

Now, I come to Section 4(3)(f). I am particularly referring to this Section of the Bill to expose the dual nature of the Government. I think the Government is only concerned with the members of marginalised communities for its vote bank. Initially, SC, ST members were included in the original Bill.

HON. CHAIRPERSON: Shri P. Ravindhranath.

DR. SHRIKANT EKNATH SHINDE: I will conclude, Sir. SC, ST members were dropped from the original Bill. On the recommendations of the Standing Committee, it was again amended on 1st December, 2021 and SC, ST members were included. So, I thank the Minister and appreciate him for heeding to the Report of the Standing Committee. I also support the Private Members' Bill, Pre-legislative Consultation Bill, moved by Shrimati Supriya Sule ji, to make consultation mandatory. This shows the importance of the Standing Committee.

Clause 4(3)(g) talks about pharmaceutical industrialists. पहले उसमें पैनल था, जिसमें इंडस्ट्रियलिस्ट्स को सेलेक्ट किया जाता था। यहां पर पैनल का प्रॉविजन भी निकाल दिया गया है।

HON. CHAIRPERSON: Shri P. Ravindhranath.

... (*Interruptions*)

HON. CHAIRPERSON: I have already given you more than your allotted time.

डॉ. श्रीकांत एकनाथ शिंदे: इसमें 'रिप्रेजेंटेशन फ्रॉम आयुष सेंट्रल ड्रग्स स्टैंडर्ड कंट्रोल ऑर्गेनाइजेशन एंड न्यूक्लियर मेडिसिन्स' को भी स्थान देना बहुत जरूरी है। मैं यह भी डिमांड करना चाहता हूं कि महाराष्ट्र में 5000 acres of pharma park had been announced in 2020 in Raigad. I would request the Government, since industry-academic

collaboration will be better in Maharashtra, to establish one NIPER in Maharashtra.

My last point is regarding API, that is Active Pharmaceutical Ingredients, the bulk drugs. We are largely dependent on China for bulk drugs, and 67 per cent of the bulk drugs come from China. I think, we should focus more on manufacturing these APIs in India. We largely depend on single source of import for API from China. So, to prevent any serious further consequences, the API should be largely manufactured in India.

With these words, I support the Bill and hope the suggestions given by me will be accepted.

Thank you.

SHRI P. RAVINDHRANATH (THENI): Hon. Chairperson, Sir, thank you for giving me the opportunity to speak.

Sir, on behalf of my AIADMK Party, I would like to register here my support to the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

Sir, yesterday, that is, 5th December, 2021 was former Party General Secretary and former Chief Minister of Tamil Nadu, Puratchi Thalaivi Amma's Memorial Day. Today, that is, 6th December, 2021 is Dr. B.R. Ambedkar's Memorial Day. So, I pay tribute to both the leaders.

Hon. Chairperson, Sir, pharma industry is one of the major contributors to our national economy employing nearly three million people along with the trade surplus of 13 billion dollars. While inaugurating Global Innovation Summit of the Pharmaceuticals sector through a video conference last month, our hon. Prime Minister said that global trust earned by the Indian healthcare sector has led to India being called the 'pharmacy of the world'. I see this amendment as another milestone to add strength to the words of our hon. Prime Minister.

Sir, now, the world is passing through an abnormal situation being affected by COVID and it is the responsibility of the Government to take innovative measures in the field of healthcare. Our Government has been taking continued efforts to develop indigenous vaccines to mitigate the impact of such pandemic. I would like to request the hon. Minister -- and it is also pertinent -- that there should be a focus on development of traditional herbal

medicines. I am confident that these reforms, as proposed by the Government, would lead to further breakthrough in the field of research and development of pharma sector in the country.

Sir, I would like to take this opportunity to bring to the notice of this Government that the State of Tamil Nadu is one of the key producers of important and generic medicines contributing significant percentage in the country's healthcare system. Further, the Central Government had proposed to establish an Institute of Pharma Education, that is, NIPER in Tamil Nadu, in 2009 and the State Government of Tamil Nadu had also allocated 116 acres of land free of cost to set up NIPER in Temple City – Madurai and a proposal for Rs. 1100 crore had also been submitted to the Central Government for setting-up of infrastructure for this Institute. However, this proposal is still pending with the Government.

Therefore, through you, I would like to request to the hon. Health Minister to immediately take action to set up one of the six additional NIPERs in the State of Tamil Nadu. Thank you very much.

श्रीमती नवनित रवि राणा (अमरावती): महोदय, जो यह राष्ट्रीय औषध शिक्षा और अनुसंधान संस्थान विधेयक लाया गया है, उसके लिए मैं मंत्री महोदय और राज्य मंत्री को भी दिल से बहुत-बहुत धन्यवाद करती हूँ और उनका अभिनन्दन भी करती हूँ। यह इससे भी पता लगता है कि पिछले कुछ दिनों में सिर्फ मेडिकल के इश्यूज पर 12-12 घंटे भी चर्चा हुई है कि क्या करना चाहिए, कैसे होना चाहिए। यह तभी पता लगा कि हमारे भारत देश में हम मेडिकली और एजुकेशनली बहुत पीछे हैं और उसे आगे लाने के लिए हमें और क्या-क्या नई चीजें करनी हैं। हमारे मंत्री महोदय, जो हर नया स्टेप, क्योंकि मंत्री बनने के बाद वे जो भी चीजें कर रहे हैं, उन्हें अभ्यास पूर्वक कर रहे हैं। मेरे से पहले भी मेरे एक कलीग ने बोला कि किसी भी काम के लिए मंत्री महोदय के पास जाते हैं तो *he has got a positive attitude to support you, whether the work is done or not. But in my case, the work was actually done by Mantri Mahoday Ji* and he had taken efforts for that. So, I really thank *Mantri Ji*. मंत्री जी हर किसी की बात पॉजिटिव एटीट्यूड से सुनते हैं, वे नए लोग हों या पुराने हों, उनकी बातें सुनी जाती हैं और उनकी बातों पर ध्यान भी दिया जाता है। जिस तरीके से जो 6 नए इंस्टिट्यूट्स सरकार देश भर में स्थापित कर रही है, उसमें अहमदाबाद, हाजीपुर, कोलकाता, हैदराबाद, गुवाहाटी और रायबरेली है। मुम्बई और पूना जैसे मेट्रो सिटी, जो देश में वन ऑफ दी एजुकेशनल इंस्टिट्यूट एंड रिसर्च सेंटर हैं, उन्हें क्यों छोड़ा गया है? मैं मंत्री महोदय से विनती करना चाहूँगी कि पुणे और मुम्बई के जिस सीरम इंस्टिट्यूट से वैक्सीनेशन के लिए वैक्सीन आई है, ऐसे शहरों को भी साथ में लेकर आगे उन्हें सपोर्ट करना चाहिए। इस बिल के बाद बहुत सारे नए इंस्टिट्यूट्स आएंगे, उनके माध्यम से जो रोजगार के अवसर तैयार होंगे, उसके लिए भी मैं आपका दिल से धन्यवाद करना चाहूँगी।

चाइना में मेडिसिन के लिए फैक्ट्रीज खोलने हेतु, मैन्यूफैक्चरिंग की परमिशन के लिए जो वन सिंगल विन्डो काम होता है, हमारे देश में वह बहुत पीछे है। हमारी चप्पलें घिस जाती हैं, तब तक हमें न जगह उपलब्ध होती है और फैक्ट्रीज के लिए सरकार की तरफ से जो फैसीलिटीज

मिलनी चाहिए, वह भी नहीं मिलती है। इस पर भी हमें ध्यान देना चाहिए। फैक्ट्रीज खोलने के लिए जितने भी लोग हैं, उन्हें बहुत बड़ी मदद सरकार की तरफ से वन सिंगल विन्डो के माध्यम से होनी चाहिए। हमारे देश में फॉर्मेसी कॉलेज में जो रिलेटिड सब्जेक्ट्स की पढ़ाई होती है, जो भी पुराने तरीके की है, उसमें नया तरीका और टेक्नोलॉजी को अपग्रेड करना चाहिए, जिससे आने वाले समय में जो भी महामारी है, भगवान कभी हमारे देश में ऐसी महामारी न आए, अगर ऐसी कोई महामारी आती है तो उसे फेस करने के लिए हमारे पास नई टेक्नोलॉजी होना बहुत जरूरी है। प्राइवेट फॉर्मेसी कम्पनीज में जितने भी डॉक्टर्स काम कर रहे हैं, एज ए गवर्नमेंट हमें यह ध्यान देना चाहिए कि हमारे देश में साइंटिस्ट्स बहुत ज्यादा तैयार होने चाहिए, जिससे आने वाले समय में हम लोगों को और देश को इसका फायदा हो।

मैं अपने मंत्री को दिल से बधाई देती हूँ कि यह बिल लाया गया है और मैं इस बिल को सपोर्ट करती हूँ।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I stand to extend my affirmative nod to the legislative document under the nomenclature the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021.

Today, seeking the opportunity, I would like to pay my homage to the greatest soul of our country Baba Bhimrao Ambedkar Ji. Not only me, people across the world today have been commemorating in memory of the great soul of our country. He used to exhort us that he likes the religion which teaches equality, liberty and fraternity.

Sir, today, we are talking about the pharmaceutical sector of our country. There is no doubt in the fact that over the decades, India has been registering an exponential growth in the pharmaceutical sector which has recently registered 17.7 per cent. It really deserves to be praised. But the fact is that there are seamy sides also which needs to be looked into.

मैं मनसुख जी को एक बात कहना चाहता हूं और मेरे साथी ने भी कहा कि हिन्दुस्तान में ड्रग्स सिक्योरिटी की जरूरत है। ड्रग्स सिक्योरिटी के लिए हमें एपीआई के मुद्दे पर, केएसएम के मुद्दे पर, एक्टिव फार्मास्युटिकल इंग्रेडिएंट्स की-स्टार्टिंग मटेरियल पर ज्यादा गौर करना चाहिए। हमारी ड्रग्स की जो बल्क रिकवायरमेंट होती है, हम 70 परसेंट चाइना से आयात करते हैं। चाइना हमारे साथ दुश्मन का रुख अपनाता है। अगर चाइना हमें ज्यादा हानि पहुंचाने की कोशिश करे, तो हम इससे कैसे निपटेंगे? यह आज की तारीख में ध्यान से सोचने की जरूरत है। अगर हम ड्रग्स सिक्योरिटी में जरा भी भटके तो हमारे देश के लिए यह बड़ा खतरा पैदा हो सकता है और चाइना कुछ भी कर सकता है। इसको मद्देनजर रखते हुए हमें इस विषय पर आगे आना चाहिए कि इसमें आपका रवैया क्या है? सबसे बड़ी बात है कि हिन्दुस्तान में फार्मास्युटिकल सेक्टर में जो पब्लिक

सेक्टर अंडरटेकिंग्स हैं, अगर आप उनको तवज्जो नहीं देंगे तो यह कैसे उपलब्ध होगा, यह आपको सोचना पड़ेगा। वर्ष 1994 में रेड्डी लैबोरेट्री बनाई गई थी। उस समय एक्टिव फार्मास्युटिकल इंग्रेडिएंट्स मैनुफैक्चरिंग होती थी। हमारे देश में क्षमता तो है लेकिन इनवेस्टमेंट नहीं होती है। इसमें दो-चार हजार रुपये से काम नहीं चलने वाला है, इसमें बहुत ज्यादा पैसे के विनियोग करने की जरूरत है। यह मैं सरकार के ध्यान में लाना चाहता हूँ।

There is a very curious trend in the House. For each and every issue, there is a trend of appropriating the credit to the kitty of the Government. I think we should not indulge in any kind of misinformation or anything else. I hail from the State of West Bengal.

वहां पर आज नहीं, सन् 1982 में पहली फार्मास्युटिकल इंडस्ट्री की शुरुआत हुई थी। सन् 1901 में गवर्मेंट ओन्ड फार्मास्युटिकल इंडस्ट्री शुरु हुई थी। सन् 1991 में उसको और दूसरे स्वरूप से पहचान मिली है। आज की तारीख में बंगाल कैमिकल्स एण्ड फार्मास्युटिकल्स है, इसको आगे कम से कम जिंदा तो कीजिए। इसने hydroxychloroquine सप्लाई किया था, जिसके लिए मोदी जी को डराने के लिए हमारे ट्रंप साहब को कभी बेहिचक होना पड़ा। वे हमारे देश को डराते थे कि hydroxychloroquine चाहिए। उस hydroxychloroquine का प्रोडक्शन बंगाल में हुआ करता था। इस विषय के मद्देनजर आपसे मेरी गुजारिश है कि बंगाल की जो कैमिकल्स एण्ड फार्मास्युटिकल्स इंडस्ट्री है, आप इसकी रक्षा कीजिए, इसको बचाइए, क्योंकि अभी तो ये प्रॉफिट मेकिंग कर रही हैं। हाँ, कुछ समय पहले इसमें कई खामियां थीं, लेकिन अभी वह प्रॉफिट मेकिंग ऑर्गनइजेशन बन चुका है। हमारे देश में रेड्डी लैबोरेट्रीज सन् 1984 में, रैनबैक्सी लैबोरेट्रीज, टॉरेंट फार्मास्युटिकल, डाबर, सनफार्मा, जाइडस-कैडिला फार्मास्युटिकल, सिपला आदि तरह-तरह की इंडस्ट्रीज हमारे देश में हैं। वे मोदी जी के आने के बाद नहीं, मोदी जी के जन्म होने के पहले से हमारे देश में इनकी शुरुआत हो चुकी है। यह थोड़ी सी जानकारी आपको देना चाहता हूँ। इसलिए, कि यहां पर थोड़ा गुमराह करने की थोड़ी सी कोशिश हो रही है। India is the

largest provider of generic drugs globally. India is recognised as the pharmacy of the world. It is because India has such kind of huge and humongous potentialities of manufacturing drugs. Indian pharmaceutical sector provides over 50 per cent of global demand for various vaccines, 40 per cent of generic demand in the US and 25 per cent of all medicines globally. India ranks third in terms of pharmaceutical production by volume and 14th by value. The domestic pharmaceutical industry includes a network of 3000 drug companies and 10,500 manufacturing units. Presently, over 80 per cent of the anti-retroviral drugs used globally to combat AIDS are supplied by Indian pharmaceutical firms. वह भी मोदी जी के सत्ता में आने के बहुत पहले से है । According to Indian Economic Survey, 2021, the one conducted during the period of this Government, the domestic market is expected to grow exponentially and it may reach 120 to 130 billion by 2030. India's medical device market stood at 10.36 billion. It may also exceed 50 billion by 2025. India is the world's largest supplier of generic medication.

हमारे देश से बहुत सारा निर्यात भी होता है । बात यह है कि यह सिलसिला आज से नहीं है, हमारे फार्मास्युटिकल सैक्टर में, हमारी काबिलियत हम बहुत पहले ही साबित कर चुके हैं । आज जिस एस्ट्राजेनिका की बात हो रही है, एस्ट्राजेनिका दो अलग-अलग कंपनी से एक बनी है । ये दो कंपनी वर्ष 1999 में मर्ज हुई थीं । एस्ट्राजेनिका इंडिया की सब्सिडरी भी है । एस्ट्राजेनिका द्वारा कोविशील्ड बनी है, उसमें भी हमारा हिस्सा है, कोवैक्सीन में भी हमारा हिस्सा है । तो यह हिंदुस्तान के जो हमारे शोधकर्ता हैं, जो हमारे वैज्ञानिक हैं, उनके द्वारा किया गया है । लेकिन आपने क्या किया? आपके ज़माने में आप कुछ खास नहीं कर पाए हैं ।

अब मैं आपको बताना चाहता हूँ कि आप किस तरह से फेल्योर हो रहे हैं। Delayed constitution of Board of Governors. यह मैं नहीं कहता हूँ, सीएजी कह रहे हैं। The Audit Report 2020 notes that the Ministry of Chemicals and Fertilizers was silent on the reason for this delay in constituting this Board of Governors. This is deplorable. Despite being in operation for more than 10 years, the six new NIPERs have been functioning from rented premises. There is insufficient permanent staff and also poor student placement. The rate of student placement has recorded as low as 22 per cent. आप खुद बताओ कि आप कितनी पारदर्शिता साबित कर चुके हैं? The Government's under-estimation of NIPER and the support required for their functioning is evident in the Budgetary and Revised Estimate for the financial year 2020-21. While the institutes were allocated Rs. 184 crore in the BE of 2021, this was revised to Rs. 306 crore as per Revised Estimate of 2021.

18.00 hrs

The Government failed to take into account with this allocation for financial year 2021-22 which stands at 29.69 per cent lower than the Revised Estimates of 2020-21 at Rs. 215.34 crore as mentioned above.

HON. CHAIRPERSON : Hon. Members, is it the pleasure of the House that the time of the House is extended till the passing of this Bill?

SEVERAL HON. MEMBERS: Yes.

SHRI ADHIR RANJAN CHOWDHURY: I would like to bring to your attention about the situation in Bengal. The honourable lady Member belonging to Bengal also mentioned about this point.

The Government of West Bengal allotted ten acres of land at Kalyani, Nadia District for NIPER, Kolkata during January, 2018. NIPER, Kolkata is currently functioning in the lease premises of M/s Bengal Chemicals and Pharmaceuticals Limited, a PSU, under the aegis of the Department. As BCPL is under strategic disinvestment, it has been decided to transfer about 20 acres of BCPL land for setting up regular campus of the Institute. The construction activities have not started due to deferment of the decision by EFC in March, 2018 regarding construction of campus. The proposal has again been submitted for consideration and recommendation of EFC. इसका नतीजा आज क्या होने वाला है? जिस बंगाल से फार्मस्युटिकल इंडस्ट्रीज़ की शुरुआत हुई थी, जहाँ जन्म हुआ था, अगर उस बंगाल की इस तरीके से अनदेखी की जाएगी तो इससे बंगाल के आम लोगों के बीच आपके खिलाफ खौफ जरूर पैदा होगा।

दूसरा, आप कहते हैं कि हमने घोषणा कर दी है, लेकिन अभी भी ये सब मेंटर के बंदौलत चलते हैं। मोहाली इंस्टीट्यूट को छोड़कर, आप सारे इंस्टीट्यूट्स को बनाने की कवायद कर रहे हैं। आज मोहाली इंस्टीट्यूट ही खुद अपने दम पर चलता है, बाकी सारे मेंटर के बंदौलत चलते हैं। आप आत्मनिर्भर कब बनेंगे? क्या आपके पास इसका कोई रोडमैप है? फिर, आपने चार-पाँच नए निकाल दिए। यदि आप चाहते हैं कि अपनी क्षमता से ज्यादा हम काम कर सकते हैं तो यह अलग बात है। आप काम कीजिए, लेकिन इस प्रकार आधे-अधूरे काम करने से कोई अच्छा महसूस नहीं करेगा।

मनसुख जी, आप आर. एंड डी. में जो कुछ भी करते हैं, उसके लिए आपको सदन में सभी तारीफ करते हैं। आप किसी को दुख नहीं देना चाहते हैं, इसलिए आपका नाम भी मनसुख बना दिया गया है और यह बहुत ही अच्छी बात है। आप देखिए कि आज आर. एंड डी. में स्वीट्जरलैंड सबसे ज्यादा पैसा खर्च कर रहा है। सोल्वेनिया एक नया देश बना है, वह भी खर्चा कर रहा है।

बेल्जियम, डेनमार्क जैसे छोटे देश भी आर. एंड डी. में बहुत पैसा खर्च करते हैं। क्या आप आर. एंड डी. में कुछ पैसा लगाते हैं? आपने इसे बिल्कुल प्राइवेट सेक्टर पर छोड़ दिया है। आपने खुद आर. एंड डी. में क्या किया? अभी आपके जो इंस्टीट्यूशंस हैं, उनका ब्यौरा आप खुद देखिए।

वर्ष 2018 से 2020 के बीच, अगर आप मानें तो एम.एस. 585, पी.एच.डी. 62, एम.बी.ए. 72 हैं। अभी वर्ष 2020-22 में एम.एस. 782, एम.बी.ए. 84, पी.एच.डी. 100 हैं। आप देखिए कि रायबरेली में कोई एम.बी.ए. नहीं है। हाजीपुर में कोई एम.बी.ए. नहीं है। गुवाहाटी में कोई एम.बी.ए. नहीं है। अहमदाबाद में कोई एम.बी.ए. नहीं है और कोलकाता में भी कोई एम.बी.ए. नहीं है। हमारे पास जो आँकड़ें हैं, इन आँकड़ों को आप खुद देखिए। आप खुद पता कर लीजिए।

18.04 hrs

(Hon. Speaker in the Chair)

आज इतने सारे इंस्टीट्यूट्स हैं, लेकिन हम क्या प्रोडक्शन करते हैं, हमारा आउटपुट क्या है, इससे आपको खुद पता चलेगा कि आप में कहाँ खामियाँ हैं।

अब आप स्टूडेंट पासआउट देखिए। पहले, मैंने आपको दिखाया कि प्लेसमेंट 22 परसेंट है। आप वहाँ भी देखिए कि स्टूडेंट्स पासआउट क्या है? वर्ष 2016 से 2018 में 64 लोगों ने एम.बी.ए. किया। वर्ष 2017 से 2019 के बीच 42 लोगों ने एम.बी.ए. किया। इस प्रकार यह घटते जा रहा है। फिर, वर्ष 2018 से 2020 के बीच 36 लोग एम.बी.ए. कर रहे हैं। इनकी संख्या और भी नीचे जा रही है। एक के बाद हर मुद्दे पर, चाहे पीएचडी हो, चाहे एमबीए हो, चाहे एमएस हो, आपकी कोई तरक्की नहीं हो पा रही है। इससे उबरने के लिए आपका क्या रवैया है? सबसे बड़ी बात यह है कि आपका...(व्यवधान)

माननीय अध्यक्ष : आपका रवैया यह है कि हर बिल का विरोध करना, उनका रवैया है कि बिल को पास कराना।

... (व्यवधान)

श्री अधीर रंजन चौधरी : सर, यह एक बड़ा मुद्दा है।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): ... (व्यवधान) इनका मन प्रसन्न हुआ। हैपीनेस आया है, इनका मन प्रसन्न हुआ है। अभी इन्होंने कहा है, स्वीकार किया है।... (व्यवधान)

श्री अधीर रंजन चौधरी : आप तो मंत्री नहीं हैं। आपको काम करने दीजिए। वह बहुत ईमानदार मंत्री हैं, बहुत एक्टिव हैं। सारे सदस्यों ने उनकी सदन में सराहना की है। मनसुख जी, आप एक चीज देखिए, हमारे जो इंस्टीट्यूट्स हैं, यहां से रिसर्च पेपर्स कितने जाते हैं, पेटेंट कितने मिलते हैं? इसके ऊपर आपकी सारी काबलियत निर्भर करती है। आपने पिछले कई सालों में कितने रिसर्च पेपर्स और पेटेंट्स हासिल किए हैं? आप इसका ब्यौरा सदन में दीजिए।

हमारे दोस्त हनुमान बेनीवाल जी ने जो बात कही, वह बड़ी चिंताजनक है कि हम तो फार्मास्युटिकल में डेवलप करते हैं, लेकिन एक और मेडिसिन भी हमारे देश में धड़ल्ले से उपलब्ध है। हम क्या करेंगे? एक तरफ इतनी अच्छी-अच्छी क्वालिटी ड्रग, जन औषधि की बात करते हैं, दूसरी तरफ धड़ल्ले से नकली दवाइयाँ मिलती हैं। इन सारे मुद्दों को सामने रखते हुए, मैं इस बिल का जरूर समर्थन करता हूँ और आशा करता हूँ कि मनसुख मांडविया जी के नेतृत्व में यह सैक्टर आगे और काफी तरक्की करेगा।

स्वास्थ्य और परिवार कल्याण मंत्री तथा रसायन और उर्वरक मंत्री (श्री मनसुख मांडविया):

माननीय अध्यक्ष महोदय, आज दी नेशनल इंस्टीट्यूट ऑफ फार्मास्युटिकल एजुकेशन एंड रिसर्च बिल के अमेंडमेंट पर कुल-मिलाकर 24 माननीय सदस्यों ने अपनी बात रखी। आज का दिन भी महत्वपूर्ण दिन है। आज डॉक्टर बाबा साहेब अम्बेडकर जी का महापरिनिर्वाण दिन है, जिन्हें सिम्बल ऑफ नॉलेज के नाम से दुनिया जानती थी। डॉक्टर बाबा साहब के पास कई पदवियां, कई डिग्रियां थीं। यह डिग्री का विषय ही आज चर्चा का विषय है। नाइपर एक पोस्ट ग्रेजुएट, पीएचडी डिग्री देती है। इससे और अधिक डिग्रियां देने के लिए कई अमेंडमेंट लेकर मैं आज सम्माननीय सदन में आया हूँ।

इस सदन में हनुमान बेनीवाल जी मुझे कहकर गए हैं कि हमने बोला है, हमारा नाम आना चाहिए। मेरा फर्ज ही है कि मुझे सभी का नाम बोलना चाहिए। श्री अब्दुल खालेक जी, डॉ. राजदीप राय जी, डॉ. कलानिधि वीरास्वामी जी, प्रो. सौगत राय दादा, डॉ. संजीव कुमार शिंगरी जी, श्री श्रीरंग आप्पा बारणे जी, डॉ. आलोक कुमार सुमन जी, कुमारी चन्द्राणी मुर्मु जी, कुंवर दानिश अली जी, श्रीमती सुप्रिया सदानंद सुले जी, डॉ. मोहम्मद जावेद जी, श्री अनुराग शर्मा जी, श्री एस. वेंकटेशन जी, श्री ई. टी. मोहम्मद बशीर जी, श्री एम. सेल्वराज जी, श्री एन. के. प्रेमचन्द्रन जी, श्री हनुमान बेनीवाल जी, एडवोकेट डीन कुरियाकोस जी, श्रीमती सुनीता दुग्गल जी, श्रीमती प्रतिमा मण्डल जी, डॉ. श्रीकांत एकनाथ शिंदे जी, श्री पी. रविन्द्रनाथ जी, श्रीमती नवनिता रवि राणा जी, श्री अधीर रंजन चौधरी जी, कुल मिलाकर 24 सम्माननीय सांसदों ने बिल पर अपने महत्वपूर्ण सुझाव रखे। सभी ने एक ही बात बोली है कि बिल अच्छा है, सभी की कंसेंसस है कि हमें इस बिल को पारित करना है। बिल पर आपने अपनी-अपनी ओर से अपने सुझाव भी रखे हैं। इस बिल के क्या बिंदु हैं और क्यों विषय लेकर आए, यह मैं पहले बता देता हूँ। कुल-मिलाकर हम चार अमेंडमेंट्स लेकर आए हैं। चार अमेंडमेंट्स के माध्यम से हम बिल में क्या करना चाहते हैं? मोहाली हमारी नेशनल इंपोर्टेंस की इंस्टीट्यूट थी, उसके बाद 6 नई इंस्टीट्यूट्स बनीं। 1 नेशनल इंपोर्टेंस की थी, तो 6 में कोई क्लेरिफिकेशन नहीं था। हमने तय किया कि सभी 6 और प्लस 1,

यानी 7 हमारी इंस्टीट्यूट्स हैं और हमें आगे भी इंस्टीट्यूट्स खोलनी हैं। कई लोगों ने सुझाव दिया कि हमारे यहां भी खोलनी चाहिए, तो आने वाले दिनों में जितने इंस्टीट्यूट्स बनें, ये सब नेशनल इंपोर्टेंस नाइपर इंस्टीट्यूट्स बनें। हमारा उसमें यह महत्वपूर्ण संशोधन है, अमेंडमेंट है।

दूसरा अमेंडमेंट है, अब हम केवल मास्टर डिग्री और पीएचडी की डिग्री देते हैं। अधीर रंजन जी, समय बदला है। सबको अंडर ग्रेजुएट एजुकेशन भी मिले, एकेडेमी से लिंकेज हो, वह सैल्फ सस्टेन बने। आज देश में 10,000 से ज्यादा फार्मास्युटिकल्स इंडस्ट्रीज़ हैं। जो बड़ी इंडस्ट्रीज़ हैं, उनके पास रिसर्च यूनिट होते हैं, रिसर्च की व्यवस्था होती है, परंतु छोटी इंडस्ट्री के पास रिसर्च की एस्टेबलिशमेंट नहीं होती है इसके लिए रिसर्च में नाइपर का सहयोग चाहिए। सहयोग देने से उसका खर्च भी कम होगा, नाइपर को इनकम भी होगी और यहां पढ़ने वाले स्टूडेंट्स को ट्रेनिंग भी मिलेगी। एक और उद्देश्य है कि और ज्यादा कोर्सिस चालू हों।

तीसरा अमेंडमेंट है, नाइपर तो बनते जा रहे हैं, नाइपर अपनी ओर से काम करे तो कॉम्प्रिहेन्सिव काम करने की आवश्यकता होगी और हमें टारगेट तय करना होगा। मैं इसके बारे में आगे बताऊंगा, जैसे हमारे देश में कोई क्रिटिकल मेडिसिन नहीं बनती है तो हमें हर इंस्टीट्यूट को कुछ न कुछ मेनडेट देना चाहिए। यह कौन तय करेगा? सरकार को किसकी रिक्वायरमेंट है? वर्तमान स्थिति में हमारी डिमांड क्या है? हमारे देश में रिसर्च कैसी चल रही है? हम कॉम्प्रिहेन्सिव रिसर्च कर सकें, एजुकेशन दे सकें ताकि इसका उपयोग देश के लिए हो, इसलिए हमने नेशनल काउंसिल बनाने की बात कही है। सौगत राय दादा, नेशनल काउंसिल में बोर्ड ऑफ गवर्नेंस का कोई अधिकार नहीं ले रहा है। बोर्ड ऑफ गवर्नेंस के पास जो अधिकार है, वह अधिकार वहीं रहेगा। नेशनल काउंसिल एडवाइजरी बॉडी के रूप में काम करेगी।

यहां कई सम्मानित सदस्यों ने अपनी बात रखी कि इसमें एससी, एसटी का प्रतिनिधित्व नहीं है। गवर्निंग बॉडी में 22 की संख्या को कम कर दिया, 12 कर दिया और वहां जो एससी, एसटी के कैंडीडेट थे, हमारे सम्मानित सांसद भी उसमें थे, उनको काउंसिल में ले लिया। हमने प्रतिनिधित्व खत्म नहीं किया है। हमने प्रतिनिधित्व ऑलरेडी काउंसिल के तौर पर रखा है। यह

एक महत्वपूर्ण विषय है। कुल मिलाकर नाइपर में काउंसिल बनाना, डिग्री देना, अंडर ग्रेजुएट डिग्री चालू करना, सबको नैशनल इम्पोर्टेंस घोषित करना और गवर्निंग बॉडी में सदस्य संख्या कम करना, हम ये चार सुझाव, अमेंडमेंट लेकर आए हैं। सबने बहुत सकारात्मक और हकारात्मक बात कही है। मैं आप सभी सम्मानित सदस्यों का आभारी हूँ। इसमें जो कमेंट आए हैं, बात आई है, मैं उसे पहले थोड़ा क्लेरिफाई कर दूँ। वैसे तो मुझे पहले से बात चालू करनी चाहिए लेकिन अधीर रंजन जी ने पूछा कि आपने किया क्या? मुझे यह बताना चाहिए। अधीर रंजन जी, प्रेमचन्द्रन जी और कई सदस्यों ने जन औषधि का उल्लेख किया।

आपने कहा कि हमने किया, मैं बता दूँ, अच्छी स्कीम उन्होंने ही वर्ष 2008 में शुरू की थी। वर्ष 2008 में जब यूपीए गवर्नमेंट थी, उन्होंने कहा कि जेनरिक मेडिसन लोगों को मिलनी चाहिए। हम सरकार में वर्ष 2014 में आए। उस वक्त छः साल हो गए थे, केवल 103 स्टोर थे और वहां 300 से कम टाइप की मेडिसन मिलती थी। जो स्टोर थे, एक के बाद एक बंद हो रहे थे। मोदी जी ने मुझे जिम्मेदारी दी, मैं एमओएस हुआ करता था। मैं उनसे मिलने गया तो माननीय प्रधान मंत्री जी ने कहा कि यह सेवा का कार्य है और करना चाहिए, रुचि लेकर करना चाहिए। मैं एमओएस हुआ करता था, मेरे पास ज्यादा काम नहीं था, मैं इस काम में लगा क्योंकि यह गरीबों का काम था।

मेडिसन की प्रेस्क्रिप्शन लिख देना एक बात होती है और प्रेस्क्रिप्शन के बाद डायग्नोसिस करना एक बात होती है। निदान हो गया, 100 रुपये फी दे दी, लेकिन जब मेडिसन लेने जाते हैं बहुत महंगी मिलती है, जैसे कैंसर की मेडिसन है। अब तो हैबिचुअल डिस्सीज़ बढ़ रही हैं, डायबिटीज़ की परमानेंट मेडिसन लेनी पड़ती है। बीपी की परमानेंट मेडिसन लेनी पड़ती है। कैंसर पेशेंट को परमानेंट मेडिसन देनी पड़ती है। कार्डियक पेशेंट को परमानेंट मेडिसन लेनी पड़ती है। गरीब हो या अमीर हो, बीमारी किसी को पूछ कर नहीं आती है। अमीर के यहां भी आती है, गरीब के यहां भी आती है। जब अमीर के यहां आती है तो उसकी जेब में पैसा होता है, वह सर्वाइव कर जाता है, लेकिन गरीब के यहां जब हैबिचुअल बीमारी आती है तो 2000-3000 रुपये मेडिसन में

चले जाते हैं। इससे उसके बच्चे की पढ़ाई हो सकती है, घर का गुजारा चल सकता है। उन्हें सस्ती दवाई मिले, इसके लिए काम करना चाहिए। मोदी जी ने मुझे मार्गदर्शित किया और मैंने वह काम किया। मुझे सदन को बताते हुए खुशी हो रही है कि आज देश में 8500 जन-औषधि स्टोर हैं। 2400 से अधिक टाइप की मेडिसिन्स वहां उपलब्ध हो रही हैं और 56 से ज्यादा मेडिकल डिवाइसेज उपलब्ध हो रहे हैं। पर डे 10 से 15 लाख लोग जन औषधि स्टोर पर मेडिसिन लेने जाते हैं।

अधीर रंजन जी हमने ये काम भी किया। यहां यह भी बात हुई कि जेनेरिक मेडिसिन का व्याप बढ़ाना चाहिए। दुनिया अपने यहां रिसर्च करके और पेटेंट करके ब्रांडेड एवं महंगी मेडिसिन इंडिया में भेजती है, लेकिन दुनिया हमारी जेनेरिक मेडिसिन खाती है। आप अमेरिका जाएंगे तो देखेंगे कि वहां 40 परसेंट इंडिया में बनी हुई जेनेरिक मेडिसिन का यूज होता है और हम ब्रांडेड मेडिसिन खाते हैं। उसके लिए अवेयरनेस कैसे लाया जाए? यह अवेयरनेस लाने का काम करने के लिए जन औषधि स्टोर चलाया गया। जन औषधि स्टोर का नतीजा यह निकला कि पहले देश में जेनेरिक मेडिसिन का शेयर केवल 2 परसेंट होता था, लेकिन आज वह 8 परसेंट से ज्यादा है। जेनेरिक मेडिसिन का शेयर बढ़ने लगा और लोगों को सस्ती मेडिसिन मिलने लगी। मैंने एक स्टडी करवाई थी कि जन औषधि स्टोर के माध्यम से लोगों को कितना फायदा हुआ तो आकलन यह निकला कि प्रतिवर्ष 8 हजार जन औषधि स्टोर्स से सस्ती जेनेरिक मेडिसिन दवाइयां मिलती हैं। कैंसर की कई मेडिसिन्स हैं, जो मार्केट में एक ब्रांडेड टैबलेट की कीमत 200 से 300 रुपये होती है, लेकिन जन औषधि स्टोर पर जाने पर वह 50-60 रुपये में मिल जाती है। वहां लंबी लाइन लगी होती है। यह बात सही है कि कभी आप जन औषधि स्टोर पर गए हों, आप कोई भी फॉर्मसी स्टोर पर जाएं, वहां हंड्रेड परसेंट मेडिसिन उपलब्ध हो, ऐसा जरूरी नहीं है। यदि कोई कार्डियक का डॉक्टर हो और उसके अगल-बगल में मेडिकल स्टोर है तो वहां कार्डियक के अनुरूप मेडिसिन्स ज्यादा उपलब्ध होते हैं। कोई एम.डी. डॉक्टर होता है तो वहां उसी अनुरूप मेडिसिन्स उपलब्ध होती हैं। आप जो मांगें और वही मेडिसिन सभी जगह मिल जाए, ऐसा जरूरी नहीं है। मैं ऐसा दावा

नहीं करता हूं कि जन औषधि स्टोर पर आप जो भी मेडिसिन मांगेंगे, वह उपलब्ध होगी। लेकिन, हमने प्रयास किया है कि देश के लोगों को सस्ती से सस्ती दवाइयां मिले, लोगों का जीवन सुनिश्चित और वह उसकी बीमारी में उपयोगी हो।

श्रीकांत शिंदे जी ने बहुत अच्छी बात कही, आपने भी यह प्रश्न रज किया कि एपीआई के मामले में हमें दुनिया पर निर्भर नहीं रहना चाहिए। हमारा देश 130 करोड़ की आबादी वाला देश है। हमें भी मेडिसिन की रिकवॉयरमेंट है। यदि हम इतनी आबादी के लिए मेडिसिन के लिए दूसरे पर निर्भर रहें तो यह उचित नहीं है। इसके बारे में आप भी सोच सकते थे। आपकी भी सरकार थी। एक बात और मैं आपको बता दूं कि ये सब पीएसयू कब मर गए? उनको हमने आकर नहीं मारा। वे तो मरे हुए थे। हमने तो कोशिश की है कि वह स्ट्रैटेजिक सेल करे और जो बच सके, उसको बचाएं।

हमारी सुप्रिया बहन ने कहा कि पिंपरी में पेनिसिलिन का प्लांट है। मैं जब प्राइमरी स्कूल में पढ़ता था तब यह हमारे सिलेबस का पार्ट था कि देश में सबसे बड़ा पेनिसिलिन का प्लांट कहां है? तो हम लिखते थे कि पिंपरी में पेनिसिलिन का भारत में सबसे बड़ा एपीआई प्लांट है। वह हमारे लिए एक समय प्राइड थी। लेकिन, वह क्यों मर गई। वह इसलिए मर गई, क्योंकि जब दुनिया में ग्लोबलाइजेशन हुआ और ग्लोबलाइजेशन में डब्ल्यूटीओ के अंतर्गत सारी दुनिया फ्री ट्रेड करने लगी तो कई कंट्रीज ने इस मौके का फायदा उठाते हुए अपने यहां बड़े-बड़े कारखाने लगा दिये और सस्ते दाम पर पेनिसिलिन का एपीआई बनाकर इंडिया में डंप करने लगे। उसके बाद, हमारी कंपनियां मरने लगीं। यदि उस वक्त आपने ध्यान दिया होता तो आज की स्थिति मरने की स्थिति नहीं होती। उस वक्त उसको कैसे रोका जाए, ऐसा प्रयास करने की आवश्यकता थी। लेकिन, वह प्रयास नहीं हुआ। इसको करने के लिए हममें से किसी ने ना नहीं कहा। जब मोदी जी देश के प्रधान मंत्री बने तो उन्होंने इसके लिए हमें मार्गदर्शन दिया। ऐसे कितने एपीआई हैं? आप आइडेंटिफाई कीजिए। कौन-सा ऐसा एपीआई नहीं है और हमारे यहां फॉर्मूलेशन में दिक्कत आ जाए। यह बहुत क्रिटिकल स्थिति हो जाती है। हमारे यहां फॉर्मूलेशन इंडस्ट्रीज है लेकिन उसको

चलाने के लिए, जैसा आपने कहा कि स्टार्टिंग मेटेरियल चाहिए, एपीआई चाहिए और इंटरमीडिएट चाहिए। ये हम बाहर से लाएं और बाहर वाला हमें देना बंद कर दे तो हमारी स्थिति क्या होगा। उसके मद्देनजर हमने उसके ऊपर डीपली काम करना शुरू किया और हमने ऐसे 51 एपीआई आइडेंटिफाई किए। हम 80 परसेंट से ज्यादा एपीआई दुनिया से इम्पोर्ट करते हैं। यदि ये हमारे देश में नहीं आएं और हम नहीं बनाएं तो हमारे देश में कभी भी मेडिसिन की क्राइसिस हो सकती है। इस विषय को लेते हुए प्रधान मंत्री ने कहा कि उसके ऊपर काम करना शुरू कीजिए।

माननीय अध्यक्ष जी, मुझे इस सदन को यह बताते हुए खुशी हो रही है कि भारत में 51 एपीआई बनें, उसके लिए हमने 14,000 करोड़ रुपये के सहयोग से पीएलआई वन स्कीम निकाली है। इस स्कीम से क्या हुआ? हमें भारत में एपीआई बनानी है। दुनिया में उसकी क्या वाइबिलिटी गैप फंडिंग है, हम भाषण देंगे, तो इंडस्ट्रियलिस्ट उसको नहीं बनाएं। हम कितनी भी बात करें, लेकिन वह वाइबल होना चाहिए। मतलब हम उसे कब प्रोक्योर करेंगे, उसको दुनिया के मार्केट के बराबर मार्केट मिले। ऐसे कई एपीआईज हैं, अगर हम उनको अपने यहां मैन्युफैक्चर्स करें, तो दुनिया से लेने में जो खर्च आता है, हमें उससे 20 प्रतिशत कम रेट पर मिल सकता है। हमने ऐसे एपीआई पर 20 प्रतिशत पीएलआई स्कीम के माध्यम से किया है। अगर वे 100 रुपये का बनाते हैं, तो हमने पीएलआई स्कीम में देने के लिए 20 रुपये का प्रावधान किया है। कई ऐसे एपीआई थे, जिनमें 10 प्रतिशत की कमी थी। उस वाइबिलिटी गैप फंडिंग के लिए 10 प्रतिशत की आवश्यकता थी, हमने उसमें 10 प्रतिशत दिया है।

इतना ही नहीं, उसे बनाने के लिए हमें फॉर्मा पार्क बनाने की आवश्यकता होगी, क्योंकि जब एपीआई बनाने की बात होती है, उसमें हैजार्ड्स एम्प्लुएंटेड होता है। उसमें क्लस्टर डेवलेपमेंट और पार्क के माध्यम से डेवलेपमेंट करना होता है। हमने देश में एक-एक हजार करोड़ रुपये के खर्च से ऐसे चार पार्क बनाने के लिए तय किया है। उसका उपयोग करके हम देश में बल्क एपीआई मैन्युफैक्चरिंग कर सकें, हमने यह किया है। अधीर रंजन जी, हमने यह किया है। हम रुके नहीं हैं। हमने यह इसलिए किया है, ताकि देश को भविष्य में ऐसे किसी संकट का सामना न करना पड़े और

देश की जरूरत देश में ही पूरी हो जाए। हमने यह भी किया है, हमने एपीआई, पीएलआई वन स्कीम 14,000 करोड़ रुपये की निकाली है। हम उसके बाद भी नहीं रुके, हमने कहा कि देश में एपीआई का प्रोडक्शन हो, इतना ही नहीं, हमें फॉर्मसी ऑफ द वर्ल्ड बनना है। हमें केवल उत्पादन करके अपनी जरूरत को पूरा करना है, ऐसा नहीं है। हमें अपनी जरूरत पूरी करके एक्सेस होना है और दुनिया के मार्केट में भारत की फॉर्मा इंडस्ट्रीज़ अपना माल बेच सकें। हम देश और दुनिया को ऑब्लाइज कर सकें, इसलिए हमने 15,000 करोड़ रुपये की पीएलआई स्कीम निकाली है। मैंने उसमें एक-एक चीज को प्रत्यक्ष रूप से देखा है। हम उसके पीछे रातों तक जागे हैं, तब जाकर यह हुआ है। भविष्य में देश कैसे सशक्त हो, कैसे मज़बूत हो, हमने यह किया है।

माननीय अध्यक्ष महोदय, जब देश में पैन्डेमिक स्टार्ट हुआ और फर्स्ट लॉकडाउन चल रहा था, जैसा कि आपने मेंशन किया है, हमने देखा है कि उस वक्त विकसित देशों की क्या हालत हुई थी। विकसित देशों के पास 15-15 दिन तक एजिथ्रोमाइसिन नहीं थी, हम जिनका हेल्थ इन्फ्रास्ट्रक्चर स्ट्रांग मानते हैं। कैसी व्यवस्था हो गई थी। उस स्थिति में हिन्दुस्तान ने 150 देशों में अपनी दवाई उपलब्ध कराई थी। मैं यहां पर उस व्यवस्था को देख रहा था। हमारे यहां प्रतिदिन केवल मेडिसिन लेने के लिए पांच प्लेन आते थे। यह हमारे लिए गौरव का विषय है। यह देश की उपलब्धि है। यह देश के नागरिकों की उपलब्धि है। हम उसको इस दृष्टि से देखते हैं। हमने कभी इस विषय पर राजनीति करने की कोशिश नहीं की है। व्यवस्था कैसे स्ट्रांग हो, हमने उसकी कोशिश की है। जब भारत में दूसरी वेव आई थी और हमें दिक्कत हुई, तब अमेरिका के राष्ट्रपति को यह कहना पड़ा था कि भारत ने पहली वेव में जो हमारी मदद की थी, उसको अमेरिका कभी नहीं भूल पाएगा। जब हमने जो-जो चीजें मांगी थीं, उस वक्त भी हमें कई चीजों की आवश्यकता थी, हमने वह रिकवॉयरमेंट पूरी की है। हमने यह भी किया है। मैंने कल विस्तृत रूप से रखा था।

मैंने कल भी कहा था कि देश में वैक्सीन मैन्युफैक्चरिंग होती है। मैं मानता हूं कि देश में वैक्सीन मैन्युफैक्चरिंग होती है। पूरी दुनिया में भारत का वैक्सीन में 60 प्रतिशत शेयर है। हम वैक्सीन मैन्युफैक्चर्स करते हैं और उसको दुनिया में बेचते हैं, लेकिन हम रिसर्च में पीछे थे, हम

रिसर्च नहीं कर पाते थे। कोई रिसर्च करता था, वह बाद में पेटेन्ट फ्री हो जाता था या तो हम लाइसेंस लेते थे, तब हम मैन्युफैक्चरिंग करते थे। जब पहली वेव चल रही थी, तब हमने इस विषय से बाहर निकलने के लिए चिंतन किया था। तब उसके ऊपर अपना माइंड अप्लाइ किया था कि क्यों हमारे यहां रिसर्च नहीं हो रही है। हम फॉर्मा कंपनियों और रिसर्च करने वाली बड़ी कंपनियों के साथ घंटों तक बैठे हैं कि हमें क्या करने की आवश्यकता है, हम क्या करें, ताकि हम आपकी मदद कर सकें। हमें कोरोना की वैक्सीन देश में ही बनानी है। सभी कंपनियां काम पर लगीं, भारत सरकार की कंपनियां काम पर लगीं और प्राइवेट कंपनियां भी काम पर लगीं। क्या आवश्यकता है? उन्होंने उस वक्त पहला विषय रखा था, हमने कहा कि यह तुरंत ही करना है। नहीं होगा, हमारा सिस्टम ही ऐसा है, हमारे रूल्स और रेग्युलेशंस ही ऐसे हैं, हमारा कानून ही ऐसा है, हमारा प्रोसीजर ही ऐसा है। हमें यह करते-करते तीन साल लग जाते हैं। हमने इन सारी व्यवस्थाओं को सरल कर दिया और भारत के वैज्ञानिकों ने नौ महीनों में रिसर्च करके हमें वैक्सीन दे दी।

उसका नतीजा यह निकला है कि आज देश में कोवैक्सीन इंडियन रिसर्च और इंडियन मैन्युफैक्चरिंग की बदौलत है। दुनिया 20 सालों से जायकोव-डी डीएनए वैक्सीन पर मेहनत कर रही है, लेकिन डीएनए वैक्सीन को बनाने में सक्सेस नहीं हो पाई है। भारत सरकार के प्रोत्साहन से हमारे देश के साइंटिस्टों ने डीएनए वैक्सीन भी बना दी और उसकी मैन्युफैक्चरिंग भी चालू कर दी है। आगामी दिनों में इंडिया में और दो वैक्सीन्स का थर्ड ट्रायल का डेटा सबमिट हो जाएगा। हम अपेक्षा करते हैं कि उसका डेटा और ट्रायल सक्सेसफुल हो, जिससे इंडिया की ही दो कंपनीज़, इंडिया रिसर्च और इंडिया मैन्युफैक्चरिंग सक्सेस हो। भारत ने कभी भी दवाइयों को बिजनेस की दृष्टि से नहीं देखा है। हमारी संस्कृति और परम्परा वसुधैव कुटुम्बकम् की रही है। हमने उसे बिजनेस के रूप में बाद में देखा है, पहले उसे सेवा के रूप में देखा है। दुनिया की मदद करना भारत की रीति-नीति और कार्य पद्धति रही है। हमने ऐसा नहीं सोचा कि हमें हमारी जरूरत पूरी करनी है। हमने ऐसा नहीं सोचा कि वैक्सीन ज्यादा बनाने की जरूरत नहीं है, हम एक-दो कंपनी बना लें और हमारी रिक्वायरमेंट पूरी हो जाए। हमने वसुधैव कुटुम्बकम् की दृष्टि से सोचा

है। हमें हमारा भी ख्याल रखना है और दुनिया की भी मदद करनी है। हम तो शुभ-लाभ की संस्कृति वाले लोग हैं। हम लाभ की तो बात करते हैं, लेकिन साथ ही दूसरों के शुभ की भी बात करते हैं। हम दूसरे की भावना को भी समझते हैं और उसकी भी मदद करते हैं। इसलिए आज दुनिया की कंट्रीज हमसे वैक्सीन मांग रही है। अमेरिका और करेबियन कंट्री समूह के 29 राजदूतों ने इकट्ठा होकर मुझे बुलाया था और उन्होंने कहा कि हमें वैक्सीन चाहिए। मैंने कहा कि हमारे पास वैक्सीन की एक्सेस है और हम आपको एक्सेस वैक्सीन देंगे। मोदी जी ने कहा है कि हमें दुनिया की मदद करनी है। आज दुनिया में भारत की वैक्सीन एक्सपोर्ट होने लगी है। जब पहली बार राज्य सभा में कोविड पर डिस्कशन चल रहा था तो मैंने उस स्थिति को झेला, उस समय ये बोलते थे कि आपने 6 करोड़ वैक्सीन की डोज को एक्सपोर्ट कर दिया। हम एक्सपोर्ट नहीं करना चाहते थे, लेकिन उसकी लाइफ लाइन सैल्फ लाइफ होती है। वह 6 महीने में एक्सायर्ड हो जाती है या 9 महीने में एक्सायर्ड हो जाती है। यहां पर तो बूम चल रही थी कि यह मोदी वैक्सीन है मत लो, यह बीजेपी की वैक्सीन है। मोदी जी वैक्सीन क्यों नहीं ले रहे हैं, यह वैक्सीन सही नहीं है। इस तरह से वैक्सीन के लिए इतनी ज्यादा अफवाह फैलाई जा रही थी, जिससे यह स्थिति पैदा हो गई थी कि देश की कंपनियों के पास वैक्सीन तो पड़ी थी, लेकिन जब हम उसको यूज ही नहीं करते थे तो उसका क्या करना था? आपने वैक्सीन एक्सपोर्ट क्यों कर दी, ऐसी बातें हमें झेलनी पड़ी।... (व्यवधान) दादा के राज्य में भी वैक्सीन पड़ी हुई है। आज देश में 20 करोड़ से अधिक डोजेस उपलब्ध हैं।... (व्यवधान) जहां पर जिसको कैम्पेन चलाना हो या जनता की मदद करने की भावना हो, वह कर सकता है। हमारी आलोचना होने से हमें कोई दिक्कत नहीं है। मोदी जी के लिए तो जो कहते हैं, वे हर दिन उठकर कहते ही रहते हैं, लेकिन मोदी जी उसका कोई प्रति उत्तर नहीं देते हैं। हम आपको अपने-अपने क्षेत्र में वैक्सीनेशन ड्राइव चलाने के लिए नहीं रोकते हैं। वहां पर वैक्सीन्स पड़ी हुई हैं। कृपया करके आप जाइए और अपने क्षेत्र में जोश के साथ मीटिंग कीजिए।... (व्यवधान)

कुंवर दानिश अली : योगी जी को बोलिए कि हमारे जिले में वैक्सीन भेजे ।... (व्यवधान)

श्री मनसुख मांडविया: आपके जिले में भी वैक्सीन पड़ी हुई है । मैं अधीर रंजन जी की बात में करेक्शन करना चाहता हूँ कि आज देश में एपीआई नहीं, बल्कि मेडिकल डिवाइसेज का 70 परसेंट इंपोर्ट करना पड़ता है । इम्पोर्ट क्यों करना पड़ता है, मैं उस वे में नहीं जा रहा हूँ । अगर पहले हुआ होता तो हमें इतना इम्पोर्ट नहीं करना पड़ता, कम इम्पोर्ट करना पड़ता । हमारे देश में जब मार्केट बढ़ रहा है, देश में मिडिल क्लास बढ़ रहा है तो देश के प्रधान मंत्री जी ने हेल्थ को डेवलपमेंट के रूप में देखा है । हेल्थ को डेवलपमेंट के एक पार्ट के रूप में देखा । हमें देश को डेवलप करना है और हम हेल्थ को उपेक्षित नहीं कर सकते हैं, इसी विषय को दृष्टिगत रखते हुए आयुष्मान भारत योजना चली । पाँच से छः गांवों के बीच में एक आयुष्मान भारत हेल्थ एण्ड वेलनेस सेन्टर स्थापित किया गया । उसके बाद दस करोड़ फैमिलीज के लिए आयुष्मान भारत जन आरोग्य योजना चली । तीसरा, सभी का रिकॉर्ड आपके पास रहे । अगर आपने कोई ट्रीटमेंट लिया है, क्या ट्रीटमेंट लिया, आपकी रिपोर्ट क्या है, ये सब संग्रहित करके, फाइल लेकर घूमना पड़ता है, तो आप उसका डिजिटल रिकॉर्ड रख सकें, उसे आप डिजिटली लेबोरेटरी से कनेक्ट कर सकें, डिजिटली आप सारी व्यवस्था उपलब्ध करवा सकें, इसके लिए आयुष्मान भारत डिजिटल मिशन चलाया गया ।

चौथा, आयुष्मान भारत हेल्थ इंफ्रास्ट्रक्चर मिशन के माध्यम से 64 हजार करोड़ रुपये खर्च करके, हर जिले में 100 करोड़ रुपये खर्च करके, वहां के हेल्थ इंफ्रास्ट्रक्चर को मजबूत करने का काम किया गया है ।... (व्यवधान) अध्यक्ष जी, मुझे अपनी बात पूरी करनी है । अभी मैं प्रारम्भिक स्टेज में पहुंचा हूँ ।... (व्यवधान) मैं शॉर्ट में अपनी बात कहता हूँ । आपको अच्छी इनफार्मेशन मिलेगी, जो सबके लिए उपयोगी भी होगी ।... (व्यवधान) कुल मिलाकर हेल्थ को डेवलपमेंट के साथ जोड़कर मोदी जी ने जो काम करना शुरू किया, उसका अच्छा नतीजा यह निकल रहा है कि अब एक गरीब व्यक्ति भी अच्छा इलाज ले सकता है ।... (व्यवधान) यह सच है तो स्वीकार करना ही पड़ेगा । ।... (व्यवधान) पहले यह बात थी कि गरीब लोगों को ट्रीटमेंट लेने

के लिए कहां जाना है, तो गरीब लोगों को ट्रीटमेंट लेने के लिए सरकारी अस्पताल में जाना है ।
...(व्यवधान)

सर, एक समय था कि गरीब लोगों को ट्रीटमेंट लेनी है तो कहां जाना है - सरकारी अस्पताल में । किसी सुखी-समृद्ध को ट्रीटमेंट लेने के लिए कहां जाना है – किसी प्राइवेट हॉस्पिटल में जाना है । प्राइवेट हॉस्पिटल में सुविधाएं होती हैं, लेकिन गरीब लोगों को सरकारी हॉस्पिटल में जाना होता था । इसलिए सरकारी हॉस्पिटल्स को भी सक्षम बनाना है, जिससे वहां भी बेस्ट लेवल की ट्रीटमेंट मिले और अगर किसी पेशेंट को प्राइवेट हॉस्पिटल में जाना है तो गरीब लोगों के लिए भी आयुष्मान भारत योजना के तहत 20 हजार डिसपेंसरीज को आइडेंटिफाई किया गया है । वहां एक बेड अमीर लोगों का होता है और बगल का एक बेड देश के पिछड़े, गरीब और वंचित लोगों के लिए होता है । जिन गरीब, पिछड़े और वंचित लोगों की दानिश भाई ने बात की, उनके लिए हमने यह काम किया है । उसके लिए जो करना चाहिए, वह हमने किया है । उसको हमने अमीर के बराबर एक दर्जा दिया है और उसके लिए सुविधा दी है । इस तरह से प्रयास है कि देश को उत्तम से उत्तम स्वास्थ्य सुविधा प्राप्त हो । एक जज्बा होता है । पहले जब मैं शिपिंग मिनिस्ट्री में था, तब एक एम्बेसडर मुझे मिलने आते थे । एक बार बात-बात में उन्होंने मुझे कहा कि मुझे आपसे मिलना अच्छा लगता है । तब मेरे मन में जिज्ञासा हुई कि मुझे मिलना क्यों अच्छा लगता है, क्योंकि वह अपने काम से आते थे । उन्होंने कहा कि आप एम्बेसडर में चलते हैं, तो मैंने सोचा कि उसमें क्या हो गया । मुझे शिपिंग मिनिस्ट्री ने एम्बेसडर कार एलॉट की थी तो मैं उससे चलता था । मैंने कहा कि मुझे शिपिंग मिनिस्ट्री ने एम्बेसडर कार प्रोवाइड की है, इसलिए मैं उससे चलता हूं । बाद में उन्होंने कहा कि यह टेक्नोलॉजी हमारी है । इस बात का उसे गौरव होता है । जब हमारी इंडस्ट्रीज दुनिया में वैक्सीन्स सप्लाई करती हैं, अगर हम दुनिया में किसी देश में जाएं और वहां 'मेक इन इंडिया' या 'मेड इन इंडिया' लिखा हो तो हमें गौरव महसूस होगा या नहीं होगा? अध्यक्ष महोदय, देश को गौरव कैसे प्राप्त हो, आपको भी दुनिया में जाने का अवसर मिला होगा, हम भी दुनिया के किसी न किसी कंट्री में जाते हैं, आज कितना बदलाव आया है, इसे आपने प्रत्यक्ष

महसूस किया होगा। आज इंडिया के किसी नागरिक को दुनिया में सिर ऊंचा करके रखने का गौरव मोदी जी ने ही दिया है। यह तो मानना पड़ेगा। ... (व्यवधान) यह मानना ही पड़ेगा।

माननीय अध्यक्ष महोदय, कहने के लिए बहुत कुछ है, लेकिन कुल मिलाकर इस बिल में चार अमेंडमेंट्स थे, जो मैंने आपके सामने रखे हैं। स्टैंडिंग कमेटी की जो सिफारिशें मिली थीं, हमने उनमें से कई सिफारिशें मान ली हैं, जो सिफारिश नहीं मानी है, उसे मैंने प्रत्यक्ष देख लिया है, उनको जब नियम बनेंगे, उनमें हम एड कर सकेंगे। इसलिए कोई ऐसा विषय नहीं था कि हमने उनको नहीं माना है। ... (व्यवधान)

श्री अधीर रंजन चौधरी : बीसीपीएल के बारे में बताइए। ... (व्यवधान)

प्रो. सौगत राय (दमदम): बंगाल के बारे में भी बताइए। ... (व्यवधान)

श्री मनसुख मांडविया: मैं बताता हूं। ... (व्यवधान) मैं बता दूंगा, एक बार मेरी रिप्लाय पूरी हो जाने दीजिए। उसके बाद मैं आपको रिस्पांड भी करूंगा। ... (व्यवधान) दादा, मैं रिस्पांड करूंगा।

बंगाल कैमिकल्स में आपने वहां एक 'नाइपर' स्थापित करने की बात की है। मैं चाहता हूं कि बंगाल कैमिकल्स के पास लैण्ड है, मैं वहां नाइपर को लैण्ड देने जा रहा हूं। मैं उसमें आपका सहयोग भी मांगूंगा। उसमें थोड़े सहयोग की आवश्यकता है, वह आप मुझे कर दीजिएगा। ... (व्यवधान) वहां उसको कैम्पस मिल जाए, यह भी बहुत जरूरी है। उसका स्ट्रैटजिक सैल है, उसको 100 परसेंट सैल नहीं करना है। उसकी लायबिलिटी है, वह खत्म करनी है। आपकी एम्प्लॉय की यूनियन है, वह यूनियन मेरे पास आती है। उसको पैसा देना है। उसको स्ट्रैटजिक सैल करके, बंगाल कैमिकल्स का स्ट्रैटजिक सैल करना है, हिंदुस्तान एंटीबायोटिक्स का भी स्ट्रैटजिक सैल करना है। हमने एडिश्रल पैसा देकर आज तक किसी एम्प्लॉय को सैलरी के बिना नहीं रखा है। हम जानते हैं और समझते हैं कि उसकी फैमिली उस पर डिपेंड होती है। उसको स्ट्रैटजिक सैल करके, वह अच्छी तरह से कैसे चले, हमें मिलकर इस दिशा में प्रयास करना है।

माननीय अध्यक्ष : जो ये पूछ रहे हैं, इन चीजों से बिल का क्या संबंध है?

... (व्यवधान)

श्री मनसुख मांडविया : अध्यक्ष जी, कोई संबंध नहीं है। ... (व्यवधान)

माननीय अध्यक्ष : मैंने बिल देखा है, इन चीजों से इनका कोई संबंध नहीं है।

... (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR) : Would the hon. Minister please clarify the status of Chengalpattu and Kannur vaccination units?

....(Interruptions)

श्री मनसुख मांडविया : मैं आपको रिप्लाई दूंगा।

माननीय अध्यक्ष : वैक्सीन यूनिट से इस बिल का क्या संबंध है? आप क्यों जवाब देंगे?

श्री मनसुख मांडविया : अध्यक्ष महोदय, उसमें सवाल कुछ नहीं है, मैं भला आदमी हूं तो मैं रिप्लाई दे देता हूं, इसलिए मुझसे पूछ लेते हैं। मैं ऐसा भी कह सकता था कि यह बिल का पार्ट नहीं है, लेकिन सीधा आदमी हूं तो जो पूछता है, उसका रिप्लाई दे देता हूं। ... (व्यवधान)

महोदय, चेंगलपट्टू में 600 करोड़ रुपये से ज्यादा खर्च करके एक वैक्सीनेशन यूनिट बना रहे थे। उसमें कई कारण थे। उसमें इन्फ्रास्ट्रक्चर रेडी हो गया है। हम दो-तीन ऑप्शंस पर काम कर रहे हैं। मैं हाउस में कहना चाहूंगा कि हम पक्का चालू करेंगे। हमें आवश्यकता होगी तो हम स्टेट गवर्नमेंट का सहयोग लेंगे। यह नेशन इंस्ट्रस्ट का काम है, यह मेरा या स्टेट गवर्नमेंट का विषय नहीं है। उसको कैसे करें, यह हम एनालिसिस कर रहे हैं। वह करना है और उसको करेंगे। ... (व्यवधान)

SHRI T. R. BAALU : What about Kannur?(Interruptions)

श्री मनसुख मांडविया : मुझे कन्नूर का पता नहीं है, मुझे चेंगलपट्टू का पता है और चेंगलपट्टू का करूंगा। वैक्सीन का प्रोडक्शन इण्डिया में हो, यह दुनिया भी चाहती है। क्योंकि वैक्सीन 18

डॉलर, 17 डॉलर और 20 डॉलर की वैक्सीन है, लेकिन इण्डिया की 3-4 डॉलर की वैक्सीन है तो दुनिया को यह सस्ती मिलती है। हम यह कर सकते हैं। ... (व्यवधान)

माननीय अध्यक्ष महोदय, मैं केवल ये चार अमेंडमेंट्स लेकर आया हूँ। सभी लोगों ने मुझे इस पर सहयोग किया है। इसलिए मैं सभी माननीय सदस्यों का आभार व्यक्त करता हूँ। आप सभी उसे यूनेस्को पास करें, ऐसी मेरी रिक्वेस्ट है।

माननीय अध्यक्ष: प्रश्न यह है:

“कि राष्ट्रीय औषध शिक्षा और अनुसंधान संस्थान अधिनियम, 1998 का और संशोधन करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब सभा विधेयक पर खण्डवार विचार करेगी।

Clause 2 Amendment of long title

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 4 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I beg to move:

Page 2, line 4,-

for “certain institutions of pharmaceuticals education
and research”

substitute “all Central Government and State Government
institutions conducting teaching and research in
Allopathy and Ayurveda”. (4)

माननीय अध्यक्ष: अब प्रो. सौगत राय द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 4 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

खंड 3 से 5 विधेयक में जोड़ दिये गए।

Clause 6

Amendment of Section 4

Amendment made:

Page 3, *after* line 20,-

insert

“Provided that one member from amongst members to be nominated under clauses (f), (g) and (h) shall be either from the Scheduled Castes or from the Scheduled Tribes.”.

(1)

(Shri Mansukh Mandaviya)

माननीय अध्यक्ष : श्री एन. के प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 5 और 7 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

Page 3, line 6,-

after "academician"
insert "in pharmacology". (5)

Page 3, line 12,-

after "technical"
insert "pharmacology". (7)

Sir, my amendment no. 5 is regarding the qualification of the Chairperson who shall be an eminent academician according to the Government. My amendment is 'shall be an eminent academician in pharmacology.' That may be accepted.

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन जी द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 5 और 7 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 6 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY: Sir, I beg to move:

Page 3, line 7,-

omit "or technologist". (6)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय जी द्वारा खंड 6 में प्रस्तुत संशोधन संख्या 6 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है

“कि खंड 6, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 6, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 7 से 9 विधेयक में जोड़ दिए गए।

Clause 10 Amendment of Section 7

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 8 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY : Sir, I beg to move:

Page 3, line 37,-

after “leading to”

insert “diploma,”. (8)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय जी द्वारा खंड 10 में प्रस्तुत संशोधन संख्या 8 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 10 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 10 विधेयक में जोड़ दिया गया।

खंड 11 से 17 विधेयक में जोड़ दिए गए।

Clause 18 Amendment of Section 16

Amendment made:

Page 4, for lines 35 and 36,-

substitute ‘18. In Section 16 of the principal Act, in sub-section (1), for the words “Director of the Institute shall be appointed by the Board”, the words “Director of each Institute shall be appointed by the Council” shall be substituted.’. (2)

(Shri Mansukh Mandaviya)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 18, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 18, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 19 से 28 विधेयक में जोड़ दिए गए।

Clause 29 Insertion of new Chapter II-A

Amendment made:

Page 7, line 25,-

for “every year,”
substitute “every six months”. (3)

(Shri Mansukh Mandaviya)

माननीय अध्यक्ष :श्री एन. के प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 9 से 14 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN: Sir, I would like to give a suggestion regarding the amendments. Two official amendments have been made by the hon. Minister. We do not have a copy thereof. Maybe, they are there in the website or in the portal. It is very difficult to know in the House what the amendment of the hon. Minister is. He is not explaining what his amendment is. We are not aware of what official amendments the Government is moving. So, kindly give a direction to circulate at least the official amendments among the Members. Otherwise, how do we know what the amendments of the Government are, which the hon. Minister is moving? The Government is moving amendments. ... (*Interruptions*)

I do agree that they may be there in the portal, but the net is not available inside the House.

माननीय अध्यक्ष :आपके सुझाव को नोट कर लिया ।

क्या आप अमेंडमेंट्स मूव कर रहे हैं?

SHRI N. K. PREMACHANDRAN : Sir, I am not moving my amendments.

माननीय अध्यक्ष :श्री विनायक राउत जी, क्या आप संशोधन संख्या 20 प्रस्तुत करना चाहते हैं?

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Sir, I am not moving my amendment no. 20.

माननीय अध्यक्ष :श्री सौगत राय जी, क्या आप संशोधन संख्या 15 प्रस्तुत करना चाहते हैं?

प्रो. सौगत राय : सर, मैं संशोधन संख्या 15 मूव नहीं करूंगा ।

माननीय अध्यक्ष :श्री अधीर रंजन चौधरी जी, क्या आप संशोधन संख्या 17 प्रस्तुत करना चाहते हैं?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I beg to move:

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insert

“(a) to advise on matters relating to standards and quality of education in the institutes and other matters relating to quality of education”.

(17)

माननीय अध्यक्ष : अब मैं श्री अधीर रंजन चौधरी जी द्वारा खंड 29 में प्रस्तुत संशोधन संख्या 17 को सभा के समक्ष मतदान के लिए रखता हूँ ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ ।

माननीय अध्यक्ष :श्री विनायक भाउराव राऊत जी, क्या आप संशोधन संख्या 21 प्रस्तुत करना चाहते हैं?

श्री विनायक भाउराव राऊत : अध्यक्ष महोदय, मंत्री जी भी इस अमेंडमेंट को मानेंगे कि जहां आप नॉमिनेटेड तीन सदस्य ले रहे हैं, उसमें एक सदस्य बढ़ाए और दलित, मागासवर्गीयको सम्मिलित करें, तो अच्छा होगा।... (व्यवधान) मुझे ऑफिशियल अमेंडमेंट की कॉपी नहीं मिली है।

मैं संशोधन संख्या 21 मूव नहीं कर रहा हूं।

माननीय अध्यक्ष : श्री टी. एन. प्रथापन- उपस्थित नहीं।

श्रीमती अपरूपा पोद्दार - उपस्थित नहीं।

प्रश्न यह है:

“कि खंड 29, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 29, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 30 से 34 विधेयक में जोड़ दिए गए।

Schedule

माननीय अध्यक्ष : श्री अधीर रंजन चौधरी जी, क्या आप संशोधन संख्या 19 प्रस्तुत करना चाहते हैं?

SHRI ADHIR RANJAN CHOWDHURY : Sir, I am not moving the amendment.

माननीय अध्यक्ष : प्रश्न यह है:

“कि अनुसूची विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

अनुसूची विधेयक में जोड़ दी गई।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

SHRI MANSUKH MANDAVIYA: Sir, I beg to move:

“That the Bill, as amended, be passed.”

माननीय अध्यक्ष : प्रश्न यह है:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : सभा की कार्यवाही मंगलवार, 7 दिसंबर, 2021 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.47 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 7, 2021/Agrahayana 16, 1943 (Saka)

INTERNET

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<http://www.parliamentofindia.nic.in>

<http://www.loksabha.nic.in>

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